

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL  
NEW DELHI, WESTERN ZONE, BENCH AT PUNE  
ORIGINAL APPLICATION NO. 33 OF 2021**

Mr. Tanaji Balasaheb Gambhire

... Applicant

Vs

Union of India through Moef & CC & Ors. ... Respondents

**INDEX**

Sr.No	Exhibit	Particulars	Page nos.
1.		Affidavit in Reply on behalf of the Respondent Nos. 16 and 17.	1559-1578
2.	A	Copy of the environment clearance dated 27th December 2006.	1579
3.	B	Copy of the consent to establish dated 10th April 2006	1584
4.	B-1	Copy of the location clearance dated 8 <sup>th</sup> June 2006	1589
5.	C	Copy of the consent to establish dated 8th July 2009	1591
6.	D	Copy of the de development permission and commencement certificate dated 30th September 2016	1596
7.	E	Copy of the development permission and commencement certificate dated 20th October 2016	1602
8.	F	Copy of the completion certificate dated 7th November 2016	1608
9.	G	Copy of the completion certificate dated 27th January 2017	1611
10.	H	Copy of part completion certificate dated 1st February 2017.	1614

# 1576

11.	I	Copy of society registration certificate dated 11th September 2017	1622
12.	J	Copy of the list of members/flat owners in the said project.	1623
13.	K	Copy of the Application dated 1 <sup>st</sup> December 2011 made by the Respondent No.16 & 17 for grant of the EC with respect to the said project	1679
14.	L	Copy of the Application for Environmental Clearance dated 16 <sup>th</sup> February 2022	1680
15.	M	Copy of the 137 <sup>th</sup> Minutes if meeting of SEAC	1721
16.	N	Statement of the payments made by the Respondent No.16 & 17 to water tanker service provider.	1734
17.	O	Copies of the photographs showing the trees and plants planted by the Respondent No.6 in the said project.	1735
18.	P	Copies of the installation certificate and reports of the STP.	1741
19.	Q	Photographs of landscaping	1742
20.	R	Copy of the photograph of the DG set and certificate of the DG set	1748

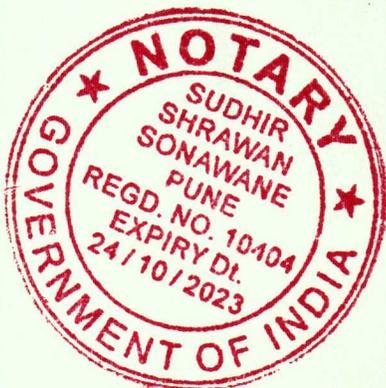
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
NEW DELHI, WESTERN ZONE, BENCH AT PUNE  
ORIGINAL APPLICATION NO. 33 OF 2021**

Mr. Tanaji Balasaheb Gambhire ... Applicant  
Vs  
Union of India through Moef& CC&Ors. ... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT  
NO. 16 & 17;**

I, Ganesh Kondhalkar, aged years 36, the Authorised Signatory of the Respondent No.16, having office address at 929, Mantri House, First Floor, Fergusson College Road, Shivajinagar, Pune 411004, do hereby solemnly affirm and state as under:

1. I am the Authorized Signatory of the Respondent No.16 & 17, having my address as mentioned above and I am competent, authorized, and able to depose the present Affidavit. I have perused and made myself conversant with the contents and record pertaining to the present Application and I am otherwise, well aware of the facts and circumstances of the present case from personal knowledge as also office records and thus, competent to depose the same. I say that I am filing the present Affidavit in Reply for the limited



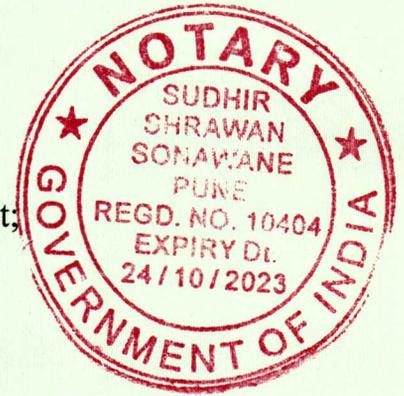
purpose of opposing the reliefs as sought for by the Applicant. I crave leave to file a further detailed affidavit/additional affidavit along with supporting documents if the circumstances so warrant.

2. At the outset, I deny each and every averment made in the present Application which is contrary to and/or inconsistent with that which is stated in the present Affidavit and humbly submit that nothing contained in the Memo of Application shall be deemed to have been admitted by or on behalf of the Respondent No.16 & 17, merely for want of specific traverse. I clarify and submit that the averments made herein are in the alternative and without prejudice to one another.

3. I state and submit that Respondent No.16 & 17 has raised issues regarding maintainability of the present Original Application by filing an Interlocutory Application. The Respondent No.16 & 17 has raised the following objections with regards maintainability of the captioned Original Application;

3.1. Limitation with regards filing of the captioned Original Application;





- 3.2. Locus standi of the Original Applicant;
- 3.3. Non-Joinder of necessary parties;
- 3.4. Plural remedies;

4. The Respondent No. 16 & 17 adopts the stand taken in the said Interim Application and submits the present reply is made without prejudice to the contentions raised in the IA. However, the issues of maintainability raised in the IA have not been reproduced in the present reply to prevent repetition and for the sake of brevity, the IA maybe read as a part and parcel of the present reply. In light of the facts and law stated herein-above, the Respondent No. 16 & 17 states that this Hon'ble Court ought to first decide the issue of maintainability and dismiss the captioned Original Application at the threshold without going into the merits of the Application, as the same is not maintainable as per the extant applicable law.
5. Without prejudice to the afore-said preliminary objections, the Respondent No.16 and 17 prefers the present Affidavit in Reply to address issues that have been raised in the captioned Original Application on merits and to place the correct facts on record.



6. The Respondent No.16 and 17 states that on reading the captioned Original Application in its entirety, it is clear that the Original Applicant has raised the following allegations *qua* the said project;

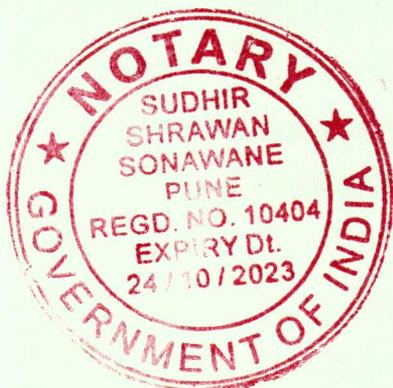
- a) The Respondent No.16 and 17 has carried out the construction beyond the scope of and/or without obtaining the Environment Clearance;
- b) The Respondent No. 16 and 17 has carried out construction in violation to the Consent to Operate and Consent to Establish with respect to the said project;
- c) Allegations with respect to non-installation of rain-water harvesting system;
- d) Allegations with respect to illegal ground water extraction;
- e) Allegations with respect to non-installation of Solar Panels;
- f) The Respondent No. 16 and 17 has not carried out plantation as per extant law;
- g) Allegations with respect to sewage, waste management system;



- h) Allegations with respect to the non-preservation of top soil, illegal cutting of hills and excavation;
- i) Allegations with respect to illegal operations of DG Sets;

**BRIEF BACKGROUNDS OF THE RESPONDENT NO.16 & 17:**

7. The Respondent No.16 & 17 is M/s. Xrbia Developers Limited and M/s Xrbia Hinjewadi Developers Private Limited, respectively, which are a part of the Xrbia group which is involved in the business of Real Estate in or around the state of Maharashtra for the last several decades. Xrbia combines the desire for onsite amenities with the need for affordability, and our townships come with community centres, swimming pools and commercial complexes. With the global affordable housing shortage expected to worsen in the coming years, Xrbia is ready to change the traditional way in which housing has been defined across the world. As a part of their business, the Respondent No.16 & 17 took up developing a purely residential project under the name and style "Xrbia Hinjewadi Special Township" Sector R 22 to R28 and Sector r 29 at S No. 38/2 and others, Village Nere-Duttawadi, Taluka- Mulshi, District Pune ("said project").



The Original applicant has filed the captioned original application alleging various violations of with respect to the said project.

**BRIEF BACKGROUND OF THE SAID PROJECT;**

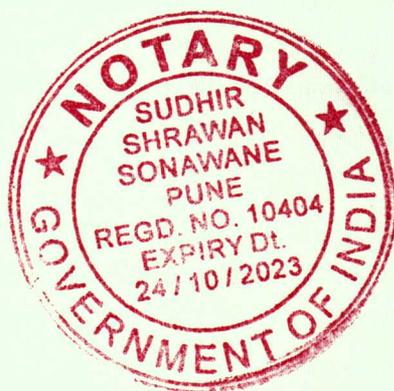
8. The Respondent No.16 & 17 has obtained the following permissions with respect to the said project;

8.1. On 20<sup>th</sup> January 2006, the Respondent Nos. 16 and 17 obtained sanction plan with respect to the said project.

8.2. On 27<sup>th</sup> December 2006, the Respondent Nos. 16 and 17 obtained environment clearance with respect to the said project. Hereto annexed and marked as **Exhibit-A** is a copy of the environment clearance dated 27<sup>th</sup> December 2006.

8.3. On 10<sup>th</sup> April 2006, the Respondent Nos. 16 and 17 obtained consent to establish with respect to the said project. Hereto annexed and marked as **Exhibit-B** is a copy of the consent to establish dated 10<sup>th</sup> April 2006.

8.4. On 8<sup>th</sup> June 2006 the Respondent No.s 16 and 17 obtained location clearance with respect to the said



project from the state of Maharashtra. Hereto marked and annexed as **Exhibit B-1** is a copy of the location clearance dated 8<sup>th</sup> June 2006.

- 8.5. On 8th July 2009, Respondent Nos. 16 and 17, obtained consent to establish with respect to the said project. Hereto annexed and marked as **Exhibit-C** is a copy of the consent to establish dated 8th July 2009.
- 8.6. On 7th July 2010, the Respondent Nos. 16 and 17 obtained NA order with respect to the said project.
- 8.7. On 31st March 2012, the Respondent Nos. 16 and 17 obtained NA order with respect to the said project.
- 8.8. On 10th September 2012, the Respondent Nos. 16 and 17 obtained NA order with respect to the said project.
- 8.9. On 8th November 2013, the Respondent Nos. 16 and 17 obtained revised NA order with respect to the said project.
- 8.10. On 5th June 2014, the Respondent Nos. 16 and 17 obtained revised NA order with respect to the said project



8.11. On 29th December 2015, the Respondent Nos. 16 and 17 obtained revised NA order with respect to the said project.

8.12. On 30th September 2016, the Respondent Nos. 16 and 17 obtained development permission and commencement certificate with respect to the said project from PMRDA. Hereto annexed and marked as **Exhibit-D** is a copy of the de development permission and commencement certificate dated 30th September 2016.

8.13. On 20th October 2016, the Respondent Nos. 16 and 17 obtained development permission and commencement certificate with respect to the said project from PMRDA. Hereto annexed and marked as **Exhibit-E** is a copy of the development permission and commencement certificate dated 20th October 2016.

8.14. On 7th November 2016, the Respondent Nos. 16 and 17 obtained completion certificate with respect to the said project. Hereto annexed and marked as **Exhibit-F**



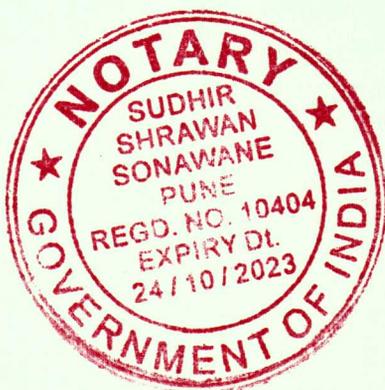
is a copy of the completion certificate dated 7th November 2016.

8.15. On 27th January 2017, the Respondent Nos. 16 and 17 obtained completion certificate with respect to the said project. Hereto annexed and marked as **Exhibit-G** is a copy of the completion certificate dated 27th January 2017

8.16. On 1st February 2017, the Respondent Nos. 16 and 17 obtained part completion certificate with respect to the said project. Hereto annexed and marked as **Exhibit-H** is a copy of part completion certificate dated 1st February 2017.

8.17. On 11th September 2017, the said project was conveyed to the society formed with respect to the said project. Hereto annexed and marked as **Exhibit-I** is a copy of society registration certificate dated 11th September 2017.

9. The Respondent No.16 & 17 has completed the construction of 29 buildings in the said project, obtained Occupation Certificate, formed a society, transferred/conveyed flats to



the respective 3120 members through the society. Hereto marked and annexed as **Exhibit J** is a copy of the list of members/flat owners in the said project.

10. The Respondent No. No.16 & 17 has spent substantial amount of money till date in carrying out construction of the said project.

**THE RESPONDENT NO.16 AND 17 HAS CARRIED OUT THE CONSTRUCTION BEYOND THE SCOPE OF AND/OR WITHOUT OBTAINING THE ENVIRONMENT CLEARANCE;**

11. Respondent No.16 & 17 states that in or around the year 2005-2006, it envisaged developing a purely residential project being the said project at Sector R-29 and Sector R-22 to R-28 at S No.s 38/2 and others, Village Nere, Dattawadi, Taluka Mulshi, District Pune.

12. On 27<sup>th</sup> December 2006 the Respondent No.16 & 17 obtained Environment Clearance for the said project for a plot area of 97.28 ha (**Exhibit A**). The said Environmental Clearance was for the purpose of developing 1000 bungalows admeasuring about 48.6 Ha. constructed area.



13. On 2<sup>nd</sup> December 2011, the Respondent No.16 & 17 applied for Environmental Clearance with respect to the said project. Hereto marked and annexed as **Exhibit K** is a copy of the Application dated **1<sup>st</sup>** December 2011 made by the Respondent No.16 & 17 for grant of the EC with respect to the said project.

14. The aforesaid Application was considered by the SEAC in its 60<sup>th</sup> Meeting wherein the SEAC. However, as the Respondent No.16 & 17 modified the construction plan, the said Application for grant of Environment Clearance was not pursued.

15. In or around the year 2012 the Respondent No.16 & 17 owing to the market conditions decided to modify the plan of developing 1000 bungalows and decided to construct residential buildings. Accordingly, the Respondent No.16 & 17 obtained Development Permission and Commencement Certificate from the Collector office on 10<sup>th</sup> September 2012 for carrying out construction on Sector R-22 to Sector R-28.

16. On 12<sup>th</sup> June 2013, the Respondent No.16 & 17 applied for Environmental Clearance for carrying out the proposed



modified construction on Sectors R-22 to R-28 and Sector-29. However, as the Respondent No.16 & 17 modified the construction plan, the said Application for grant of Environment Clearance was not pursued.

17. On 20<sup>th</sup> October 2016 the Respondent No.16 & 17 obtained Development Permission and Commencement Certificate from the Pune Metropolitan Regional Development Authority ("PMRDA") for carrying out construction in Sector 29.

18. On 16<sup>th</sup> February 2022 the Respondent No.16 & 17 have applied for grant of Environment Clearance in terms of the Office Memorandums dated 14<sup>th</sup> March 2017, 9<sup>th</sup> September 2019, Standard Operating Procedure dated 7<sup>th</sup> July 2021, Judgment of the Hon'ble Apex Court dated 9<sup>th</sup> December 2021 in Electrosteels Lts. Vs Union of India & Ors. and Office Memorandum dated 28<sup>th</sup> January 2022 with respect to the said project. Hereto marked and annexed as **Exhibit- L** is a copy of the Application for Environmental Clearance dated 16<sup>th</sup> February 2022.



19. On 30<sup>th</sup> March 2022 the said project was considered by the SEAC in its 137<sup>th</sup> meeting. Hereto marked and annexed as **Exhibit M** is a copy of the 137<sup>th</sup> Minutes of meeting of SEAC.

20. The Respondent No.16 & 17 states that it has scrupulously followed the procedure for grant of Environment Clearance and is in the process of receiving the same.

**THE RESPONDENT NO.13 DOES NOT HAVE VALID CONSENT TO OPERATE AND CONSENT TO ESTABLISH WITH RESPECT TO THE SAID PROJECT;**

21. The Respondent No.16 & 17 states that the said project is a purely residential project. It is well settled principle of law that the provisions relating to obtaining consent to establish and consent to operate under the Water (Prevention and Control of Pollution) Act, 1975 (“**Water Act**”) and the Air (Prevention and Control of Pollution) Act, 1981, (“**Air Act**”) is not attracted with respect to a pure residential project as the same is not an industry, operation and/or process within the meaning of the aforesaid two Acts. Therefore, there is no requirement of obtaining Consent to Establish and/or Consent to Operate with respect to pure residential projects.



22. Without prejudice to what is stated hereinabove, the Respondent No.16 & 17 states that the allegations with respect to not obtaining consent to operate, consent to establish with respect to the said project is completely false, frivolous and baseless. The Respondent No.16 & 17 has duly obtained Consent to Establish (“CTE”) prior to commencing construction on 10<sup>th</sup> April 2006 and 8<sup>th</sup> July 2009, the same is annexed hereinabove.

23. Therefore, the Respondent No.16 & 17 states that it has valid and subsisting CTE and the allegation of the Original Applicant with respect to the same is completely false and bogus.



**ALLEGATIONS WITH RESPECT TO NON-INSTALLATION OF RAIN WATER HARVESTING SYSTEM**

24. The Respondent No.16 & 17 states that the allegations with respect to non-installation of rainwater harvesting system is completely misplaced. The Respondent No. 16 and 17 state that none of the permissions obtained with respect to the said project impose a condition to install rain-water harvesting system.

**ALLEGATIONS WITH RESPECT TO ILLEGAL GROUND WATER EXTRACTION AND GROUND WATER TESTING;**

25. Allegations with respect to ground water extraction is completely false, frivolous and misplaced. The Respondent No.16 & 17 states that it has never extracted ground water with respect to the said project. At the time of construction, the Respondent No.16 & 17 has used tanker water. Hereto marked and annexed as **Exhibit-N** is a statement of the payments made by the Respondent No.16 & 17 to water tanker service provider. Therefore, as the Respondent No.16 & 17 has never extracted and/or utilised ground water, there is no question of the Respondent No.16 & 17 illegally extracting ground water.

**ALLEGATIONS WITH RESPECT TO NON-INSTALLATION OF SOLAR PANELS;**

26. The Respondent No.16 & 17 states that the allegation of the Original Applicant that the Respondent No.6 has not provided for solar system to conserve energy completely misplaced. The Respondent No. 16 and 17 state that none of the permissions obtained with respect to the said project impose a condition to install solar panels.



**THE RESPONDENT NO.16 & 17 HAS NOT CARRIED OUT PLANTATION AS PER EXTANT LAW;**

27. The Respondent No.16 & 17 states that the allegation with regards plantation is completely false, frivolous and baseless. The Respondent No.6 being an environment conscious company has planted adequate trees and plants. Hereto marked and annexed as **Exhibit-O** are copies of the photographs showing the trees and plants planted by the Respondent No.6 in the said project.

**ALLEGATIONS WITH RESPECT TO SEWAGE, WASTE MANAGEMENT SYSTEM AND POLLUTION MONITORING SYSTEMS.**

28. The Respondent No.16 & 17 states that the allegation with regards non installation of Sewage Treatment Plant is completely false, frivolous and baseless. The Respondent No.16 & 17 has duly installed Sewage Treatment Plant with respect to the said project and the same is functional. Hereto marked and annexed as **Exhibit-P** are copies of the installation certificate and reports of the STP.



**ALLEGATIONS WITH RESPECT TO THE NON PRESERVATION OF TOP SOIL, ILLEGAL CUTTING OF HILLS AND EXCAVATION;**

29. The Respondent No.16 & 17 states that the allegation with regards non preservation of top soil is completely false, frivolous and baseless. The Respondent No.16 & 17, as a matter of practise, even in the said project has used the top soil for developing the land scape in the said project. In the present project, the Respondent No.16 & 17 have used the debris and excavated top soil for landscaping and backfilling and levelling of the plot. Hereto marked and annexed as **Exhibit Q** are photographs of landscaping evidencing the use of top soil by the Respondent No.16 & 17 with respect to the said project.



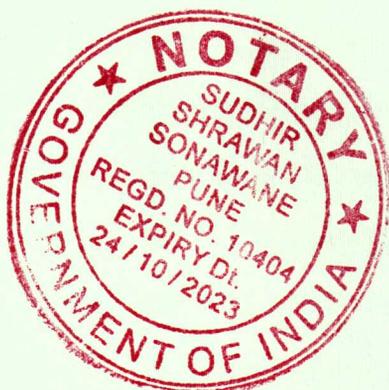
**ALLEGATIONS WITH RESPECT TO ILLEGAL OPERATIONS OF DG SETS**

30. The Respondent No.16 & 17 have installed two DG Sets in the said project. The Respondent No.16 & 17 state that the DG sets are environment compliant and are procured from authorised dealers who ensure the DG sets are compliant with the extant environment laws, including regulating the noise pollution. Hereto marked and annexed as **Exhibit- R** is a



copy of the photograph of the DG set and certificate of the DG set.

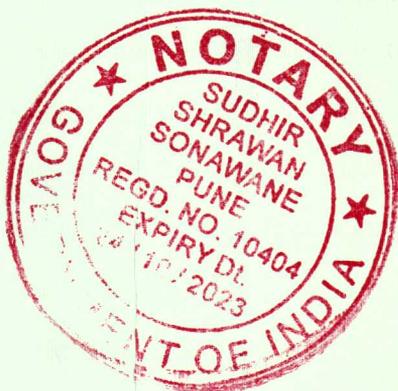
31. In light of the facts stated hereinabove, the Respondent No. 16 & 17 states that this Hon'ble Tribunal ought to dismiss the Original Application with exemplary costs on the Original Applicant for not satisfying his; a) credentials; (b) the prima facie correctness or nature of information given by him; and (c) the information provided in the Application are not vague and indefinite. The information in the Original Application should have at least shown the gravity and seriousness involved. A party ought not to be allowed to indulge in wild and reckless allegations besmirching the character of others; and/or harass any citizen under the garb of Petition filed in the interest of Environment; and/or be permitted to pursue mischievous petitions seeking to assail, for oblique motives, justifiable actions carried out as per extant law. In such cases the Tribunal ought to be extremely careful to see that under the guise of redressing a public grievance, a party is not abusing the process of law as sought to be done in the instant case.



32. Respondent No.16 & 17 states that the answering Respondent will not be dealing with the Original Application in seriatim more particularly since the entire bogey of allegations and contentions raised in the Original Application have been dealt with and answered in terms of the above. The Respondent No.16 & 17, however, expressly craves leave to file an additional Affidavit dealing with the Memo of Application in a paragraph-wise manner, if the circumstances so warrant. Nothing shall be deemed to have been admitted by the present Respondent, unless expressly admitted herein, merely for want of specific traverse.

33. Respondent No.16 & 17 states that the issues and grievances raised by the Original Applicant stand fully answered in terms of all that is stated hereinabove and thus, the Original Applicant has failed to make out a cogent and compelling case for grant of any reliefs by this Hon'ble Tribunal.

34. The Respondent No.16 & 17 further submits that the answering Respondent has filed a Miscellaneous Application/Interlocutory Application seeking dismissal of the Original Application challenging the maintainability of the same. Respondent No.16 & 17 states and submits that this



Hon'ble Tribunal be pleased to decide such Application at the outset prior to proceeding further in the Original Application.

35.The Respondent No.16 & 17 submits that the Original Applicant has presented a case, replete with bald allegations, surmises and conjectures and has failed to make out a cogent and compelling case for grant of reliefs by this Hon'ble Tribunal.

36.In the premises therefore, the answering Respondent submits that the Original Application be dismissed by this Hon'ble Tribunal with the imposition of costs.



Solemnly affirmed at Pune )

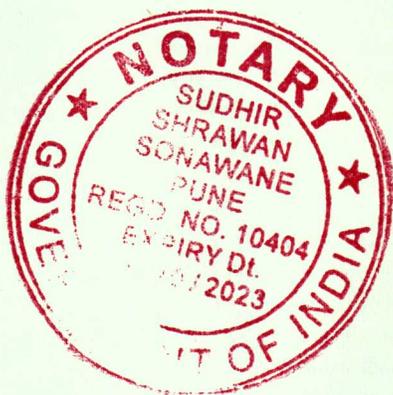
Dated this \_\_\_th day of January 2023 )

Before me,

Advocates for Respondent No.16 & 17

*Colkar*  
Respondent No.16

*Colkar*  
Respondent No.17



**BEFORE ME**  
*Sonawane*  
**SUDHIR S SONAWANE**  
**NOTARY GOVT OF INDIA**  
**PUNE**

18 JAN 2023



**IDENTIFIED BY**  
*Kumbhar*  
**ADVOCATE**

By Speed Post

No. 21-153/2006-IA -III  
Government of India  
Ministry of Environment and Forests  
(I.A. Division)

Paryayaran Bhawan,  
CGO Complex, Lodhi Road  
New Delhi 110003

Dated: December 27, 2006

To

Mr. Rahul R. Nahar  
M/s Eiffel Infocity Pvt. Ltd.  
125/6/7, Patil Plaza,  
First Floor, Near Mitra Mandal Chowk,  
Pune-411009

**Subject: Environmental Clearance for construction of proposed township "Silicon City" at Vill.- Dattawadi, Tal. -Mulshi, Distt.- Pune, Maharashtra.**

Sir,

I am directed to refer to your application seeking prior environmental clearance for the above project under the EIA Notification 1994 as amended on July 7, 2004. The above proposal has been appraised as per prescribed procedure on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP, Public Hearing proceedings and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee (EAC) constituted by the competent authority in its meeting held on 13-14 October, 2006.

2. The project proponent is proposing for development of township "Silicon City" at Vill.- Dattawadi, Tal. -Mulshi, Distt.- Pune, Maharashtra. The project involves development of township on a total plot area of 97.28 Ha. The township will have 1000 plots which will be sold to individuals for construction of bungalows. **Total area for construction as per approved plan is 48.64 Ha.** Total water requirement will be 50 cu. m. /day and total wastewater generated will be appx. 38 cu. m./ day. A common sewage treatment plant will be provided to treat sewage. The solid waste generation will be 1.0mt/d. The solid waste management will be entrusted to a private operator. However, composting of biodegradable component will be encouraged.

3. The EIA report submitted along with the application predicts that the impact of the project on the air quality will be negligible. There will be slightly adverse impact on air quality and soil quality during construction phase. There will be no negative impact on water quality of the receiving water body during construction as well as operation phase. There will be positive impact on land use pattern due to landscaping and greenbelt development. Plantation of

trees and development of recreational area, surrounding area will have positive impact on overall land use.

4. The EAC after due consideration of the relevant documents submitted by the project proponent, responses to the public concerns expressed during the public hearing and additional clarifications furnished in response to its observations have recommended the grant of environmental clearance for the project mentioned above subject to compliance with the EMP and other stipulated conditions. Accordingly, the Ministry hereby accords necessary environmental clearance for the project subject to the strict compliance with the specific and general conditions mentioned below:

#### PART A- SPECIFIC CONDITIONS

##### I. Construction Phase

i. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

ii. Soil and ground water samples will be tested to ascertain that there is no threat to groundwater quality by leaching of heavy metals and other toxic contaminants.

iii. A First Aid Room will be provided at the project site both during construction and operation of the project.

iv. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

v. Disposal of muck including excavated material during construction phase should not create any adverse effects on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people.

vi. Diesel power generating sets used during construction phase should be of "enclosed type" to prevent noise and should conform to rules made under Environment (Protection) Act 1986, prescribed for air and noise emission standards.

vii. Ambient noise levels should conform to residential standards both during day and night when measured at boundary wall of the premises. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.

viii. Vehicles hired for bringing construction material at site should be in good condition and should have valid "pollution under check"(PUC) certificate and to conform to applicable air and noise emission standards.

ix Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

x Any hazardous waste generated during construction phase should be disposed of as per applicable Rules & norms with necessary approvals of the Maharashtra State Pollution Control Board

xi Regular supervision of the above and other measures for monitoring should be in place all through the construction phase so as to avoid disturbance to the surroundings.

## II. Operation Phase

The environmental clearance recommended to the project is subject to the specific conditions as follows:

i. Necessary permission of competent authority shall be taken to store diesel in the premises for operation of DG set.

ii. Diesel power generating sets proposed as source of back up power for lifts and common area illumination should be of "enclosed type" and conform to rules made under Environment (Protection) Act 1986, prescribed for air and noise emission standards as per CPCB guidelines. Exhausts should be discharged by stack, raised to 4 meters above the rooftop.

iii. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

iv. Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards.

v. Weep holes in the compound walls shall be provided to ensure natural drainage of rainwater in the catchment area.

vi. The sewage treatment plants should be certified by an independent expert for efficiency as well as adequacy and should submit a report in this regard to the Ministry before the project is commissioned for operation. The wastewater should be treated to tertiary level and after treatment reused for flushing of toilets and gardening. Discharge of treated sewage, if any, shall conform to the norms & standards prescribed by Maharashtra State Pollution Control Board.

vii. Oil & Grease trap shall be provided to remove oil and grease from the surface run off and suspended matter shall be removed in a settling tank before its utilization for rainwater harvesting.

viii. The solid waste generated should be properly collected & segregated. Wet garbage should be composted and dry/inert solid waste should be disposed of for land filling.

ix Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Maharashtra State Pollution Control Board.

x The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.

xi Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.

xii. The ground water levels and its quality should be monitored regularly.

xiii. A Report on the energy conservation measures should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the Ministry in three months time.

xiv. The values of R & U for the building envelope should meet the requirements of the hot & humid climatic location. Details of the building envelope should be worked out and furnished in three months time.

#### **PART - B. GENERAL CONDITIONS**

i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.

ii) Provision should be made for the supply of kerosene or cooking gas and pressure cooker to the laborers during construction phase.

iii) All the laborers to be engaged for construction works should be screened for health and adequately treated before the issue of work permits.

iv) 6 monthly monitoring reports should be submitted to the Ministry and its Regional Office.

5. Officials from the Regional Office of MOEF, Bhopal who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bhopal.

6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

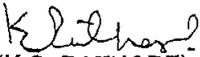
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department (if required), CRZ Regulations etc. shall be obtained by project proponents from the competent authorities.

9. A copy of the environmental clearance letter would be marked to the local NGO(s), if any, from whom suggestion/representation were received at the time of public hearing.

10. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Maharashtra State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bhopal.

11. These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

12. The project authority will enter in to MOU with all buyers of the property, flats/shops etc. to ensure operation and maintenance of the assets handed over to the society formed by the residents/owners of the buildings.

  
(K.C. RATHORE)

Additional Director (IA)  
rathore27@yahoo.com

Tele: 24368526

Copy to :-

1. The Secretary, Department of Environment, Government of Maharashtra, New Administrative Building, 15<sup>th</sup> Floor, Opp. Mantralaya, Mumbai.
2. The Member Secretary, Maharashtra State Pollution Control Board, Kalptaru Point, 3<sup>rd</sup> Floor, Near Sion Circle Opp. Cine Planet Cinema, Sion(E), Mumbai.
3. The CCF, Regional Office, Ministry of Environment & Forests, Bhopal.
4. IA - Division, MOEF, New Delhi - 110001.
5. Guard file.

(K. C. RATHORE)  
Additional Director (IA)

# MAHARASHTRA POLLUTION CONTROL BOARD

☎ : 24020781/24010437

☎ : 24024068

Website at :

<http://mpcb.mah.nic.in>e-mail: [mpcb@vsnl.net](mailto:mpcb@vsnl.net)

KALPATARU POINT, 3<sup>rd</sup> & 4<sup>th</sup> floor,  
Opp. Cineplanet, Near Sion Circle,  
Sion (East), MUMBAI : 400 022

ORANGE/LSI

Date: 10/4/2006.

Consent No. BO/RO (P&amp;P)/ 364

Consent to Establish is granted to **M/s. Nahar's Silicon City,**  
**Village Dattwadi Nere,**  
**Marunji Talegaon Rd., Tq. Mulshi,**  
**Dist: Pune.**

located in the area declared under the provisions of Water Act (P&CP) 1974, Air Act (P&CP), 1981 and Authorization under the provisions of H.W (M & H) Rules and amendments thereof subject to the provisions of the Acts and the Rules and the Orders that may be made further and subject to the following terms and conditions :-

1. The Consent to Establish is issued to **M/s. Nahar's Silicon City,**  
**Village Dattwadi Nere,**  
**Marunji Talegaon Rd., Tq. Mulshi,**  
**Dist: Pune.**

For development of land/plot as new construction activities named as **M/s. Nahar's Silicon City,** Village Dattwadi Nere, Marunji Talegaon Rd., Tq. Mulshi, Dist: Pune on **97.28 Ha** including utilities and services such as commercial/educational/health and recreation amenities etc. as per construction commencement certificate issued by local body.

## 2. CONDITION UNDER WATER ACT :-

- (i) The daily quantity of (a) sewage effluent from above construction project including (b) waste water from swimming tank/water sports shall not exceed **40 cubic meters per day**
- (ii) **Sewage Effluent Treatment** : The Applicant shall provide a comprehensive sewage treatment plant as is warranted with reference to influent quality and corresponding mode of disposal and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards:-

PARAMETERS	Limit	Standards for sub-streams		
		(A)	(B)	Unit
pH	In between	5.5 to 9	7 to 8.5	
Suspended Solids	Not to exceed	100	10	mg/l
B.O.D. 3 days 27 C	Not to exceed	30	10	mg/l
Oil & Grease	Not to exceed	10	NIL	mg/l
Dissolved Phosphates (as P)	Not to exceed	5	5	mg/l
Dissolved Oxygen	Not less than	5	5	mg/l
R. Chlorine	Not to exceed	0.1	0.1	Mg/l.

## (iii) Sewage effluent Disposal:-

Domestic treated effluent shall be disposed of on land for gardening/ irrigation/ lawns/ tree-plantations within own premises. Excess treated sewage effluent shall be disposed into to under ground drainage scheme provided by local body. In no case, effluent shall find its way to any water body directly/indirectly at any time.



:2:

(iv) **Non-Hazardous Solid Waste:-**

The total quantity shall not exceed 360 Kg per day and shall be segregated and treated as follows:-

Sr	Type of Segregated solid waste	Quantity Kg/day	Treatment	Disposal
1	Organic	180	In-vessel Composting at site only	Self-use
2	Inert		Segregation	At approved landfill
3	Paper Packing	180	Segregation	Sale
4	Rubber		Segregation	At approved landfill
5	Glass		Segregation	Sale
6	Miscellaneous(STP Sludge)		Segregation	Sale/At approved landfill

**3. Other Conditions:-**

- All activities shall be in resonance with the provisions of Indian Forest Act, 1927 (16 of 1927), Forest (Conservation) Act, 1980 (69 of 1980) and Wildlife (Protection) Act, 1972 (53 of 1972), CRZ notification, and special notifications published for Dahahu, Murud Jangira, Matheran and Mahabaleshwar area wherever applicable and all the Environmental Statutes and Instruments.
- This Consent to Establish is issued only for Developing Construction Project purposes.
- No quarrying activities shall be commenced in the area unless appropriate permissions are obtained for a limited quarrying material required for construction of local residential housing and traditional road maintenance work, provided that such quarrying is not done on Forest Lands and the material is not exported to the outside area.
- There shall be no felling of trees whether on Forest, Government, Revenue or Private lands except as per prevailing Rules.
- Extraction of Groundwater for the residential complex shall require prior permission of the State Ground Water Authority or other relevant authorities, as applicable;
- Near the activities that are related to water (like activity of water parks, water sports) and/or in the vicinity of lake, Dissolved Oxygen shall not be less than 5 mg/liter.
- In order to ensure that the water from this residential complex do not enter into outside environment, the nallas crossing the township/complex premises, shall be lined, covered and made water tight by the applicant within the premises with intermittent inspection of chambers following good engineering practices as per the regulations of local body. This management shall be such as also to help in excluding the external pollutants degrading the internal environment of residential complex.
- The Applicant shall prepare management plan for water harvesting, roof-water reclamation, water/storm water conservation and implement the same before handing over of complex for occupation.
- The Applicant shall draw plans for the segregation of solid wastes into biodegradable and non-biodegradable components. The biodegradable material shall be recycled through scientific in-house composting with the approval of local body and the inorganic material shall be disposed off at approved Municipal Solid Waste landfill site of local body environmentally acceptable location and method. It is clarified that the term solid waste includes domestic, commercial, and garden wastes, but does not include hazardous and bio-medical wastes. The activities of bio-composting and engineered land fill shall be as per the Municipal Solid Waste (M&H) Rules, 2000
- Applicant shall be responsible to take adequate precautionary measures as detailed in this consent



:3:

11. The applicant/generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M & H) Rules has to obtain a separate Authorization from Maharashtra Pollution Control Board.
12. The applicant, during the construction stage shall provide
- Septic tank and soak pit of adequate capacity for the domestic effluent generated due to workers residing at site.
  - Proper loading and unloading of construction material, excavated material and its proper disposal as per MSW (M&H) Rules 2000.
  - Cutting of trees is not permitted, however in unavoidable conditions necessary permission from the local body shall be obtained.
  - Green belt of 33% of the open space shall be developed excluding lawns
4. The Applicant shall comply with all the provisions of, the Water (Prevention and Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules as Amended, 2003 and Rules there under :-  
The daily water consumption for the following categories shall not exceed, as under
- | (i) Domestic                          | From ULB<br>(In CMD) | From other sources<br>(In CMD) |
|---------------------------------------|----------------------|--------------------------------|
| a) During construction stage          | -----                | 30                             |
| b) After completion                   | 60                   | -----                          |
| (I) For Fire Fighting (make up water) | -----                | -----                          |

The Applicant shall regularly submit to the Board, the returns of water consumption in the prescribed form and pay the cess as specified under Section 3 of the said Act.

#### 5. CONDITIONS UNDER AIR ACT :-

The Applicant may install ----- numbers of diesel generating sets (DG Sets), of capacity -----, and shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-

##### (i) Standards for emissions of air Pollutants

i)	SPM/TPM	Not to Exceed	150	mg/Nm <sup>3</sup>
ii)	SO <sub>2</sub>	Not to Exceed	50	PPM
iii)	NO <sub>x</sub>	Not to Exceed	60	PPM
iv)	SO <sub>2</sub> (D.G.Set)	Not to Exceed	48	Kg/8 Hrs.

##### (ii) The Applicant shall observe the following fuel patterns

No.	Type of Fuel	Quantity
1	----	-----

##### (iii) The Applicant shall erect the Chimney (s) of the following specifications

No.	Chimney attached to	Height above roof level
1.	----	----
2.	----	----
3.	----	----

- The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.
- Water spraying shall be done on ground to avoid fugitive emissions.
- Construction material shall be carried in enclosed vehicles during construction activities.



:4:

**(iv) Conditions for DG Sets :-**

1. Noise from DG Sets shall be controlled by providing acoustic enclosure or by treating the room acoustically.
2. Applicant should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss shall be done at different points at 0.5 meters from acoustic enclosure/ room and then average.
3. The Applicant should make efforts to bring down noise level due to DG Set, outside the premises, with ambient noise level requirements by proper setting and control measures.
4. Installation of DG Set must be strictly in compliance with recommendations of DG set manufacturer;
5. A proper routine and preventive maintenance procedure for DG Set shall be set and followed in consultation with the DG manufacturers, which would help to prevent noise levels of DG Sets from deteriorating with use.
6. The DG set shall be operated only in case of power failure. The applicant shall make arrangement for regular electrical power.
7. The Applicant shall not cause any nuisance in the surrounding area due to operation of DG sets.
8. In case of problems, the D.G. set shall not be operated until it is set back to satisfactory position.

**6. Conditions For Utilities like Kitchen, Eating Places etc., :-**

1. The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting
  2. The toilet shall be provided with exhaust system connected to chimney through ducting.
  3. The air conditioner shall be vibration proof and the noise shall not exceed 68 dB (A).
  4. The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such way that no nuisance is caused to neighbors.
- (i) The Applicant shall take adequate measures for control of noise levels from its own sources within the complex (residential cum Commercial) in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned as between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.
- (ii) Construction equipments generating noise of less than 65/90 db(A) are permitted.
- (iii) No construction work is permitted during night time.

**7. CONDITIONS UNDER HW (M & H) & AMENDMENT RULES 2003**

The Applicant shall not generate or handle any hazardous waste.

8. The proposed activity comes under Entry 31 (New Construction Project) listed in schedule I of the EIA Notification dated January 27, 1994 (as amended till date) issued by Ministry of Environment & Forest, Govt. of India, New Delhi and therefore, Environmental Clearance from Govt. of India (MoEF) shall be required as per conditions in the amended EIA Notification dated July 07, 2004.
9. The applicant shall certify that the bricks used in construction are manufactured using the ash from Thermal Power stations if it is within a radius of 100 km. from Thermal Power Plant and submit the names of bricks manufacturer.
10. This "Consent to Establish" is issued subject to the planning permission and permission for non-agricultural (N.A.) use from the Competent Authority.



:5:

11. The applicant shall obtain Environmental Clearance from MoEF, GOI before taking any steps to develop/ start construction the site.
12. The applicant shall not handover the residential complex unless obtain Consent to Operate/NOC from Maharashtra Pollution Control Board and compliance of Environment Clearance granted by MoEF Government of India.
13. The applicant shall take the proper remediation measures to ensure that the ground water and soil contamination is prevented and follow due diligence at the construction stage.
14. This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the Applicant.



For and on behalf of the  
Maharashtra Pollution Control Board

*D. B. Boralkar*  
(Dr. D.B. Boralkar)  
Member Secretary

To  
M/s. Nahar's Silicon City,  
Village Dattwadi Nere,  
Marunji Talegaon Rd., Tq. Mulshi,  
Dist: Pune.

Copy forwarded with compliments to

1. The Collector, Mumbai.
- Copy to
1. Regional Officer, MPCB, Mumbai.
  2. Sub Regional Officer, MPCB, Mumbai
  3. Chief Accounts Officer, MPCB, Mumbai

Received consent fee of

Amount	DD No.	Date	Drawn on
Rs. 50,000/-	017421	13.01.2006	Union Bank of India

4. Cess Branch, MPCB, Mumbai.
5. Master file.
6. EIC, M.P.C.Board, Mumbai.

## महाराष्ट्र शासन

क्रमांक-टिपीएस- १८०७/९९/  
 प्र.क्र.७५३/०७/नवि-१३,  
 नगर विकास विभाग,  
 मंत्रालय, मुंबई - ४०० ०३२.  
 दिनांक :- ८.०६.२००९

प्रति,  
 श्री.राहुल आर. नहार  
 मे.आयफेल इन्फोसिटी प्रा.लि.,  
 १२५/६/७, पाटील प्लाझा,  
 पहिला मजला, मित्र मंडळ चौकाजवळ,

नगर रचना आणि मुल्यमापन विभाग, मुंबई ४०००७.  
 मु. का, पुणे - १. आवक क्र. २४००  
 टिपीएच-१/२/३/४/५/६/७

9 JUN 2009

प्रशा-१/१अ/२/लेखा/अर्थसंकल्प  
 कार्यालय अ. / उ. सं. न. फा. इ. ए.

विषय :- मौ.दत्तवाडी आणि कासारसाई येथील प्रस्तावित  
 विशेष नगर वसाहत प्रकल्पाच्या स्थानास परवानगी  
 (Locational Clearance) देण्याबाबत.  
 संदर्भ :- आपला विनंती अर्ज दि. २७.१२.०६

शासन नगर विकास विभागाची अधिसूचना क्रमांक -टिपीएस- १८०४/पुणे  
 प्रा.यो./वि.नि.नि./नवि-१३, दिनांक १६ नोव्हेंबर २००४ आणि पुरक पत्र क्र.टिपीएस-  
 १८०४/प्रा.यो./वि.नि.नि./नवि-१३, दि.६ जानेवारी २००६, पुणे विशेष नगर वसाहतीसाठीचे नियम  
 मंजूर केले आहेत.

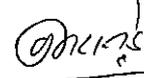
विशेष नगर वसाहतीसाठीचे नियमावलीतील नियम क्र.१.२ मधील तरतुदीनुसार  
 विशेष नगर वसाहत प्रकल्पाचा प्रस्ताव स्वतः जमिनमालक किंवा प्रकल्पाखालील पूर्ण जमिनीच्या  
 विकासकाचे हक्क धारण करणा-या विकासकाने सादर केला असेल तर महाराष्ट्र प्रादेशिक व नगर  
 रचना अधिनियम १९६६ चे कलम-२० अन्वये कार्यवाही करण्याची आवश्यकता असणार नाही  
 अशी तरतुद आहे. त्याचप्रमाणे पुणे प्रादेशिक योजना क्षेत्रामध्ये विशेष नगरवसाहतीसाठी परवानगी  
 देण्याची विकास नियंत्रण नियमावलीमध्ये तरतुद असून त्यानुसार आपण आयफेल इन्फोसिटी  
 प्रा.लि., पुणे या नावाने दि. २७.१२.०८ रोजीच्या पत्राद्वारे मौजे.दत्तवाडी आणि कासारसाई येथील  
 आपल्या प्रस्तावित विशेष नगर वसाहत प्रकल्पास नियम क्र.७अे नुसार लोकेशनल क्लिअरन्स  
 (Locational Clearance) देण्याची विनंती केली आहे.

मौजे.दत्तवाडी आणि कासारसाई गावातील आपल्या प्रस्तावित विशेष नगर  
 वसाहत प्रकल्पाखालील सुमारे ८१.२० हेक्टर जमिनीचे विकसन हक्क आपणाकडे असल्याचे  
 आपण कळविले आहे. सदर प्रकल्पासाठी पाटबंधारे विभागाने ना-हरकत कळविली आहे. तेव्हा  
 विशेष नगर वसाहतीसाठीच्या नियमावलीतील नियम क्र.७(अे) मधील तरतुदीनुसार आपल्या  
 प्रस्तावास खालील अटीसह लोकेशनल क्लिअरन्स (Locational Clearance) मंजूर करण्यात येत  
 आहे.

अटी :-

- (१) या विशेष नगर वसाहतीमध्ये समाविष्ट होणा-या लोकसंख्येसाठी आवश्यक असणारी सार्वजनिक प्रयोजनासाठी आरक्षणे आणि मुलभूत सुविधा यांसाठी त्यांच्या प्रकल्पामध्ये स्वतंत्र आरक्षणे/प्रस्ताव दर्शवून ती विकासकाने स्वखर्चाने विकसित करावीत.
- (२) भारत सरकारच्या पर्यावरण विभागाची Environmental Impact assessment अधिसूचना दिनांक १४ सप्टेंबर २००६ नुसार स्वतंत्रपणे पर्यावरण विभागाची अनुमती Letter of Intent च्या आधी प्राप्त करून घेणे आवश्यक राहिल.
- (३) जलसंपदा विभागाच्या ना हरकत प्रमाण पत्रातील अटी बंधनकारक रहातील.
- (४) विकासकाने प्रकल्पामुळे निर्माण होणा-या दैनंदिन घनकच-याची व सांडपाण्याची विल्हेवाटीची सोय अर्जदारांनी स्वतःच्या जबाबदारीवर आणि महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या निकषाप्रमाणे तसेच त्यासंबंधीच्या अधिनियमातील तरतुदी व नियमांनुसार करणे आवश्यक राहिल.
- (५) विशेष नगर वसाहतीच्या क्षेत्राने वेढलेल्या अन्य जमिनमालकांच्या किंवा शासकीय जमिनींसाठी १२ मीटर रुंदीचा पोचमार्ग विकासकाने उपलब्ध करून देणे आवश्यक राहिल.
- (६) विशेष नगर वसाहतीसाठी पिण्याच्या पाण्याची सुविधा विकासकाने स्वखर्चाने उपलब्ध करावी.
- (७) प्रकल्प क्षेत्राच्या जमिनीमधून जाणारे सार्वजनिक रस्ते अथवा इतर हक्क अबाधित ठेवण्यात यावेत.

आपला ,



( वि. म. रानडे )

अवर सचिव

प्रत :-

- ✓ १. मा.संचालक नगर रचना, महाराष्ट्र राज्य, पुणे
- ✓ २. मा.उपसंचालक नगर रचना, पुणे विभाग, पुणे.
३. सहायक संचालक नगर रचना, पुणे शाखा, पुणे.
४. जिल्हाधिकारी, पुणे

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437  
 Fax : 2402 4068  
 Visit us at :  
 Website : <http://mpcb.mah.nic.in>  
 E-mail : [mpcb@vsnl.net](mailto:mpcb@vsnl.net)



Kalpataru Point,  
 2nd , 3rd & 4th floor,  
 Opp. Cineplanet,  
 Near Sion Circle, Sion (E),  
 Mumbai - 400 022.

## Infrastructure Project/LSI.

Consent No. BO/RO (P&P)/EIC No. PN-3230-09/E/CC-231 Date: 08/07/2009

Consent to Establish is granted to M/s Eiffel Developers & Realtors Ltd

"Silicon City" S. No. 52, 53 & 54,  
 Village Dattawadi & Kasarsai, Tal Mulshi,  
 Dist Pune

located in the area declared under the provisions of Water Act (P&CP) 1974, Air Act (P&CP), 1981 and Authorization under the provisions of H.W (M & H) Rules and amendments thereto subject to the provisions of the Acts and the Rules and the Orders that may be made further and subject to the following terms and conditions :-

1. **The Consent to Establish is valid up to Commissioning of the Project or five years whichever is earlier.**

For development of land/plot as new construction activities for construction of residential project named as M/s Eiffel Developers & Realtors Ltd, "Silicon City" S. No. 52, 53 & 54, Village Dattawadi & Kasarsai, Tal Mulshi, Dist Pune, on total plot area of 100700 sq mtrs & total Built up area 30658 sq. mtrs including utilities of residential project and services such as per construction commencement certificate issued by local body.

2. **CONDITIONS UNDERTWATER (Prevention & Control of Pollution) ACT, 1974: -**

- (i) The quantity of sewage effluent from above construction project shall not exceed 600 M<sup>3</sup>/Day.
- (ii) **Sewage Effluent Treatment:** The Applicant shall provide a comprehensive sewage treatment plant and treatment as is warranted with reference to influent quality and corresponding mode of disposal and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards: -

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27 CC.	Not to exceed	100	mg/l.

- (iii) **Sewage effluent Disposal: -**

The treated domestic effluent shall be 80% recycled and reused for flushing, fire fighting and cooling of Air conditioners and remaining shall be used on own land for gardening/Municipal sewer. In no case, effluent shall find its way to any water body directly/indirectly at any time.

The project authorities should opt environmental friendly technologies like ozonation, UV treatment etc by replacing chlorination.

Project proponent shall operate STP for five years from the date of obtaining Occupation Certificate.

- (iv) **Non-Hazardous Solid Waste: -**

The total quantity shall be segregated and treated as follows: -

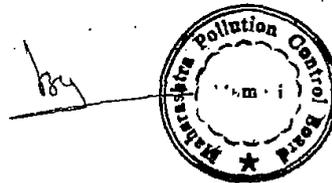
Sr	Type of Segregated solid waste	Quantity	Treatment	Disposal
1	Biodegradable Waste	350 Kg/Day	Composting	Proposed site
2	Non Biodegradable Waste	450 Kg/Day		Landfill MSW site of PMC



:2:

**3. Other Conditions: -**

1. All activities shall be in resonance with the provisions of Indian Forest Act, 1927 (16 of 1927), Forest (Conservation) Act, 1980 (69 of 1980) and Wildlife (Protection) Act, 1972 (53 of 1972), and special notification published for area wherever applicable and all the Environmental Statutes and Instruments.
2. This Consent to Establish is issued only for New Construction/Developing Construction Project purposes.
3. No quarrying activities shall be commenced in the area unless appropriate permissions are obtained for a limited quarrying material required for construction of local residential housing and traditional road maintenance work, provided that such quarrying is not done on Forest Lands and the material is not exported to the outside area.
4. There shall be no felling of trees whether on Forest, Government, Revenue or Private lands except as per prevailing Rules.
5. Extraction of Groundwater for the project shall require prior permission of the State Ground Water Authority or other relevant authorities, as applicable;
6. Near the activities that are related to water (like activity of water parks, water sports) and/or in the vicinity of lake, Dissolved Oxygen shall not be less than 5 mg/liter.
7. In order to ensure that the water from this project do not enter into outside environment, the nallas crossing the township/complex premises, shall be lined, covered and made water tight by the applicant within the premises with intermittent inspection of chambers following good engineering practices as per the regulations of local body.
8. The Applicant shall prepare management plan for water harvesting, roof-water reclamation, water/storm water conservation and implement the same before handing over of complex for occupation.
9. Applicant shall provide fixtures for showers, toilet, flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
10. The Applicant shall draw plans for the segregation of solid wastes into biodegradable and non-biodegradable components. The biodegradable material shall be recycled through scientific in-house composting (i.e vermi-composting facility within premises) with the approval of local body. The proper demarked area shall be identified for collection & storage of MSW properly which, shall be finally disposed off at approved Municipal Solid Waste landfill site of local body environmentally acceptable location and method. It is clarified that the term solid waste includes domestic, commercial, and garden wastes, but does not include hazardous and bio-medical wastes. The activities of bio-composting and engineered landfill shall be as per the Municipal Solid Waste (M&H) Rules, 2000.
11. Applicant shall be responsible to take adequate precautionary measures as detailed in this consent.
12. The applicant/generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M & H) Rules has to obtain a separate Authorization from Maharashtra Pollution Control Board.
13. For disinfections of waste water ultra violet radiation shall be used in place of chlorination
14. Vehicles hired for construction activities should be operated only during non peak hours.
15. Ready mixed concrete used in building construction should apply separately for consent from the Board.
16. The applicant, during the construction stage shall provide
  - a) Septic tank and soak pit of adequate capacity for the domestic effluent generated due to workers residing at site.
  - b) Proper loading and unloading of construction material, excavated material and its proper disposal as per MSW (M&H) Rules 2000.



:3:

- c) Cutting of trees is not permitted, however in unavoidable conditions necessary permission from the local body shall be obtained.
- d) Green belt of 33% of the open space shall be developed.
4. The Applicant shall comply with all the provisions of, the Water (Prevention and Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules as Amended, 2003 and Rules there under: -

The daily water consumption for the following categories shall not exceed, as under

(i) Domestic		(In CMD)
a) Domestic		675
b) Swimming pool		---
c) Club House & Gym		---
d) Flushing		---
e) Agriculture/Gardening		150

5. **CONDITIONS UNDER AIR (Prevention & Control of Pollution) ACT, 1981: -**

- (I) The Applicant may install 05 no. of diesel generating sets (DG Sets), of capacity 05 x 125 KVA and shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

**Standards for emissions of air Pollutants**

i)	SPM/TPM	Not to Exceed	150	mg/Nm <sup>3</sup>
ii)	SO <sub>2</sub> (DG set)	Not to Exceed	34	Kg/day

(II) **The following measure shall be taken.**

- a) Adequate mitigation measures shall be taken to control emissions of SO<sub>2</sub>, NO<sub>x</sub>, SPM, RSPM.
- b) Applicant shall achieve following Ambient Air Quality standards.

1	SPM	Not to Exceed (Annual Average)	140	µg/ m <sup>3</sup>
		Not to Exceed (24 hours)	200	µg/ m <sup>3</sup>
2	SO <sub>2</sub>	Not to Exceed (Annual Average)	60	µg/ m <sup>3</sup>
		Not to Exceed (24 hours)	80	µg/ m <sup>3</sup>
3	NO <sub>x</sub>	Not to Exceed (Annual Average)	60	µg/ m <sup>3</sup>
		Not to Exceed (24 hours)	80	µg/ m <sup>3</sup>
4	RSPM	Not to Exceed (Annual Average)	60	µg/ m <sup>3</sup>
		Not to Exceed (24 hours)	100	µg/ m <sup>3</sup>

(III) **The Applicant shall observe the following fuel patterns**

No.	Type of Fuel	Quantity
01	HSD	70 Lit/Hr

(IV) **The Applicant shall erect the Chimney (s) of the following specifications**

No.	Chimney attached to DG	Height above roof of Bldg
1	DG set 05 x 125 KVA	3 mtrs each



4:

**(V) Conditions for DG Sets: -**

1. Noise from DG Sets shall be controlled by providing acoustic enclosure or by treating the room acoustically.
2. Applicant should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss shall be done at different points at 0.5 meters from acoustic enclosure/ room and then average.
3. The Applicant should make efforts to bring down noise level due to DG Set, outside the premises, with ambient noise level requirements by proper setting and control measures.
4. Installation of DG Set must be strictly in compliance with recommendations of DG set manufacturer;
5. A proper routine and preventive maintenance procedure for DG Set shall be set and followed in consultation with the DG manufacturers, which would help to prevent noise levels of DG Sets from deteriorating with use.
6. The DG set shall be operated only in case of power failure. The applicant shall make arrangement for regular electrical power.
7. The Applicant shall not cause any nuisance in the surrounding area due to operation of DG sets.
8. In case of problems, the D.G. set shall not be operated until it is set back to satisfactory position.

**(VI) Other Conditions:**

- a) The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered, as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.
- b) Water spraying shall be done on ground to avoid fugitive emissions.
- c) Construction material shall be carried in enclosed vehicles during construction activities.

**(VII) Conditions for Utilities like Kitchen, Eating Places etc: -**

1. The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
2. The toilet shall be provided with exhaust system connected to chimney through ducting.
3. The air conditioner shall be vibration proof and the noise shall not exceed 68 dB (A).
4. The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such way that no nuisance is caused to neighbors.

(VIII) The Applicant shall take adequate measures for control of noise levels from its own sources within the complex (residential cum Commercial) in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Daytime is reckoned as between 6 a.m. to 10 p.m. and Nighttime is reckoned between 10 p.m. to 6 a.m.

(IX) Construction equipments generating noise of less than 65/90 db(A) are permitted.

(X) No construction work is permitted during nighttime.

**6. CONDITIONS UNDER HW (M & H) & AMENDMENT RULES 2003**

(i) The applicant shall handle hazardous wastes as specified below:

Sr. No.	Item No. of Process generating HW as per Schedule-I	Type of Waste	Quantity	Disposal
1]	5.1	Waste Oil	10 Lit/Year	MPCB authorized reprocessor

(ii) The authorization is hereby granted to operate a facility for collection, storage, transport and disposal of hazardous waste.

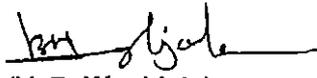


:5:

7. The applicant shall certify that the bricks used in construction are manufactured using the ash from Thermal Power stations if it is within a radius of 100 km. from Thermal Power Plant and submit the names of bricks manufacturer. The applicant shall use fly ash based material/products as per the provisions of fly ash Notification of 14.09.1999 and as amended on 27.08.2003.
8. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.
9. The applicant shall adopt environment friendly technology in development of the project.
10. The applicant shall take the proper remediation measures to ensure that the ground water and soil contamination is prevented and follow due diligence at the construction stage.
11. Energy conservation measures like installation of solar panels for lighting the area outside the building should be integrated part of the project design.
12. The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2003 and amendments thereto
13. This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the Applicant;
14. The capital investment of the project is Rs. 24.24/- Crores

To  
**M/s Eiffel Developers & Realtors Ltd.**  
 "Silicon City" S. No. 52, 53 & 54,  
 Village Dattawadi & Kasarsai, Tal Mulshi,  
 Dist Pune

For and on behalf of the  
 Maharashtra Pollution Control Board

  
 (V. B. Waghjale)  
 Regional Officer (P&P)

Copy forwarded with compliments to  
 The Collector, Pune  
 Copy to

1. Regional Officer, Pune, MPCB,
2. Sub Regional officer, Pune-I, MPCB,
3. Chief Accounts Officer, Mumbai, MPCB,

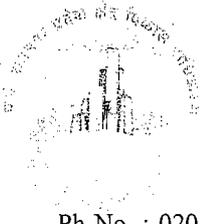


Received consent fee of

Amount	DD No.	Date	Drawn on
Rs 50000/-	031758	19.03.2009	Union Bank of India

4. Cess Branch, MPCB, Mumbai.

5. Master file.



## पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे

Pune Metropolitan Regional Development Authority, Pune

स.नं. १५२ - १५३, महाराजा सयाजीराव गायकवाड उद्योग भवन, औंध, पुणे - ४११ ००७

S.No. 152-153, Maharaja Sayajirao Gaikwad Udyog Bhawan, Aundh, Pune - 411 007

Ph No. : 020- 259 33 344 / 356 / 333 / फोन नं. : ०२०- २५९ ३३ ३४४ / ३५६ / ३३३ Email: hqpmrda@gmail.com

### विकास परवानगी व प्रारंभ प्रमाणपत्र

( मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र.६.६.१ नुसार )

जा.क्र.: बीएमयु /मौ.नेरे- दत्तवाडी / ग.नं. ३८/२ व इतर /प्र.क्र. ८११/१६-१७ /दि.३०/९/२०१६

प्रति,

एक्झिबिबिया डेव्हलपर्स प्रा.लि. तर्फे

शेखर दत्तात्रय साळवेकर

रा. मंत्री हाऊस, पहिला मजला, एफ.सी. रोड, पुणे

मौजे- नेरे - दत्तवाडी, तालुका मुळशी, जिल्हा- पुणे येथील ग.नं. ३८/२ व इतर सेक्टर आर-२२ ते आर-२८ क्षेत्र ७९१०८.९० चौ.मी. क्षेत्रावरील विशेष नगर वसाहत प्रकल्पामधील सुधारीत रेखांकन/ इमारत बांधकाम प्रस्ताव मंजूरीस्तव प्राधिकरणाकडे प्राप्त झाला आहे. आपण प्रस्तावासोबत सादर केलेल्या कागदपत्रास अधिन राहून तसेच सोबतच्या परिशिष्ट ' अ ' मध्ये नमूद अटी व शर्तीस अधिन राहून उक्त प्रस्तावास विकास परवानगी व प्रारंभ प्रमाणपत्र देण्यात येत आहे.

मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने



*[Signature]*  
महानगर आयुक्त

तथा

मुख्य कार्यकारी अधिकारी,  
पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण,  
पुणे यांचे करिता.

पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे यांचेकडील दि.३०/९/२०१६ रोजीचे पत्र क्र. १९१/सोबतचे १६-१२

**परिशिष्ट ' अ '**

१. मंजूर नकाशाप्रमाणेच जागेचा विकास व बांधकाम करणे बंधनकारक राहिल.
२. सदर विकास परवानगी व प्रारंभ प्रमाणपत्र हे एक वर्षाच्या कालावधीकरिता अंमलात राहिल. तदनंतर त्यापुढे आवश्यकतेनुसार विहित मुदतीमध्ये सदर परवानगी व प्रमाणपत्राचे नुतनीकरण करून घेतल्यास सदरचे परवानगी व प्रमाणपत्र संपुष्टात येईल.
३. प्रस्तावासोबत मंजूर बृहत आराखड्यानुसार केलेल्या वहीवाटीचे मोजणी नकाशातील हद्दीचे तसेच जागेच्या मालकी / वहिवाटीबाबत अर्जदाराने / विकासकाने/ जमीनमालकाने याबाबत सादर केलेल्या प्रतिज्ञापत्राचे अधिन राहून परवानगी देण्यात येत आहे. सदर जमिनीचे वहीवाटीचे / हद्दीचे अनुषंगाने अथवा इमारतीबाबत कोणतेही व्यक्तिगत वाद / न्यायालयीन वाद उद्भवलेस त्याची सर्वस्वी जबाबदारी अर्जदार / विकासक / जमिनमालक यांची राहिल. ज्या जागेची मालकी / वहिवाट, अर्जदार / विकासक / जमिनमालक यांची नाही अशा कोणत्याही जमिनीवर सदर परवानगीद्वारे विकास अनुज्ञेय राहणार नाही.
४. प्रस्तुतच्या जमिनीवर आर्थिक संस्थाचा बोजा असल्यास त्यास अर्जदार / जमीनमालक / विकासक सर्वस्वी जबाबदार राहतील.
५. नागरी जमीन (कमाल धारणा व विनियमन) अधिनियम, १९७६ हा निरसित झाला असल्याने या अधिनियमांतर्गत बाबींकरिता प्रस्तावासोबत आपण रु.३००/- च्या स्टॅम्प पेपरवरील दिनांक २१/७/२०१६ रोजी नोटरी श्री. मुरलीधर जगताप यांचेसमोर केलेले विहित नमुन्यातील शपथपत्र व बंधपत्र क्र. ११०४/२०१६ सादर केले आहे. सदर शपथपत्र व बंधपत्रास अधिन राहून सदर बांधकाम परवानगी देण्यात येत आहे. त्याबाबतची संपूर्ण जबाबदारी अर्जदार / जमीनमालक / विकासक यांची राहिल सदर शपथपत्र व बंधपत्रातील माहिती चुकीची अथवा दिशाभूल करणारी आढळून आल्यास झालेले बांधकाम अनधिकृत समजून कारवाईस पात्र राहिल.
६. विषयांकित जमिनीवर कोणतेही विकास कार्य सुरु करण्यापूर्वी रेखांकन जागेवर सिमांकित करून भूमि अभिलेख खात्याकडून प्रमाणित करून घेणे बंधनकारक आहे. मंजूर रेखांकनानुसार जागेवरील सिमांकन झाल्यानंतर, भूखंडाचे क्षेत्रफळ, रस्त्यांची रुंदी, १५% सुविधा भूखंड व १०% खुल्या जागेचे क्षेत्र मंजूर रेखांकनात दर्शविल्यापेक्षा कमी भरता कामा नये. यामध्ये कोणताही बदल झाल्यास रेखांकन पुन्हा मंजूर करून घेणे बंधनकारक राहिल. अशा प्रमाणित रेखांकनाची प्रत प्राधिकरणास सादर करून त्यास अंतिम मंजूरी घेतल्याशिवाय कोणताही विकास करता येणार नाही.

तसेच मंजूर रेखांकनानुसार अंतर्गत रस्ते, सुविधा भूखंडातील क्षेत्र त्याचप्रमाणे मंजूर प्रादेशिक

रस्ते /रस्ता रुंदीने बाधित क्षेत्र जागा मालकास/विकासकास वाढीव चटईक्षेत्राच्या बदलात संबंधित



नियोजन प्राधिकरणाकडे हस्तांतरीत करावयाचे झाल्यास अशा अनुषंगिक क्षेत्राची मोजणी जागा मालकाने /विकासकाने संबंधित भूमी अभिलेख विभागाकडे रितसर अर्ज करून घेणे बंधनकारक राहिल. तदनंतर अशा क्षेत्राखालील जमिनीचे खरेदीखत संबंधित नियोजन प्राधिकरणाचे नावाने जागा मालकाने/विकासकाने स्वखर्चाने करून देऊन तसा ७/१२ उतारा व त्याप्रमाणे प्रत्यक्ष जागेचा ताबा दिल्यानंतरच अशा क्षेत्राचा वाढीव चटईक्षेत्र मिळणेबाबत आवश्यक त्या बांधकाम नकाशा व अनुषंगिक कागदपत्रासह अर्ज करण्यास अर्जदार पात्र राहतील.

७. मंजूर नकाशामध्ये समाविष्ट ग.नं. ३८/२ व इतर क्षेत्र ७९१०८.९० चौ.मी. या एकत्रित क्षेत्रावर मंजुरी आहे. उक्त सदर ग.नं. मधील क्षेत्रामध्ये एकत्रिकरणाबाबतची सक्षम अधिकाऱ्याची मान्यता घेऊन त्यानुसार आवश्यक ती नोंद महसूल दफ्तरी होऊन तसा नोंदीबाबतचा प्रॉपर्टी कार्ड उतारा / ७/१२ उतारा व मोजणी नकाशा सादर करणे अर्जदार / विकासक / जमिनमालक यांच्यावर बंधनकारक आहे.
८. मंजूर नकाशात दर्शविलेप्रमाणे नियोजित बांधकामापासून पुढील, मागील व बाजूची सामासिक अंतरे प्रत्यक्षात जागेवर कायम व खुली ठेवणे आवश्यक राहिल.
९. रेखांकनातील भूखंड व नियोजित इमारतीचा वापर फक्त रहिवास /वाणिज्य याप्रमाणे अनुज्ञेय केलेल्या वापरासाठी करणे बंधनकारक राहिल.
१०. इमारतीचे जोता तपासणीसाठी अर्ज करताना अकृषिक परवानगी आणि परवानाधारक, वास्तुविशारद/अभियंता/स्ट्रक्चरल अभियंता /सुपरवायझर यांचे प्रमाणपत्र सादर करणे बंधनकारक राहिल, त्याचप्रमाणे भोगवटा प्रमाणपत्रासाठी अर्ज करताना बांधकाम प्रस्तावांतर्गत जमिनीचे महसूल / भूमी अभिलेखात एकत्रिकरण/ उपविभागणी केलेला अद्यावत ७/१२ उतारा /प्रॉपर्टी कार्ड व मोजणी नकाशा सादर करणे बंधनकारक राहिल.
११. इमारतीचे मंजूर नकाशानुसार जोत्यापर्यंतचे बांधकाम पूर्ण झाल्यानंतर जोते तपासणी प्रमाणपत्र प्राप्त करून न घेता पुढील बांधकाम केल्यास सदरचे बांधकाम अनधिकृत समजण्यात येऊन असे बांधकाम दंडात्मक कार्यवाहीस पात्र राहिल.
१२. अभिन्यासातील रस्ते, व खुली जागा यांची देखभाल व अभिन्यासामध्ये दर्शविलेले वर्गीकृत / प्रादेशिक योजना रस्ते/रस्ता रूंदीकरणातील क्षेत्र सर्व जनतेच्या वापरासाठी तसेच शेजारच्या जमीनमालकास वापरण्यास खुले ठेवणे बंधनकारक राहिल.
१३. रेखांकनातील रस्ते, गटारे, खुली जागा इत्यादी अर्जदारांने / विकासकांने / जमीनमालकाने भूखंड / सदनिका वितरित करण्यापूर्वी जागेवर स्वखर्चाने व समाधानकारकरित्या विकसित करणे आवश्यक आहे.
१४. नियोजित बांधकामातील मजल्यांची संख्या व उंची, मंजूर रेखांकन/बांधकाम नकाशांवर दर्शविल्यापेक्षा जास्त असता कामा नये.



१५. नियोजित बांधकामाचे क्षेत्र, भूखंडावर अन्य बांधकाम अस्तित्वात असल्यास त्यासह एकूण बांधकाम क्षेत्र, सुविधा क्षेत्र व प्रादेशिक योजना रस्ते / रस्तारुंदी क्षेत्र नकाशावर दर्शविलेनुसार प्रत्यक्ष जागेवर असणे आवश्यक आहे.
१६. जागेतील / जागेलगतच्या नाल्याच्या/नदीच्या नैसर्गिक प्रवाहास अडथळा येईल, असे कोणतेही बांधकाम करता येणार नाही. त्याचप्रमाणे उक्त जमिनीवरील विकास करताना जागेवरील भूपृष्ठ रचनेमध्ये अनाधिकृत बदल करता येणार नाहीत. सदर अटीचा भंग करून विकास केल्याने दुर्घटना घडल्यास त्याची जबाबदारी अर्जदार / विकासक / जमिनमालक यांची राहिल.
१७. स्टिल्ट भविष्यात बंदिस्त करण्यात येऊ नये. तसेच स्टिल्टचा वापर फक्त पार्किंगसाठीच करण्यात यावा.
१८. स्ट्रक्चरल इंजिनियर/डिझायनर यांनी तयार केलेल्या Structural Design नुसार प्रत्यक्ष जागेवर विकास करणेची जबाबदारी विकासक व सुपरवायझर यांची संयुक्तिक राहिल.
१९. अर्जदार / विकासक / जमिनमालक यांनी दि. २१/७/२०१६ क्र. ११५६/२०१६ अन्वये दिलेल्या शपथपत्रास अधिन राहून ही परवानगी देण्यात येत असून प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील सर्व नियम आणि भारतीय मानक ब्युरोने विहित केलेल्या सुरक्षा प्रमाणकांचे पालन करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल. (नियम क्र. ७.१)
२०. शासन नगर विकास विभागाकडील दि. १९/११/२००८ चे निदेश क्र. टिपीव्ही-४३०८/ ४१०२/ प्र.क्र.३५९/०८/नवि-११ नुसार अर्जदार / विकासक / जमिनमालक व वास्तुविशारद यांनी बांधकाम नकाशामध्ये प्रत्येक सदनिकेचे एकूण चटईक्षेत्र (Carpet area) नमूद केलेले आहे. सदर नमूद चटई क्षेत्रा (Carpet area) बाबत आकडेमोड, गणितीय चुका इ. बाबत वास्तुविशारद व अर्जदार / विकासक / जमिनमालक संयुक्तिकरित्या जबाबदार राहतील.
२१. नियोजित इमारतीसाठी / विकासासाठी आवश्यक असणाऱ्या पिण्याच्या पाण्याची सोय आपण अश्वसित केलेल्या सक्षम प्राधिकरणाने / ग्रामपंचायतीने न केल्यास या प्रकल्पातील सदनिका हस्तांतरणापूर्वी पिण्याच्या पाण्याची आवश्यक ती पूर्तता अर्जदार / विकासक / जमीन मालक यांनी स्वखर्चाने प्रत्यक्ष वापरापूर्वी करणे आवश्यक आहे. त्याचप्रमाणे सांडपाण्याची व मैला निर्मुलनाची सुयोग्य व्यवस्था प्रत्यक्ष वापरापूर्वी करणे बंधनकारक राहिल.
२२. ओला व सुक्या कचऱ्याकरिता सदर जागेत स्वतंत्र कंटेनरची सोय करणे आवश्यक राहिल विघटन होणाऱ्या ओल्या कचऱ्यासाठी गांडूळखत प्रकल्प अर्जदार / विकासक / जमिनमालक यांनी स्वखर्चाने करावयाचा आहे.
२३. सदर जमिनीचे क्षेत्रफळ ५०० चौ.मी. पेक्षा जास्त आहे. त्यामुळे प्रत्येक ८० चौ.मी. क्षेत्रासाठी एक झाड याप्रमाणे वृक्ष लागवड करणे व त्यांची जोपासना करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल.



२४. सौर उर्जेवर पाणी तापविण्यासाठीची यंत्रणा अर्जदार / विकासक / जमिनमालक यांनी इमारतीचे वापरापूर्वी स्वखर्चाने करावयाची आहे.
२५. वेस्ट वॉटर ट्रीटमेंट प्लॅन्ट यंत्रणा उभारणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक असून पाण्याचा फेरवापर बगीचा, झाडाची जोपासना यासाठी करणे आवश्यक आहे.
२६. प्रारंभ प्रमाणपत्र दिलेल्या कोणत्याही इमारतीचे बांधकाम पूर्ण झाल्यानंतर मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र. ७.५ नुसार पूर्णत्वाचे प्रमाणपत्र अर्जदार / विकासक / जमीनमालक यांनी सादर करून नियम क्र. ७.६ नुसार भोगवटा प्रमाणपत्र प्राप्त करून घेतल्याखेरीज कोणत्याही इमारतीचा भागशः / पूर्णतः वापर सुरु केल्यास अर्जदार / विकासक / जमीनमालक कारवाईस पात्र राहिल.
२७. इमारत बांधकामाच्या ठिकाणी काम करणाऱ्या मजूरांमधील गरोदर माता, स्तनदा माता आणि त्यांच्यासोबत असणाऱ्या ० ते ६ वर्षे वयोगटातील मुलांकरीता शेड बांधणे, शौचालय व पिण्याच्या पाण्याची व्यवस्था, पाळणाघर इ. तात्पुरत्या सुविधा कंत्राटदार किंवा बांधकाम विकासक यांनी करणे आवश्यक आहे.
२८. प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. ६.२.६.१ नुसार विशेष इमारतीबाबत :-
- a) प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. १२.६ (b) नुसार प्रस्तावित इमारती सभोवताली ६ मी. रुंदीचे पाथवे किमान ४५ टन वजनाचे फायर इंजिनचा भार पेलु शकेल याप्रमाणे डिझाईन करून विकसित करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक आहे.
- b) अर्जदार / विकासक / जमिनमालक यांनी प्रस्ताविल्यानुसार सर्व उंच इमारती स्टिल्ट वर असणे आवश्यक राहिल त्याचबरोबर वाहनतळ सुविधा प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. १६.१ नुसार प्रस्तावित करणे आवश्यक राहिल.
- c) नगर विकास विभागाच्या दिनांक - २८.८.२००९ रोजीच्या अधिसूचना प्रमाणे नियम क्र. ४ मधील टीप - ii प्रमाणे संचालक, महाराष्ट्र फायर सर्व्हिसेस, मुंबई यांनी १५ मी. पेक्षा उंच इमारतीच्या नियोजनातील जिऱ्याचे व लिफ्टचे स्थान मान्य केलेले आहे. सदर नियोजनाव्यतिरिक्त नियोजनात बदल करणे आवश्यक इ गाल्यास पुन्हा संबंधित संचालक यांची मंजूरी घ्यावी लागेल. तसेच प्रत्येक इमारतीमधील एक स्टेअरकेस व एक लिफ्ट NBC मधील तरतूदीप्रमाणे आग प्रतिरोधक असणे आवश्यक आहे. तसेच उंच इमारतीचे नियोजनाअनुषंगाने संचालक, महाराष्ट्र फायर सर्व्हिसेस, मुंबई यांनी पत्र क्र. MFS/५१/२०१४/३३२, दि. ८/८/२०१४ ने दिलेल्या Provisional Fire N.O.C. मधील अटी/ शर्तीची पूर्तता करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल.
- d) प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. ६.२.६.१ नुसार बाबींची पूर्तता तसेच अग्निप्रतिबंधक उपाययोजनाबाबत भाग-४ मधील बाबींची पूर्तता करणे अर्जदार/विकासक/ जमिनमालकावर बंधनकारक राहिल.
- e) नेहमीच्या वापरासाठीच्या पाणी पुरवठ्याशिवाय अग्निप्रतिबंधक व्यवस्थेकरीता, पाणीपुरवठा बाबतची पूर्तता अर्जदार / विकासक / जमिनमालक यांनी स्वखर्चाने, स्वजबाबदारीवर करणे आवश्यक राहिल.
- f) प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. १८ नुसार लिफ्टची सुविधा उपलब्ध करून देणे आवश्यक राहिल.



- g) अशा इमारतीचे Structural Design हे भुकंप प्रतिबंधक असणे आवश्यक राहिल. अर्जदाराने / विकासकाने / जमिनमालकाने इमारतीचे Structural Stability बाबत नोंदणीकृत Structural Engineer चे प्रमाणपत्र संबंधित अग्निशमन अधिकारी यांचेकडे व या प्राधिकरणाकडे दाखल करणे आवश्यक राहिल.
- h) भोगवटा प्रमाणपत्र देण्यापूर्वी सर्व अग्निशमन यंत्रणा व सुविधांची पूर्तता करून सदर यंत्रणा सुस्थितीत कार्यान्वित असलेबाबत अग्निशमन विभागाकडील अंतिम नारहकत प्रमाणपत्र सादर करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल.
- i) संचालक, महाराष्ट्र फायर सर्व्हिसेस, मुंबई यांनी पत्र.क्र. MFS/५१/२०१४/३३२, दि. ८/८/२०१४ अन्वये ना हरकत दाखला व सोबतचे नकाशे सांक्षाकीत केलेले आहेत. सदरचे नकाशामध्ये मंजूरी देताना फेरबदल झाल्यास अशा नियोजनास संबंधित मुख्य अग्निशमन अधिकारी / संचालक यांचे सुधारित ना हरकत प्रमाणपत्र घेणे बंधनकारक आहे.
२९. विषयांकित प्रकल्पामध्ये प्रस्तावित केलेले एकूण (Gross FSI+ Non FSI) बांधकाम क्षेत्र ४८६४००चौ.मी. आहे. त्यामुळे या प्रकल्पास पर्यावरण विभागाकडील State Environmental Impact Assessment Authority कडून Environment Clearance प्रमाणपत्र घेणे आवश्यक आहे. त्यानुसार अर्जदार /विकासक / जमीनमालक यांनी यापूर्वी पर्यावरण विभागाकडील दिनांक २७/११/२००६ रोजीचे पत्र क्र २१-१५३/२००६-IA-III अन्वये प्रमाणपत्र प्राप्त केले आहे. पर्यावरण विभागाकडील परिपत्रक क्र. SEIAA-२०१४/CR-०२/TC-३, दिनांक ३०/०१/२०१४ मधील अटी व शर्तीचे काटेकोरपणे पालन करणे प्रकल्पाचे अर्जदार /विकासक / जमीनमालक व वास्तुविशारद यांचेवर बंधनकारक राहिल.
३०. प्रस्तुत जमिनीवर भविष्यात छाननी शूलक, प्रिमीयम शूलक, विकास शूलक, सुरक्षा टेव व कामगार कल्याण उपकर इत्यादी बाबतच्या रक्कमेची बाकी उद्भवल्यास सदर रक्कम प्राधिकरणाकडे जमा करणे अर्जदार यांचेवर बंधनकारक राहिल.
३१. अर्जदार यांनी सादर केलेली कोणतीही माहिती अथवा कागदपत्रे ही चुकीची/दिशाभूल करणारी आढळल्यास प्रस्तुतची विकास परवानगी व प्रारंभ प्रमाणपत्र रद्द समजणेत येईल.
- प्रस्तावासोबतच्या रेखांकन/ बांधकाम नकाशांचे दोन संच स्वाक्षांकित करून सोबत जोडले असून प्रस्तावासोबतची अन्य सर्व कागदपत्रे प्राधिकरणाच्या अभिलेखार्थ राखून ठेवण्यात येत आहेत.

मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने



*[Signature]*  
महानगर आयुक्त

तथा

मुख्य कार्यकारी अधिकारी,  
पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण,  
पुणे यांचे करिता.



## पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे

Pune metropolitan Regional Development Authority, Pune

स.नं. १५२ - १५३, महाराजा सयाजीराव गायकवाड उद्योग भवन, औंध, पुणे - ४११ ००७

S.No. 152-153, Maharaja Sayajirao Gaikwad Udyog Bhawan, Aundh, Pune - 411 007

Ph No. : 020- 259 33 344 / 356 / 333 / फोन नं. : ०२०- २५९ ३३ ३४४ / ३५६ / ३३३ Email: hqpmrda@gmail.com

### विकास परवानगी व प्रारंभ प्रमाणपत्र

( मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र.६.६.१ नुसार )

जा.क्र.: बीएमयु /मौ.नेरे- दत्तवाडी / ग.नं. ३८/२ व इतर /प्र.क्र.१०८२/१६-१७ दि. २६/१०/२०१६

प्रति,

एक्झिबिटर डेव्हलपर्स प्रा.लि. तर्फे

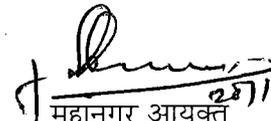
शेखर दत्तात्रय साळवेकर

रा. मंत्री हाऊस, पहिला मजला, एफ.सी. रोड, पुणे

मौजे- नेरे - दत्तवाडी, तालुका मुळशी, जिल्हा- पुणे येथील ग.नं. ३८/२ व इतर सेक्टर आर-२९ क्षेत्र ३८१२३.४३ चौ.मी. क्षेत्रावरील विशेष नगर वसाहत प्रकल्पामधील सुधारीत रेखांकन/ इमारत बांधकाम प्रस्ताव मंजूरीस्तव प्राधिकरणाकडे प्राप्त झाला आहे. आपण प्रस्तावासोबत सादर केलेल्या कागदपत्रास अधिन राहून तसेच सोबतच्या परिशिष्ट ' अ ' मध्ये नमूद अटी व शर्तीस अधिन राहून उक्त प्रस्तावास विकास परवानगी व प्रारंभ प्रमाणपत्र देण्यात येत आहे.

मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने



  
महानगर आयुक्त

तथा

मुख्य कार्यकारी अधिकारी,  
पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण,  
पुणे यांचे करिता.

पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे यांचेकडील दि. २१/०५/२०१६ रोजीचे पत्र क्र. १०८१/१६-११० सीबतचे

### परिशिष्ट ' अ '

१. मंजूर नकाशाप्रमाणेच जागेचा विकास व बांधकाम करणे बंधनकारक राहिल.
२. सदर विकास परवानगी व प्रारंभ प्रमाणपत्र हे एक वर्षाच्या कालावधीकरिता अंमलात राहिल. तदनंतर त्यापुढे आवश्यकतेनुसार विहित मुदतीमध्ये सदर परवानगी व प्रमाणपत्राचे नुतनीकरण करून घेतल्यास सदरचे परवानगी व प्रमाणपत्र संपुष्टात येईल.
३. प्रस्तावासोबत मंजूर बृहत आराखड्यानुसार केलेल्या वहीवाटीचे मोजणी नकाशातील हद्दीचे तसेच जागेच्या मालकी / वहीवाटीबाबत अर्जदाराने / विकासकाने/ जमीनमालकाने याबाबत सादर केलेल्या प्रतिज्ञापत्राचे अधिन राहून परवानगी देण्यात येत आहे. सदर जमिनीचे वहीवाटीचे / हद्दीचे अनुषंगाने अथवा इमारतीबाबत कोणतेही व्यक्तिगत वाद / न्यायालयीन वाद उद्भवलेस त्याची सर्वस्वी जबाबदारी अर्जदार / विकासक / जमिनमालक यांची राहिल. ज्या जागेची मालकी / वहीवाट, अर्जदार / विकासक / जमिनमालक यांची नाही अशा कोणत्याही जमिनीवर सदर परवानगीद्वारे विकास अनुज्ञेय राहणार नाही.
४. प्रस्तुतच्या जमिनीवर आर्थिक संस्थाचा बोजा असल्यास त्यास अर्जदार / जमीनमालक / विकासक सर्वस्वी जबाबदार राहतील.
५. नागरी जमीन (कमाल धारणा व विनियमन) अधिनियम, १९७६ हा निरसित झाला असल्याने या अधिनियमांतर्गत बाबींकरिता प्रस्तावासोबत आपण रु.३००/- च्या स्टॅम्प पेपरवरील दिनांक २१/७/२०१६ रोजी नोटरी श्री. मुरलीधर जगताप यांचेसमोर केलेले विहित नमुन्यातील शपथपत्र व बंधपत्र क्र. ११०४/२०१६ सादर केले आहे. सदर शपथपत्र व बंधपत्रास अधिन राहून सदर बांधकाम परवानगी देण्यात येत आहे. त्याबाबतची संपूर्ण जबाबदारी अर्जदार / जमीनमालक / विकासक यांची राहिल सदर शपथपत्र व बंधपत्रातील माहिती चुकीची अथवा दिशाभूल करणारी आढळून आल्यास झालेले बांधकाम अनधिकृत समजून कारवाईस पात्र राहिल.
६. विषयांकित जमिनीवर कोणतेही विकास कार्य सुरु करण्यापूर्वी रेखांकन जागेवर सिमांकित करून भूमि अभिलेख खात्याकडून प्रमाणित करून घेणे बंधनकारक आहे. मंजूर रेखांकनानुसार जागेवरील सिमांकन झाल्यानंतर, भूखंडाचे क्षेत्रफळ, रस्त्यांची रुंदी, १५% सुविधा भूखंड व १०% खुल्या जागेचे क्षेत्र मंजूर रेखांकनात दर्शविल्यापेक्षा कमी भरता कामा नये. यामध्ये कोणताही बदल झाल्यास रेखांकन पुन्हा मंजूर करून घेणे बंधनकारक राहिल. अशा प्रमाणित रेखांकनाची प्रत प्राधिकरणास सादर करून त्यास अंतिम मंजूरी घेतल्याशिवाय कोणताही विकास करता येणार नाही.

तसेच मंजूर रेखांकनानुसार अंतर्गत रस्ते, सुविधा भूखंडातील क्षेत्र त्याचप्रमाणे मंजूर प्रादेशिक योजनेचे रस्ते /रस्ता रुंदीने बाधीत क्षेत्र जागा मालकास/विकासकास वाढीव चटईक्षेत्राच्या दिनात सब



नियोजन प्राधिकरणाकडे हस्तांतरीत करावयाचे झाल्यास अशा अनुषंगिक क्षेत्राची मोजणी जागा मालकाने /विकासकाने संबंधित भूमी अभिलेख विभागाकडे रितसर अर्ज करून घेणे बंधनकारक राहिल. तदनंतर अशा क्षेत्राखालील जमिनीचे खरेदीखत संबंधित नियोजन प्राधिकरणाचे नावाने जागा मालकाने/विकासकाने स्वखर्चाने करून देऊन तसा ७/१२ उतारा व त्याप्रमाणे प्रत्यक्ष जागेचा ताबा दिल्यानंतरच अशा क्षेत्राचा वाढीव चटईक्षेत्र मिळणेबाबत आवश्यक त्या बांधकाम नकाशा व अनुषंगिक कागदपत्रासह अर्ज करण्यास अर्जदार पात्र राहतील.

७. मंजूर नकाशामध्ये समाविष्ट ग.नं. ३८/२ व इतर क्षेत्र ३८१२३.४३ चौ.मी. या एकत्रित क्षेत्रावर मंजुरी आहे. उक्त सदर ग.नं. मधील क्षेत्रामध्ये एकत्रिकरणाबाबतची सक्षम अधिकाऱ्याची मान्यता घेऊन त्यानुसार आवश्यक ती नोंद महसूल. दफ्तरी होऊन तसा नोंदीबाबतचा प्रॉपर्टी कार्ड उतारा / ७/१२ उतारा व मोजणी नकाशा सादर करणे अर्जदार / विकासक / जमिनमालक यांच्यावर बंधनकारक आहे.
८. मंजूर नकाशात दर्शविलेप्रमाणे नियोजित बांधकामापासून पुढील, मागील व बाजूची सामासिक अंतरे प्रत्यक्षात जागेवर कायम व खुली ठेवणे आवश्यक राहिल.
९. रेखांकनातील भूखंड व नियोजित इमारतीचा वापर फक्त रहिवास /वाणिज्य याप्रमाणे अनुज्ञेय केलेल्या वापरासाठी करणे बंधनकारक राहिल.
१०. इमारतीचे जोता तपासणीसाठी अर्ज करताना अकृषिक परवानगी आणि परवानाधारक, वास्तुविशारद/अभियंता/स्ट्रक्चरल अभियंता /सुपरवायझर यांचे प्रमाणपत्र सादर करणे बंधनकारक राहिल, त्याचप्रमाणे भोगवटा प्रमाणपत्रासाठी अर्ज करताना बांधकाम प्रस्तावांतर्गत जमिनीचे महसूल / भूमी अभिलेखात एकत्रिकरण/ उपविभागणी केलेला अद्यावत ७/१२ उतारा /प्रॉपर्टी कार्ड व मोजणी नकाशा सादर करणे बंधनकारक राहिल.
११. इमारतीचे मंजूर नकाशानुसार जोत्यापर्यंतचे बांधकाम पूर्ण झाल्यानंतर जोते तपासणी प्रमाणपत्र प्राप्त करून न घेता पुढील बांधकाम केल्यास सदरचे बांधकाम अनधिकृत समजण्यात येऊन असे बांधकाम दंडात्मक कार्यवाहीस पात्र राहिल.
१२. अभिन्यासातील रस्ते, व खुली जागा यांची देखभाल व अभिन्यासामध्ये दर्शविलेले वर्गीकृत / प्रादेशिक योजना रस्ते/रस्ता रूंदीकरणातील क्षेत्र सर्व जनतेच्या वापरासाठी तसेच शेजारच्या जमीनमालकास वापरण्यास खुले ठेवणे बंधनकारक राहिल.
१३. रेखांकनातील रस्ते, गटारे, खुली जागा इत्यादी अर्जदारांने / विकासकांने / जमीनमालकाने भूखंड / सदनिका वितरित करण्यापूर्वी जागेवर स्वखर्चाने व समाधानकारकरित्या विकसित करणे आवश्यक आहे.
१४. नियोजित बांधकामातील मजल्यांची संख्या व उंची, मंजूर रेखांकन/बांधकाम नकाशांवर दर्शविल्यापेक्षा जास्त असता कामा नये.



१५. नियोजित बांधकामाचे क्षेत्र, भूखंडावर अन्य बांधकाम अस्तित्वात असल्यास त्यासह एकूण बांधकाम क्षेत्र, सुविधा क्षेत्र व प्रादेशिक योजना रस्ते / रस्तारुंदी क्षेत्र नकाशावर दर्शविलेनुसार प्रत्यक्ष जागेवर असणे आवश्यक आहे.
१६. जागेतील / जागेलगतच्या नाल्याच्या/नदीच्या नैसर्गिक प्रवाहास अडथळा येईल, असे कोणतेही बांधकाम करता येणार नाही. त्याचप्रमाणे उक्त जमिनीवरील विकास करताना जागेवरील भूपृष्ठ रचनेमध्ये अनाधिकृत बदल करता येणार नाहीत. सदर अटीचा भंग करून विकास केल्याने दुर्घटना घडल्यास त्याची जबाबदारी अर्जदार / विकासक / जमिनमालक यांची राहिल.
१७. स्टिल्ट भविष्यात बंदिस्त करण्यात येऊ नये. तसेच स्टिल्टचा वापर फक्त पार्किंगसाठीच करण्यात यावा.
१८. स्ट्रक्चरल इंजिनिअर/डिझायनर यांनी तयार केलेल्या Structural Design नुसार प्रत्यक्ष जागेवर विकास करणेची जबाबदारी विकासक व सुपरवायझर यांची संयुक्तिक राहिल.
१९. अर्जदार / विकासक / जमिनमालक यांनी दि. २१/७/२०१६ क्र. ११५६/२०१६ अन्वये दिलेल्या शपथपत्रास अधिन राहून ही परवानगी देण्यात येत असून प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील सर्व नियम आणि भारतीय मानक ब्युरोने विहित केलेल्या सुरक्षा प्रमाणकांचे पालन करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल. (नियम क्र. ७.१)
२०. शासन नगर विकास विभागाकडील दि. १९/११/२००८ चे निदेश क्र. टिपीव्ही-४३०८/ ४१०२/ प्र.क्र.३५९/०८/नवि-११ नुसार अर्जदार / विकासक / जमिनमालक व वास्तुविशारद यांनी बांधकाम नकाशामध्ये प्रत्येक सदनिकेचे एकूण चटईक्षेत्र (Carpet area) नमूद केलेले आहे. सदर नमूद चटई क्षेत्रा (Carpet area) बाबत आकडेमोड, गणितीय चुका इ. बाबत वास्तुविशारद व अर्जदार / विकासक / जमिनमालक संयुक्तिकरित्या जबाबदार राहतील.
२१. नियोजित इमारतीसाठी / विकासासाठी आवश्यक असणाऱ्या पिण्याच्या पाण्याची सोय आपण अश्वसित केलेल्या सक्षम प्राधिकरणाने / ग्रामपंचायतीने न केल्यास या प्रकल्पातील सदनिका हस्तांतरणापूर्वी पिण्याच्या पाण्याची आवश्यक ती पूर्तता अर्जदार / विकासक / जमीन मालक यांनी स्वखर्चाने प्रत्यक्ष वापरापूर्वी करणे आवश्यक आहे. त्याचप्रमाणे सांडपाण्याची व मैला निर्मुलनाची सुयोग्य व्यवस्था प्रत्यक्ष वापरापूर्वी करणे बंधनकारक राहिल.
२२. ओला व सुक्या कचऱ्याकरिता सदर जागेत स्वतंत्र कंटेनरची सोय करणे आवश्यक राहिल विघटन होणाऱ्या ओल्या कचऱ्यासाठी गांडूळखत प्रकल्प अर्जदार / विकासक / जमिनमालक यांनी स्वखर्चाने करावयाचा आहे.
२३. सदर जमिनीचे क्षेत्रफळ ५०० चौ.मी. पेक्षा जास्त आहे. त्यामुळे प्रत्येक ८० चौ.मी. क्षेत्रासाठी एक झाड याप्रमाणे वृक्ष लागवड करणे व त्यांची जोपासना करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल.



२४. सौर उर्जेवर पाणी तापविण्यासाठीची यंत्रणा अर्जदार / विकासक / जमिनमालक यांनी इमारतीचे वापरापूर्वी स्वखर्चाने करावयाची आहे.
२५. वेस्ट वॉटर ट्रीटमेंट प्लॅन्ट यंत्रणा उभारणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक असून पाण्याचा फेरवापर बगीचा, झाडाची जोपासना यासाठी करणे आवश्यक आहे.
२६. प्रारंभ प्रमाणपत्र दिलेल्या कोणत्याही इमारतीचे बांधकाम पूर्ण झाल्यानंतर मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र. ७.५ नुसार पूर्णत्वाचे प्रमाणपत्र अर्जदार / विकासक / जमीनमालक यांनी सादर करून नियम क्र. ७.६ नुसार भोगवटा प्रमाणपत्र प्राप्त करून घेतल्याखेरीज कोणत्याही इमारतीचा भागशः / पूर्णतः वापर सुरु केल्यास अर्जदार / विकासक / जमीनमालक कारवाईस पात्र राहिल.
२७. इमारत बांधकामाच्या ठिकाणी काम करणाऱ्या मजूरांमधील गरोदर माता, स्तनदा माता आणि त्यांच्यासोबत असणाऱ्या ० ते ६ वर्षे वयोगटातील मुलांकरीता शेड बांधणे, शौचालय व पिण्याच्या पाण्याची व्यवस्था, पाळणाघर इ. तात्पुरत्या सुविधा कंत्राटदार किंवा बांधकाम विकासक यांनी करणे आवश्यक आहे.
२८. प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. ६.२.६.१ नुसार विशेष इमारतीबाबत :-
- a) प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. १२.६ (b) नुसार प्रस्तावित इमारती सभोवताली ६ मी. रुंदीचे पाथवे किमान ४५ टन वजनाचे फायर इंजिनचा भार पेलु शकेल याप्रमाणे डिझाईन करून विकसित करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक आहे.
- b) अर्जदार / विकासक / जमिनमालक यांनी प्रस्ताविल्यानुसार सर्व उंच इमारती स्टिल्ट वर असणे आवश्यक राहिल त्याचबरोबर वाहनतळ सुविधा प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. १६.१ नुसार प्रस्तावित करणे आवश्यक राहिल.
- c) नगर विकास विभागाच्या दिनांक - २८.८.२००९ रोजीच्या अधिसूचना प्रमाणे नियम क्र. ४ मधील टीप - ii प्रमाणे संचालक, महाराष्ट्र फायर सर्व्हिसेस, मुंबई यांनी १५ मी. पेक्षा उंच इमारतीच्या नियोजनातील जिऱ्याचे व लिफ्टचे स्थान मान्य केलेले आहे. सदर नियोजनाव्यतिरिक्त नियोजनात बदल करणे आवश्यक झाल्यास पुन्हा संबंधित संचालक यांची मंजूरी घ्यावी लागेल. तसेच प्रत्येक इमारतीमधील एक स्टेअरकेस व एक लिफ्ट NBC मधील तरतुदीप्रमाणे आग प्रतिरोधक असणे आवश्यक आहे. तसेच उंच इमारतीचे नियोजनाअनुषंगाने संचालक, महाराष्ट्र फायर सर्व्हिसेस, मुंबई यांनी पत्र क्र. MFS/५१/२०१४/३३२, दि. ८/८/२०१४ ने दिलेल्या Provisional Fire N.O.C. मधील अटी/ शर्तीची पूर्तता करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल.
- d) प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. ६.२.६.१ नुसार बाबींची पूर्तता तसेच अग्निप्रतिबंधक उपाययोजनाबाबत भाग-४ मधील बाबींची पूर्तता करणे अर्जदार/विकासक/ जमिनमालकावर बंधनकारक राहिल.
- e) नेहमीच्या वापरासाठीच्या पाणी पुरवठ्याशिवाय अग्निप्रतिबंधक व्यवस्थेकरीता, पाणीपुरवठा बाबतची पूर्तता अर्जदार / विकासक / जमिनमालक यांनी स्वखर्चाने, स्वजबाबदारीवर करणे आवश्यक राहिल.
- f) प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील तरतूद क्र. १८ नुसार लिफ्टची सुविधा उपलब्ध करून देणे आवश्यक राहिल.



- g) अशा इमारतीचे Structural Design हे भुकंप प्रतिबंधक असणे आवश्यक राहिल. अर्जदाराने / विकासकाने / जमिनमालकाने इमारतीचे Structural Stability बाबत नोंदणीकृत Structural Engineer चे प्रमाणपत्र संबंधित अग्निशमन अधिकारी यांचेकडे व या प्राधिकरणाकडे दाखल करणे आवश्यक राहिल.
- h) भोगवटा प्रमाणपत्र देण्यापूर्वी सर्व अग्निशमन यंत्रणा व सुविधांची पूर्तता करून सदर यंत्रणा सुस्थितीत कार्यान्वित असलेबाबत अग्निशमन विभागाकडील अंतिम नारहकत प्रमाणपत्र सादर करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल.
- i) संचालक, महाराष्ट्र फायर सर्व्हिसेस, मुंबई यांनी पत्र.क्र. MFS/५१/२०१४/३३२, दि. ८/८/२०१४ अन्वये ना हरकत दाखला व सोबतचे नकाशे सांक्षातीत केलेले आहेत. सदरचे नकाशामध्ये मंजूरी देताना फेरबदल झाल्यास अशा नियोजनास संबंधित मुख्य अग्निशमन अधिकारी / संचालक यांचे सुधारित ना हरकत प्रमाणपत्र घेणे बंधनकारक आहे.
२९. विषयांकित प्रकल्पामध्ये प्रस्तावित केलेले एकूण (Gross FSI+ Non FSI) बांधकाम क्षेत्र ४८६४०० चौ.मी. आहे. त्यामुळे या प्रकल्पास पर्यावरण विभागाकडील State Environmental Impact Assessment Authority कडून Environment Clearance प्रमाणपत्र घेणे आवश्यक आहे. त्यानुसार अर्जदार /विकासक / जमीनमालक यांनी यापूर्वी पर्यावरण विभागाकडील दिनांक २७/११/२००६ रोजीचे पत्र क्र २१-१५३/२००६-IA-III अन्वये प्रमाणपत्र प्राप्त केले आहे. पर्यावरण विभागाकडील परिपत्रक क्र. SEIAA-२०१४/CR-०२/TC-३, दिनांक ३०/०१/२०१४ मधील अटी व शर्तीचे काटेकोरपणे पालन करणे प्रकल्पाचे अर्जदार /विकासक / जमीनमालक व वास्तुविशारद यांचेवर बंधनकारक राहिल.
३०. प्रस्तुत जमिनीवर भविष्यात छाननी शूल्क, प्रिमीयम शूल्क, विकास शूल्क, सुरक्षा ठेव व कामगार कल्याण उपकर इत्यादी बाबतच्या रक्कमेची बाकी उद्भवल्यास सदर रक्कम प्राधिकरणाकडे जमा करणे अर्जदार यांचेवर बंधनकारक राहिल.
३१. अर्जदार यांनी सादर केलेली कोणतीही माहिती अथवा कागदपत्रे ही चुकीची/दिशाभूल करणारी आढळल्यास प्रस्तुतची विकास परवानगी व प्रारंभ प्रमाणपत्र रद्द समजणेत येईल.
- प्रस्तावासोबतच्या रेखांकन/ बांधकाम नकाशांचे दोन संच स्वाक्षांकित करून सोबत जोडले असून प्रस्तावासोबतची अन्य सर्व कागदपत्रे प्राधिकरणाच्या अभिलेखार्थ राखून ठेवण्यात येत आहेत.

मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने



*[Signature]*  
२९/१०/१६,  
महानगर आयुक्त

तथा

मुख्य कार्यकारी अधिकारी,  
पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण,  
पुणे यांचे करिता.



## पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे

Pune metropolitan Regional Development Authority, Pune

स.नं. १५२ - १५३, महाराजा सयाजीराव गायकवाड उद्योग भवन, औंध, पुणे - ४११ ००७

S.No. 152-153, Maharaja Sayajirao Gaikwad Udyog Bhawan, Aundh, Pune - 411 007

Ph No. : 020- 259 33 344 / 356 / 333 / फोन नं. : ०२०- २५९ ३३ ३४४ / ३५६ / ३३३ Email: hqpmrda@gmail.com

### अंशतः भोगवटा प्रमाणपत्र

( मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र.७.६ नुसार )

जा.क्र. : बीएमयु/प्र.क्र. <sup>१११</sup>/<sub>१६-१७</sub> /मौ.दत्तवाडी, कासारसाई/ स.नं.३८/२ व इतर, दि. ७ /११/२०१६

प्रति,

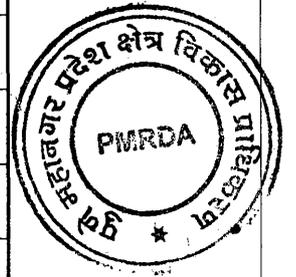
एक्झरबिया डेव्हलपर्स लि. तर्फे श्री. किरण ए. भालेराव  
रा. मंत्री हाऊस, ९२९, एफ सी रोड, शला मजला, पुणे ०४

मौजे दत्तवाडी, कासारसाई, तालुका मुळशी, जिल्हा पुणे येथील स.नं. ३८/२ व इतर क्षेत्र ६९८८५.८१ चौ.मी. या जागेवर इमारतीचे बांधकाम / सुधारित बांधकाम करण्यासाठी जिल्हाधिकारी यांचेकडील आदेश क्र. पमह/ टीएस/ एसआर/११/ २०१४, दि. ५/०६/२०१४ अन्वये आपणास परवानगी देण्यात आली आहे.

उपरोक्त परवानगी प्रमाणे आपण श्री. पी.एस. गोडोलकर लायसन्स नं. CA/२००१/२८५८० परवानाधारक वास्तुविशारद/ स्ट्रक्चरल अभियंता/ सुपरवायझर यांच्या देखरेखीखाली इमारतीचे बांधकाम पूर्ण /अंशतः पूर्ण केले असलेबाबत व या इमारतींना भोगवटा प्रमाणपत्र मिळणेबाबत दि- २०/७/२०१६ रोजी अर्ज केल्यावरून आपणास खालील इमारतींना सोबतच्या परिशिष्ट ' ब ' मध्ये नमूद केलेले अटीस अधिन राहून भोगवटा करणेस संमती देण्यात येत आहे .

### उपयोगात आणावयाच्या इमारतीचे वर्णन

अ.क्र	इमारत	मंजूरीप्रमाणे	प्रत्यक्ष जागेवर	एकूण सदनिका
१	A-१४	पार्किंग + तळ + ८	पार्किंग + तळ + ८	७२
२	A-१५	पार्किंग + तळ + ८	पार्किंग + तळ + ८	७२
३	B-१	पार्किंग + तळ + ७	पार्किंग + तळ + ७	१७६
४	B-२	पार्किंग + तळ + ७	पार्किंग + तळ + ७	१७६
५	B-३	पार्किंग + तळ + ७	पार्किंग + तळ + ७	६४
६	B-६	पार्किंग + तळ + ७	पार्किंग + तळ + ७	६४
७	B- ७	पार्किंग + तळ	पार्किंग + तळ +	८०



		+ ७	७	
८	B-८	पार्किंग + तळ + ७	पार्किंग + तळ + ७	१७६
९	C-३	पार्किंग + तळ + ७	पार्किंग + तळ + ७	१७६
१०	C-४	पार्किंग + तळ + ७	पार्किंग + तळ + ७	८०
११	C-५	पार्किंग + तळ + ७	पार्किंग + तळ + ७	८०
१२	C-६	पार्किंग + तळ + ७	पार्किंग + तळ + ७	८०
१३	C-२	पार्किंग + तळ + ७	पार्किंग + तळ + ७	६४
१४	C-७	पार्किंग + तळ + ७	पार्किंग + तळ + ७	६४
१५	D-१	पार्किंग + तळ + ७	पार्किंग + तळ + ७	६४
१६	D-६	पार्किंग + तळ + ७	पार्किंग + तळ + ७	६४
			एकुण	१५५२

मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने

  
महानगर आयुक्त  
तथा

मुख्य कार्यकारी अधिकारी,  
पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण,  
पुणे यांचे करिता.

प्रत:- माहिती व आवश्यक कार्यवाहीसाठी.

ग्रामसेवक, मौजे दत्तवाडी कासारसाई ता मुळशी, जि-पुणे. यांना माहितीसाठी व घरपट्टी आकारणीसाठी.



3/1

पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे यांचेकडील दि-७/११/ २०१६ रोजीचे पत्र क्र. ७३१ सोबतचे  
परिशिष्ट ' ब ' १६-१५

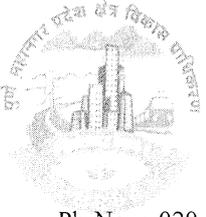
- १) अर्जदार /सदनिका धारक/गाळे धारक यांना उक्त इमारतीमधील सामाईक जागा उदा. रेफ्युज एरिया, सामाईक पार्किंग, टॉप टेरेस इ. बंदिस्त करता येणार नाही. अथवा विकता येणार नाही. सदरचे क्षेत्र सर्व लोकांसाठी खुले ठेवणे अर्जदारांवर बंधनकारक राहिल.
- २) अर्जदार / सदनिका धारक यांना सदनिका लगतचा दोन मजले उंचीचा टेरेस बंदिस्त करता येणार नाही.
- ३) रेखांकनातील रस्ते, गटारे, खुली जागा इत्यादी अर्जदारांनी सदनिका वितरित करण्यापूर्वी जागेवर स्वखर्चाने व समाधानकारकरित्या विकसित करणे आवश्यक आहे.
- ४) उंच इमारतीच्या अनुषंगाने पुणे महानगरपालिकाचे मुख्य अग्नीशमन अधिकारी यांनी पत्र.क्र. MFS/४६४ दि १७/१०/२०१४ अन्वये दिलेल्या अग्नीशमन नाहरकत प्रमाणपत्रातील अटी व शर्तीची पूर्तता करणे अर्जदार/विकासक/जमीन मालक यांचेवर बंधनकारक राहिल.
- ५) बांधकाम मंजूरीच्या आदेशातील तसेच अकृषिक परवानगी आदेशातील सर्व अटी व शर्ती अर्जदार/विकासक/जमीन मालक यांचेवर बंधनकारक राहिल.
- ६) विषयांकित प्रकल्पास पर्यावरण विभागाकडील State Environmental Impact Assessment Authority कडून Environment Clearance प्रमाणपत्र घेणे आवश्यक आहे. त्यानुसार अर्जदार यांनी यापूर्वी पर्यावरण विभागाकडील दिनांक २७/१२/२००६ रोजीचे पत्र क्र. २१-१५३/२००६-IA-III अन्वये प्रमाणपत्र प्राप्त केले असून त्यामधील तसेच पर्यावरण विभागाकडील परिपत्रक क्र. SEIAA-२०१४/CR-०२/TC-३, दिनांक ३०/०१/२०१४ मधील अटी व शर्तीचे काटेकोरपणे पालन करणे प्रकल्पाचे अर्जदार /मालक/ विकासक व वास्तुविशारद/ अभियंता/ स्ट्रक्चरल अभियंता/सुपरवायझर यांचेवर बंधनकारक राहिल.
- ७) विषयांकित जागेतील उर्वरित इमारतीचे बांधकाम मंजूर नकाशानुसार पूर्ण करून त्यास भोगवटा प्रमाणपत्र घेणे अर्जदार /मालक/ विकासक यांचेवर बंधनकारक आहे.
- ८) प्रस्तुत गृहप्रकल्पाकरिता आपण सादर केलेल्या प्रमाणपत्रात नमूद सक्षम प्राधिकरणाने /ग्रामपंचायतीने पिण्याच्या पाण्याचा पुरवठा न केल्यास या गृहप्रकल्पातील सदनिका हस्तांतरणापूर्वी पिण्याच्या पाण्याची आवश्यक ती पूर्तता स्वखर्चाने करणे अर्जदार /जमीन मालक/ विकासक यांचेवर बंधनकारक राहिल.
- ९) जागेवरती वापर चालू करण्यापूर्वी पर्यावरण विभागाचे Consent to Operate घेणे अर्जदार यांचेवर बंधनकारक राहिल.

मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने



*[Signature]*  
महानगर आयुक्त  
तथा

मुख्य कार्यकारी अधिकारी,  
पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण,  
पुणे यांचे करिता.



## पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे

Pune metropolitan Regional Development Authority, Pune

स.नं. १५२ - १५३, महाराजा सयाजीराव गायकवाड उद्योग भवन, औंध, पुणे - ४११ ००७

S.No. 152-153, Maharaja Sayajirao Gaikwad Udyog Bhawan, Aundh, Pune - 411 007

Ph No. : 020- 259 33 344 / 356 / 333 / फोन नं. : ०२०- २५९ ३३ ३४४ / ३५६ / ३३३ Email: hqpmrda@gmail.com

1/5

### अंशतः भोगवटा प्रमाणपत्र

( मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र.७.६ नुसार )

जा.क्र. : बीएमयु/ मौ.दत्तवाडी, कासारसाई/ स.नं.३८/२ व इतर,/ प्र.क्र.१६०९/१६-१७ दि.३७/०१/२०१७

प्रति,

एक्झरबिया डेव्हलपर्स लि. तर्फे श्री. शेखर द. सावळेकर

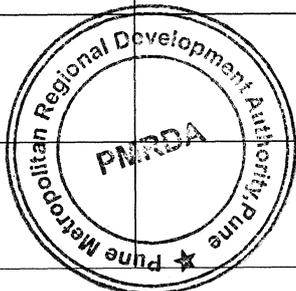
रा. मंत्री हाऊस, ९२९, एफ सी रोड, शला मजला, पुणे ०४

मौजे दत्तवाडी, कासारसाई, तालुका मुळशी, जिल्हा पुणे येथील स.नं. ३८/२ व इतर क्षेत्र ३८१२३.४३ चौ.मी. या जागेवर इमारतीचे बांधकाम करण्यासाठी जिल्हाधिकारी यांचेकडील आदेश क्र. पमह/ टीएस/ एसआर/२९/ २०१३, दि. ८/११/२०१३ अन्वये आपणास परवानगी देण्यात आली आहे.

उपरोक्त परवानगी प्रमाणे आपण श्री. पी.एस. गोधोलकर लायसन्स नं. CA/२००१/२८५८० परवानाधारक वास्तुविशारद/ स्ट्रक्चरल अभियंता/ सुपरवायझर यांच्या देखरेखीखाली इमारतीचे बांधकाम पूर्ण /अंशतः पूर्ण केले असलेबाबत व या इमारतींना भोगवटा प्रमाणपत्र मिळणेबाबत दि- १०/११/२०१६ रोजी अर्ज केल्यावरून आपणास खालील इमारतींना सोबतच्या परिशिष्ट ' ब ' मध्ये नमूद केलेले अटीस अधिन राहून भोगवटा करणेस संमती देण्यात येत आहे .

### उपयोगात आणावयाच्या इमारतीचे वर्णन

अ.क्र	इमारत	मंजूरीप्रमाणे	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका
I.	A-८	पार्किंग + तळ + ७	पार्किंग + तळ + ७	तळमजला	०१ ते ६, ८ ते १८, २० ते २४	२२
				पहिला	१०१ ते १०६, १०८ ते ११८, १२० ते १२४	२२
				दुसरा	२०१ ते २०६, २०८ ते २१८, २२० ते २२४	२२
				तिसरा	३०१ ते ३०६, ३०८ ते ३१८, ३२० ते ३२४	२२
				चौथा	४०१ ते ४०६, ४०८ ते ४१८, ४२० ते ४२४	२२



45

				पाचवा	५०१ ते ५०६, ५०८ ते ५१८, ५२० ते ५२४	२२
				सहावा	६०१ ते ६०६, ६०८ ते ६१८, ६२० ते ६२४	२२
				सातवा	७०१ ते ७०६, ७०८ ते ७१८, ७२० ते ७२४	२२
II	A-११	पार्किंग + तळ + ७	पार्किंग + तळ + ७	तळमजला	०१ ते १४	१४
				पहिला	१०१ ते ११४	१४
				दुसरा	२०१ ते २१४	१४
				तिसरा	३०१ ते ३१४	१४
				चौथा	४०१ ते ४१४	१४
				पाचवा	५०१ ते ५१४	१४
				सहावा	६०१ ते ६१४	१४
				सातवा	७०१ ते ७१४	१४
III	A-१२	पार्किंग + तळ + ७	पार्किंग + तळ + ७	तळमजला	०१ ते १२	१२
				पहिला	१०१ ते ११२	१२
				दुसरा	२०१ ते २१२	१२
				तिसरा	३०१ ते ३१२	१२
				चौथा	४०१ ते ४१२	१२
				पाचवा	५०१ ते ५१२	१२
				सहावा	६०१ ते ६१२	१२
				सातवा	७०१ ते ७१२	१२

मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने



*[Signature]*  
27.11.17  
महानगर आयुक्त  
तथा

मुख्य कार्यकारी अधिकारी,  
पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण,  
पुणे यांचे करिता.

प्रत:- माहिती व आवश्यक कार्यवाहीसाठी.

ग्रामसेवक, मौजे कासारसाई ता मुळशी, जि-पुणे. यांना माहितीसाठी व घरपट्टी आकारणीसाठी.

पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे यांचेकडील दि-२७/०१/२०१७ रोजीचे पत्र क्र. १६०९/१६१७ सोबतचे परिशिष्ट 'ब'

3/3

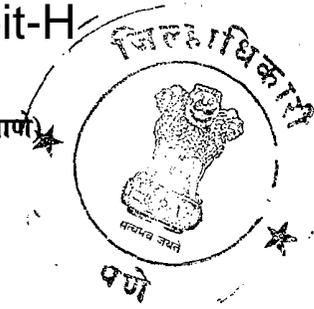
- १) अर्जदार /सदनिका धारक/गाळे धारक यांना उक्त इमारतीमधील सामाईक जागा उदा. रेफ्युज एरिया, सामाईक पार्किंग, टॉप टेरेस इ. बंदिस्त करता येणार नाही. अथवा विकता येणार नाही. सदरचे क्षेत्र सर्व लोकांसाठी खुले ठेवणे अर्जदारांवर बंधनकारक राहिल.
- २) अर्जदार / सदनिका धारक यांना सदनिका लगतचा दोन मजले उंचीचा टेरेस बंदिस्त करता येणार नाही.
- ३) रेखांकनातील रस्ते, गटारे, खुली जागा इत्यादी अर्जदारांनी सदनिका वितरित करण्यापूर्वी जागेवर स्वखर्चाने व समाधानकारकरित्या विकसित करणे आवश्यक आहे.
- ४) उंच इमारतीच्या अनुषंगाने पुणे महानगरपालिकाचे मुख्य अग्नीशमन अधिकारी यांनी पत्र.क्र. MFS/६१६/२०१४ दि १७/१२/२०१४ अन्वये दिलेल्या अग्नीशमन नाहरकत प्रमाणपत्रातील अटी व शर्तीची पूर्तता करणे अर्जदार/विकासक/जमीन मालक यांचेवर बंधनकारक राहिल.
- ५) बांधकाम मंजूरीच्या आदेशातील तसेच अकृषिक परवानगी आदेशातील सर्व अटी व शर्ती अर्जदार/विकासक/जमीन मालक यांचेवर बंधनकारक राहिल.
- ६) विषयांकित प्रकल्पास पर्यावरण विभागाकडील State Environmental Impact Assessment Authority कडून Environment Clearance प्रमाणपत्र घेणे आवश्यक आहे. त्यानुसार अर्जदार यांनी यापूर्वी पर्यावरण विभागाकडील दिनांक २७/१२/२००६ रोजीचे पत्र क्र. २१-१५३/२००६-IA-III अन्वये प्रमाणपत्र प्राप्त केले असून त्यामधील तसेच पर्यावरण विभागाकडील परिपत्रक क्र. SEIAA-२०१४/CR-०२/TC-३, दिनांक ३०/०१/२०१४ मधील अटी व शर्तीचे काटेकोरपणे पालन करणे प्रकल्पाचे अर्जदार /मालक/ विकासक व वास्तुविशारद/ अभियंता/ स्ट्रक्चरल अभियंता/सुपरवायझर यांचेवर बंधनकारक राहिल.
- ७) विषयांकित जागेतील उर्वरित इमारतीचे बांधकाम मंजूर नकाशानुसार पूर्ण करून त्यास भोगवटा प्रमाणपत्र घेणे अर्जदार /मालक/ विकासक यांचेवर बंधनकारक आहे.
- ८) प्रस्तुत गृहप्रकल्पाकरिता आपण सादर केलेल्या प्रमाणपत्रात नमूद सक्षम प्राधिकरणाने /ग्रामपंचायतीने पिण्याच्या पाण्याचा पुरवठा न केल्यास या गृहप्रकल्पातील सदनिका हस्तांतरणापूर्वी पिण्याच्या पाण्याची आवश्यक ती पूर्तता स्वखर्चाने करणे अर्जदार /जमीन मालक/ विकासक यांचेवर बंधनकारक राहिल.
- ९) जागेवरती वापर चालू करण्यापूर्वी पर्यावरण विभागाचे Consent to Operate घेणे अर्जदार यांचेवर बंधनकारक राहिल.

मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने



*[Signature]*  
महानगर आयुक्त  
तथा

मुख्य कार्यकारी अधिकारी,  
पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण,  
पुणे यांचे करिता.



## (भागशःपूर्णत्वाचे प्रमाणपत्र (Part Completion Certificate))

(मंजूर प्रादेशिक योजना क्षेत्रासाठीच्या प्रमाणित विकास नियंत्रण व प्रोत्साहन नियमावलीतील विनियम क्र.७.५ प्रमाणे)

जा.क्र. पमह/कावि/२३८४/२०१६

दि. ०१/०२/२०१६

मौ.दत्तवाडी व कासारसाई, ता.मुळशी, जि.पुणे येथील सेक्टर आर-२९, क्षेत्र ३८१२३.४३ चौ.मी. यांस उपसंचालक, नगर रचना, पुणे शाखा, पुणे यांचेकडील पत्र क्र. प्रा.यो.पुणे / दत्तवाडी रेक्टर आर-२९/बां.प.(सु)/उसंपुवि/७१६, दि.१५/०५/२०१३ व दुरुस्ती अहवाल क्र. प्रायो पुणे/दत्तवाडी/सेक्टर आर-२९/बां.प.(सु)/उसंपुवि/१०६७, दि.१९/०७/२०१३ अन्वये सुधारीत मंजूरीची शिफारस करण्यात आलेली असून मा.जिल्हाधिकारी, महसूल शाखा, पुणे यांचेकडील आदेश क्र. पमह/टिएस/एसआर/२९/२०१३, दि.०८/११/२०१३ अन्वये सुधारीत मंजूरी एकझरबिया डेव्हलपर्स लिमिटेड तर्फे श्री.शेखर द. सावळेकर, रा.मंत्री हाऊस, ९२९, एफ सी रस्ता, १ ला मजला, पुणे-४ यांना मा.जिल्हाधिकारी, महसूल शाखा, पुणे यांनी प्रदान केलेली आहे.

प्रस्तुत प्रकरणी मा.जिल्हाधिकारी, महसूल शाखा, पुणे यांनी पत्र क्र.पमह/कावि/९६०/२०१५, दि.२९/०१/२०१६ अन्वये भागशः पूर्णत्वाचे प्रमाणपत्र निर्गमित केलेले आहे. सदर प्रमाणपत्रात दुरुस्ती करणे आवश्यक असल्याचे अर्जदार यांनी मा.जिल्हाधिकारी, पुणे यांना दि.०७/११/२०१६ रोजीच्या पत्रान्वये यांना कळविले आहे. त्याप्रमाणे मा.जिल्हाधिकारी, महसूल शाखा, पुणे यांचेकडील पत्र क्र.पमह/कावि/२०४४/२०१६, दि.२२/११/२०१६ रोजीच्या पत्रान्वये अहवाल सादर करणेस कळविले आहे. त्यानुसार यापूर्वी मा.जिल्हाधिकारी, महसूल शाखा, पुणे यांनी पत्र क्र.पमह/कावि/९६०/२०१५, दि.२९/०१/२०१६ अन्वये भागशः पूर्णत्वाचे प्रमाणपत्र निर्गमित केलेल्या प्रमाणपत्रात खालीलप्रमाणे दुरुस्ती आवश्यक असून, त्याचा तपशिल ज्ञान्नीलपत्रात आहे

या ऐवजी								असे वाचावे							
अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासाठी मंजूरी
१	सेक्टर आर-२९ मधील ए-१	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग तळ	पार्किंग १०१ ते १०८	०	पार्किंग + तळ + ७ मजले	१	सेक्टर आर-२९ मधील ए-१	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग तळ (U. G.)	पार्किंग ००१ ते ००८	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				पहिला	२०१ ते २०८	८						पहिला	१०१ ते १०८	८	
				दुसरा	३०१ ते ३०८	८						दुसरा	२०१ ते २०८	८	
				तिसरा	४०१ ते ४०८	८						तिसरा	३०१ ते ३०८	८	
				चौथा	५०१ ते ५०८	८						चौथा	४०१ ते ४०८	८	
				पाचवा	६०१ ते ६०८	८						पाचवा	५०१ ते ५०८	८	
				सहावा	७०१ ते ७०८	८						सहावा	६०१ ते ६०८	८	
				सातवा	८०१ ते ८०८	८						सातवा	७०१ ते ७०८	८	

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासाठी मंजूरी
२	सेक्टर आर-२९ मधील ए-२	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ + ७ मजले	२	सेक्टर आर-२९ मधील ए-२	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				तळ	१०१ ते ११२	१२						तळ	००१ ते ०१२	१२	
				पहिला	२०१ ते २१२	१२						पहिला	१०१ ते ११२	१२	
				दुसरा	३०१ ते ३१२	१२						दुसरा	२०१ ते २१२	१२	
				तिसरा	४०१ ते ४१२	१२						तिसरा	३०१ ते ३१२	१२	
				चौथा	५०१ ते ५१२	१२						चौथा	४०१ ते ४१२	१२	
				पाचवा	६०१ ते ६१२	१२						पाचवा	५०१ ते ५१२	१२	
				सहावा	७०१ ते ७१२	१२						सहावा	६०१ ते ६१२	१२	
				सातवा	८०१ ते ८१२	१२						सातवा	७०१ ते ७१२	१२	
अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पूर्णत्वाचा दाखल्यासाठी मंजूरी
३	सेक्टर आर-२९ मधील ए-३	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ + ७ मजले	३	सेक्टर आर-२९ मधील ए-३	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				तळ	१०१ ते ११४	१४						तळ	००१ ते ०१४	१४	
				पहिला	२०१ ते २१४	१४						पहिला	१०१ ते ११४	१४	
				दुसरा	३०१ ते ३१४	१४						दुसरा	२०१ ते २१४	१४	
				तिसरा	४०१ ते ४१४	१४						तिसरा	३०१ ते ३१४	१४	
				चौथा	५०१ ते ५१४	१४						चौथा	४०१ ते ४१४	१४	
				पाचवा	६०१ ते ६१४	१४						पाचवा	५०१ ते ५१४	१४	
				सहावा	७०१ ते ७१४	१४						सहावा	६०१ ते ६१४	१४	
				सातवा	८०१ ते ८१४	१४						सातवा	७०१ ते ७१४	१४	

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी
४	सेक्टर आर-२९ मधील ए-४	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ + ७ मजले	४	सेक्टर आर-२९ मधील ए-४	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				तळ	१०१ ते ११४	१४						तळ	००१ ते ०१४	१४	
				पहिला	२०१ ते २१४	१४						पहिला	१०१ ते ११४	१४	
				दुसरा	३०१ ते ३१४	१४						दुसरा	२०१ ते २१४	१४	
				तिसरा	४०१ ते ४१४	१४						तिसरा	३०१ ते ३१४	१४	
				चौथा	५०१ ते ५१४	१४						चौथा	४०१ ते ४१४	१४	
				पाचवा	६०१ ते ६१४	१४						पाचवा	५०१ ते ५१४	१४	
				सहावा	७०१ ते ७१४	१४						सहावा	६०१ ते ६१४	१४	
				सातवा	८०१ ते ८१४	१४						सातवा	७०१ ते ७१४	१४	
अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी
५	सेक्टर आर-२९ मधील ए-५	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ + ७ मजले	५	सेक्टर आर-२९ मधील ए-५	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				तळ	१०१ ते ११४	१४						तळ	००१ ते ०१४	१४	
				पहिला	२०१ ते २१४	१४						पहिला	१०१ ते ११४	१४	
				दुसरा	३०१ ते ३१४	१४						दुसरा	२०१ ते २१४	१४	
				तिसरा	४०१ ते ४१४	१४						तिसरा	३०१ ते ३१४	१४	
				चौथा	५०१ ते ५१४	१४						चौथा	४०१ ते ४१४	१४	
				पाचवा	६०१ ते ६१४	१४						पाचवा	५०१ ते ५१४	१४	
				सहावा	७०१ ते ७१४	१४						सहावा	६०१ ते ६१४	१४	
				सातवा	८०१ ते ८१४	१४						सातवा	७०१ ते ७१४	१४	

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी
६	सेक्टर आर-२९ मधील ए-६	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ + ७ मजले	६	सेक्टर आर-२९ मधील ए-६	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				तळ	१०१ ते ११४	१४						तळ	००१ ते ०१४	१४	
				पहिला	२०१ ते २१४	१४						पहिला	१०१ ते ११४	१४	
				दुसरा	३०१ ते ३१४	१४						दुसरा	२०१ ते २१४	१४	
				तिसरा	४०१ ते ४१४	१४						तिसरा	३०१ ते ३१४	१४	
				चौथा	५०१ ते ५१४	१४						चौथा	४०१ ते ४१४	१४	
				पाचवा	६०१ ते ६१४	१४						पाचवा	५०१ ते ५१४	१४	
				सहावा	७०१ ते ७१४	१४						सहावा	६०१ ते ६१४	१४	
				सातवा	८०१ ते ८१४	१४						सातवा	७०१ ते ७१४	१४	

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी
७	सेक्टर आर-२९ मधील ए-७	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ + ७ मजले	७	सेक्टर आर-२९ मधील ए-७	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				तळ	१०१ ते १२२	२२	००१ ते ००६, ००८ ते ०१८, ०२० ते ०२४					२२			
				पहिला	२०१ ते २२२	२२	पहिला					१०१ ते १०६, १०८ ते ११८, १२० ते १२४	२२		
				दुसरा	३०१ ते ३२२	२२	दुसरा					२०१ ते २०६, २०८ ते २१८, २२० ते २२४	२२		
				तिसरा	४०१ ते ४२२	२२	तिसरा					३०१ ते ३०६, ३०८ ते ३१८, ३२० ते ३२४	२२		
				चौथा	५०१ ते ५२२	२२	चौथा					४०१ ते ४०६, ४०८ ते ४१८, ४२० ते ४२४	२२		
				पाचवा	६०१ ते ६२२	२२	पाचवा					५०१ ते ५०६, ५०८ ते ५१८, ५२० ते ५२४	२२		
				सहावा	७०१ ते ७२२	२२	सहावा					६०१ ते ६०६, ६०८ ते ६१८, ६२० ते ६२४	२२		
			सातवा	८०१ ते ८२२	२२				सातवा	७०१ ते ७०६, ७०८ ते ७१८, ७२० ते ७२४	२२				

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी
८	सेक्टर आर-२९ मधील ए-९	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ + ७ मजले	८	सेक्टर आर-२९ मधील ए-९	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				तळ	१०१ ते १२०	२०						तळ (U. G.)	००१ ते ००६, ००८ ते ०१६, ०१८ ते ०२२	२०	
				पहिला	२०१ ते २२०	२०						पहिला	१०१ ते १०६, १०८ ते ११६, ११८ ते १२२	२०	
				दुसरा	३०१ ते ३२०	२०						दुसरा	२०१ ते २०६, २०८ ते २१६, २१८ ते २२२	२०	
				तिसरा	४०१ ते ४२०	२०						तिसरा	३०१ ते ३०६, ३०८ ते ३१६, ३१८ ते ३२२	२०	
				चौथा	५०१ ते ५२०	२०						चौथा	४०१ ते ४०६, ४०८ ते ४१६, ४१८ ते ४२२	२०	
				पाचवा	६०१ ते ६२०	२०						पाचवा	५०१ ते ५०६, ५०८ ते ५१६, ५१८ ते ५२२	२०	
				सहावा	७०१ ते ७२०	२०						सहावा	६०१ ते ६०६, ६०८ ते ६१६, ६१८ ते ६२२	२०	
				सातवा	८०१ ते ८२०	२०						सातवा	७०१ ते ७०६, ७०८ ते ७१६, ७१८ ते ७२२	२०	

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी
९	सेक्टर आर-२९ मधील ए-१०	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ + ७ मजले	९	सेक्टर आर-२९ मधील ए-१०	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग	पार्किंग	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				तळ	१०१ ते १२०	२०						तळ (U. G.)	००१ ते ००६, ००८ ते ०१६, ०१८ ते ०२२	२०	
				पहिला	२०१ ते २२०	२०						पहिला	१०१ ते १०६, १०८ ते ११६, ११८ ते १२२	२०	
				दुसरा	३०१ ते ३२०	२०						दुसरा	२०१ ते २०६, २०८ ते २१६, २१८ ते २२२	२०	
				तिसरा	४०१ ते ४२०	२०						तिसरा	३०१ ते ३०६, ३०८ ते ३१६, ३१८ ते ३२२	२०	
				चौथा	५०१ ते ५२०	२०						चौथा	४०१ ते ४०६, ४०८ ते ४१६, ४१८ ते ४२२	२०	
				पाचवा	६०१ ते ६२०	२०						पाचवा	५०१ ते ५०६, ५०८ ते ५१६, ५१८ ते ५२२	२०	
				सहावा	७०१ ते ७२०	२०						सहावा	६०१ ते ६०६, ६०८ ते ६१६, ६१८ ते ६२२	२०	
				सातवा	८०१ ते ८२०	२०						सातवा	७०१ ते ७०६, ७०८ ते ७१६, ७१८ ते ७२२	२०	

अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी	अ. क्र.	इमारत क्र.	मंजूरी नुसार	प्रत्यक्ष जागेवर	मजला	सदनिका क्र.	एकूण सदनिका	भागशः पुर्णत्वाचा दाखल्यासाठी मंजूरी
१०	सेक्टर आर-२९ मधील ए-१३	पार्किंग + तळ + ७ मजले	पार्किंग + तळ + ७ मजले	पार्किंग तळ	पार्किंग १०१ ते १२०	०	पार्किंग + तळ + ७ मजले	१०	सेक्टर आर-२९ मधील ए-१३	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग + तळ (Upper Ground) + ७ मजले	पार्किंग तळ	पार्किंग ००१ ते ०१०	०	पार्किंग + तळ (Upper Ground) + ७ मजले
				पहिला	२०१ ते २२०	१०						पहिला	१०१ ते ११०	१०	
				दुसरा	३०१ ते ३२०	१०						दुसरा	२०१ ते २१०	१०	
				तिसरा	४०१ ते ४२०	१०						तिसरा	३०१ ते ३१०	१०	
				चौथा	५०१ ते ५२०	१०						चौथा	४०१ ते ४१०	१०	
				पाचवा	६०१ ते ६२०	१०						पाचवा	५०१ ते ५१०	१०	
				सहावा	७०१ ते ७२०	१०						सहावा	६०१ ते ६१०	१०	
				सातवा	८०१ ते ८२०	१०						सातवा	७०१ ते ७१०	१०	

पुणे

वरील बदला व्यतिरीक्त मा.जिल्हाधिकारी, महसूल शाखा, पुणे यांनी पत्र क्र.पमह/कावि/१६०/२०१५, दि.२९/०१/२०१६ अन्वये निर्गमित केलेल्या भागशः पुर्णत्वाचे प्रमाणपत्रातील इतर अटी / बाबी कायम राहतील.

(जितेंद्र ल. भोपळे)

सहायक संचालक, नगर रचना,  
पुणे शाखा, पुणे



मा.जिल्हाधिकारी,  
महसूल शाखा, पुणे

प्रत :-

- १) सहायक संचालक, नगर रचना, पुणे शाखा, पुणे
- २) एक्झरबिया डेव्हलपर्स लिमिटेड तर्फे श्री.शेखर द. सावळेकर, रा.मंत्री हाऊस, ९२९, एफ सी रस्ता, १ ला मजला, पुणे-४
- ३) ग्रामसेवक, मौ.दत्तवाडी व कासारसाई, ता.मुळशी, जि.पुणे यांना माहितीसाठी व घरपट्टी आकारणीसाठी
- ४) वास्तुविशारद श्री.पी.एस.गोधोळकर, पुणे रा.९२९, पहिला मजला, मंत्री हाऊस, एफ. सी. रोड, पुणे यांना माहिती व पुढील आवश्यक त्या कार्यवाहीस्तव.



पीएनए/एमएसआय/एचएसजी/(टिसी)/  
१३४७१/ २०१७- २०१८  
दिनांक :- ११ / ०९ / २०१७

महाराष्ट्र शासन  
सहकार व वस्त्रोद्योग विभाग

## नोंदणीचे प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की,

एक्झरबिया हिंजवडी सहकारी गृहरचना संस्था मर्या.सेक्टर आर- २९

स.नं.३८/२ +३८/३+३९+५६(पार्ट)+५७ मौजे नेरे दत्तवाडी व स.नं.५२/१/२(पार्ट)+५३/१ (पार्ट) + ५३/२/१अ (पार्ट) ५४/१ (पार्ट) +५४/२/१अ (पार्ट)+५४/२/२ (पार्ट)+५४/३(पार्ट) मौजे कासारसाई, ता.मुळशी जि.पुणे.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२(१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम, १९६१ मधील नियम क्रमांक १०(१) अन्वये संस्थेचे

वर्गीकरण " गृहनिर्माण संस्था "

उपवर्गीकरण " भाडेकरु सहभागीदारी गृहनिर्माण संस्था"



स्थळ : मुळशी (पौड)

दिनांक : ११/०९/२०१७

*(Handwritten Signature)*

(अरुण साकोरे)

सहाय्यक निबंधक, सहकारी संस्था  
ता. मुळशी (पौड), जिल्हा पुणे.

Project ID	Project Name	Unit No.	Carpet Area
103	XRBI HINJEWADI	B1-311	294.00
103	XRBI HINJEWADI	B8-122	294.00
103	XRBI HINJEWADI	B2-710	294.00
103	XRBI HINJEWADI	B8-421	318.00
103	XRBI HINJEWADI	A15-607	419.00
103	XRBI HINJEWADI	A15-207	419.00
103	XRBI HINJEWADI	A15-805	419.00
103	XRBI HINJEWADI	A15-802	432.00
103	XRBI HINJEWADI	B1-202	318.00
103	XRBI HINJEWADI	A5-613	419.00
103	XRBI HINJEWADI	C7-105	416.00
103	XRBI HINJEWADI	B6-604	419.00
103	XRBI HINJEWADI	A14-802	435.00
103	XRBI HINJEWADI	B1-301	293.00
103	XRBI HINJEWADI	B1-116	293.00
103	XRBI HINJEWADI	B1-119	293.00
103	XRBI HINJEWADI	B1-313	293.00
103	XRBI HINJEWADI	B1-316	293.00
103	XRBI HINJEWADI	B1-107	293.00
103	XRBI HINJEWADI	B1-322	293.00
103	XRBI HINJEWADI	B1-507	293.00
103	XRBI HINJEWADI	B1-519	293.00
103	XRBI HINJEWADI	B1-701	293.00
103	XRBI HINJEWADI	B1-710	293.00
103	XRBI HINJEWADI	B1-719	293.00
103	XRBI HINJEWADI	B1-003	315.00
103	XRBI HINJEWADI	B1-203	315.00
103	XRBI HINJEWADI	B1-208	318.00
103	XRBI HINJEWADI	B1-214	315.00
103	XRBI HINJEWADI	B1-215	315.00
103	XRBI HINJEWADI	B1-420	315.00
103	XRBI HINJEWADI	B1-421	315.00
103	XRBI HINJEWADI	B1-109	293.00
103	XRBI HINJEWADI	B1-314	293.00
103	XRBI HINJEWADI	B1-114	293.00
103	XRBI HINJEWADI	B1-115	293.00
103	XRBI HINJEWADI	B1-320	293.00
103	XRBI HINJEWADI	B1-708	293.00
103	XRBI HINJEWADI	B1-709	293.00
103	XRBI HINJEWADI	B1-509	293.00
103	XRBI HINJEWADI	B1-306	294.00
103	XRBI HINJEWADI	B1-112	293.00
103	XRBI HINJEWADI	B1-317	293.00
103	XRBI HINJEWADI	B1-117	293.00
103	XRBI HINJEWADI	B1-318	293.00
103	XRBI HINJEWADI	B1-705	293.00
103	XRBI HINJEWADI	B1-712	293.00
103	XRBI HINJEWADI	B1-506	293.00
103	XRBI HINJEWADI	B1-511	293.00
103	XRBI HINJEWADI	B1-512	293.00
103	XRBI HINJEWADI	B1-717	293.00
103	XRBI HINJEWADI	B1-718	293.00
103	XRBI HINJEWADI	B1-018	315.00
103	XRBI HINJEWADI	B1-005	315.00
103	XRBI HINJEWADI	B1-411	315.00

103	XRBI HINJEWADI	B1-612	315.00
103	XRBI HINJEWADI	B1-016	318.00
103	XRBI HINJEWADI	B1-213	315.00
103	XRBI HINJEWADI	B1-404	315.00
103	XRBI HINJEWADI	B1-410	315.00
103	XRBI HINJEWADI	B1-419	315.00
103	XRBI HINJEWADI	B1-022	315.00
103	XRBI HINJEWADI	B1-222	315.00
103	XRBI HINJEWADI	B1-401	315.00
103	XRBI HINJEWADI	B1-422	315.00
103	XRBI HINJEWADI	B1-622	315.00
103	XRBI HINJEWADI	B2-307	293.00
103	XRBI HINJEWADI	B2-101	293.00
103	XRBI HINJEWADI	B2-107	293.00
103	XRBI HINJEWADI	B2-122	293.00
103	XRBI HINJEWADI	B2-322	293.00
103	XRBI HINJEWADI	B2-319	293.00
103	XRBI HINJEWADI	B2-507	293.00
103	XRBI HINJEWADI	B2-722	293.00
103	XRBI HINJEWADI	B2-716	293.00
103	XRBI HINJEWADI	B2-203	315.00
103	XRBI HINJEWADI	B2-208	315.00
103	XRBI HINJEWADI	B2-214	315.00
103	XRBI HINJEWADI	B2-215	315.00
103	XRBI HINJEWADI	B2-221	315.00
103	XRBI HINJEWADI	B2-414	315.00
103	XRBI HINJEWADI	B2-408	315.00
103	XRBI HINJEWADI	B2-409	315.00
103	XRBI HINJEWADI	B2-608	315.00
103	XRBI HINJEWADI	B2-108	293.00
103	XRBI HINJEWADI	B2-309	293.00
103	XRBI HINJEWADI	B2-109	293.00
103	XRBI HINJEWADI	B2-315	293.00
103	XRBI HINJEWADI	B2-703	293.00
103	XRBI HINJEWADI	B2-709	293.00
103	XRBI HINJEWADI	B2-508	293.00
103	XRBI HINJEWADI	B2-715	293.00
103	XRBI HINJEWADI	B2-714	293.00
103	XRBI HINJEWADI	B2-105	293.00
103	XRBI HINJEWADI	B2-106	293.00
103	XRBI HINJEWADI	B2-312	293.00
103	XRBI HINJEWADI	B2-317	293.00
103	XRBI HINJEWADI	B2-117	293.00
103	XRBI HINJEWADI	B2-318	293.00
103	XRBI HINJEWADI	B2-705	293.00
103	XRBI HINJEWADI	B2-706	293.00
103	XRBI HINJEWADI	B2-711	293.00
103	XRBI HINJEWADI	B2-506	293.00
103	XRBI HINJEWADI	B2-718	293.00
103	XRBI HINJEWADI	B2-006	315.00
103	XRBI HINJEWADI	B2-205	315.00
103	XRBI HINJEWADI	B2-011	315.00
103	XRBI HINJEWADI	B2-017	315.00
103	XRBI HINJEWADI	B2-211	315.00
103	XRBI HINJEWADI	B2-218	315.00
103	XRBI HINJEWADI	B2-405	318.00

103	XRBI HINJEWADI	B2-606	315.00
103	XRBI HINJEWADI	B2-612	315.00
103	XRBI HINJEWADI	B2-617	315.00
103	XRBI HINJEWADI	B2-618	315.00
103	XRBI HINJEWADI	B2-013	315.00
103	XRBI HINJEWADI	B2-004	315.00
103	XRBI HINJEWADI	B2-210	315.00
103	XRBI HINJEWADI	B2-401	315.00
103	XRBI HINJEWADI	B2-404	315.00
103	XRBI HINJEWADI	B2-416	315.00
103	XRBI HINJEWADI	B2-613	315.00
103	XRBI HINJEWADI	B2-422	315.00
103	XRBI HINJEWADI	A2-010	418.00
103	XRBI HINJEWADI	B3-301	415.00
103	XRBI HINJEWADI	B3-302	415.00
103	XRBI HINJEWADI	B3-303	415.00
103	XRBI HINJEWADI	B3-308	415.00
103	XRBI HINJEWADI	B3-304	415.00
103	XRBI HINJEWADI	B3-108	415.00
103	XRBI HINJEWADI	B3-703	415.00
103	XRBI HINJEWADI	B3-701	415.00
103	XRBI HINJEWADI	B3-705	415.00
103	XRBI HINJEWADI	B3-708	416.00
103	XRBI HINJEWADI	B3-107	415.00
103	XRBI HINJEWADI	B3-706	415.00
103	XRBI HINJEWADI	B3-707	415.00
103	XRBI HINJEWADI	B3-005	418.00
103	XRBI HINJEWADI	B3-205	418.00
103	XRBI HINJEWADI	B3-603	418.00
103	XRBI HINJEWADI	B3-402	419.00
103	XRBI HINJEWADI	B3-403	419.00
103	XRBI HINJEWADI	B3-006	418.00
103	XRBI HINJEWADI	B3-404	418.00
103	XRBI HINJEWADI	B3-606	418.00
103	XRBI HINJEWADI	B3-001	418.00
103	XRBI HINJEWADI	B3-008	418.00
103	XRBI HINJEWADI	B3-208	418.00
103	XRBI HINJEWADI	B3-401	418.00
103	XRBI HINJEWADI	C2-102	415.00
103	XRBI HINJEWADI	D1-301	415.00
103	XRBI HINJEWADI	C2-303	415.00
103	XRBI HINJEWADI	D1-303	416.00
103	XRBI HINJEWADI	C2-104	415.00
103	XRBI HINJEWADI	D1-104	415.00
103	XRBI HINJEWADI	B6-306	415.00
103	XRBI HINJEWADI	C2-108	415.00
103	XRBI HINJEWADI	D1-105	415.00
103	XRBI HINJEWADI	C2-307	415.00
103	XRBI HINJEWADI	C2-107	416.00
103	XRBI HINJEWADI	B8-305	293.00
103	XRBI HINJEWADI	B8-105	293.00
103	XRBI HINJEWADI	B8-308	293.00
103	XRBI HINJEWADI	C3-116	293.00
103	XRBI HINJEWADI	C3-122	293.00
103	XRBI HINJEWADI	C3-310	293.00
103	XRBI HINJEWADI	C3-322	293.00

103	XRBI HINJEWADI	C3-513	293.00
103	XRBI HINJEWADI	C3-701	293.00
103	XRBI HINJEWADI	C3-710	293.00
103	XRBI HINJEWADI	C3-719	293.00
103	XRBI HINJEWADI	C3-722	293.00
103	XRBI HINJEWADI	B8-101	293.00
103	XRBI HINJEWADI	B8-501	293.00
103	XRBI HINJEWADI	B8-502	293.00
103	XRBI HINJEWADI	B8-701	293.00
103	XRBI HINJEWADI	B8-705	293.00
103	XRBI HINJEWADI	B8-722	293.00
103	XRBI HINJEWADI	C2-507	415.00
103	XRBI HINJEWADI	C2-706	415.00
103	XRBI HINJEWADI	B6-506	415.00
103	XRBI HINJEWADI	B6-705	415.00
103	XRBI HINJEWADI	B6-706	415.00
103	XRBI HINJEWADI	A15-201	418.00
103	XRBI HINJEWADI	A15-004	418.00
103	XRBI HINJEWADI	A15-005	418.00
103	XRBI HINJEWADI	D1-307	415.00
103	XRBI HINJEWADI	D1-106	415.00
103	XRBI HINJEWADI	D1-306	415.00
103	XRBI HINJEWADI	C3-002	315.00
103	XRBI HINJEWADI	B8-009	315.00
103	XRBI HINJEWADI	B8-204	315.00
103	XRBI HINJEWADI	B8-209	315.00
103	XRBI HINJEWADI	C3-014	315.00
103	XRBI HINJEWADI	C3-009	315.00
103	XRBI HINJEWADI	C3-208	318.00
103	XRBI HINJEWADI	C3-209	315.00
103	XRBI HINJEWADI	C3-414	315.00
103	XRBI HINJEWADI	B8-020	315.00
103	XRBI HINJEWADI	B8-219	315.00
103	XRBI HINJEWADI	B8-220	315.00
103	XRBI HINJEWADI	B8-404	315.00
103	XRBI HINJEWADI	B8-409	315.00
103	XRBI HINJEWADI	B8-410	315.00
103	XRBI HINJEWADI	C3-420	315.00
103	XRBI HINJEWADI	C3-415	315.00
103	XRBI HINJEWADI	C3-408	315.00
103	XRBI HINJEWADI	B8-414	315.00
103	XRBI HINJEWADI	C3-303	293.00
103	XRBI HINJEWADI	C3-614	315.00
103	XRBI HINJEWADI	B8-419	315.00
103	XRBI HINJEWADI	B8-614	315.00
103	XRBI HINJEWADI	B8-619	315.00
103	XRBI HINJEWADI	C3-108	293.00
103	XRBI HINJEWADI	C3-308	293.00
103	XRBI HINJEWADI	C3-309	293.00
103	XRBI HINJEWADI	B8-303	293.00
103	XRBI HINJEWADI	B8-114	293.00
103	XRBI HINJEWADI	B8-119	293.00
103	XRBI HINJEWADI	B8-313	293.00
103	XRBI HINJEWADI	B8-309	293.00
103	XRBI HINJEWADI	C3-114	293.00
103	XRBI HINJEWADI	C3-315	293.00

103	XRBI HINJEWADI	C3-321	293.00
103	XRBI HINJEWADI	C3-703	293.00
103	XRBI HINJEWADI	C3-702	293.00
103	XRBI HINJEWADI	C3-709	293.00
103	XRBI HINJEWADI	C3-515	293.00
103	XRBI HINJEWADI	C3-520	293.00
103	XRBI HINJEWADI	C3-521	293.00
103	XRBI HINJEWADI	B8-504	293.00
103	XRBI HINJEWADI	B8-514	293.00
103	XRBI HINJEWADI	B8-703	293.00
103	XRBI HINJEWADI	B8-704	293.00
103	XRBI HINJEWADI	D1-003	418.00
103	XRBI HINJEWADI	D1-002	418.00
103	XRBI HINJEWADI	D1-203	418.00
103	XRBI HINJEWADI	D1-204	418.00
103	XRBI HINJEWADI	D1-206	418.00
103	XRBI HINJEWADI	D1-207	418.00
103	XRBI HINJEWADI	D1-406	419.00
103	XRBI HINJEWADI	D1-603	418.00
103	XRBI HINJEWADI	C3-312	293.00
103	XRBI HINJEWADI	B8-111	293.00
103	XRBI HINJEWADI	B8-316	293.00
103	XRBI HINJEWADI	B8-306	293.00
103	XRBI HINJEWADI	B8-307	293.00
103	XRBI HINJEWADI	B8-311	293.00
103	XRBI HINJEWADI	C3-711	293.00
103	XRBI HINJEWADI	C3-712	294.00
103	XRBI HINJEWADI	C3-512	293.00
103	XRBI HINJEWADI	B8-511	293.00
103	XRBI HINJEWADI	B8-507	293.00
103	XRBI HINJEWADI	B8-516	293.00
103	XRBI HINJEWADI	B8-206	315.00
103	XRBI HINJEWADI	B8-207	315.00
103	XRBI HINJEWADI	C3-017	315.00
103	XRBI HINJEWADI	C3-005	315.00
103	XRBI HINJEWADI	C3-206	315.00
103	XRBI HINJEWADI	C3-012	315.00
103	XRBI HINJEWADI	C3-212	315.00
103	XRBI HINJEWADI	B8-211	315.00
103	XRBI HINJEWADI	B8-212	315.00
103	XRBI HINJEWADI	B8-217	315.00
103	XRBI HINJEWADI	B8-406	315.00
103	XRBI HINJEWADI	B8-411	315.00
103	XRBI HINJEWADI	C3-617	315.00
103	XRBI HINJEWADI	C3-618	315.00
103	XRBI HINJEWADI	B8-416	315.00
103	XRBI HINJEWADI	B8-611	315.00
103	XRBI HINJEWADI	B8-616	315.00
103	XRBI HINJEWADI	B6-004	418.00
103	XRBI HINJEWADI	B6-006	418.00
103	XRBI HINJEWADI	B6-007	418.00
103	XRBI HINJEWADI	C2-004	418.00
103	XRBI HINJEWADI	B6-005	418.00
103	XRBI HINJEWADI	B6-206	418.00
103	XRBI HINJEWADI	B6-002	418.00
103	XRBI HINJEWADI	B6-203	418.00

103	XRBI HINJEWADI	C2-606	418.00
103	XRBI HINJEWADI	B6-402	418.00
103	XRBI HINJEWADI	B6-407	418.00
103	XRBI HINJEWADI	B8-201	315.00
103	XRBI HINJEWADI	B6-001	418.00
103	XRBI HINJEWADI	C2-008	418.00
103	XRBI HINJEWADI	B6-008	419.00
103	XRBI HINJEWADI	B8-205	315.00
103	XRBI HINJEWADI	C3-007	315.00
103	XRBI HINJEWADI	C3-207	315.00
103	XRBI HINJEWADI	C3-413	318.00
103	XRBI HINJEWADI	C3-416	318.00
103	XRBI HINJEWADI	C3-619	315.00
103	XRBI HINJEWADI	C3-001	315.00
103	XRBI HINJEWADI	C3-022	315.00
103	XRBI HINJEWADI	C3-222	315.00
103	XRBI HINJEWADI	C3-422	315.00
103	XRBI HINJEWADI	B8-215	315.00
103	XRBI HINJEWADI	B8-405	315.00
103	XRBI HINJEWADI	B8-001	315.00
103	XRBI HINJEWADI	B8-601	315.00
103	XRBI HINJEWADI	B8-221	315.00
103	XRBI HINJEWADI	A1-602	418.00
103	XRBI HINJEWADI	C2-401	418.00
103	XRBI HINJEWADI	C2-608	418.00
103	XRBI HINJEWADI	B6-408	418.00
103	XRBI HINJEWADI	B6-601	418.00
103	XRBI HINJEWADI	A15-206	418.00
103	XRBI HINJEWADI	A15-608	419.00
103	XRBI HINJEWADI	A15-606	419.00
103	XRBI HINJEWADI	A15-605	419.00
103	XRBI HINJEWADI	A15-601	419.00
103	XRBI HINJEWADI	A15-604	419.00
103	XRBI HINJEWADI	A15-003	418.00
103	XRBI HINJEWADI	A15-203	418.00
103	XRBI HINJEWADI	A15-202	418.00
103	XRBI HINJEWADI	A15-405	418.00
103	XRBI HINJEWADI	A15-403	418.00
103	XRBI HINJEWADI	A15-801	419.00
103	XRBI HINJEWADI	A15-806	419.00
103	XRBI HINJEWADI	A15-104	415.00
103	XRBI HINJEWADI	A15-101	415.00
103	XRBI HINJEWADI	A15-306	415.00
103	XRBI HINJEWADI	A15-304	415.00
103	XRBI HINJEWADI	A15-108	415.00
103	XRBI HINJEWADI	A15-106	415.00
103	XRBI HINJEWADI	A15-105	415.00
103	XRBI HINJEWADI	A15-704	416.00
103	XRBI HINJEWADI	A15-302	415.00
103	XRBI HINJEWADI	A15-303	415.00
103	XRBI HINJEWADI	A15-701	416.00
103	XRBI HINJEWADI	A15-103	415.00
103	XRBI HINJEWADI	A15-501	415.00
103	XRBI HINJEWADI	A15-504	415.00
103	XRBI HINJEWADI	A4-707	415.00
103	XRBI HINJEWADI	A4-309	415.00

103	XRBI HINJEWADI	A4-512	415.00
103	XRBI HINJEWADI	A4-608	418.00
103	XRBI HINJEWADI	A14-104	415.00
103	XRBI HINJEWADI	A14-307	415.00
103	XRBI HINJEWADI	A14-306	415.00
103	XRBI HINJEWADI	A14-304	415.00
103	XRBI HINJEWADI	A14-108	415.00
103	XRBI HINJEWADI	A14-106	415.00
103	XRBI HINJEWADI	A14-706	415.00
103	XRBI HINJEWADI	A14-701	415.00
103	XRBI HINJEWADI	A14-303	415.00
103	XRBI HINJEWADI	A14-501	415.00
103	XRBI HINJEWADI	A14-504	415.00
103	XRBI HINJEWADI	A14-506	415.00
103	XRBI HINJEWADI	A14-508	415.00
103	XRBI HINJEWADI	A14-702	415.00
103	XRBI HINJEWADI	A14-502	415.00
103	XRBI HINJEWADI	A14-001	418.00
103	XRBI HINJEWADI	A14-207	418.00
103	XRBI HINJEWADI	A14-205	418.00
103	XRBI HINJEWADI	A14-008	418.00
103	XRBI HINJEWADI	A14-204	418.00
103	XRBI HINJEWADI	A14-208	418.00
103	XRBI HINJEWADI	A14-608	418.00
103	XRBI HINJEWADI	A14-606	418.00
103	XRBI HINJEWADI	A14-605	418.00
103	XRBI HINJEWADI	A14-202	418.00
103	XRBI HINJEWADI	A14-401	418.00
103	XRBI HINJEWADI	A14-404	418.00
103	XRBI HINJEWADI	A14-408	418.00
103	XRBI HINJEWADI	A14-602	418.00
103	XRBI HINJEWADI	A14-808	419.00
103	XRBI HINJEWADI	C4-102	570.00
103	XRBI HINJEWADI	C4-302	570.00
103	XRBI HINJEWADI	C4-304	570.00
103	XRBI HINJEWADI	C4-103	570.00
103	XRBI HINJEWADI	C4-706	570.00
103	XRBI HINJEWADI	C4-705	570.00
103	XRBI HINJEWADI	C4-505	570.00
103	XRBI HINJEWADI	C4-107	570.00
103	XRBI HINJEWADI	C4-708	570.00
103	XRBI HINJEWADI	C4-709	570.00
103	XRBI HINJEWADI	C4-301	570.00
103	XRBI HINJEWADI	C4-110	570.00
103	XRBI HINJEWADI	C4-501	570.00
103	XRBI HINJEWADI	C4-710	570.00
103	XRBI HINJEWADI	C7-104	415.00
103	XRBI HINJEWADI	C7-101	415.00
103	XRBI HINJEWADI	C7-307	415.00
103	XRBI HINJEWADI	C7-306	415.00
103	XRBI HINJEWADI	C7-304	415.00
103	XRBI HINJEWADI	C7-108	416.00
103	XRBI HINJEWADI	C7-107	415.00
103	XRBI HINJEWADI	C7-102	415.00
103	XRBI HINJEWADI	C7-303	415.00
103	XRBI HINJEWADI	C7-506	415.00

103	XRBI HINJEWADI	C7-006	418.00
103	XRBI HINJEWADI	C7-005	418.00
103	XRBI HINJEWADI	C7-206	418.00
103	XRBI HINJEWADI	C7-202	418.00
103	XRBI HINJEWADI	C7-402	418.00
103	XRBI HINJEWADI	C7-403	418.00
103	XRBI HINJEWADI	C7-404	418.00
103	XRBI HINJEWADI	C7-405	418.00
103	XRBI HINJEWADI	C7-603	418.00
103	XRBI HINJEWADI	C7-201	418.00
103	XRBI HINJEWADI	C7-008	418.00
103	XRBI HINJEWADI	C7-608	418.00
103	XRBI HINJEWADI	C7-601	418.00
103	XRBI HINJEWADI	A6-104	415.00
103	XRBI HINJEWADI	A5-501	415.00
103	XRBI HINJEWADI	A6-508	415.00
103	XRBI HINJEWADI	A5-711	415.00
103	XRBI HINJEWADI	D6-501	416.00
103	XRBI HINJEWADI	C6-305	570.00
103	XRBI HINJEWADI	C6-306	570.00
103	XRBI HINJEWADI	B7-305	570.00
103	XRBI HINJEWADI	B7-306	570.00
103	XRBI HINJEWADI	B7-307	570.00
103	XRBI HINJEWADI	C6-105	570.00
103	XRBI HINJEWADI	C6-107	571.00
103	XRBI HINJEWADI	B7-106	570.00
103	XRBI HINJEWADI	B7-109	570.00
103	XRBI HINJEWADI	B7-102	570.00
103	XRBI HINJEWADI	C5-510	571.00
103	XRBI HINJEWADI	C6-505	570.00
103	XRBI HINJEWADI	B7-505	570.00
103	XRBI HINJEWADI	C6-302	570.00
103	XRBI HINJEWADI	C6-304	570.00
103	XRBI HINJEWADI	B7-103	570.00
103	XRBI HINJEWADI	A5-003	418.00
103	XRBI HINJEWADI	A5-004	418.00
103	XRBI HINJEWADI	A10-320	293.00
103	XRBI HINJEWADI	A7-208	229.00
103	XRBI HINJEWADI	A7-214	229.00
103	XRBI HINJEWADI	A7-616	229.00
103	XRBI HINJEWADI	A7-622	229.00
103	XRBI HINJEWADI	A10-514	293.00
103	XRBI HINJEWADI	A10-415	315.00
103	XRBI HINJEWADI	A13-107	570.00
103	XRBI HINJEWADI	A13-705	570.00
103	XRBI HINJEWADI	C5-010	572.00
103	XRBI HINJEWADI	C5-209	572.00
103	XRBI HINJEWADI	C6-101	570.00
103	XRBI HINJEWADI	C6-310	570.00
103	XRBI HINJEWADI	B7-101	570.00
103	XRBI HINJEWADI	B7-203	572.00
103	XRBI HINJEWADI	B7-410	572.00
103	XRBI HINJEWADI	C2-003	419.00
103	XRBI HINJEWADI	C7-305	416.00
103	XRBI HINJEWADI	B1-522	294.00
103	XRBI HINJEWADI	B3-501	416.00

103	XRBI HINJEWADI	A7-518	208.00
103	XRBI HINJEWADI	A4-502	415.00
103	XRBI HINJEWADI	A5-701	415.00
103	XRBI HINJEWADI	A4-712	415.00
103	XRBI HINJEWADI	A9-314	293.00
103	XRBI HINJEWADI	B1-013	318.00
103	XRBI HINJEWADI	B1-014	318.00
103	XRBI HINJEWADI	C4-104	571.00
103	XRBI HINJEWADI	C6-408	572.00
103	XRBI HINJEWADI	B7-710	571.00
103	XRBI HINJEWADI	C5-109	571.00
103	XRBI HINJEWADI	C3-301	294.00
103	XRBI HINJEWADI	A11-408	418.00
103	XRBI HINJEWADI	A5-405	418.00
103	XRBI HINJEWADI	A15-804	419.00
103	XRBI HINJEWADI	B6-704	416.00
103	XRBI HINJEWADI	B1-417	318.00
103	XRBI HINJEWADI	A2-008	418.00
103	XRBI HINJEWADI	A6-706	415.00
103	XRBI HINJEWADI	B1-019	318.00
103	XRBI HINJEWADI	A7-406	229.00
103	XRBI HINJEWADI	A8-608	229.00
103	XRBI HINJEWADI	A8-616	229.00
103	XRBI HINJEWADI	A8-716	208.00
103	XRBI HINJEWADI	B1-502	294.00
103	XRBI HINJEWADI	B2-712	294.00
103	XRBI HINJEWADI	C4-309	571.00
103	XRBI HINJEWADI	C6-109	571.00
103	XRBI HINJEWADI	A15-602	419.00
103	XRBI HINJEWADI	A15-803	419.00
103	XRBI HINJEWADI	A5-604	418.00
103	XRBI HINJEWADI	A7-603	229.00
103	XRBI HINJEWADI	C7-308	416.00
103	XRBI HINJEWADI	A1-102	415.00
103	XRBI HINJEWADI	A2-102	415.00
103	XRBI HINJEWADI	A3-102	415.00
103	XRBI HINJEWADI	A5-102	415.00
103	XRBI HINJEWADI	A4-102	415.00
103	XRBI HINJEWADI	B6-102	416.00
103	XRBI HINJEWADI	D6-102	416.00
103	XRBI HINJEWADI	A15-102	416.00
103	XRBI HINJEWADI	A14-102	416.00
103	XRBI HINJEWADI	A11-102	415.00
103	XRBI HINJEWADI	A12-102	415.00
103	XRBI HINJEWADI	A1-103	415.00
103	XRBI HINJEWADI	A1-302	415.00
103	XRBI HINJEWADI	A11-103	415.00
103	XRBI HINJEWADI	A11-104	415.00
103	XRBI HINJEWADI	A12-103	415.00
103	XRBI HINJEWADI	A12-104	415.00
103	XRBI HINJEWADI	A14-103	416.00
103	XRBI HINJEWADI	A2-103	415.00
103	XRBI HINJEWADI	A2-104	415.00
103	XRBI HINJEWADI	A3-103	415.00
103	XRBI HINJEWADI	A4-103	415.00
103	XRBI HINJEWADI	A4-104	415.00

103	XRBI HINJEWADI	A5-103	415.00
103	XRBI HINJEWADI	A5-104	415.00
103	XRBI HINJEWADI	B6-103	416.00
103	XRBI HINJEWADI	C7-103	416.00
103	XRBI HINJEWADI	D6-103	416.00
103	XRBI HINJEWADI	A3-106	415.00
103	XRBI HINJEWADI	A4-106	415.00
103	XRBI HINJEWADI	A5-106	415.00
103	XRBI HINJEWADI	C2-106	416.00
103	XRBI HINJEWADI	A11-106	415.00
103	XRBI HINJEWADI	A11-302	415.00
103	XRBI HINJEWADI	A12-302	415.00
103	XRBI HINJEWADI	A14-302	416.00
103	XRBI HINJEWADI	A2-302	415.00
103	XRBI HINJEWADI	A3-302	415.00
103	XRBI HINJEWADI	A5-302	415.00
103	XRBI HINJEWADI	B6-302	416.00
103	XRBI HINJEWADI	C7-302	416.00
103	XRBI HINJEWADI	A11-105	416.00
103	XRBI HINJEWADI	A4-302	415.00
103	XRBI HINJEWADI	A2-105	415.00
103	XRBI HINJEWADI	A5-105	415.00
103	XRBI HINJEWADI	A12-105	415.00
103	XRBI HINJEWADI	A3-105	415.00
103	XRBI HINJEWADI	A1-303	415.00
103	XRBI HINJEWADI	A11-305	415.00
103	XRBI HINJEWADI	A12-305	415.00
103	XRBI HINJEWADI	A3-305	415.00
103	XRBI HINJEWADI	A2-305	415.00
103	XRBI HINJEWADI	A4-305	415.00
103	XRBI HINJEWADI	A5-305	415.00
103	XRBI HINJEWADI	B6-303	416.00
103	XRBI HINJEWADI	A12-108	415.00
103	XRBI HINJEWADI	A2-108	415.00
103	XRBI HINJEWADI	A4-105	415.00
103	XRBI HINJEWADI	A11-002	418.00
103	XRBI HINJEWADI	A11-006	418.00
103	XRBI HINJEWADI	A1-002	418.00
103	XRBI HINJEWADI	A12-002	418.00
103	XRBI HINJEWADI	A12-004	418.00
103	XRBI HINJEWADI	A14-002	419.00
103	XRBI HINJEWADI	A15-002	419.00
103	XRBI HINJEWADI	A2-002	419.00
103	XRBI HINJEWADI	A2-004	418.00
103	XRBI HINJEWADI	A3-002	418.00
103	XRBI HINJEWADI	A3-004	418.00
103	XRBI HINJEWADI	A3-006	418.00
103	XRBI HINJEWADI	A4-002	418.00
103	XRBI HINJEWADI	A4-006	418.00
103	XRBI HINJEWADI	A5-006	418.00
103	XRBI HINJEWADI	C2-006	419.00
103	XRBI HINJEWADI	D1-006	419.00
103	XRBI HINJEWADI	D6-002	419.00
103	XRBI HINJEWADI	A11-004	418.00
103	XRBI HINJEWADI	A1-203	418.00
103	XRBI HINJEWADI	A2-203	418.00

103	XRBI HINJEWADI	A4-203	418.00
103	XRBI HINJEWADI	A5-203	418.00
103	XRBI HINJEWADI	B3-007	419.00
103	XRBI HINJEWADI	C2-007	419.00
103	XRBI HINJEWADI	D1-007	419.00
103	XRBI HINJEWADI	A3-203	418.00
103	XRBI HINJEWADI	C7-203	419.00
103	XRBI HINJEWADI	A1-202	418.00
103	XRBI HINJEWADI	A12-203	418.00
103	XRBI HINJEWADI	A11-203	418.00
103	XRBI HINJEWADI	A14-203	419.00
103	XRBI HINJEWADI	A2-202	418.00
103	XRBI HINJEWADI	D6-203	419.00
103	XRBI HINJEWADI	A4-202	418.00
103	XRBI HINJEWADI	B6-202	419.00
103	XRBI HINJEWADI	D6-202	419.00
103	XRBI HINJEWADI	A5-202	418.00
103	XRBI HINJEWADI	A11-202	418.00
103	XRBI HINJEWADI	A12-202	418.00
103	XRBI HINJEWADI	A3-202	418.00
103	XRBI HINJEWADI	A2-005	418.00
103	XRBI HINJEWADI	A11-005	418.00
103	XRBI HINJEWADI	A12-005	418.00
103	XRBI HINJEWADI	A3-005	418.00
103	XRBI HINJEWADI	A11-204	418.00
103	XRBI HINJEWADI	A11-206	418.00
103	XRBI HINJEWADI	A12-204	418.00
103	XRBI HINJEWADI	A12-208	418.00
103	XRBI HINJEWADI	A2-204	418.00
103	XRBI HINJEWADI	A2-208	418.00
103	XRBI HINJEWADI	A3-204	418.00
103	XRBI HINJEWADI	A3-206	418.00
103	XRBI HINJEWADI	A4-204	418.00
103	XRBI HINJEWADI	A4-206	418.00
103	XRBI HINJEWADI	A5-204	418.00
103	XRBI HINJEWADI	A5-206	418.00
103	XRBI HINJEWADI	B3-206	419.00
103	XRBI HINJEWADI	C2-206	419.00
103	XRBI HINJEWADI	A12-008	418.00
103	XRBI HINJEWADI	A5-005	419.00
103	XRBI HINJEWADI	A4-005	418.00
103	XRBI HINJEWADI	A2-205	418.00
103	XRBI HINJEWADI	A3-205	418.00
103	XRBI HINJEWADI	A1-206	419.00
103	XRBI HINJEWADI	A6-009	419.00
103	XRBI HINJEWADI	A12-006	419.00
103	XRBI HINJEWADI	D6-105	416.00
103	XRBI HINJEWADI	B3-102	416.00
103	XRBI HINJEWADI	D1-102	416.00
103	XRBI HINJEWADI	A6-102	415.00
103	XRBI HINJEWADI	A1-201	418.00
103	XRBI HINJEWADI	A2-201	418.00
103	XRBI HINJEWADI	C2-201	419.00
103	XRBI HINJEWADI	D1-201	419.00
103	XRBI HINJEWADI	A5-201	418.00
103	XRBI HINJEWADI	B3-201	419.00

103	XRBI HINJEWADI	A3-201	418.00
103	XRBI HINJEWADI	B6-201	419.00
103	XRBI HINJEWADI	D6-201	419.00
103	XRBI HINJEWADI	A11-201	418.00
103	XRBI HINJEWADI	A12-201	418.00
103	XRBI HINJEWADI	A14-201	419.00
103	XRBI HINJEWADI	A4-201	418.00
103	XRBI HINJEWADI	A6-201	418.00
103	XRBI HINJEWADI	B3-003	419.00
103	XRBI HINJEWADI	A4-003	418.00
103	XRBI HINJEWADI	A1-003	418.00
103	XRBI HINJEWADI	B6-003	419.00
103	XRBI HINJEWADI	D6-003	419.00
103	XRBI HINJEWADI	A6-003	418.00
103	XRBI HINJEWADI	A1-301	415.00
103	XRBI HINJEWADI	A3-301	415.00
103	XRBI HINJEWADI	B6-301	416.00
103	XRBI HINJEWADI	C2-301	416.00
103	XRBI HINJEWADI	A14-301	416.00
103	XRBI HINJEWADI	A15-301	416.00
103	XRBI HINJEWADI	C7-301	416.00
103	XRBI HINJEWADI	D6-301	416.00
103	XRBI HINJEWADI	A11-003	418.00
103	XRBI HINJEWADI	A12-003	418.00
103	XRBI HINJEWADI	A14-003	419.00
103	XRBI HINJEWADI	A2-003	418.00
103	XRBI HINJEWADI	A3-003	418.00
103	XRBI HINJEWADI	C2-302	416.00
103	XRBI HINJEWADI	D1-302	416.00
103	XRBI HINJEWADI	A6-302	415.00
103	XRBI HINJEWADI	B3-101	416.00
103	XRBI HINJEWADI	A2-101	415.00
103	XRBI HINJEWADI	A3-101	415.00
103	XRBI HINJEWADI	C2-101	416.00
103	XRBI HINJEWADI	A1-101	415.00
103	XRBI HINJEWADI	B6-101	416.00
103	XRBI HINJEWADI	A5-101	415.00
103	XRBI HINJEWADI	A11-101	415.00
103	XRBI HINJEWADI	A1-104	415.00
103	XRBI HINJEWADI	B3-104	416.00
103	XRBI HINJEWADI	B6-104	416.00
103	XRBI HINJEWADI	D6-104	416.00
103	XRBI HINJEWADI	B3-103	416.00
103	XRBI HINJEWADI	C2-103	416.00
103	XRBI HINJEWADI	D1-103	416.00
103	XRBI HINJEWADI	A6-103	415.00
103	XRBI HINJEWADI	A4-101	415.00
103	XRBI HINJEWADI	D6-101	416.00
103	XRBI HINJEWADI	D1-101	416.00
103	XRBI HINJEWADI	A12-101	415.00
103	XRBI HINJEWADI	A6-101	415.00
103	XRBI HINJEWADI	A1-108	415.00
103	XRBI HINJEWADI	D1-108	416.00
103	XRBI HINJEWADI	A5-108	415.00
103	XRBI HINJEWADI	A3-108	415.00
103	XRBI HINJEWADI	A4-108	415.00

103	XRBI HINJEWADI	B6-108	416.00
103	XRBI HINJEWADI	D6-108	416.00
103	XRBI HINJEWADI	A1-106	415.00
103	XRBI HINJEWADI	A2-106	415.00
103	XRBI HINJEWADI	C7-106	416.00
103	XRBI HINJEWADI	A11-108	415.00
103	XRBI HINJEWADI	A6-108	415.00
103	XRBI HINJEWADI	B6-106	416.00
103	XRBI HINJEWADI	D6-106	416.00
103	XRBI HINJEWADI	A12-106	415.00
103	XRBI HINJEWADI	A6-106	415.00
103	XRBI HINJEWADI	A1-105	415.00
103	XRBI HINJEWADI	B3-105	416.00
103	XRBI HINJEWADI	B6-105	416.00
103	XRBI HINJEWADI	C2-105	416.00
103	XRBI HINJEWADI	A14-105	416.00
103	XRBI HINJEWADI	A6-105	415.00
103	XRBI HINJEWADI	B3-002	419.00
103	XRBI HINJEWADI	C2-002	419.00
103	XRBI HINJEWADI	A1-001	418.00
103	XRBI HINJEWADI	A6-002	418.00
103	XRBI HINJEWADI	C2-001	419.00
103	XRBI HINJEWADI	A3-001	418.00
103	XRBI HINJEWADI	A4-001	418.00
103	XRBI HINJEWADI	C7-001	419.00
103	XRBI HINJEWADI	D1-001	419.00
103	XRBI HINJEWADI	D6-001	419.00
103	XRBI HINJEWADI	A15-001	419.00
103	XRBI HINJEWADI	A2-001	418.00
103	XRBI HINJEWADI	A5-001	418.00
103	XRBI HINJEWADI	A11-001	418.00
103	XRBI HINJEWADI	A12-001	418.00
103	XRBI HINJEWADI	A1-006	418.00
103	XRBI HINJEWADI	A11-007	418.00
103	XRBI HINJEWADI	A1-004	418.00
103	XRBI HINJEWADI	A1-007	418.00
103	XRBI HINJEWADI	A12-007	418.00
103	XRBI HINJEWADI	A14-004	419.00
103	XRBI HINJEWADI	A14-006	419.00
103	XRBI HINJEWADI	A14-007	419.00
103	XRBI HINJEWADI	A15-006	419.00
103	XRBI HINJEWADI	A15-007	419.00
103	XRBI HINJEWADI	A2-007	418.00
103	XRBI HINJEWADI	A3-007	418.00
103	XRBI HINJEWADI	A4-007	418.00
103	XRBI HINJEWADI	A5-007	418.00
103	XRBI HINJEWADI	A6-004	418.00
103	XRBI HINJEWADI	A6-006	418.00
103	XRBI HINJEWADI	A6-007	418.00
103	XRBI HINJEWADI	B3-004	419.00
103	XRBI HINJEWADI	B3-203	419.00
103	XRBI HINJEWADI	C2-203	419.00
103	XRBI HINJEWADI	C7-007	419.00
103	XRBI HINJEWADI	D1-004	419.00
103	XRBI HINJEWADI	D6-004	419.00
103	XRBI HINJEWADI	D6-007	419.00

103	XRBI HINJEWADI	A6-202	418.00
103	XRBI HINJEWADI	A6-203	418.00
103	XRBI HINJEWADI	B3-202	419.00
103	XRBI HINJEWADI	C2-005	419.00
103	XRBI HINJEWADI	C2-202	419.00
103	XRBI HINJEWADI	D1-202	419.00
103	XRBI HINJEWADI	A1-005	418.00
103	XRBI HINJEWADI	A6-005	418.00
103	XRBI HINJEWADI	D6-005	419.00
103	XRBI HINJEWADI	A1-205	418.00
103	XRBI HINJEWADI	A14-005	419.00
103	XRBI HINJEWADI	D1-205	419.00
103	XRBI HINJEWADI	C2-205	419.00
103	XRBI HINJEWADI	B6-205	419.00
103	XRBI HINJEWADI	C7-205	419.00
103	XRBI HINJEWADI	D6-205	419.00
103	XRBI HINJEWADI	A1-008	418.00
103	XRBI HINJEWADI	A15-205	419.00
103	XRBI HINJEWADI	A4-008	418.00
103	XRBI HINJEWADI	A5-008	418.00
103	XRBI HINJEWADI	A6-205	418.00
103	XRBI HINJEWADI	D1-008	419.00
103	XRBI HINJEWADI	A15-008	419.00
103	XRBI HINJEWADI	A3-008	418.00
103	XRBI HINJEWADI	A6-008	418.00
103	XRBI HINJEWADI	D6-008	419.00
103	XRBI HINJEWADI	A11-008	418.00
103	XRBI HINJEWADI	A1-204	418.00
103	XRBI HINJEWADI	B3-204	419.00
103	XRBI HINJEWADI	C2-204	419.00
103	XRBI HINJEWADI	B6-204	419.00
103	XRBI HINJEWADI	C7-204	419.00
103	XRBI HINJEWADI	D6-204	419.00
103	XRBI HINJEWADI	A1-207	419.00
103	XRBI HINJEWADI	A15-204	419.00
103	XRBI HINJEWADI	A2-207	418.00
103	XRBI HINJEWADI	A4-207	418.00
103	XRBI HINJEWADI	A5-207	418.00
103	XRBI HINJEWADI	A6-204	418.00
103	XRBI HINJEWADI	A11-207	418.00
103	XRBI HINJEWADI	A12-207	418.00
103	XRBI HINJEWADI	A2-206	418.00
103	XRBI HINJEWADI	A3-207	418.00
103	XRBI HINJEWADI	A6-207	418.00
103	XRBI HINJEWADI	B6-207	419.00
103	XRBI HINJEWADI	D6-207	419.00
103	XRBI HINJEWADI	C7-207	419.00
103	XRBI HINJEWADI	A14-206	419.00
103	XRBI HINJEWADI	A6-206	418.00
103	XRBI HINJEWADI	D6-206	419.00
103	XRBI HINJEWADI	A1-208	418.00
103	XRBI HINJEWADI	A12-206	418.00
103	XRBI HINJEWADI	A4-208	418.00
103	XRBI HINJEWADI	A5-208	418.00
103	XRBI HINJEWADI	C2-208	419.00
103	XRBI HINJEWADI	D1-208	419.00

103	XRBI HINJEWADI	C7-208	419.00
103	XRBI HINJEWADI	D6-208	419.00
103	XRBI HINJEWADI	A15-208	419.00
103	XRBI HINJEWADI	A3-208	418.00
103	XRBI HINJEWADI	A11-208	418.00
103	XRBI HINJEWADI	A2-012	418.00
103	XRBI HINJEWADI	A6-208	418.00
103	XRBI HINJEWADI	A11-014	418.00
103	XRBI HINJEWADI	A11-214	418.00
103	XRBI HINJEWADI	A12-012	418.00
103	XRBI HINJEWADI	A12-212	418.00
103	XRBI HINJEWADI	A2-212	418.00
103	XRBI HINJEWADI	A3-014	418.00
103	XRBI HINJEWADI	A5-014	418.00
103	XRBI HINJEWADI	A4-014	418.00
103	XRBI HINJEWADI	A4-214	418.00
103	XRBI HINJEWADI	A5-214	418.00
103	XRBI HINJEWADI	A6-014	418.00
103	XRBI HINJEWADI	A6-214	418.00
103	XRBI HINJEWADI	A3-214	418.00
103	XRBI HINJEWADI	A11-303	415.00
103	XRBI HINJEWADI	A12-303	415.00
103	XRBI HINJEWADI	A12-308	415.00
103	XRBI HINJEWADI	A2-303	415.00
103	XRBI HINJEWADI	A2-308	415.00
103	XRBI HINJEWADI	A3-303	415.00
103	XRBI HINJEWADI	A3-306	415.00
103	XRBI HINJEWADI	A4-303	415.00
103	XRBI HINJEWADI	A4-306	415.00
103	XRBI HINJEWADI	A5-303	415.00
103	XRBI HINJEWADI	B3-306	416.00
103	XRBI HINJEWADI	B3-307	416.00
103	XRBI HINJEWADI	C2-306	416.00
103	XRBI HINJEWADI	D6-303	416.00
103	XRBI HINJEWADI	A5-306	415.00
103	XRBI HINJEWADI	A11-304	415.00
103	XRBI HINJEWADI	A11-306	415.00
103	XRBI HINJEWADI	A2-304	415.00
103	XRBI HINJEWADI	A3-304	415.00
103	XRBI HINJEWADI	A4-304	415.00
103	XRBI HINJEWADI	A5-304	415.00
103	XRBI HINJEWADI	A2-309	415.00
103	XRBI HINJEWADI	A5-309	415.00
103	XRBI HINJEWADI	A11-309	415.00
103	XRBI HINJEWADI	A12-309	415.00
103	XRBI HINJEWADI	A2-310	415.00
103	XRBI HINJEWADI	A3-309	415.00
103	XRBI HINJEWADI	A3-310	415.00
103	XRBI HINJEWADI	A4-310	415.00
103	XRBI HINJEWADI	A5-310	415.00
103	XRBI HINJEWADI	A6-309	415.00
103	XRBI HINJEWADI	A6-310	415.00
103	XRBI HINJEWADI	A11-310	415.00
103	XRBI HINJEWADI	A12-310	415.00
103	XRBI HINJEWADI	A2-109	415.00
103	XRBI HINJEWADI	A3-109	415.00

103	XRBI HINJEWADI	A4-109	415.00
103	XRBI HINJEWADI	A5-109	415.00
103	XRBI HINJEWADI	A6-109	415.00
103	XRBI HINJEWADI	A11-109	415.00
103	XRBI HINJEWADI	A2-110	415.00
103	XRBI HINJEWADI	A4-110	415.00
103	XRBI HINJEWADI	A5-110	415.00
103	XRBI HINJEWADI	A11-110	415.00
103	XRBI HINJEWADI	A12-110	415.00
103	XRBI HINJEWADI	A3-110	415.00
103	XRBI HINJEWADI	A6-110	415.00
103	XRBI HINJEWADI	A4-312	415.00
103	XRBI HINJEWADI	A3-312	415.00
103	XRBI HINJEWADI	A5-312	415.00
103	XRBI HINJEWADI	A11-312	415.00
103	XRBI HINJEWADI	A2-111	415.00
103	XRBI HINJEWADI	A6-312	415.00
103	XRBI HINJEWADI	A4-111	415.00
103	XRBI HINJEWADI	A5-111	415.00
103	XRBI HINJEWADI	A3-111	415.00
103	XRBI HINJEWADI	A6-111	415.00
103	XRBI HINJEWADI	A11-010	418.00
103	XRBI HINJEWADI	A11-011	418.00
103	XRBI HINJEWADI	A11-012	418.00
103	XRBI HINJEWADI	A11-013	418.00
103	XRBI HINJEWADI	A11-205	418.00
103	XRBI HINJEWADI	A12-205	418.00
103	XRBI HINJEWADI	A5-205	418.00
103	XRBI HINJEWADI	B3-207	419.00
103	XRBI HINJEWADI	C2-207	419.00
103	XRBI HINJEWADI	A12-009	418.00
103	XRBI HINJEWADI	A12-010	418.00
103	XRBI HINJEWADI	A12-011	418.00
103	XRBI HINJEWADI	A12-209	418.00
103	XRBI HINJEWADI	A2-009	418.00
103	XRBI HINJEWADI	A2-011	418.00
103	XRBI HINJEWADI	A2-209	418.00
103	XRBI HINJEWADI	A2-210	418.00
103	XRBI HINJEWADI	A3-009	418.00
103	XRBI HINJEWADI	A3-010	418.00
103	XRBI HINJEWADI	A3-011	418.00
103	XRBI HINJEWADI	A3-012	418.00
103	XRBI HINJEWADI	A3-013	418.00
103	XRBI HINJEWADI	A3-209	418.00
103	XRBI HINJEWADI	A4-009	418.00
103	XRBI HINJEWADI	A4-010	418.00
103	XRBI HINJEWADI	A4-011	418.00
103	XRBI HINJEWADI	A4-012	418.00
103	XRBI HINJEWADI	A4-013	418.00
103	XRBI HINJEWADI	A4-209	418.00
103	XRBI HINJEWADI	A5-009	418.00
103	XRBI HINJEWADI	A5-010	418.00
103	XRBI HINJEWADI	A5-011	418.00
103	XRBI HINJEWADI	A5-012	418.00
103	XRBI HINJEWADI	A5-013	418.00
103	XRBI HINJEWADI	A5-209	418.00

103	XRBI HINJEWADI	A6-010	418.00
103	XRBI HINJEWADI	A6-011	418.00
103	XRBI HINJEWADI	A6-012	418.00
103	XRBI HINJEWADI	A6-013	418.00
103	XRBI HINJEWADI	A6-209	418.00
103	XRBI HINJEWADI	A4-210	418.00
103	XRBI HINJEWADI	A11-111	415.00
103	XRBI HINJEWADI	A12-111	415.00
103	XRBI HINJEWADI	A4-313	415.00
103	XRBI HINJEWADI	A5-313	415.00
103	XRBI HINJEWADI	A11-313	415.00
103	XRBI HINJEWADI	A3-313	415.00
103	XRBI HINJEWADI	A4-112	415.00
103	XRBI HINJEWADI	A5-112	415.00
103	XRBI HINJEWADI	A6-313	415.00
103	XRBI HINJEWADI	A3-112	415.00
103	XRBI HINJEWADI	A11-112	415.00
103	XRBI HINJEWADI	A6-112	415.00
103	XRBI HINJEWADI	A4-113	415.00
103	XRBI HINJEWADI	A11-210	418.00
103	XRBI HINJEWADI	A11-211	418.00
103	XRBI HINJEWADI	A11-212	418.00
103	XRBI HINJEWADI	A11-213	418.00
103	XRBI HINJEWADI	A12-210	418.00
103	XRBI HINJEWADI	A12-211	418.00
103	XRBI HINJEWADI	A2-211	418.00
103	XRBI HINJEWADI	A3-210	418.00
103	XRBI HINJEWADI	A3-211	418.00
103	XRBI HINJEWADI	A3-212	418.00
103	XRBI HINJEWADI	A3-213	418.00
103	XRBI HINJEWADI	A4-211	418.00
103	XRBI HINJEWADI	A4-212	418.00
103	XRBI HINJEWADI	A4-213	418.00
103	XRBI HINJEWADI	A5-210	418.00
103	XRBI HINJEWADI	A5-211	418.00
103	XRBI HINJEWADI	A5-212	418.00
103	XRBI HINJEWADI	A5-213	418.00
103	XRBI HINJEWADI	A6-210	418.00
103	XRBI HINJEWADI	A6-211	418.00
103	XRBI HINJEWADI	A6-212	418.00
103	XRBI HINJEWADI	A6-213	418.00
103	XRBI HINJEWADI	A11-113	415.00
103	XRBI HINJEWADI	A11-311	415.00
103	XRBI HINJEWADI	A12-311	415.00
103	XRBI HINJEWADI	A2-311	415.00
103	XRBI HINJEWADI	A3-113	415.00
103	XRBI HINJEWADI	A3-311	415.00
103	XRBI HINJEWADI	A4-311	415.00
103	XRBI HINJEWADI	A5-113	415.00
103	XRBI HINJEWADI	A5-311	415.00
103	XRBI HINJEWADI	A6-113	415.00
103	XRBI HINJEWADI	A6-311	415.00
103	XRBI HINJEWADI	A5-301	415.00
103	XRBI HINJEWADI	A4-301	415.00
103	XRBI HINJEWADI	A2-301	415.00
103	XRBI HINJEWADI	A11-301	415.00

103	XRBI HINJEWADI	A12-301	415.00
103	XRBI HINJEWADI	A6-301	415.00
103	XRBI HINJEWADI	A1-107	415.00
103	XRBI HINJEWADI	A2-107	415.00
103	XRBI HINJEWADI	B6-107	416.00
103	XRBI HINJEWADI	A14-101	416.00
103	XRBI HINJEWADI	C7-002	419.00
103	XRBI HINJEWADI	C7-003	419.00
103	XRBI HINJEWADI	D1-107	416.00
103	XRBI HINJEWADI	D6-302	416.00
103	XRBI HINJEWADI	D6-006	419.00
103	XRBI HINJEWADI	B6-208	419.00
103	XRBI HINJEWADI	A3-107	415.00
103	XRBI HINJEWADI	D6-107	416.00
103	XRBI HINJEWADI	A14-107	416.00
103	XRBI HINJEWADI	A15-107	416.00
103	XRBI HINJEWADI	A11-107	415.00
103	XRBI HINJEWADI	A12-107	415.00
103	XRBI HINJEWADI	A6-303	415.00
103	XRBI HINJEWADI	C2-305	416.00
103	XRBI HINJEWADI	D1-305	416.00
103	XRBI HINJEWADI	B3-305	416.00
103	XRBI HINJEWADI	B6-305	416.00
103	XRBI HINJEWADI	A1-305	415.00
103	XRBI HINJEWADI	D6-305	416.00
103	XRBI HINJEWADI	A14-305	416.00
103	XRBI HINJEWADI	A15-305	416.00
103	XRBI HINJEWADI	A6-305	415.00
103	XRBI HINJEWADI	A1-304	415.00
103	XRBI HINJEWADI	B6-304	416.00
103	XRBI HINJEWADI	C2-304	416.00
103	XRBI HINJEWADI	D1-304	416.00
103	XRBI HINJEWADI	A6-304	415.00
103	XRBI HINJEWADI	A4-107	415.00
103	XRBI HINJEWADI	A5-107	415.00
103	XRBI HINJEWADI	A6-107	415.00
103	XRBI HINJEWADI	A1-308	415.00
103	XRBI HINJEWADI	A14-308	416.00
103	XRBI HINJEWADI	A3-308	415.00
103	XRBI HINJEWADI	A4-308	415.00
103	XRBI HINJEWADI	A5-308	415.00
103	XRBI HINJEWADI	B6-308	416.00
103	XRBI HINJEWADI	C2-308	416.00
103	XRBI HINJEWADI	D1-308	416.00
103	XRBI HINJEWADI	D6-308	416.00
103	XRBI HINJEWADI	A11-308	415.00
103	XRBI HINJEWADI	A6-308	415.00
103	XRBI HINJEWADI	D6-306	416.00
103	XRBI HINJEWADI	A15-308	416.00
103	XRBI HINJEWADI	A2-306	415.00
103	XRBI HINJEWADI	A1-306	415.00
103	XRBI HINJEWADI	A12-306	415.00
103	XRBI HINJEWADI	D6-307	416.00
103	XRBI HINJEWADI	A1-307	415.00
103	XRBI HINJEWADI	A2-307	415.00
103	XRBI HINJEWADI	A3-307	415.00

103	XRBI HINJEWADI	A4-307	415.00
103	XRBI HINJEWADI	A5-307	415.00
103	XRBI HINJEWADI	B6-307	416.00
103	XRBI HINJEWADI	A11-307	415.00
103	XRBI HINJEWADI	A12-307	415.00
103	XRBI HINJEWADI	A15-307	416.00
103	XRBI HINJEWADI	A6-307	415.00
103	XRBI HINJEWADI	A6-306	415.00
103	XRBI HINJEWADI	A12-312	415.00
103	XRBI HINJEWADI	A2-312	415.00
103	XRBI HINJEWADI	A3-314	415.00
103	XRBI HINJEWADI	A11-314	415.00
103	XRBI HINJEWADI	A2-112	415.00
103	XRBI HINJEWADI	A12-112	415.00
103	XRBI HINJEWADI	A4-314	415.00
103	XRBI HINJEWADI	A5-314	415.00
103	XRBI HINJEWADI	A6-314	415.00
103	XRBI HINJEWADI	A3-114	415.00
103	XRBI HINJEWADI	A4-114	415.00
103	XRBI HINJEWADI	A5-114	415.00
103	XRBI HINJEWADI	A11-114	415.00
103	XRBI HINJEWADI	A6-114	415.00
103	XRBI HINJEWADI	A11-009	418.00
103	XRBI HINJEWADI	A11-209	418.00
103	XRBI HINJEWADI	A12-109	415.00
103	XRBI HINJEWADI	A12-304	415.00
103	XRBI HINJEWADI	A2-006	418.00
103	XRBI HINJEWADI	A3-104	415.00
103	XRBI HINJEWADI	A4-004	418.00
103	XRBI HINJEWADI	A4-205	418.00
103	XRBI HINJEWADI	A5-002	418.00
103	XRBI HINJEWADI	A6-001	418.00
103	XRBI HINJEWADI	C7-004	419.00
103	XRBI HINJEWADI	D6-304	416.00
103	XRBI HINJEWADI	B3-106	416.00
103	XRBI HINJEWADI	D1-005	419.00
103	XRBI HINJEWADI	A8-102	208.00
103	XRBI HINJEWADI	A7-102	208.00
103	XRBI HINJEWADI	A7-301	208.00
103	XRBI HINJEWADI	A8-301	208.00
103	XRBI HINJEWADI	A7-120	208.00
103	XRBI HINJEWADI	A7-101	208.00
103	XRBI HINJEWADI	A7-103	208.00
103	XRBI HINJEWADI	A7-104	208.00
103	XRBI HINJEWADI	A7-105	208.00
103	XRBI HINJEWADI	A7-106	208.00
103	XRBI HINJEWADI	A7-108	208.00
103	XRBI HINJEWADI	A7-109	208.00
103	XRBI HINJEWADI	A7-110	208.00
103	XRBI HINJEWADI	A7-111	208.00
103	XRBI HINJEWADI	A7-112	208.00
103	XRBI HINJEWADI	A7-113	208.00
103	XRBI HINJEWADI	A7-114	208.00
103	XRBI HINJEWADI	A7-115	208.00
103	XRBI HINJEWADI	A7-116	208.00
103	XRBI HINJEWADI	A7-117	208.00

103	XRBI HINJEWADI	A7-118	208.00
103	XRBI HINJEWADI	A7-121	208.00
103	XRBI HINJEWADI	A7-122	208.00
103	XRBI HINJEWADI	A7-123	208.00
103	XRBI HINJEWADI	A7-124	208.00
103	XRBI HINJEWADI	A7-302	208.00
103	XRBI HINJEWADI	A7-303	208.00
103	XRBI HINJEWADI	A7-304	208.00
103	XRBI HINJEWADI	A7-305	208.00
103	XRBI HINJEWADI	A7-306	208.00
103	XRBI HINJEWADI	A7-308	208.00
103	XRBI HINJEWADI	A7-309	208.00
103	XRBI HINJEWADI	A7-310	208.00
103	XRBI HINJEWADI	A7-311	208.00
103	XRBI HINJEWADI	A7-312	208.00
103	XRBI HINJEWADI	A7-313	208.00
103	XRBI HINJEWADI	A7-314	208.00
103	XRBI HINJEWADI	A7-315	208.00
103	XRBI HINJEWADI	A7-316	208.00
103	XRBI HINJEWADI	A7-317	208.00
103	XRBI HINJEWADI	A7-318	208.00
103	XRBI HINJEWADI	A7-320	208.00
103	XRBI HINJEWADI	A7-321	208.00
103	XRBI HINJEWADI	A7-322	208.00
103	XRBI HINJEWADI	A7-323	208.00
103	XRBI HINJEWADI	A7-324	208.00
103	XRBI HINJEWADI	A8-504	208.00
103	XRBI HINJEWADI	A7-514	208.00
103	XRBI HINJEWADI	A8-101	208.00
103	XRBI HINJEWADI	A8-103	208.00
103	XRBI HINJEWADI	A8-104	208.00
103	XRBI HINJEWADI	A8-105	208.00
103	XRBI HINJEWADI	A8-106	208.00
103	XRBI HINJEWADI	A8-108	208.00
103	XRBI HINJEWADI	A8-109	208.00
103	XRBI HINJEWADI	A8-110	208.00
103	XRBI HINJEWADI	A8-111	208.00
103	XRBI HINJEWADI	A8-112	208.00
103	XRBI HINJEWADI	A8-113	208.00
103	XRBI HINJEWADI	A8-114	208.00
103	XRBI HINJEWADI	A8-115	208.00
103	XRBI HINJEWADI	A8-116	208.00
103	XRBI HINJEWADI	A8-117	208.00
103	XRBI HINJEWADI	A8-118	208.00
103	XRBI HINJEWADI	A8-120	208.00
103	XRBI HINJEWADI	A8-121	208.00
103	XRBI HINJEWADI	A8-122	208.00
103	XRBI HINJEWADI	A8-123	208.00
103	XRBI HINJEWADI	A8-124	208.00
103	XRBI HINJEWADI	A8-305	208.00
103	XRBI HINJEWADI	A8-306	208.00
103	XRBI HINJEWADI	A8-308	208.00
103	XRBI HINJEWADI	A8-309	208.00
103	XRBI HINJEWADI	A8-310	208.00
103	XRBI HINJEWADI	A8-311	208.00
103	XRBI HINJEWADI	A8-312	208.00

103	XRBI	HINJEWADI	A8-313	208.00
103	XRBI	HINJEWADI	A8-314	208.00
103	XRBI	HINJEWADI	A8-315	208.00
103	XRBI	HINJEWADI	A8-316	208.00
103	XRBI	HINJEWADI	A8-317	208.00
103	XRBI	HINJEWADI	A8-318	208.00
103	XRBI	HINJEWADI	A8-320	208.00
103	XRBI	HINJEWADI	A8-321	208.00
103	XRBI	HINJEWADI	A8-322	208.00
103	XRBI	HINJEWADI	A8-323	208.00
103	XRBI	HINJEWADI	A8-324	208.00
103	XRBI	HINJEWADI	A8-502	208.00
103	XRBI	HINJEWADI	A8-503	208.00
103	XRBI	HINJEWADI	A8-505	208.00
103	XRBI	HINJEWADI	A8-506	208.00
103	XRBI	HINJEWADI	A8-509	208.00
103	XRBI	HINJEWADI	A8-510	208.00
103	XRBI	HINJEWADI	A8-511	208.00
103	XRBI	HINJEWADI	A8-302	208.00
103	XRBI	HINJEWADI	A8-303	208.00
103	XRBI	HINJEWADI	A8-304	208.00
103	XRBI	HINJEWADI	A7-515	208.00
103	XRBI	HINJEWADI	A7-521	208.00
103	XRBI	HINJEWADI	A7-522	208.00
103	XRBI	HINJEWADI	A8-515	208.00
103	XRBI	HINJEWADI	A8-522	208.00
103	XRBI	HINJEWADI	A7-516	208.00
103	XRBI	HINJEWADI	A7-517	208.00
103	XRBI	HINJEWADI	A7-520	208.00
103	XRBI	HINJEWADI	A7-714	208.00
103	XRBI	HINJEWADI	A8-516	208.00
103	XRBI	HINJEWADI	A8-520	208.00
103	XRBI	HINJEWADI	A8-521	208.00
103	XRBI	HINJEWADI	A8-523	208.00
103	XRBI	HINJEWADI	A8-702	208.00
103	XRBI	HINJEWADI	A8-703	208.00
103	XRBI	HINJEWADI	A8-704	208.00
103	XRBI	HINJEWADI	A8-705	208.00
103	XRBI	HINJEWADI	A8-706	208.00
103	XRBI	HINJEWADI	A8-708	208.00
103	XRBI	HINJEWADI	A8-709	208.00
103	XRBI	HINJEWADI	A8-710	208.00
103	XRBI	HINJEWADI	A8-711	208.00
103	XRBI	HINJEWADI	A7-720	208.00
103	XRBI	HINJEWADI	A8-720	208.00
103	XRBI	HINJEWADI	A7-721	208.00
103	XRBI	HINJEWADI	A7-715	208.00
103	XRBI	HINJEWADI	A8-715	208.00
103	XRBI	HINJEWADI	A7-722	208.00
103	XRBI	HINJEWADI	A8-722	208.00
103	XRBI	HINJEWADI	A7-718	208.00
103	XRBI	HINJEWADI	A7-716	208.00
103	XRBI	HINJEWADI	A7-717	208.00
103	XRBI	HINJEWADI	A8-718	208.00
103	XRBI	HINJEWADI	A7-503	208.00
103	XRBI	HINJEWADI	A7-504	208.00

103	XRBI HINJEWADI	A8-723	208.00
103	XRBI HINJEWADI	A7-502	208.00
103	XRBI HINJEWADI	A7-501	208.00
103	XRBI HINJEWADI	A7-505	208.00
103	XRBI HINJEWADI	A7-506	208.00
103	XRBI HINJEWADI	A7-509	208.00
103	XRBI HINJEWADI	A7-510	208.00
103	XRBI HINJEWADI	A8-501	208.00
103	XRBI HINJEWADI	A7-511	208.00
103	XRBI HINJEWADI	A7-512	208.00
103	XRBI HINJEWADI	A7-513	208.00
103	XRBI HINJEWADI	A7-524	208.00
103	XRBI HINJEWADI	A7-702	208.00
103	XRBI HINJEWADI	A8-512	208.00
103	XRBI HINJEWADI	A8-513	208.00
103	XRBI HINJEWADI	A8-524	208.00
103	XRBI HINJEWADI	A7-703	208.00
103	XRBI HINJEWADI	A7-704	208.00
103	XRBI HINJEWADI	A7-708	208.00
103	XRBI HINJEWADI	A7-701	208.00
103	XRBI HINJEWADI	A7-705	208.00
103	XRBI HINJEWADI	A7-706	208.00
103	XRBI HINJEWADI	A7-709	208.00
103	XRBI HINJEWADI	A7-710	208.00
103	XRBI HINJEWADI	A8-701	208.00
103	XRBI HINJEWADI	A7-713	208.00
103	XRBI HINJEWADI	A8-203	229.00
103	XRBI HINJEWADI	A8-202	229.00
103	XRBI HINJEWADI	A8-002	229.00
103	XRBI HINJEWADI	A8-204	229.00
103	XRBI HINJEWADI	A8-006	229.00
103	XRBI HINJEWADI	A7-711	208.00
103	XRBI HINJEWADI	A8-724	208.00
103	XRBI HINJEWADI	A7-712	208.00
103	XRBI HINJEWADI	A7-724	208.00
103	XRBI HINJEWADI	A8-712	208.00
103	XRBI HINJEWADI	A8-003	229.00
103	XRBI HINJEWADI	A8-205	229.00
103	XRBI HINJEWADI	A8-206	229.00
103	XRBI HINJEWADI	A8-004	229.00
103	XRBI HINJEWADI	A8-208	229.00
103	XRBI HINJEWADI	A8-005	229.00
103	XRBI HINJEWADI	A7-014	229.00
103	XRBI HINJEWADI	A7-020	229.00
103	XRBI HINJEWADI	A8-209	229.00
103	XRBI HINJEWADI	A7-216	229.00
103	XRBI HINJEWADI	A7-220	229.00
103	XRBI HINJEWADI	A8-008	229.00
103	XRBI HINJEWADI	A8-009	229.00
103	XRBI HINJEWADI	A8-010	229.00
103	XRBI HINJEWADI	A8-014	229.00
103	XRBI HINJEWADI	A8-020	229.00
103	XRBI HINJEWADI	A8-210	229.00
103	XRBI HINJEWADI	A8-211	229.00
103	XRBI HINJEWADI	A8-214	229.00
103	XRBI HINJEWADI	A8-216	229.00

103	XRBI	HINJEWADI	A8-220	229.00
103	XRBI	HINJEWADI	A8-022	229.00
103	XRBI	HINJEWADI	A7-002	229.00
103	XRBI	HINJEWADI	A7-006	229.00
103	XRBI	HINJEWADI	A7-015	229.00
103	XRBI	HINJEWADI	A7-016	229.00
103	XRBI	HINJEWADI	A7-017	229.00
103	XRBI	HINJEWADI	A7-018	229.00
103	XRBI	HINJEWADI	A7-021	229.00
103	XRBI	HINJEWADI	A7-022	229.00
103	XRBI	HINJEWADI	A7-023	229.00
103	XRBI	HINJEWADI	A7-202	229.00
103	XRBI	HINJEWADI	A7-204	229.00
103	XRBI	HINJEWADI	A7-215	229.00
103	XRBI	HINJEWADI	A7-217	229.00
103	XRBI	HINJEWADI	A7-218	229.00
103	XRBI	HINJEWADI	A7-221	229.00
103	XRBI	HINJEWADI	A7-222	229.00
103	XRBI	HINJEWADI	A7-223	229.00
103	XRBI	HINJEWADI	A8-001	229.00
103	XRBI	HINJEWADI	A8-015	229.00
103	XRBI	HINJEWADI	A8-016	229.00
103	XRBI	HINJEWADI	A8-017	229.00
103	XRBI	HINJEWADI	A8-018	229.00
103	XRBI	HINJEWADI	A8-021	229.00
103	XRBI	HINJEWADI	A8-023	229.00
103	XRBI	HINJEWADI	A8-217	229.00
103	XRBI	HINJEWADI	A8-218	229.00
103	XRBI	HINJEWADI	A8-221	229.00
103	XRBI	HINJEWADI	A8-222	229.00
103	XRBI	HINJEWADI	A8-223	229.00
103	XRBI	HINJEWADI	A8-201	229.00
103	XRBI	HINJEWADI	A7-201	229.00
103	XRBI	HINJEWADI	A7-001	229.00
103	XRBI	HINJEWADI	A7-008	229.00
103	XRBI	HINJEWADI	A7-203	229.00
103	XRBI	HINJEWADI	A7-004	229.00
103	XRBI	HINJEWADI	A7-005	229.00
103	XRBI	HINJEWADI	A7-205	229.00
103	XRBI	HINJEWADI	A7-206	229.00
103	XRBI	HINJEWADI	A7-009	229.00
103	XRBI	HINJEWADI	A7-010	229.00
103	XRBI	HINJEWADI	A7-011	229.00
103	XRBI	HINJEWADI	A7-012	229.00
103	XRBI	HINJEWADI	A7-209	229.00
103	XRBI	HINJEWADI	A7-210	229.00
103	XRBI	HINJEWADI	A7-211	229.00
103	XRBI	HINJEWADI	A8-012	229.00
103	XRBI	HINJEWADI	A8-212	229.00
103	XRBI	HINJEWADI	A7-212	229.00
103	XRBI	HINJEWADI	A7-213	229.00
103	XRBI	HINJEWADI	A7-224	229.00
103	XRBI	HINJEWADI	A8-013	229.00
103	XRBI	HINJEWADI	A8-024	229.00
103	XRBI	HINJEWADI	A8-213	229.00
103	XRBI	HINJEWADI	A8-224	229.00

103	XRBI HINJEWADI	A8-602	229.00
103	XRBI HINJEWADI	A7-416	229.00
103	XRBI HINJEWADI	A7-024	229.00
103	XRBI HINJEWADI	A7-414	229.00
103	XRBI HINJEWADI	A7-415	229.00
103	XRBI HINJEWADI	A7-417	229.00
103	XRBI HINJEWADI	A7-418	229.00
103	XRBI HINJEWADI	A7-420	229.00
103	XRBI HINJEWADI	A7-421	229.00
103	XRBI HINJEWADI	A7-422	229.00
103	XRBI HINJEWADI	A7-423	229.00
103	XRBI HINJEWADI	A8-402	229.00
103	XRBI HINJEWADI	A8-403	229.00
103	XRBI HINJEWADI	A8-404	229.00
103	XRBI HINJEWADI	A8-405	229.00
103	XRBI HINJEWADI	A8-406	229.00
103	XRBI HINJEWADI	A8-408	229.00
103	XRBI HINJEWADI	A8-409	229.00
103	XRBI HINJEWADI	A8-410	229.00
103	XRBI HINJEWADI	A8-411	229.00
103	XRBI HINJEWADI	A8-414	229.00
103	XRBI HINJEWADI	A8-415	229.00
103	XRBI HINJEWADI	A8-417	229.00
103	XRBI HINJEWADI	A8-418	229.00
103	XRBI HINJEWADI	A8-420	229.00
103	XRBI HINJEWADI	A8-421	229.00
103	XRBI HINJEWADI	A8-422	229.00
103	XRBI HINJEWADI	A8-423	229.00
103	XRBI HINJEWADI	A8-603	229.00
103	XRBI HINJEWADI	A8-604	229.00
103	XRBI HINJEWADI	A7-614	229.00
103	XRBI HINJEWADI	A7-615	229.00
103	XRBI HINJEWADI	A8-605	229.00
103	XRBI HINJEWADI	A8-606	229.00
103	XRBI HINJEWADI	A8-609	229.00
103	XRBI HINJEWADI	A8-610	229.00
103	XRBI HINJEWADI	A8-611	229.00
103	XRBI HINJEWADI	A8-621	229.00
103	XRBI HINJEWADI	A8-614	229.00
103	XRBI HINJEWADI	A8-615	229.00
103	XRBI HINJEWADI	A8-416	229.00
103	XRBI HINJEWADI	A7-621	229.00
103	XRBI HINJEWADI	A7-620	229.00
103	XRBI HINJEWADI	A8-620	229.00
103	XRBI HINJEWADI	A7-402	229.00
103	XRBI HINJEWADI	A7-403	229.00
103	XRBI HINJEWADI	A7-617	229.00
103	XRBI HINJEWADI	A7-618	229.00
103	XRBI HINJEWADI	A7-623	229.00
103	XRBI HINJEWADI	A8-617	229.00
103	XRBI HINJEWADI	A8-618	229.00
103	XRBI HINJEWADI	A8-622	229.00
103	XRBI HINJEWADI	A8-623	229.00
103	XRBI HINJEWADI	A7-401	229.00
103	XRBI HINJEWADI	A7-404	229.00
103	XRBI HINJEWADI	A8-401	229.00

103	XRBI HINJEWADI	A7-405	229.00
103	XRBI HINJEWADI	A7-408	229.00
103	XRBI HINJEWADI	A7-409	229.00
103	XRBI HINJEWADI	A7-410	229.00
103	XRBI HINJEWADI	A7-411	229.00
103	XRBI HINJEWADI	A7-412	229.00
103	XRBI HINJEWADI	A7-413	229.00
103	XRBI HINJEWADI	A7-424	229.00
103	XRBI HINJEWADI	A7-601	229.00
103	XRBI HINJEWADI	A7-602	229.00
103	XRBI HINJEWADI	A7-604	229.00
103	XRBI HINJEWADI	A7-605	229.00
103	XRBI HINJEWADI	A7-606	229.00
103	XRBI HINJEWADI	A7-608	229.00
103	XRBI HINJEWADI	A8-412	229.00
103	XRBI HINJEWADI	A8-413	229.00
103	XRBI HINJEWADI	A8-424	229.00
103	XRBI HINJEWADI	A8-601	229.00
103	XRBI HINJEWADI	A7-609	229.00
103	XRBI HINJEWADI	A7-610	229.00
103	XRBI HINJEWADI	A7-611	229.00
103	XRBI HINJEWADI	A7-612	229.00
103	XRBI HINJEWADI	A8-612	229.00
103	XRBI HINJEWADI	A10-002	315.00
103	XRBI HINJEWADI	A9-002	315.00
103	XRBI HINJEWADI	A7-613	229.00
103	XRBI HINJEWADI	A7-624	229.00
103	XRBI HINJEWADI	A8-624	229.00
103	XRBI HINJEWADI	A8-613	229.00
103	XRBI HINJEWADI	A10-006	315.00
103	XRBI HINJEWADI	A10-008	315.00
103	XRBI HINJEWADI	A10-206	315.00
103	XRBI HINJEWADI	A9-006	315.00
103	XRBI HINJEWADI	A9-008	315.00
103	XRBI HINJEWADI	A9-003	315.00
103	XRBI HINJEWADI	A10-003	315.00
103	XRBI HINJEWADI	A10-009	315.00
103	XRBI HINJEWADI	A10-208	315.00
103	XRBI HINJEWADI	A10-209	315.00
103	XRBI HINJEWADI	A10-210	315.00
103	XRBI HINJEWADI	A10-213	315.00
103	XRBI HINJEWADI	A10-004	315.00
103	XRBI HINJEWADI	A10-005	315.00
103	XRBI HINJEWADI	A9-005	315.00
103	XRBI HINJEWADI	A9-009	315.00
103	XRBI HINJEWADI	A9-208	315.00
103	XRBI HINJEWADI	A9-209	315.00
103	XRBI HINJEWADI	A9-210	315.00
103	XRBI HINJEWADI	A9-213	315.00
103	XRBI HINJEWADI	A9-206	315.00
103	XRBI HINJEWADI	A9-004	315.00
103	XRBI HINJEWADI	A10-010	315.00
103	XRBI HINJEWADI	A10-214	315.00
103	XRBI HINJEWADI	A9-010	318.00
103	XRBI HINJEWADI	A10-014	315.00
103	XRBI HINJEWADI	A10-220	315.00

103	XRBI HINJEWADI	A9-014	315.00
103	XRBI HINJEWADI	A9-214	315.00
103	XRBI HINJEWADI	A10-221	315.00
103	XRBI HINJEWADI	A10-015	315.00
103	XRBI HINJEWADI	A10-016	315.00
103	XRBI HINJEWADI	A10-215	315.00
103	XRBI HINJEWADI	A9-015	315.00
103	XRBI HINJEWADI	A9-016	315.00
103	XRBI HINJEWADI	A9-215	315.00
103	XRBI HINJEWADI	A9-220	315.00
103	XRBI HINJEWADI	A9-221	315.00
103	XRBI HINJEWADI	A7-003	229.00
103	XRBI HINJEWADI	A7-013	229.00
103	XRBI HINJEWADI	A7-508	208.00
103	XRBI HINJEWADI	A7-523	208.00
103	XRBI HINJEWADI	A7-723	208.00
103	XRBI HINJEWADI	A8-011	229.00
103	XRBI HINJEWADI	A8-215	229.00
103	XRBI HINJEWADI	A8-508	208.00
103	XRBI HINJEWADI	A8-514	208.00
103	XRBI HINJEWADI	A8-517	208.00
103	XRBI HINJEWADI	A8-518	208.00
103	XRBI HINJEWADI	A8-713	208.00
103	XRBI HINJEWADI	A8-714	208.00
103	XRBI HINJEWADI	A8-717	208.00
103	XRBI HINJEWADI	A8-721	208.00
103	XRBI HINJEWADI	A10-020	315.00
103	XRBI HINJEWADI	A10-021	315.00
103	XRBI HINJEWADI	A9-020	315.00
103	XRBI HINJEWADI	A9-021	315.00
103	XRBI HINJEWADI	A10-018	315.00
103	XRBI HINJEWADI	A10-219	315.00
103	XRBI HINJEWADI	A9-219	315.00
103	XRBI HINJEWADI	A10-019	315.00
103	XRBI HINJEWADI	A9-019	315.00
103	XRBI HINJEWADI	A10-302	293.00
103	XRBI HINJEWADI	A9-302	293.00
103	XRBI HINJEWADI	A9-018	315.00
103	XRBI HINJEWADI	A10-301	293.00
103	XRBI HINJEWADI	A9-301	293.00
103	XRBI HINJEWADI	A10-303	293.00
103	XRBI HINJEWADI	A10-304	293.00
103	XRBI HINJEWADI	A10-305	293.00
103	XRBI HINJEWADI	A9-303	293.00
103	XRBI HINJEWADI	A9-304	293.00
103	XRBI HINJEWADI	A9-305	293.00
103	XRBI HINJEWADI	A10-011	315.00
103	XRBI HINJEWADI	A10-211	315.00
103	XRBI HINJEWADI	A10-101	293.00
103	XRBI HINJEWADI	A9-101	293.00
103	XRBI HINJEWADI	A9-211	315.00
103	XRBI HINJEWADI	A10-212	315.00
103	XRBI HINJEWADI	A10-022	315.00
103	XRBI HINJEWADI	A10-222	315.00
103	XRBI HINJEWADI	A10-502	293.00
103	XRBI HINJEWADI	A10-503	293.00

103	XRBI HINJEWADI	A10-504	293.00
103	XRBI HINJEWADI	A10-508	293.00
103	XRBI HINJEWADI	A10-615	315.00
103	XRBI HINJEWADI	A10-616	315.00
103	XRBI HINJEWADI	A10-618	315.00
103	XRBI HINJEWADI	A10-619	315.00
103	XRBI HINJEWADI	A10-620	315.00
103	XRBI HINJEWADI	A10-621	315.00
103	XRBI HINJEWADI	A9-011	315.00
103	XRBI HINJEWADI	A9-022	315.00
103	XRBI HINJEWADI	A9-212	315.00
103	XRBI HINJEWADI	A9-222	315.00
103	XRBI HINJEWADI	A9-502	293.00
103	XRBI HINJEWADI	A9-503	293.00
103	XRBI HINJEWADI	A9-504	293.00
103	XRBI HINJEWADI	A9-508	293.00
103	XRBI HINJEWADI	A9-615	315.00
103	XRBI HINJEWADI	A9-616	315.00
103	XRBI HINJEWADI	A9-618	315.00
103	XRBI HINJEWADI	A9-619	315.00
103	XRBI HINJEWADI	A9-620	315.00
103	XRBI HINJEWADI	A9-621	315.00
103	XRBI HINJEWADI	A10-505	293.00
103	XRBI HINJEWADI	A10-506	293.00
103	XRBI HINJEWADI	A10-509	293.00
103	XRBI HINJEWADI	A10-702	293.00
103	XRBI HINJEWADI	A10-708	293.00
103	XRBI HINJEWADI	A9-505	293.00
103	XRBI HINJEWADI	A9-506	293.00
103	XRBI HINJEWADI	A9-509	293.00
103	XRBI HINJEWADI	A9-510	293.00
103	XRBI HINJEWADI	A9-702	293.00
103	XRBI HINJEWADI	A9-705	293.00
103	XRBI HINJEWADI	A9-708	293.00
103	XRBI HINJEWADI	A10-705	293.00
103	XRBI HINJEWADI	A10-706	293.00
103	XRBI HINJEWADI	A10-709	293.00
103	XRBI HINJEWADI	A9-706	293.00
103	XRBI HINJEWADI	A10-413	315.00
103	XRBI HINJEWADI	A10-710	293.00
103	XRBI HINJEWADI	A10-713	293.00
103	XRBI HINJEWADI	A10-714	293.00
103	XRBI HINJEWADI	A9-710	293.00
103	XRBI HINJEWADI	A9-713	293.00
103	XRBI HINJEWADI	A9-714	293.00
103	XRBI HINJEWADI	A10-414	315.00
103	XRBI HINJEWADI	A10-416	315.00
103	XRBI HINJEWADI	A10-418	315.00
103	XRBI HINJEWADI	A10-419	315.00
103	XRBI HINJEWADI	A10-420	315.00
103	XRBI HINJEWADI	A9-413	315.00
103	XRBI HINJEWADI	A9-414	315.00
103	XRBI HINJEWADI	A9-415	315.00
103	XRBI HINJEWADI	A9-418	315.00
103	XRBI HINJEWADI	A9-419	315.00
103	XRBI HINJEWADI	A9-420	315.00

103	XRBI HINJEWADI	A11-402	418.00
103	XRBI HINJEWADI	A11-403	418.00
103	XRBI HINJEWADI	A11-404	418.00
103	XRBI HINJEWADI	A11-405	418.00
103	XRBI HINJEWADI	A11-406	418.00
103	XRBI HINJEWADI	A11-409	418.00
103	XRBI HINJEWADI	A3-402	418.00
103	XRBI HINJEWADI	A3-403	418.00
103	XRBI HINJEWADI	A3-404	418.00
103	XRBI HINJEWADI	A3-405	418.00
103	XRBI HINJEWADI	A3-406	418.00
103	XRBI HINJEWADI	A3-409	418.00
103	XRBI HINJEWADI	A4-402	418.00
103	XRBI HINJEWADI	A4-403	418.00
103	XRBI HINJEWADI	A4-404	418.00
103	XRBI HINJEWADI	A4-405	418.00
103	XRBI HINJEWADI	A4-406	418.00
103	XRBI HINJEWADI	A5-402	418.00
103	XRBI HINJEWADI	A5-403	418.00
103	XRBI HINJEWADI	A5-404	418.00
103	XRBI HINJEWADI	A5-406	418.00
103	XRBI HINJEWADI	A5-409	418.00
103	XRBI HINJEWADI	A10-411	315.00
103	XRBI HINJEWADI	A10-412	315.00
103	XRBI HINJEWADI	A10-501	293.00
103	XRBI HINJEWADI	A10-622	315.00
103	XRBI HINJEWADI	A10-701	293.00
103	XRBI HINJEWADI	A10-711	293.00
103	XRBI HINJEWADI	A10-712	293.00
103	XRBI HINJEWADI	A9-411	315.00
103	XRBI HINJEWADI	A9-412	315.00
103	XRBI HINJEWADI	A9-416	315.00
103	XRBI HINJEWADI	A9-501	293.00
103	XRBI HINJEWADI	A9-622	315.00
103	XRBI HINJEWADI	A9-701	293.00
103	XRBI HINJEWADI	A9-711	293.00
103	XRBI HINJEWADI	A9-712	293.00
103	XRBI HINJEWADI	A11-410	418.00
103	XRBI HINJEWADI	A3-410	418.00
103	XRBI HINJEWADI	A3-412	418.00
103	XRBI HINJEWADI	A4-409	418.00
103	XRBI HINJEWADI	A4-410	418.00
103	XRBI HINJEWADI	A5-410	418.00
103	XRBI HINJEWADI	A6-409	418.00
103	XRBI HINJEWADI	A6-410	418.00
103	XRBI HINJEWADI	A11-412	418.00
103	XRBI HINJEWADI	A11-413	418.00
103	XRBI HINJEWADI	A3-413	418.00
103	XRBI HINJEWADI	A4-412	418.00
103	XRBI HINJEWADI	A6-412	418.00
103	XRBI HINJEWADI	A11-411	418.00
103	XRBI HINJEWADI	A3-411	418.00
103	XRBI HINJEWADI	A4-411	418.00
103	XRBI HINJEWADI	A4-413	418.00
103	XRBI HINJEWADI	A5-411	418.00
103	XRBI HINJEWADI	A5-413	418.00

103	XRBI HINJEWADI	A6-402	418.00
103	XRBI HINJEWADI	A6-403	418.00
103	XRBI HINJEWADI	A6-406	418.00
103	XRBI HINJEWADI	A6-411	418.00
103	XRBI HINJEWADI	A6-413	418.00
103	XRBI HINJEWADI	A11-407	418.00
103	XRBI HINJEWADI	A3-407	418.00
103	XRBI HINJEWADI	A5-407	418.00
103	XRBI HINJEWADI	A4-407	418.00
103	XRBI HINJEWADI	A6-407	418.00
103	XRBI HINJEWADI	A3-401	418.00
103	XRBI HINJEWADI	A6-404	418.00
103	XRBI HINJEWADI	B1-720	294.00
103	XRBI HINJEWADI	B1-102	294.00
103	XRBI HINJEWADI	A11-508	416.00
103	XRBI HINJEWADI	A3-701	416.00
103	XRBI HINJEWADI	A6-710	416.00
103	XRBI HINJEWADI	B2-102	294.00
103	XRBI HINJEWADI	B1-120	294.00
103	XRBI HINJEWADI	B1-121	294.00
103	XRBI HINJEWADI	B2-321	294.00
103	XRBI HINJEWADI	B1-315	294.00
103	XRBI HINJEWADI	B1-321	294.00
103	XRBI HINJEWADI	B2-114	294.00
103	XRBI HINJEWADI	B2-115	294.00
103	XRBI HINJEWADI	B2-120	294.00
103	XRBI HINJEWADI	B2-121	294.00
103	XRBI HINJEWADI	B2-314	294.00
103	XRBI HINJEWADI	B2-320	294.00
103	XRBI HINJEWADI	B1-113	294.00
103	XRBI HINJEWADI	B1-319	294.00
103	XRBI HINJEWADI	B1-015	318.00
103	XRBI HINJEWADI	B1-017	318.00
103	XRBI HINJEWADI	B1-020	318.00
103	XRBI HINJEWADI	B1-021	318.00
103	XRBI HINJEWADI	B1-216	318.00
103	XRBI HINJEWADI	B1-217	318.00
103	XRBI HINJEWADI	B1-218	318.00
103	XRBI HINJEWADI	B1-219	318.00
103	XRBI HINJEWADI	B1-220	318.00
103	XRBI HINJEWADI	B1-221	318.00
103	XRBI HINJEWADI	B2-014	318.00
103	XRBI HINJEWADI	B2-020	318.00
103	XRBI HINJEWADI	B2-220	318.00
103	XRBI HINJEWADI	A11-504	415.00
103	XRBI HINJEWADI	A11-505	415.00
103	XRBI HINJEWADI	A11-506	415.00
103	XRBI HINJEWADI	A11-507	415.00
103	XRBI HINJEWADI	A11-509	415.00
103	XRBI HINJEWADI	A11-510	415.00
103	XRBI HINJEWADI	A11-511	415.00
103	XRBI HINJEWADI	A11-512	415.00
103	XRBI HINJEWADI	A11-513	415.00
103	XRBI HINJEWADI	A11-514	415.00
103	XRBI HINJEWADI	A11-602	418.00
103	XRBI HINJEWADI	A11-603	418.00

103	XRBI	HINJEWADI	A11-604	418.00
103	XRBI	HINJEWADI	A11-605	418.00
103	XRBI	HINJEWADI	A11-606	418.00
103	XRBI	HINJEWADI	A11-607	418.00
103	XRBI	HINJEWADI	A11-608	418.00
103	XRBI	HINJEWADI	A11-614	418.00
103	XRBI	HINJEWADI	A11-701	415.00
103	XRBI	HINJEWADI	A11-703	415.00
103	XRBI	HINJEWADI	A11-704	415.00
103	XRBI	HINJEWADI	A11-705	415.00
103	XRBI	HINJEWADI	A11-706	415.00
103	XRBI	HINJEWADI	A11-707	415.00
103	XRBI	HINJEWADI	A11-708	415.00
103	XRBI	HINJEWADI	A11-714	415.00
103	XRBI	HINJEWADI	A11-401	418.00
103	XRBI	HINJEWADI	A11-414	418.00
103	XRBI	HINJEWADI	A11-501	415.00
103	XRBI	HINJEWADI	A11-502	415.00
103	XRBI	HINJEWADI	A11-503	415.00
103	XRBI	HINJEWADI	A3-408	418.00
103	XRBI	HINJEWADI	A3-414	418.00
103	XRBI	HINJEWADI	A3-501	415.00
103	XRBI	HINJEWADI	A3-502	415.00
103	XRBI	HINJEWADI	A3-503	415.00
103	XRBI	HINJEWADI	A3-504	415.00
103	XRBI	HINJEWADI	A3-505	415.00
103	XRBI	HINJEWADI	A3-506	415.00
103	XRBI	HINJEWADI	A3-507	415.00
103	XRBI	HINJEWADI	A3-508	415.00
103	XRBI	HINJEWADI	A3-509	415.00
103	XRBI	HINJEWADI	A3-510	415.00
103	XRBI	HINJEWADI	A3-511	415.00
103	XRBI	HINJEWADI	A3-512	415.00
103	XRBI	HINJEWADI	A3-513	415.00
103	XRBI	HINJEWADI	A3-514	415.00
103	XRBI	HINJEWADI	A3-601	418.00
103	XRBI	HINJEWADI	A3-602	418.00
103	XRBI	HINJEWADI	A3-603	418.00
103	XRBI	HINJEWADI	A3-604	418.00
103	XRBI	HINJEWADI	A3-605	418.00
103	XRBI	HINJEWADI	A3-606	418.00
103	XRBI	HINJEWADI	A3-607	418.00
103	XRBI	HINJEWADI	A3-608	418.00
103	XRBI	HINJEWADI	A3-609	418.00
103	XRBI	HINJEWADI	A3-614	418.00
103	XRBI	HINJEWADI	A3-702	415.00
103	XRBI	HINJEWADI	A3-703	415.00
103	XRBI	HINJEWADI	A3-704	415.00
103	XRBI	HINJEWADI	A3-705	415.00
103	XRBI	HINJEWADI	A3-706	415.00
103	XRBI	HINJEWADI	A3-708	415.00
103	XRBI	HINJEWADI	A5-508	415.00
103	XRBI	HINJEWADI	A3-714	415.00
103	XRBI	HINJEWADI	A4-401	418.00
103	XRBI	HINJEWADI	A4-408	418.00
103	XRBI	HINJEWADI	A4-414	418.00

103	XRBI HINJEWADI	A4-501	415.00
103	XRBI HINJEWADI	A4-503	415.00
103	XRBI HINJEWADI	A4-504	415.00
103	XRBI HINJEWADI	A4-505	415.00
103	XRBI HINJEWADI	A4-506	415.00
103	XRBI HINJEWADI	A4-507	415.00
103	XRBI HINJEWADI	A4-508	415.00
103	XRBI HINJEWADI	A4-509	415.00
103	XRBI HINJEWADI	A4-510	415.00
103	XRBI HINJEWADI	A4-511	415.00
103	XRBI HINJEWADI	A4-513	415.00
103	XRBI HINJEWADI	A4-514	415.00
103	XRBI HINJEWADI	A4-601	418.00
103	XRBI HINJEWADI	A4-602	418.00
103	XRBI HINJEWADI	A4-603	418.00
103	XRBI HINJEWADI	A4-604	418.00
103	XRBI HINJEWADI	A4-605	418.00
103	XRBI HINJEWADI	A4-606	418.00
103	XRBI HINJEWADI	A4-607	418.00
103	XRBI HINJEWADI	A4-609	418.00
103	XRBI HINJEWADI	A4-614	418.00
103	XRBI HINJEWADI	A4-701	415.00
103	XRBI HINJEWADI	A4-702	415.00
103	XRBI HINJEWADI	A4-703	415.00
103	XRBI HINJEWADI	A4-704	415.00
103	XRBI HINJEWADI	A4-705	415.00
103	XRBI HINJEWADI	A4-706	415.00
103	XRBI HINJEWADI	A4-708	415.00
103	XRBI HINJEWADI	A4-714	415.00
103	XRBI HINJEWADI	A6-607	418.00
103	XRBI HINJEWADI	A5-401	418.00
103	XRBI HINJEWADI	A5-408	418.00
103	XRBI HINJEWADI	A5-414	418.00
103	XRBI HINJEWADI	A5-502	415.00
103	XRBI HINJEWADI	A5-503	415.00
103	XRBI HINJEWADI	A5-504	415.00
103	XRBI HINJEWADI	A5-505	415.00
103	XRBI HINJEWADI	A5-506	415.00
103	XRBI HINJEWADI	A5-507	415.00
103	XRBI HINJEWADI	A5-509	415.00
103	XRBI HINJEWADI	A5-510	415.00
103	XRBI HINJEWADI	A5-511	415.00
103	XRBI HINJEWADI	A5-512	415.00
103	XRBI HINJEWADI	A5-513	415.00
103	XRBI HINJEWADI	A5-514	415.00
103	XRBI HINJEWADI	A5-601	418.00
103	XRBI HINJEWADI	A5-602	418.00
103	XRBI HINJEWADI	A5-603	418.00
103	XRBI HINJEWADI	A5-605	418.00
103	XRBI HINJEWADI	A5-606	418.00
103	XRBI HINJEWADI	A5-607	418.00
103	XRBI HINJEWADI	A5-608	418.00
103	XRBI HINJEWADI	A5-609	418.00
103	XRBI HINJEWADI	A5-614	418.00
103	XRBI HINJEWADI	A5-702	415.00
103	XRBI HINJEWADI	A5-703	415.00

103	XRBI HINJEWADI	A5-704	415.00
103	XRBI HINJEWADI	A5-706	415.00
103	XRBI HINJEWADI	A5-707	415.00
103	XRBI HINJEWADI	A5-708	415.00
103	XRBI HINJEWADI	A5-714	415.00
103	XRBI HINJEWADI	A6-401	418.00
103	XRBI HINJEWADI	A6-405	418.00
103	XRBI HINJEWADI	A6-408	418.00
103	XRBI HINJEWADI	A6-414	418.00
103	XRBI HINJEWADI	A6-501	415.00
103	XRBI HINJEWADI	A6-502	415.00
103	XRBI HINJEWADI	A6-503	415.00
103	XRBI HINJEWADI	A6-504	415.00
103	XRBI HINJEWADI	A6-505	415.00
103	XRBI HINJEWADI	A6-506	415.00
103	XRBI HINJEWADI	A6-507	415.00
103	XRBI HINJEWADI	A6-509	415.00
103	XRBI HINJEWADI	A6-510	415.00
103	XRBI HINJEWADI	A6-511	415.00
103	XRBI HINJEWADI	A6-512	415.00
103	XRBI HINJEWADI	A6-513	415.00
103	XRBI HINJEWADI	A6-514	415.00
103	XRBI HINJEWADI	A6-601	418.00
103	XRBI HINJEWADI	A6-602	418.00
103	XRBI HINJEWADI	A6-603	418.00
103	XRBI HINJEWADI	A6-604	418.00
103	XRBI HINJEWADI	A6-605	418.00
103	XRBI HINJEWADI	A6-606	418.00
103	XRBI HINJEWADI	A6-608	418.00
103	XRBI HINJEWADI	A6-609	418.00
103	XRBI HINJEWADI	A6-614	418.00
103	XRBI HINJEWADI	A6-701	415.00
103	XRBI HINJEWADI	A6-702	415.00
103	XRBI HINJEWADI	A6-703	415.00
103	XRBI HINJEWADI	A6-704	415.00
103	XRBI HINJEWADI	A6-705	416.00
103	XRBI HINJEWADI	A6-707	415.00
103	XRBI HINJEWADI	A6-708	415.00
103	XRBI HINJEWADI	A6-714	415.00
103	XRBI HINJEWADI	A11-609	418.00
103	XRBI HINJEWADI	A5-611	418.00
103	XRBI HINJEWADI	A6-611	418.00
103	XRBI HINJEWADI	A4-611	418.00
103	XRBI HINJEWADI	A11-611	418.00
103	XRBI HINJEWADI	A11-610	418.00
103	XRBI HINJEWADI	A11-612	418.00
103	XRBI HINJEWADI	A11-613	418.00
103	XRBI HINJEWADI	A3-610	418.00
103	XRBI HINJEWADI	A3-611	418.00
103	XRBI HINJEWADI	A3-612	418.00
103	XRBI HINJEWADI	A3-613	418.00
103	XRBI HINJEWADI	A4-610	418.00
103	XRBI HINJEWADI	A4-612	418.00
103	XRBI HINJEWADI	A4-613	418.00
103	XRBI HINJEWADI	A5-612	418.00
103	XRBI HINJEWADI	A6-610	418.00

103	XRBI HINJEWADI	A6-612	418.00
103	XRBI HINJEWADI	A6-613	418.00
103	XRBI HINJEWADI	A11-702	415.00
103	XRBI HINJEWADI	A4-710	415.00
103	XRBI HINJEWADI	A5-710	415.00
103	XRBI HINJEWADI	A3-710	415.00
103	XRBI HINJEWADI	A11-710	415.00
103	XRBI HINJEWADI	A6-709	415.00
103	XRBI HINJEWADI	A11-709	415.00
103	XRBI HINJEWADI	A11-711	415.00
103	XRBI HINJEWADI	A11-713	415.00
103	XRBI HINJEWADI	A3-713	415.00
103	XRBI HINJEWADI	A3-709	415.00
103	XRBI HINJEWADI	A3-711	415.00
103	XRBI HINJEWADI	A3-712	415.00
103	XRBI HINJEWADI	A4-709	415.00
103	XRBI HINJEWADI	A4-711	415.00
103	XRBI HINJEWADI	A4-713	415.00
103	XRBI HINJEWADI	A5-709	415.00
103	XRBI HINJEWADI	A5-712	415.00
103	XRBI HINJEWADI	A5-713	415.00
103	XRBI HINJEWADI	A6-711	415.00
103	XRBI HINJEWADI	A6-713	415.00
103	XRBI HINJEWADI	B1-103	294.00
103	XRBI HINJEWADI	B1-108	294.00
103	XRBI HINJEWADI	B1-302	294.00
103	XRBI HINJEWADI	B1-303	294.00
103	XRBI HINJEWADI	B1-308	294.00
103	XRBI HINJEWADI	B1-309	294.00
103	XRBI HINJEWADI	B1-702	294.00
103	XRBI HINJEWADI	B1-703	294.00
103	XRBI HINJEWADI	B2-103	294.00
103	XRBI HINJEWADI	B2-302	294.00
103	XRBI HINJEWADI	B2-303	294.00
103	XRBI HINJEWADI	B2-308	294.00
103	XRBI HINJEWADI	B2-702	294.00
103	XRBI HINJEWADI	B2-708	294.00
103	XRBI HINJEWADI	B1-514	294.00
103	XRBI HINJEWADI	B1-515	294.00
103	XRBI HINJEWADI	B2-514	294.00
103	XRBI HINJEWADI	B2-515	294.00
103	XRBI HINJEWADI	B1-521	294.00
103	XRBI HINJEWADI	B2-520	294.00
103	XRBI HINJEWADI	B2-521	294.00
103	XRBI HINJEWADI	B1-508	294.00
103	XRBI HINJEWADI	B2-503	294.00
103	XRBI HINJEWADI	B1-101	294.00
103	XRBI HINJEWADI	B1-104	294.00
103	XRBI HINJEWADI	B1-110	294.00
103	XRBI HINJEWADI	B1-122	294.00
103	XRBI HINJEWADI	B1-304	294.00
103	XRBI HINJEWADI	B1-307	294.00
103	XRBI HINJEWADI	B1-310	294.00
103	XRBI HINJEWADI	B1-504	294.00
103	XRBI HINJEWADI	B1-510	294.00
103	XRBI HINJEWADI	B1-513	294.00

103	XRBI HINJEWADI	B1-516	294.00
103	XRBI HINJEWADI	B1-704	294.00
103	XRBI HINJEWADI	B1-713	294.00
103	XRBI HINJEWADI	B1-714	294.00
103	XRBI HINJEWADI	B1-715	294.00
103	XRBI HINJEWADI	B1-716	294.00
103	XRBI HINJEWADI	B1-721	294.00
103	XRBI HINJEWADI	B1-722	294.00
103	XRBI HINJEWADI	B2-720	294.00
103	XRBI HINJEWADI	B1-609	318.00
103	XRBI HINJEWADI	B1-002	318.00
103	XRBI HINJEWADI	B1-004	318.00
103	XRBI HINJEWADI	B1-006	318.00
103	XRBI HINJEWADI	B1-007	318.00
103	XRBI HINJEWADI	B1-008	318.00
103	XRBI HINJEWADI	B1-010	318.00
103	XRBI HINJEWADI	B1-011	318.00
103	XRBI HINJEWADI	B1-012	318.00
103	XRBI HINJEWADI	B1-204	318.00
103	XRBI HINJEWADI	B1-205	318.00
103	XRBI HINJEWADI	B1-206	318.00
103	XRBI HINJEWADI	B1-207	318.00
103	XRBI HINJEWADI	B1-209	318.00
103	XRBI HINJEWADI	B1-210	318.00
103	XRBI HINJEWADI	B1-211	318.00
103	XRBI HINJEWADI	B1-212	318.00
103	XRBI HINJEWADI	B1-402	318.00
103	XRBI HINJEWADI	B1-403	318.00
103	XRBI HINJEWADI	B1-407	318.00
103	XRBI HINJEWADI	B1-408	318.00
103	XRBI HINJEWADI	B1-409	318.00
103	XRBI HINJEWADI	B1-413	318.00
103	XRBI HINJEWADI	B1-414	318.00
103	XRBI HINJEWADI	B1-415	318.00
103	XRBI HINJEWADI	B1-416	318.00
103	XRBI HINJEWADI	B1-418	318.00
103	XRBI HINJEWADI	B1-602	318.00
103	XRBI HINJEWADI	B1-603	318.00
103	XRBI HINJEWADI	B1-604	318.00
103	XRBI HINJEWADI	B1-607	318.00
103	XRBI HINJEWADI	B1-608	318.00
103	XRBI HINJEWADI	B1-610	318.00
103	XRBI HINJEWADI	B1-613	318.00
103	XRBI HINJEWADI	B1-614	318.00
103	XRBI HINJEWADI	B1-615	318.00
103	XRBI HINJEWADI	B1-616	318.00
103	XRBI HINJEWADI	B1-617	318.00
103	XRBI HINJEWADI	B1-618	318.00
103	XRBI HINJEWADI	B1-619	318.00
103	XRBI HINJEWADI	B1-620	318.00
103	XRBI HINJEWADI	B1-621	318.00
103	XRBI HINJEWADI	B2-003	318.00
103	XRBI HINJEWADI	B2-015	318.00
103	XRBI HINJEWADI	B2-021	318.00
103	XRBI HINJEWADI	B2-002	318.00
103	XRBI HINJEWADI	B2-008	318.00

103	XRBI HINJEWADI	B2-009	318.00
103	XRBI HINJEWADI	B2-202	318.00
103	XRBI HINJEWADI	B2-209	318.00
103	XRBI HINJEWADI	B2-614	318.00
103	XRBI HINJEWADI	B1-405	318.00
103	XRBI HINJEWADI	B1-406	318.00
103	XRBI HINJEWADI	B1-412	318.00
103	XRBI HINJEWADI	B1-605	318.00
103	XRBI HINJEWADI	B1-606	318.00
103	XRBI HINJEWADI	B1-611	318.00
103	XRBI HINJEWADI	B1-201	318.00
103	XRBI HINJEWADI	B1-118	294.00
103	XRBI HINJEWADI	B1-105	294.00
103	XRBI HINJEWADI	B1-305	294.00
103	XRBI HINJEWADI	B1-312	294.00
103	XRBI HINJEWADI	B1-706	294.00
103	XRBI HINJEWADI	B1-711	294.00
103	XRBI HINJEWADI	B1-517	294.00
103	XRBI HINJEWADI	B1-518	294.00
103	XRBI HINJEWADI	B1-505	294.00
103	XRBI HINJEWADI	B1-001	318.00
103	XRBI HINJEWADI	B1-601	318.00
103	XRBI HINJEWADI	B1-111	294.00
103	XRBI HINJEWADI	B2-415	318.00
103	XRBI HINJEWADI	B2-420	318.00
103	XRBI HINJEWADI	B2-421	318.00
103	XRBI HINJEWADI	B2-615	318.00
103	XRBI HINJEWADI	B2-620	318.00
103	XRBI HINJEWADI	B2-621	318.00
103	XRBI HINJEWADI	B2-516	294.00
103	XRBI HINJEWADI	B2-301	294.00
103	XRBI HINJEWADI	B2-113	294.00
103	XRBI HINJEWADI	B2-116	294.00
103	XRBI HINJEWADI	B2-119	294.00
103	XRBI HINJEWADI	B2-313	294.00
103	XRBI HINJEWADI	B2-316	294.00
103	XRBI HINJEWADI	B2-104	294.00
103	XRBI HINJEWADI	B2-304	294.00
103	XRBI HINJEWADI	B2-310	294.00
103	XRBI HINJEWADI	B2-513	294.00
103	XRBI HINJEWADI	B2-519	294.00
103	XRBI HINJEWADI	B2-713	294.00
103	XRBI HINJEWADI	B2-402	318.00
103	XRBI HINJEWADI	B2-403	318.00
103	XRBI HINJEWADI	B2-602	318.00
103	XRBI HINJEWADI	B2-603	318.00
103	XRBI HINJEWADI	B2-609	318.00
103	XRBI HINJEWADI	B2-719	294.00
103	XRBI HINJEWADI	B2-016	318.00
103	XRBI HINJEWADI	B2-019	318.00
103	XRBI HINJEWADI	B2-216	318.00
103	XRBI HINJEWADI	B2-219	318.00
103	XRBI HINJEWADI	B2-501	294.00
103	XRBI HINJEWADI	B2-504	294.00
103	XRBI HINJEWADI	B2-510	294.00
103	XRBI HINJEWADI	B2-522	294.00

103	XRBI HINJEWADI	B2-701	294.00
103	XRBI HINJEWADI	B2-704	294.00
103	XRBI HINJEWADI	B2-707	294.00
103	XRBI HINJEWADI	B2-204	318.00
103	XRBI HINJEWADI	B2-007	318.00
103	XRBI HINJEWADI	B2-010	318.00
103	XRBI HINJEWADI	B2-207	318.00
103	XRBI HINJEWADI	B2-018	318.00
103	XRBI HINJEWADI	B2-217	318.00
103	XRBI HINJEWADI	B2-616	318.00
103	XRBI HINJEWADI	B2-005	318.00
103	XRBI HINJEWADI	B2-012	318.00
103	XRBI HINJEWADI	B2-206	318.00
103	XRBI HINJEWADI	B2-212	318.00
103	XRBI HINJEWADI	B2-407	318.00
103	XRBI HINJEWADI	B2-410	318.00
103	XRBI HINJEWADI	B2-413	318.00
103	XRBI HINJEWADI	B2-418	318.00
103	XRBI HINJEWADI	B2-419	318.00
103	XRBI HINJEWADI	B2-604	318.00
103	XRBI HINJEWADI	B2-607	318.00
103	XRBI HINJEWADI	B2-610	318.00
103	XRBI HINJEWADI	B2-619	318.00
103	XRBI HINJEWADI	B2-417	318.00
103	XRBI HINJEWADI	B2-605	318.00
103	XRBI HINJEWADI	C3-102	294.00
103	XRBI HINJEWADI	C3-115	294.00
103	XRBI HINJEWADI	C3-120	294.00
103	XRBI HINJEWADI	C3-121	294.00
103	XRBI HINJEWADI	C3-314	294.00
103	XRBI HINJEWADI	C3-320	294.00
103	XRBI HINJEWADI	C3-113	294.00
103	XRBI HINJEWADI	C3-119	294.00
103	XRBI HINJEWADI	C3-313	294.00
103	XRBI HINJEWADI	C3-316	294.00
103	XRBI HINJEWADI	C3-319	294.00
103	XRBI HINJEWADI	C3-015	318.00
103	XRBI HINJEWADI	C3-020	318.00
103	XRBI HINJEWADI	C3-021	318.00
103	XRBI HINJEWADI	C3-214	318.00
103	XRBI HINJEWADI	C3-215	318.00
103	XRBI HINJEWADI	C3-220	318.00
103	XRBI HINJEWADI	C3-221	318.00
103	XRBI HINJEWADI	C3-103	294.00
103	XRBI HINJEWADI	C3-109	294.00
103	XRBI HINJEWADI	C3-302	294.00
103	XRBI HINJEWADI	C3-514	294.00
103	XRBI HINJEWADI	C3-502	294.00
103	XRBI HINJEWADI	C3-508	294.00
103	XRBI HINJEWADI	C3-509	294.00
103	XRBI HINJEWADI	C3-101	294.00
103	XRBI HINJEWADI	C3-104	294.00
103	XRBI HINJEWADI	C3-107	294.00
103	XRBI HINJEWADI	C3-110	294.00
103	XRBI HINJEWADI	C3-304	294.00
103	XRBI HINJEWADI	C3-516	294.00

103	XRBI HINJEWADI	C3-713	294.00
103	XRBI HINJEWADI	C3-714	294.00
103	XRBI HINJEWADI	C3-715	294.00
103	XRBI HINJEWADI	C3-716	294.00
103	XRBI HINJEWADI	C3-720	294.00
103	XRBI HINJEWADI	C3-721	294.00
103	XRBI HINJEWADI	C3-202	318.00
103	XRBI HINJEWADI	C3-203	318.00
103	XRBI HINJEWADI	C3-008	318.00
103	XRBI HINJEWADI	C3-402	318.00
103	XRBI HINJEWADI	C3-403	318.00
103	XRBI HINJEWADI	C3-409	318.00
103	XRBI HINJEWADI	C3-421	318.00
103	XRBI HINJEWADI	C3-602	318.00
103	XRBI HINJEWADI	C3-603	318.00
103	XRBI HINJEWADI	C3-608	318.00
103	XRBI HINJEWADI	C3-609	318.00
103	XRBI HINJEWADI	C3-621	318.00
103	XRBI HINJEWADI	C3-615	318.00
103	XRBI HINJEWADI	C3-620	318.00
103	XRBI HINJEWADI	B2-411	318.00
103	XRBI HINJEWADI	B2-412	318.00
103	XRBI HINJEWADI	B2-611	318.00
103	XRBI HINJEWADI	B2-717	294.00
103	XRBI HINJEWADI	B2-201	318.00
103	XRBI HINJEWADI	B2-118	294.00
103	XRBI HINJEWADI	B2-111	294.00
103	XRBI HINJEWADI	B2-112	294.00
103	XRBI HINJEWADI	B2-305	294.00
103	XRBI HINJEWADI	B2-311	294.00
103	XRBI HINJEWADI	B2-518	294.00
103	XRBI HINJEWADI	B2-517	294.00
103	XRBI HINJEWADI	B2-505	294.00
103	XRBI HINJEWADI	B2-511	294.00
103	XRBI HINJEWADI	B2-512	294.00
103	XRBI HINJEWADI	B2-001	318.00
103	XRBI HINJEWADI	B2-022	318.00
103	XRBI HINJEWADI	B2-222	318.00
103	XRBI HINJEWADI	B2-601	318.00
103	XRBI HINJEWADI	B2-622	318.00
103	XRBI HINJEWADI	C3-013	318.00
103	XRBI HINJEWADI	C3-213	318.00
103	XRBI HINJEWADI	C3-507	294.00
103	XRBI HINJEWADI	C3-704	294.00
103	XRBI HINJEWADI	C3-707	294.00
103	XRBI HINJEWADI	C3-018	318.00
103	XRBI HINJEWADI	C3-019	318.00
103	XRBI HINJEWADI	C3-216	318.00
103	XRBI HINJEWADI	C3-217	318.00
103	XRBI HINJEWADI	C3-218	318.00
103	XRBI HINJEWADI	C3-219	318.00
103	XRBI HINJEWADI	C3-205	318.00
103	XRBI HINJEWADI	C3-006	318.00
103	XRBI HINJEWADI	C3-004	318.00
103	XRBI HINJEWADI	C3-204	318.00
103	XRBI HINJEWADI	C3-010	318.00

103	XRBI HINJEWADI	C3-210	318.00
103	XRBI HINJEWADI	C3-419	318.00
103	XRBI HINJEWADI	C3-613	318.00
103	XRBI HINJEWADI	C3-404	318.00
103	XRBI HINJEWADI	C3-407	318.00
103	XRBI HINJEWADI	C3-410	318.00
103	XRBI HINJEWADI	C3-604	318.00
103	XRBI HINJEWADI	C3-607	318.00
103	XRBI HINJEWADI	C3-610	318.00
103	XRBI HINJEWADI	C3-211	318.00
103	XRBI HINJEWADI	C3-417	318.00
103	XRBI HINJEWADI	C3-418	318.00
103	XRBI HINJEWADI	C3-606	318.00
103	XRBI HINJEWADI	C3-605	318.00
103	XRBI HINJEWADI	C3-611	318.00
103	XRBI HINJEWADI	C3-612	318.00
103	XRBI HINJEWADI	C3-405	318.00
103	XRBI HINJEWADI	C3-406	318.00
103	XRBI HINJEWADI	C3-412	318.00
103	XRBI HINJEWADI	C3-411	318.00
103	XRBI HINJEWADI	C3-118	294.00
103	XRBI HINJEWADI	C3-317	294.00
103	XRBI HINJEWADI	C3-117	294.00
103	XRBI HINJEWADI	C3-105	294.00
103	XRBI HINJEWADI	C3-106	294.00
103	XRBI HINJEWADI	C3-305	294.00
103	XRBI HINJEWADI	C3-306	294.00
103	XRBI HINJEWADI	C3-311	294.00
103	XRBI HINJEWADI	C3-518	294.00
103	XRBI HINJEWADI	C3-517	294.00
103	XRBI HINJEWADI	C3-717	294.00
103	XRBI HINJEWADI	C3-718	294.00
103	XRBI HINJEWADI	C3-201	318.00
103	XRBI HINJEWADI	C3-705	294.00
103	XRBI HINJEWADI	C3-706	294.00
103	XRBI HINJEWADI	C3-506	294.00
103	XRBI HINJEWADI	C3-511	294.00
103	XRBI HINJEWADI	C3-601	318.00
103	XRBI HINJEWADI	C3-622	318.00
103	XRBI HINJEWADI	B8-103	294.00
103	XRBI HINJEWADI	B8-104	294.00
103	XRBI HINJEWADI	C3-401	318.00
103	XRBI HINJEWADI	B8-109	294.00
103	XRBI HINJEWADI	B8-110	294.00
103	XRBI HINJEWADI	B8-304	294.00
103	XRBI HINJEWADI	B8-310	294.00
103	XRBI HINJEWADI	B8-113	294.00
103	XRBI HINJEWADI	B8-314	294.00
103	XRBI HINJEWADI	B8-120	294.00
103	XRBI HINJEWADI	B8-319	294.00
103	XRBI HINJEWADI	B8-320	294.00
103	XRBI HINJEWADI	B8-503	294.00
103	XRBI HINJEWADI	B8-714	294.00
103	XRBI HINJEWADI	B8-510	294.00
103	XRBI HINJEWADI	B8-513	294.00
103	XRBI HINJEWADI	B8-519	294.00

103	XRBI HINJEWADI	B8-520	294.00
103	XRBI HINJEWADI	B8-709	294.00
103	XRBI HINJEWADI	B8-710	294.00
103	XRBI HINJEWADI	B8-102	294.00
103	XRBI HINJEWADI	B8-003	318.00
103	XRBI HINJEWADI	B8-108	294.00
103	XRBI HINJEWADI	B8-302	294.00
103	XRBI HINJEWADI	B8-010	318.00
103	XRBI HINJEWADI	B8-004	318.00
103	XRBI HINJEWADI	B8-203	318.00
103	XRBI HINJEWADI	B8-210	318.00
103	XRBI HINJEWADI	B8-713	294.00
103	XRBI HINJEWADI	B8-719	294.00
103	XRBI HINJEWADI	B8-019	318.00
103	XRBI HINJEWADI	B8-213	318.00
103	XRBI HINJEWADI	B8-214	318.00
103	XRBI HINJEWADI	B8-403	318.00
103	XRBI HINJEWADI	B8-413	318.00
103	XRBI HINJEWADI	B8-420	318.00
103	XRBI HINJEWADI	B8-603	318.00
103	XRBI HINJEWADI	B8-604	318.00
103	XRBI HINJEWADI	B8-609	318.00
103	XRBI HINJEWADI	B8-613	318.00
103	XRBI HINJEWADI	B8-013	318.00
103	XRBI HINJEWADI	B8-322	294.00
103	XRBI HINJEWADI	B8-301	294.00
103	XRBI HINJEWADI	B8-005	318.00
103	XRBI HINJEWADI	B8-008	318.00
103	XRBI HINJEWADI	B8-208	318.00
103	XRBI HINJEWADI	B8-115	294.00
103	XRBI HINJEWADI	B8-118	294.00
103	XRBI HINJEWADI	B8-121	294.00
103	XRBI HINJEWADI	B8-315	294.00
103	XRBI HINJEWADI	B8-318	294.00
103	XRBI HINJEWADI	B8-321	294.00
103	XRBI HINJEWADI	B8-505	294.00
103	XRBI HINJEWADI	B8-508	294.00
103	XRBI HINJEWADI	B8-515	294.00
103	XRBI HINJEWADI	B8-518	294.00
103	XRBI HINJEWADI	B8-522	294.00
103	XRBI HINJEWADI	B8-702	294.00
103	XRBI HINJEWADI	B8-708	294.00
103	XRBI HINJEWADI	B8-715	294.00
103	XRBI HINJEWADI	B8-718	294.00
103	XRBI HINJEWADI	B8-015	318.00
103	XRBI HINJEWADI	B8-018	318.00
103	XRBI HINJEWADI	B8-218	318.00
103	XRBI HINJEWADI	B8-408	318.00
103	XRBI HINJEWADI	B8-415	318.00
103	XRBI HINJEWADI	B8-618	318.00
103	XRBI HINJEWADI	B8-605	318.00
103	XRBI HINJEWADI	B8-608	318.00
103	XRBI HINJEWADI	B8-615	318.00
103	XRBI HINJEWADI	B8-007	318.00
103	XRBI HINJEWADI	B8-011	318.00
103	XRBI HINJEWADI	B8-012	318.00

103	XRBI HINJEWADI	B8-016	318.00
103	XRBI HINJEWADI	B8-216	318.00
103	XRBI HINJEWADI	B8-017	318.00
103	XRBI HINJEWADI	B8-407	318.00
103	XRBI HINJEWADI	B8-606	318.00
103	XRBI HINJEWADI	B8-607	318.00
103	XRBI HINJEWADI	B8-612	318.00
103	XRBI HINJEWADI	B8-617	318.00
103	XRBI HINJEWADI	B8-106	294.00
103	XRBI HINJEWADI	B8-107	294.00
103	XRBI HINJEWADI	B8-116	294.00
103	XRBI HINJEWADI	B8-117	294.00
103	XRBI HINJEWADI	B8-317	294.00
103	XRBI HINJEWADI	B8-506	294.00
103	XRBI HINJEWADI	B8-712	294.00
103	XRBI HINJEWADI	B8-716	294.00
103	XRBI HINJEWADI	B8-717	294.00
103	XRBI HINJEWADI	B8-512	294.00
103	XRBI HINJEWADI	B8-517	294.00
103	XRBI HINJEWADI	B8-706	294.00
103	XRBI HINJEWADI	B8-707	294.00
103	XRBI HINJEWADI	B8-021	318.00
103	XRBI HINJEWADI	B8-002	318.00
103	XRBI HINJEWADI	B8-202	318.00
103	XRBI HINJEWADI	B8-022	318.00
103	XRBI HINJEWADI	B8-222	318.00
103	XRBI HINJEWADI	B8-422	318.00
103	XRBI HINJEWADI	B8-622	318.00
103	XRBI HINJEWADI	B8-402	318.00
103	XRBI HINJEWADI	A1-503	415.00
103	XRBI HINJEWADI	A1-502	415.00
103	XRBI HINJEWADI	A1-706	415.00
103	XRBI HINJEWADI	A1-707	415.00
103	XRBI HINJEWADI	A1-708	415.00
103	XRBI HINJEWADI	A1-701	415.00
103	XRBI HINJEWADI	A1-704	415.00
103	XRBI HINJEWADI	A1-705	415.00
103	XRBI HINJEWADI	A1-504	415.00
103	XRBI HINJEWADI	B8-401	318.00
103	XRBI HINJEWADI	B8-418	318.00
103	XRBI HINJEWADI	B8-610	318.00
103	XRBI HINJEWADI	C3-616	318.00
103	XRBI HINJEWADI	A1-501	415.00
103	XRBI HINJEWADI	A1-505	415.00
103	XRBI HINJEWADI	A1-508	415.00
103	XRBI HINJEWADI	B8-721	294.00
103	XRBI HINJEWADI	A1-506	415.00
103	XRBI HINJEWADI	A1-507	415.00
103	XRBI HINJEWADI	A1-702	415.00
103	XRBI HINJEWADI	A1-703	415.00
103	XRBI HINJEWADI	A9-104	293.00
103	XRBI HINJEWADI	A9-105	293.00
103	XRBI HINJEWADI	A9-106	293.00
103	XRBI HINJEWADI	A9-108	293.00
103	XRBI HINJEWADI	A9-310	293.00
103	XRBI HINJEWADI	A9-202	315.00

103	XRBI HINJEWADI	A9-203	315.00
103	XRBI HINJEWADI	A1-406	419.00
103	XRBI HINJEWADI	A1-401	418.00
103	XRBI HINJEWADI	A1-402	418.00
103	XRBI HINJEWADI	A1-403	418.00
103	XRBI HINJEWADI	A1-404	418.00
103	XRBI HINJEWADI	A1-405	418.00
103	XRBI HINJEWADI	A1-407	418.00
103	XRBI HINJEWADI	A1-408	418.00
103	XRBI HINJEWADI	A1-601	418.00
103	XRBI HINJEWADI	A1-604	418.00
103	XRBI HINJEWADI	A1-605	418.00
103	XRBI HINJEWADI	A1-606	418.00
103	XRBI HINJEWADI	A1-607	418.00
103	XRBI HINJEWADI	A1-608	418.00
103	XRBI HINJEWADI	A1-603	418.00
103	XRBI HINJEWADI	A9-309	293.00
103	XRBI HINJEWADI	A9-313	293.00
103	XRBI HINJEWADI	A9-109	293.00
103	XRBI HINJEWADI	A9-113	293.00
103	XRBI HINJEWADI	A9-315	293.00
103	XRBI HINJEWADI	A9-110	293.00
103	XRBI HINJEWADI	A9-316	293.00
103	XRBI HINJEWADI	A9-318	293.00
103	XRBI HINJEWADI	A9-118	293.00
103	XRBI HINJEWADI	A9-119	293.00
103	XRBI HINJEWADI	A9-120	293.00
103	XRBI HINJEWADI	A9-321	293.00
103	XRBI HINJEWADI	A9-121	293.00
103	XRBI HINJEWADI	A9-312	293.00
103	XRBI HINJEWADI	A9-201	315.00
103	XRBI HINJEWADI	A9-111	293.00
103	XRBI HINJEWADI	A9-112	293.00
103	XRBI HINJEWADI	A9-122	293.00
103	XRBI HINJEWADI	A9-311	293.00
103	XRBI HINJEWADI	A9-322	293.00
103	XRBI HINJEWADI	A9-604	315.00
103	XRBI HINJEWADI	A9-603	315.00
103	XRBI HINJEWADI	A9-606	315.00
103	XRBI HINJEWADI	A9-605	315.00
103	XRBI HINJEWADI	A9-608	315.00
103	XRBI HINJEWADI	A9-609	315.00
103	XRBI HINJEWADI	A9-610	315.00
103	XRBI HINJEWADI	A9-514	293.00
103	XRBI HINJEWADI	A9-513	293.00
103	XRBI HINJEWADI	A9-515	293.00
103	XRBI HINJEWADI	A9-518	293.00
103	XRBI HINJEWADI	A9-520	293.00
103	XRBI HINJEWADI	A9-519	293.00
103	XRBI HINJEWADI	A9-521	293.00
103	XRBI HINJEWADI	A9-721	293.00
103	XRBI HINJEWADI	C3-318	294.00
103	XRBI HINJEWADI	A10-510	293.00
103	XRBI HINJEWADI	A11-601	418.00
103	XRBI HINJEWADI	A11-712	415.00
103	XRBI HINJEWADI	A3-707	415.00

103	XRBI	HINJEWADI	A5-412	418.00
103	XRBI	HINJEWADI	A5-610	418.00
103	XRBI	HINJEWADI	A5-705	415.00
103	XRBI	HINJEWADI	A9-516	293.00
103	XRBI	HINJEWADI	A9-709	293.00
103	XRBI	HINJEWADI	A9-720	293.00
103	XRBI	HINJEWADI	B1-009	318.00
103	XRBI	HINJEWADI	B1-106	294.00
103	XRBI	HINJEWADI	B1-501	294.00
103	XRBI	HINJEWADI	B1-503	294.00
103	XRBI	HINJEWADI	B1-520	294.00
103	XRBI	HINJEWADI	B1-707	294.00
103	XRBI	HINJEWADI	B2-110	294.00
103	XRBI	HINJEWADI	B2-306	294.00
103	XRBI	HINJEWADI	B2-406	318.00
103	XRBI	HINJEWADI	B2-502	294.00
103	XRBI	HINJEWADI	B2-509	294.00
103	XRBI	HINJEWADI	B8-006	318.00
103	XRBI	HINJEWADI	B8-014	318.00
103	XRBI	HINJEWADI	B8-417	318.00
103	XRBI	HINJEWADI	B8-509	294.00
103	XRBI	HINJEWADI	C3-011	318.00
103	XRBI	HINJEWADI	C3-016	318.00
103	XRBI	HINJEWADI	C3-111	294.00
103	XRBI	HINJEWADI	C3-504	294.00
103	XRBI	HINJEWADI	C3-505	294.00
103	XRBI	HINJEWADI	A9-719	293.00
103	XRBI	HINJEWADI	A9-402	315.00
103	XRBI	HINJEWADI	A9-406	315.00
103	XRBI	HINJEWADI	A9-718	293.00
103	XRBI	HINJEWADI	A9-403	318.00
103	XRBI	HINJEWADI	A9-404	315.00
103	XRBI	HINJEWADI	A9-408	315.00
103	XRBI	HINJEWADI	A9-405	315.00
103	XRBI	HINJEWADI	A9-401	315.00
103	XRBI	HINJEWADI	A9-522	293.00
103	XRBI	HINJEWADI	A9-611	315.00
103	XRBI	HINJEWADI	A9-612	315.00
103	XRBI	HINJEWADI	B8-312	294.00
103	XRBI	HINJEWADI	B8-711	294.00
103	XRBI	HINJEWADI	A6-712	416.00
103	XRBI	HINJEWADI	A9-116	294.00
103	XRBI	HINJEWADI	A9-722	293.00
103	XRBI	HINJEWADI	A9-102	293.00
103	XRBI	HINJEWADI	A9-013	315.00
103	XRBI	HINJEWADI	A9-216	315.00
103	XRBI	HINJEWADI	A9-218	315.00
103	XRBI	HINJEWADI	A9-205	315.00
103	XRBI	HINJEWADI	A9-306	293.00
103	XRBI	HINJEWADI	A9-001	315.00
103	XRBI	HINJEWADI	A9-012	315.00
103	XRBI	HINJEWADI	A9-614	315.00
103	XRBI	HINJEWADI	A9-703	293.00
103	XRBI	HINJEWADI	A9-704	293.00
103	XRBI	HINJEWADI	A9-715	293.00
103	XRBI	HINJEWADI	A9-103	293.00

103	XRBI HINJEWADI	A9-114	293.00
103	XRBI HINJEWADI	A9-115	294.00
103	XRBI HINJEWADI	A9-308	293.00
103	XRBI HINJEWADI	A9-319	293.00
103	XRBI HINJEWADI	A9-320	293.00
103	XRBI HINJEWADI	A9-204	315.00
103	XRBI HINJEWADI	A9-410	315.00
103	XRBI HINJEWADI	A9-421	315.00
103	XRBI HINJEWADI	A9-422	315.00
103	XRBI HINJEWADI	A9-511	293.00
103	XRBI HINJEWADI	C5-702	571.00
103	XRBI HINJEWADI	B7-508	571.00
103	XRBI HINJEWADI	C6-506	571.00
103	XRBI HINJEWADI	C6-604	572.00
103	XRBI HINJEWADI	C4-603	572.00
103	XRBI HINJEWADI	C5-407	572.00
103	XRBI HINJEWADI	C5-509	571.00
103	XRBI HINJEWADI	C6-206	572.00
103	XRBI HINJEWADI	C5-709	571.00
103	XRBI HINJEWADI	C6-102	571.00
103	XRBI HINJEWADI	C5-102	571.00
103	XRBI HINJEWADI	C5-201	572.00
103	XRBI HINJEWADI	A10-201	315.00
103	XRBI HINJEWADI	C5-003	572.00
103	XRBI HINJEWADI	C4-003	572.00
103	XRBI HINJEWADI	C6-003	572.00
103	XRBI HINJEWADI	B7-003	572.00
103	XRBI HINJEWADI	C5-301	571.00
103	XRBI HINJEWADI	A10-104	293.00
103	XRBI HINJEWADI	A10-105	293.00
103	XRBI HINJEWADI	A10-106	293.00
103	XRBI HINJEWADI	A10-108	293.00
103	XRBI HINJEWADI	A10-313	293.00
103	XRBI HINJEWADI	A10-314	293.00
103	XRBI HINJEWADI	A10-309	294.00
103	XRBI HINJEWADI	A10-310	293.00
103	XRBI HINJEWADI	A10-109	293.00
103	XRBI HINJEWADI	A10-110	293.00
103	XRBI HINJEWADI	A10-113	293.00
103	XRBI HINJEWADI	A10-315	293.00
103	XRBI HINJEWADI	A10-316	293.00
103	XRBI HINJEWADI	A10-318	293.00
103	XRBI HINJEWADI	A10-116	293.00
103	XRBI HINJEWADI	A10-118	293.00
103	XRBI HINJEWADI	A10-120	293.00
103	XRBI HINJEWADI	A10-119	293.00
103	XRBI HINJEWADI	A10-321	293.00
103	XRBI HINJEWADI	A10-202	315.00
103	XRBI HINJEWADI	A10-203	315.00
103	XRBI HINJEWADI	A10-312	293.00
103	XRBI HINJEWADI	A10-111	293.00
103	XRBI HINJEWADI	A10-112	293.00
103	XRBI HINJEWADI	A10-122	293.00
103	XRBI HINJEWADI	A10-311	293.00
103	XRBI HINJEWADI	A10-322	293.00
103	XRBI HINJEWADI	A10-513	293.00

103	XRBI	HINJEWADI	A10-515	293.00
103	XRBI	HINJEWADI	A10-516	293.00
103	XRBI	HINJEWADI	A10-722	293.00
103	XRBI	HINJEWADI	A10-518	293.00
103	XRBI	HINJEWADI	A10-520	293.00
103	XRBI	HINJEWADI	A10-521	293.00
103	XRBI	HINJEWADI	A10-401	315.00
103	XRBI	HINJEWADI	A10-402	315.00
103	XRBI	HINJEWADI	A10-403	315.00
103	XRBI	HINJEWADI	A10-404	315.00
103	XRBI	HINJEWADI	A10-405	315.00
103	XRBI	HINJEWADI	A10-406	315.00
103	XRBI	HINJEWADI	A10-408	315.00
103	XRBI	HINJEWADI	A10-519	293.00
103	XRBI	HINJEWADI	A10-522	293.00
103	XRBI	HINJEWADI	A10-603	315.00
103	XRBI	HINJEWADI	A10-604	315.00
103	XRBI	HINJEWADI	A10-605	315.00
103	XRBI	HINJEWADI	A10-606	315.00
103	XRBI	HINJEWADI	A10-608	315.00
103	XRBI	HINJEWADI	A10-609	315.00
103	XRBI	HINJEWADI	A10-610	315.00
103	XRBI	HINJEWADI	A10-611	315.00
103	XRBI	HINJEWADI	A10-612	315.00
103	XRBI	HINJEWADI	A10-719	293.00
103	XRBI	HINJEWADI	A10-720	293.00
103	XRBI	HINJEWADI	A10-718	293.00
103	XRBI	HINJEWADI	C5-101	571.00
103	XRBI	HINJEWADI	C5-108	571.00
103	XRBI	HINJEWADI	C5-307	571.00
103	XRBI	HINJEWADI	C5-308	571.00
103	XRBI	HINJEWADI	C5-107	571.00
103	XRBI	HINJEWADI	C5-110	571.00
103	XRBI	HINJEWADI	C5-309	571.00
103	XRBI	HINJEWADI	C5-310	571.00
103	XRBI	HINJEWADI	C5-701	571.00
103	XRBI	HINJEWADI	C5-707	571.00
103	XRBI	HINJEWADI	C5-708	571.00
103	XRBI	HINJEWADI	C5-710	571.00
103	XRBI	HINJEWADI	C5-501	571.00
103	XRBI	HINJEWADI	C5-507	571.00
103	XRBI	HINJEWADI	C5-508	571.00
103	XRBI	HINJEWADI	C5-103	571.00
103	XRBI	HINJEWADI	C5-104	571.00
103	XRBI	HINJEWADI	C5-302	571.00
103	XRBI	HINJEWADI	C5-303	571.00
103	XRBI	HINJEWADI	C5-304	571.00
103	XRBI	HINJEWADI	C5-502	571.00
103	XRBI	HINJEWADI	C5-503	571.00
103	XRBI	HINJEWADI	C5-007	572.00
103	XRBI	HINJEWADI	C5-008	572.00
103	XRBI	HINJEWADI	C5-504	571.00
103	XRBI	HINJEWADI	C5-704	571.00
103	XRBI	HINJEWADI	C5-207	572.00
103	XRBI	HINJEWADI	C5-208	572.00
103	XRBI	HINJEWADI	C5-603	572.00

103	XRBI	HINJEWADI	C5-002	572.00
103	XRBI	HINJEWADI	C5-004	572.00
103	XRBI	HINJEWADI	C5-009	572.00
103	XRBI	HINJEWADI	C5-202	572.00
103	XRBI	HINJEWADI	C5-203	572.00
103	XRBI	HINJEWADI	C5-210	572.00
103	XRBI	HINJEWADI	C5-401	572.00
103	XRBI	HINJEWADI	C5-403	572.00
103	XRBI	HINJEWADI	C5-408	572.00
103	XRBI	HINJEWADI	C5-409	572.00
103	XRBI	HINJEWADI	C5-410	572.00
103	XRBI	HINJEWADI	C5-602	572.00
103	XRBI	HINJEWADI	C5-604	572.00
103	XRBI	HINJEWADI	C5-607	572.00
103	XRBI	HINJEWADI	C5-608	572.00
103	XRBI	HINJEWADI	C5-609	572.00
103	XRBI	HINJEWADI	C5-610	572.00
103	XRBI	HINJEWADI	C4-303	571.00
103	XRBI	HINJEWADI	C4-305	571.00
103	XRBI	HINJEWADI	C4-306	571.00
103	XRBI	HINJEWADI	C4-502	571.00
103	XRBI	HINJEWADI	C4-503	571.00
103	XRBI	HINJEWADI	C4-504	571.00
103	XRBI	HINJEWADI	C4-702	571.00
103	XRBI	HINJEWADI	C4-703	571.00
103	XRBI	HINJEWADI	C4-108	571.00
103	XRBI	HINJEWADI	C4-109	571.00
103	XRBI	HINJEWADI	C4-307	571.00
103	XRBI	HINJEWADI	C4-308	571.00
103	XRBI	HINJEWADI	C4-506	571.00
103	XRBI	HINJEWADI	C4-507	571.00
103	XRBI	HINJEWADI	C4-508	571.00
103	XRBI	HINJEWADI	C4-509	571.00
103	XRBI	HINJEWADI	C4-707	571.00
103	XRBI	HINJEWADI	C4-002	572.00
103	XRBI	HINJEWADI	C4-004	572.00
103	XRBI	HINJEWADI	C4-203	572.00
103	XRBI	HINJEWADI	C4-202	572.00
103	XRBI	HINJEWADI	C4-204	572.00
103	XRBI	HINJEWADI	C4-205	572.00
103	XRBI	HINJEWADI	C4-206	572.00
103	XRBI	HINJEWADI	C4-602	572.00
103	XRBI	HINJEWADI	C4-604	572.00
103	XRBI	HINJEWADI	C4-606	572.00
103	XRBI	HINJEWADI	C4-007	572.00
103	XRBI	HINJEWADI	C4-008	572.00
103	XRBI	HINJEWADI	C4-009	572.00
103	XRBI	HINJEWADI	C4-207	572.00
103	XRBI	HINJEWADI	C4-208	572.00
103	XRBI	HINJEWADI	C4-402	572.00
103	XRBI	HINJEWADI	C4-403	572.00
103	XRBI	HINJEWADI	C4-404	572.00
103	XRBI	HINJEWADI	C4-406	572.00
103	XRBI	HINJEWADI	C4-605	572.00
103	XRBI	HINJEWADI	C4-209	572.00
103	XRBI	HINJEWADI	C4-408	572.00

103	XRBI HINJEWADI	C4-607	572.00
103	XRBI HINJEWADI	C4-608	572.00
103	XRBI HINJEWADI	C4-609	572.00
103	XRBI HINJEWADI	C4-407	572.00
103	XRBI HINJEWADI	C4-409	572.00
103	XRBI HINJEWADI	C6-307	571.00
103	XRBI HINJEWADI	C6-308	571.00
103	XRBI HINJEWADI	C6-106	571.00
103	XRBI HINJEWADI	C6-108	571.00
103	XRBI HINJEWADI	C6-309	571.00
103	XRBI HINJEWADI	C6-507	571.00
103	XRBI HINJEWADI	C6-508	571.00
103	XRBI HINJEWADI	C6-705	571.00
103	XRBI HINJEWADI	C6-706	571.00
103	XRBI HINJEWADI	C6-707	571.00
103	XRBI HINJEWADI	C6-708	571.00
103	XRBI HINJEWADI	C6-709	571.00
103	XRBI HINJEWADI	C6-509	571.00
103	XRBI HINJEWADI	C6-303	571.00
103	XRBI HINJEWADI	C6-103	571.00
103	XRBI HINJEWADI	C6-104	571.00
103	XRBI HINJEWADI	C6-502	571.00
103	XRBI HINJEWADI	C6-503	571.00
103	XRBI HINJEWADI	C6-006	572.00
103	XRBI HINJEWADI	C6-504	571.00
103	XRBI HINJEWADI	C6-703	571.00
103	XRBI HINJEWADI	C6-704	571.00
103	XRBI HINJEWADI	C6-005	572.00
103	XRBI HINJEWADI	C6-007	572.00
103	XRBI HINJEWADI	C6-008	572.00
103	XRBI HINJEWADI	C6-205	572.00
103	XRBI HINJEWADI	C6-207	572.00
103	XRBI HINJEWADI	C6-009	572.00
103	XRBI HINJEWADI	C6-208	572.00
103	XRBI HINJEWADI	C6-209	572.00
103	XRBI HINJEWADI	C6-606	572.00
103	XRBI HINJEWADI	C6-608	572.00
103	XRBI HINJEWADI	C6-406	572.00
103	XRBI HINJEWADI	C6-405	572.00
103	XRBI HINJEWADI	C6-407	572.00
103	XRBI HINJEWADI	C6-409	572.00
103	XRBI HINJEWADI	C6-605	572.00
103	XRBI HINJEWADI	C6-607	572.00
103	XRBI HINJEWADI	C6-609	572.00
103	XRBI HINJEWADI	C6-002	572.00
103	XRBI HINJEWADI	C6-202	572.00
103	XRBI HINJEWADI	C6-203	572.00
103	XRBI HINJEWADI	C6-204	572.00
103	XRBI HINJEWADI	C6-602	572.00
103	XRBI HINJEWADI	C6-603	572.00
103	XRBI HINJEWADI	C6-402	572.00
103	XRBI HINJEWADI	C6-403	572.00
103	XRBI HINJEWADI	C6-404	572.00
103	XRBI HINJEWADI	B7-205	572.00
103	XRBI HINJEWADI	B7-208	572.00
103	XRBI HINJEWADI	B7-206	572.00

103	XRBI HINJEWADI	B7-008	572.00
103	XRBI HINJEWADI	B7-209	572.00
103	XRBI HINJEWADI	B7-002	572.00
103	XRBI HINJEWADI	B7-004	572.00
103	XRBI HINJEWADI	B7-006	572.00
103	XRBI HINJEWADI	B7-007	572.00
103	XRBI HINJEWADI	B7-009	572.00
103	XRBI HINJEWADI	B7-104	571.00
103	XRBI HINJEWADI	B7-107	571.00
103	XRBI HINJEWADI	B7-108	571.00
103	XRBI HINJEWADI	B7-202	572.00
103	XRBI HINJEWADI	B7-204	572.00
103	XRBI HINJEWADI	B7-302	571.00
103	XRBI HINJEWADI	B7-303	571.00
103	XRBI HINJEWADI	B7-304	571.00
103	XRBI HINJEWADI	B7-308	571.00
103	XRBI HINJEWADI	B7-309	571.00
103	XRBI HINJEWADI	B7-402	572.00
103	XRBI HINJEWADI	B7-403	572.00
103	XRBI HINJEWADI	B7-404	572.00
103	XRBI HINJEWADI	B7-405	572.00
103	XRBI HINJEWADI	B7-406	572.00
103	XRBI HINJEWADI	B7-407	572.00
103	XRBI HINJEWADI	B7-408	572.00
103	XRBI HINJEWADI	B7-409	572.00
103	XRBI HINJEWADI	B7-502	571.00
103	XRBI HINJEWADI	B7-503	571.00
103	XRBI HINJEWADI	B7-504	571.00
103	XRBI HINJEWADI	B7-506	571.00
103	XRBI HINJEWADI	B7-507	571.00
103	XRBI HINJEWADI	B7-509	571.00
103	XRBI HINJEWADI	B7-602	572.00
103	XRBI HINJEWADI	B7-603	572.00
103	XRBI HINJEWADI	B7-604	572.00
103	XRBI HINJEWADI	B7-606	572.00
103	XRBI HINJEWADI	B7-607	572.00
103	XRBI HINJEWADI	B7-608	572.00
103	XRBI HINJEWADI	B7-609	572.00
103	XRBI HINJEWADI	B7-702	571.00
103	XRBI HINJEWADI	B7-703	571.00
103	XRBI HINJEWADI	B7-705	571.00
103	XRBI HINJEWADI	B7-706	571.00
103	XRBI HINJEWADI	B7-707	571.00
103	XRBI HINJEWADI	B7-708	571.00
103	XRBI HINJEWADI	B7-709	571.00
103	XRBI HINJEWADI	A2-503	415.00
103	XRBI HINJEWADI	A2-504	415.00
103	XRBI HINJEWADI	A2-502	415.00
103	XRBI HINJEWADI	A2-508	415.00
103	XRBI HINJEWADI	A2-505	415.00
103	XRBI HINJEWADI	A2-509	415.00
103	XRBI HINJEWADI	A2-706	415.00
103	XRBI HINJEWADI	A2-701	415.00
103	XRBI HINJEWADI	A2-707	415.00
103	XRBI HINJEWADI	A2-712	415.00
103	XRBI HINJEWADI	A2-510	415.00

103	XRBI HINJEWADI	A2-501	415.00
103	XRBI HINJEWADI	A2-507	415.00
103	XRBI HINJEWADI	A2-506	415.00
103	XRBI HINJEWADI	A2-512	415.00
103	XRBI HINJEWADI	A2-511	415.00
103	XRBI HINJEWADI	A2-703	415.00
103	XRBI HINJEWADI	A2-704	415.00
103	XRBI HINJEWADI	A2-705	415.00
103	XRBI HINJEWADI	A2-708	415.00
103	XRBI HINJEWADI	A2-709	415.00
103	XRBI HINJEWADI	A2-710	415.00
103	XRBI HINJEWADI	A2-711	415.00
103	XRBI HINJEWADI	C6-110	571.00
103	XRBI HINJEWADI	A10-102	293.00
103	XRBI HINJEWADI	A13-102	570.00
103	XRBI HINJEWADI	C4-201	572.00
103	XRBI HINJEWADI	C6-201	572.00
103	XRBI HINJEWADI	B7-201	572.00
103	XRBI HINJEWADI	A13-201	572.00
103	XRBI HINJEWADI	A13-301	570.00
103	XRBI HINJEWADI	C6-301	571.00
103	XRBI HINJEWADI	B7-301	571.00
103	XRBI HINJEWADI	A13-003	572.00
103	XRBI HINJEWADI	A10-103	293.00
103	XRBI HINJEWADI	A10-114	293.00
103	XRBI HINJEWADI	A10-115	293.00
103	XRBI HINJEWADI	A10-204	315.00
103	XRBI HINJEWADI	A10-308	293.00
103	XRBI HINJEWADI	A10-319	294.00
103	XRBI HINJEWADI	A10-013	315.00
103	XRBI HINJEWADI	A10-205	315.00
103	XRBI HINJEWADI	A10-216	315.00
103	XRBI HINJEWADI	A10-218	315.00
103	XRBI HINJEWADI	A10-306	293.00
103	XRBI HINJEWADI	A2-402	418.00
103	XRBI HINJEWADI	A2-403	418.00
103	XRBI HINJEWADI	A2-404	418.00
103	XRBI HINJEWADI	A10-409	315.00
103	XRBI HINJEWADI	A10-512	293.00
103	XRBI HINJEWADI	A10-601	315.00
103	XRBI HINJEWADI	A10-602	315.00
103	XRBI HINJEWADI	A10-613	315.00
103	XRBI HINJEWADI	A10-012	315.00
103	XRBI HINJEWADI	A10-001	315.00
103	XRBI HINJEWADI	A10-410	315.00
103	XRBI HINJEWADI	A10-421	315.00
103	XRBI HINJEWADI	A10-422	315.00
103	XRBI HINJEWADI	A10-511	293.00
103	XRBI HINJEWADI	A10-614	315.00
103	XRBI HINJEWADI	A10-703	293.00
103	XRBI HINJEWADI	A10-704	293.00
103	XRBI HINJEWADI	A10-715	293.00
103	XRBI HINJEWADI	A9-409	315.00
103	XRBI HINJEWADI	A9-512	293.00
103	XRBI HINJEWADI	A9-601	315.00
103	XRBI HINJEWADI	A9-602	315.00

103	XRBI HINJEWADI	A9-613	315.00
103	XRBI HINJEWADI	A9-716	293.00
103	XRBI HINJEWADI	A13-001	572.00
103	XRBI HINJEWADI	A13-007	572.00
103	XRBI HINJEWADI	A13-008	572.00
103	XRBI HINJEWADI	A13-009	572.00
103	XRBI HINJEWADI	A13-010	572.00
103	XRBI HINJEWADI	A13-207	572.00
103	XRBI HINJEWADI	A13-208	572.00
103	XRBI HINJEWADI	A13-209	572.00
103	XRBI HINJEWADI	A13-210	572.00
103	XRBI HINJEWADI	A13-601	572.00
103	XRBI HINJEWADI	A13-607	572.00
103	XRBI HINJEWADI	A13-608	572.00
103	XRBI HINJEWADI	A13-609	572.00
103	XRBI HINJEWADI	A13-610	572.00
103	XRBI HINJEWADI	A13-002	572.00
103	XRBI HINJEWADI	A13-004	572.00
103	XRBI HINJEWADI	A13-401	572.00
103	XRBI HINJEWADI	A13-407	572.00
103	XRBI HINJEWADI	A13-408	572.00
103	XRBI HINJEWADI	A13-409	572.00
103	XRBI HINJEWADI	A13-410	572.00
103	XRBI HINJEWADI	A13-202	572.00
103	XRBI HINJEWADI	A13-203	572.00
103	XRBI HINJEWADI	A13-204	572.00
103	XRBI HINJEWADI	A13-602	572.00
103	XRBI HINJEWADI	A13-603	572.00
103	XRBI HINJEWADI	A13-604	572.00
103	XRBI HINJEWADI	A13-307	570.00
103	XRBI HINJEWADI	A13-308	570.00
103	XRBI HINJEWADI	A13-402	572.00
103	XRBI HINJEWADI	A13-403	572.00
103	XRBI HINJEWADI	A13-404	572.00
103	XRBI HINJEWADI	A13-108	570.00
103	XRBI HINJEWADI	A13-109	570.00
103	XRBI HINJEWADI	A13-309	570.00
103	XRBI HINJEWADI	A13-707	570.00
103	XRBI HINJEWADI	A13-708	570.00
103	XRBI HINJEWADI	A13-709	570.00
103	XRBI HINJEWADI	A13-103	570.00
103	XRBI HINJEWADI	A13-104	570.00
103	XRBI HINJEWADI	A13-302	570.00
103	XRBI HINJEWADI	A13-303	570.00
103	XRBI HINJEWADI	A13-507	570.00
103	XRBI HINJEWADI	A13-508	570.00
103	XRBI HINJEWADI	A13-509	570.00
103	XRBI HINJEWADI	A13-304	571.00
103	XRBI HINJEWADI	A13-502	570.00
103	XRBI HINJEWADI	A13-503	570.00
103	XRBI HINJEWADI	A13-504	570.00
103	XRBI HINJEWADI	A13-702	570.00
103	XRBI HINJEWADI	A13-703	570.00
103	XRBI HINJEWADI	A13-704	570.00
103	XRBI HINJEWADI	A13-105	570.00
103	XRBI HINJEWADI	A13-106	570.00

103	XRBI HINJEWADI	A13-305	570.00
103	XRBI HINJEWADI	A13-306	570.00
103	XRBI HINJEWADI	A13-706	570.00
103	XRBI HINJEWADI	A13-505	570.00
103	XRBI HINJEWADI	A13-005	572.00
103	XRBI HINJEWADI	A13-006	572.00
103	XRBI HINJEWADI	A13-101	570.00
103	XRBI HINJEWADI	A13-205	572.00
103	XRBI HINJEWADI	A13-206	572.00
103	XRBI HINJEWADI	A13-405	572.00
103	XRBI HINJEWADI	A13-406	572.00
103	XRBI HINJEWADI	A13-506	570.00
103	XRBI HINJEWADI	A13-605	572.00
103	XRBI HINJEWADI	A13-606	572.00
103	XRBI HINJEWADI	A13-110	570.00
103	XRBI HINJEWADI	A13-310	570.00
103	XRBI HINJEWADI	A13-501	570.00
103	XRBI HINJEWADI	A13-510	570.00
103	XRBI HINJEWADI	A13-701	570.00
103	XRBI HINJEWADI	A13-710	570.00
103	XRBI HINJEWADI	C5-005	572.00
103	XRBI HINJEWADI	C5-006	572.00
103	XRBI HINJEWADI	C5-105	571.00
103	XRBI HINJEWADI	C5-106	571.00
103	XRBI HINJEWADI	C5-305	571.00
103	XRBI HINJEWADI	C5-306	571.00
103	XRBI HINJEWADI	C5-505	571.00
103	XRBI HINJEWADI	C5-506	571.00
103	XRBI HINJEWADI	C5-705	571.00
103	XRBI HINJEWADI	C5-706	571.00
103	XRBI HINJEWADI	C5-205	572.00
103	XRBI HINJEWADI	C5-206	572.00
103	XRBI HINJEWADI	C5-406	572.00
103	XRBI HINJEWADI	C5-605	572.00
103	XRBI HINJEWADI	C5-606	572.00
103	XRBI HINJEWADI	C4-101	571.00
103	XRBI HINJEWADI	C4-701	571.00
103	XRBI HINJEWADI	C4-001	572.00
103	XRBI HINJEWADI	C4-510	571.00
103	XRBI HINJEWADI	C4-010	572.00
103	XRBI HINJEWADI	C4-210	572.00
103	XRBI HINJEWADI	C4-601	572.00
103	XRBI HINJEWADI	C4-401	572.00
103	XRBI HINJEWADI	C4-410	572.00
103	XRBI HINJEWADI	C4-610	572.00
103	XRBI HINJEWADI	C6-701	571.00
103	XRBI HINJEWADI	C6-710	571.00
103	XRBI HINJEWADI	C6-501	571.00
103	XRBI HINJEWADI	C6-001	572.00
103	XRBI HINJEWADI	C6-010	572.00
103	XRBI HINJEWADI	C6-210	572.00
103	XRBI HINJEWADI	C6-401	572.00
103	XRBI HINJEWADI	C6-410	572.00
103	XRBI HINJEWADI	C6-510	571.00
103	XRBI HINJEWADI	C6-601	572.00
103	XRBI HINJEWADI	C6-610	572.00

103	XRBI HINJEWADI	B7-001	572.00
103	XRBI HINJEWADI	B7-010	572.00
103	XRBI HINJEWADI	B7-110	571.00
103	XRBI HINJEWADI	B7-210	572.00
103	XRBI HINJEWADI	B7-310	571.00
103	XRBI HINJEWADI	B7-401	572.00
103	XRBI HINJEWADI	B7-501	571.00
103	XRBI HINJEWADI	B7-510	571.00
103	XRBI HINJEWADI	B7-601	572.00
103	XRBI HINJEWADI	B7-610	572.00
103	XRBI HINJEWADI	B7-701	571.00
103	XRBI HINJEWADI	A2-401	418.00
103	XRBI HINJEWADI	A2-406	418.00
103	XRBI HINJEWADI	A2-407	418.00
103	XRBI HINJEWADI	A2-412	418.00
103	XRBI HINJEWADI	A2-405	418.00
103	XRBI HINJEWADI	A2-408	419.00
103	XRBI HINJEWADI	A2-409	418.00
103	XRBI HINJEWADI	A2-410	418.00
103	XRBI HINJEWADI	A2-411	418.00
103	XRBI HINJEWADI	B7-105	571.00
103	XRBI HINJEWADI	A12-701	415.00
103	XRBI HINJEWADI	A12-706	415.00
103	XRBI HINJEWADI	A12-707	415.00
103	XRBI HINJEWADI	A12-712	415.00
103	XRBI HINJEWADI	A12-501	415.00
103	XRBI HINJEWADI	A12-506	415.00
103	XRBI HINJEWADI	A12-507	415.00
103	XRBI HINJEWADI	A12-512	415.00
103	XRBI HINJEWADI	A2-606	418.00
103	XRBI HINJEWADI	A2-607	418.00
103	XRBI HINJEWADI	A2-601	418.00
103	XRBI HINJEWADI	A2-612	418.00
103	XRBI HINJEWADI	A2-602	418.00
103	XRBI HINJEWADI	A2-603	418.00
103	XRBI HINJEWADI	A2-604	418.00
103	XRBI HINJEWADI	A2-605	418.00
103	XRBI HINJEWADI	A2-608	418.00
103	XRBI HINJEWADI	A2-609	418.00
103	XRBI HINJEWADI	A2-610	418.00
103	XRBI HINJEWADI	A2-611	418.00
103	XRBI HINJEWADI	A12-503	415.00
103	XRBI HINJEWADI	A12-504	415.00
103	XRBI HINJEWADI	A12-502	415.00
103	XRBI HINJEWADI	A12-508	415.00
103	XRBI HINJEWADI	A12-505	415.00
103	XRBI HINJEWADI	A12-509	415.00
103	XRBI HINJEWADI	A12-510	415.00
103	XRBI HINJEWADI	A12-511	415.00
103	XRBI HINJEWADI	A12-705	415.00
103	XRBI HINJEWADI	A12-703	415.00
103	XRBI HINJEWADI	A12-708	415.00
103	XRBI HINJEWADI	A12-709	415.00
103	XRBI HINJEWADI	A12-710	415.00
103	XRBI HINJEWADI	A12-711	415.00
103	XRBI HINJEWADI	A12-401	418.00

103	XRBI HINJEWADI	A12-402	418.00
103	XRBI HINJEWADI	A12-403	418.00
103	XRBI HINJEWADI	A12-404	418.00
103	XRBI HINJEWADI	A12-405	418.00
103	XRBI HINJEWADI	A12-406	418.00
103	XRBI HINJEWADI	A12-407	418.00
103	XRBI HINJEWADI	A12-408	418.00
103	XRBI HINJEWADI	A12-409	418.00
103	XRBI HINJEWADI	A12-410	418.00
103	XRBI HINJEWADI	A12-411	418.00
103	XRBI HINJEWADI	A12-412	418.00
103	XRBI HINJEWADI	A12-601	418.00
103	XRBI HINJEWADI	A12-602	418.00
103	XRBI HINJEWADI	A12-603	418.00
103	XRBI HINJEWADI	A12-606	418.00
103	XRBI HINJEWADI	A12-607	418.00
103	XRBI HINJEWADI	A12-612	418.00
103	XRBI HINJEWADI	A14-503	416.00
103	XRBI HINJEWADI	A14-704	416.00
103	XRBI HINJEWADI	A14-705	416.00
103	XRBI HINJEWADI	A14-707	416.00
103	XRBI HINJEWADI	A14-708	416.00
103	XRBI HINJEWADI	D1-506	416.00
103	XRBI HINJEWADI	D1-507	416.00
103	XRBI HINJEWADI	D1-701	416.00
103	XRBI HINJEWADI	D1-702	416.00
103	XRBI HINJEWADI	D1-703	416.00
103	XRBI HINJEWADI	D1-704	416.00
103	XRBI HINJEWADI	D1-705	416.00
103	XRBI HINJEWADI	D1-708	416.00
103	XRBI HINJEWADI	D6-502	416.00
103	XRBI HINJEWADI	D6-503	416.00
103	XRBI HINJEWADI	D6-701	416.00
103	XRBI HINJEWADI	D6-704	416.00
103	XRBI HINJEWADI	D6-705	416.00
103	XRBI HINJEWADI	D6-706	416.00
103	XRBI HINJEWADI	D6-708	416.00
103	XRBI HINJEWADI	D6-506	416.00
103	XRBI HINJEWADI	D1-501	416.00
103	XRBI HINJEWADI	D1-502	416.00
103	XRBI HINJEWADI	D1-503	416.00
103	XRBI HINJEWADI	D1-504	416.00
103	XRBI HINJEWADI	D1-508	416.00
103	XRBI HINJEWADI	D6-504	416.00
103	XRBI HINJEWADI	D6-508	416.00
103	XRBI HINJEWADI	A14-505	416.00
103	XRBI HINJEWADI	A14-507	416.00
103	XRBI HINJEWADI	A15-402	419.00
103	XRBI HINJEWADI	D1-505	416.00
103	XRBI HINJEWADI	D6-505	416.00
103	XRBI HINJEWADI	D6-507	416.00
103	XRBI HINJEWADI	A14-703	416.00
103	XRBI HINJEWADI	A15-401	419.00
103	XRBI HINJEWADI	A15-404	419.00
103	XRBI HINJEWADI	A15-406	419.00
103	XRBI HINJEWADI	A15-407	419.00

103	XRBI HINJEWADI	A15-408	419.00
103	XRBI HINJEWADI	D1-706	416.00
103	XRBI HINJEWADI	D1-707	416.00
103	XRBI HINJEWADI	D6-702	416.00
103	XRBI HINJEWADI	D6-703	416.00
103	XRBI HINJEWADI	A15-807	419.00
103	XRBI HINJEWADI	A15-706	416.00
103	XRBI HINJEWADI	C2-501	416.00
103	XRBI HINJEWADI	C2-502	416.00
103	XRBI HINJEWADI	C2-503	416.00
103	XRBI HINJEWADI	C2-504	416.00
103	XRBI HINJEWADI	C2-505	416.00
103	XRBI HINJEWADI	C2-506	416.00
103	XRBI HINJEWADI	C2-508	416.00
103	XRBI HINJEWADI	C2-701	416.00
103	XRBI HINJEWADI	C2-702	416.00
103	XRBI HINJEWADI	C2-703	416.00
103	XRBI HINJEWADI	C2-704	416.00
103	XRBI HINJEWADI	C2-705	416.00
103	XRBI HINJEWADI	C2-707	416.00
103	XRBI HINJEWADI	C2-708	416.00
103	XRBI HINJEWADI	C2-402	419.00
103	XRBI HINJEWADI	C2-403	419.00
103	XRBI HINJEWADI	C2-404	419.00
103	XRBI HINJEWADI	C2-405	419.00
103	XRBI HINJEWADI	C2-406	419.00
103	XRBI HINJEWADI	C2-407	419.00
103	XRBI HINJEWADI	C2-408	419.00
103	XRBI HINJEWADI	C2-601	419.00
103	XRBI HINJEWADI	C2-602	419.00
103	XRBI HINJEWADI	C2-603	419.00
103	XRBI HINJEWADI	C2-604	419.00
103	XRBI HINJEWADI	C2-607	419.00
103	XRBI HINJEWADI	B3-702	416.00
103	XRBI HINJEWADI	B3-704	416.00
103	XRBI HINJEWADI	B3-503	416.00
103	XRBI HINJEWADI	B3-502	416.00
103	XRBI HINJEWADI	B3-504	416.00
103	XRBI HINJEWADI	B3-505	416.00
103	XRBI HINJEWADI	B3-508	416.00
103	XRBI HINJEWADI	B3-506	416.00
103	XRBI HINJEWADI	B3-507	416.00
103	XRBI HINJEWADI	B3-604	419.00
103	XRBI HINJEWADI	B3-602	419.00
103	XRBI HINJEWADI	B3-605	419.00
103	XRBI HINJEWADI	B3-405	419.00
103	XRBI HINJEWADI	B3-407	419.00
103	XRBI HINJEWADI	B3-406	419.00
103	XRBI HINJEWADI	B3-607	419.00
103	XRBI HINJEWADI	B3-408	419.00
103	XRBI HINJEWADI	B3-601	419.00
103	XRBI HINJEWADI	B3-608	419.00
103	XRBI HINJEWADI	B6-501	416.00
103	XRBI HINJEWADI	B6-502	416.00
103	XRBI HINJEWADI	B6-503	416.00
103	XRBI HINJEWADI	B6-504	416.00

103	XRBI HINJEWADI	B6-505	416.00
103	XRBI HINJEWADI	B6-508	416.00
103	XRBI HINJEWADI	B6-701	416.00
103	XRBI HINJEWADI	B6-702	416.00
103	XRBI HINJEWADI	B6-703	416.00
103	XRBI HINJEWADI	B6-707	416.00
103	XRBI HINJEWADI	B6-708	416.00
103	XRBI HINJEWADI	B6-401	419.00
103	XRBI HINJEWADI	B6-403	419.00
103	XRBI HINJEWADI	B6-404	419.00
103	XRBI HINJEWADI	B6-405	419.00
103	XRBI HINJEWADI	B6-406	419.00
103	XRBI HINJEWADI	B6-602	419.00
103	XRBI HINJEWADI	B6-603	419.00
103	XRBI HINJEWADI	B6-605	419.00
103	XRBI HINJEWADI	B6-606	419.00
103	XRBI HINJEWADI	B6-607	419.00
103	XRBI HINJEWADI	B6-608	419.00
103	XRBI HINJEWADI	C7-501	416.00
103	XRBI HINJEWADI	C7-502	416.00
103	XRBI HINJEWADI	C7-503	416.00
103	XRBI HINJEWADI	C7-504	416.00
103	XRBI HINJEWADI	C7-505	416.00
103	XRBI HINJEWADI	C7-507	416.00
103	XRBI HINJEWADI	C7-701	416.00
103	XRBI HINJEWADI	C7-702	416.00
103	XRBI HINJEWADI	C7-703	416.00
103	XRBI HINJEWADI	C7-704	416.00
103	XRBI HINJEWADI	C7-705	416.00
103	XRBI HINJEWADI	C7-706	416.00
103	XRBI HINJEWADI	C7-708	416.00
103	XRBI HINJEWADI	A14-405	419.00
103	XRBI HINJEWADI	A12-604	418.00
103	XRBI HINJEWADI	A12-605	418.00
103	XRBI HINJEWADI	A12-608	418.00
103	XRBI HINJEWADI	A12-609	418.00
103	XRBI HINJEWADI	A12-610	418.00
103	XRBI HINJEWADI	A12-611	418.00
103	XRBI HINJEWADI	A14-402	419.00
103	XRBI HINJEWADI	A14-403	419.00
103	XRBI HINJEWADI	A14-406	419.00
103	XRBI HINJEWADI	A14-407	419.00
103	XRBI HINJEWADI	A14-601	419.00
103	XRBI HINJEWADI	A14-603	419.00
103	XRBI HINJEWADI	A14-604	419.00
103	XRBI HINJEWADI	A14-607	419.00
103	XRBI HINJEWADI	A15-502	416.00
103	XRBI HINJEWADI	A15-503	416.00
103	XRBI HINJEWADI	A15-505	416.00
103	XRBI HINJEWADI	A15-506	416.00
103	XRBI HINJEWADI	A15-507	416.00
103	XRBI HINJEWADI	A15-508	416.00
103	XRBI HINJEWADI	C7-401	419.00
103	XRBI HINJEWADI	C7-406	419.00
103	XRBI HINJEWADI	C7-407	419.00
103	XRBI HINJEWADI	C7-408	419.00

103	XRBI HINJEWADI	C7-602	419.00
103	XRBI HINJEWADI	C7-604	419.00
103	XRBI HINJEWADI	C7-605	419.00
103	XRBI HINJEWADI	C7-606	419.00
103	XRBI HINJEWADI	C7-607	419.00
103	XRBI HINJEWADI	D1-401	419.00
103	XRBI HINJEWADI	D1-402	419.00
103	XRBI HINJEWADI	D1-403	419.00
103	XRBI HINJEWADI	D1-404	419.00
103	XRBI HINJEWADI	D1-405	419.00
103	XRBI HINJEWADI	D1-407	419.00
103	XRBI HINJEWADI	D1-408	419.00
103	XRBI HINJEWADI	D1-601	419.00
103	XRBI HINJEWADI	D1-602	419.00
103	XRBI HINJEWADI	D1-604	419.00
103	XRBI HINJEWADI	D1-606	419.00
103	XRBI HINJEWADI	D1-607	419.00
103	XRBI HINJEWADI	D1-608	419.00
103	XRBI HINJEWADI	D6-401	419.00
103	XRBI HINJEWADI	D6-402	419.00
103	XRBI HINJEWADI	D6-403	419.00
103	XRBI HINJEWADI	D6-404	419.00
103	XRBI HINJEWADI	D6-405	419.00
103	XRBI HINJEWADI	D6-406	419.00
103	XRBI HINJEWADI	D6-407	419.00
103	XRBI HINJEWADI	D6-408	419.00
103	XRBI HINJEWADI	D6-602	419.00
103	XRBI HINJEWADI	D6-603	419.00
103	XRBI HINJEWADI	D6-604	419.00
103	XRBI HINJEWADI	D6-605	419.00
103	XRBI HINJEWADI	D6-606	419.00
103	XRBI HINJEWADI	D6-607	419.00
103	XRBI HINJEWADI	B7-005	572.00
103	XRBI HINJEWADI	A10-121	293.00
103	XRBI HINJEWADI	A10-721	293.00
103	XRBI HINJEWADI	A12-702	415.00
103	XRBI HINJEWADI	A12-704	415.00
103	XRBI HINJEWADI	A14-801	419.00
103	XRBI HINJEWADI	A14-803	419.00
103	XRBI HINJEWADI	A14-804	419.00
103	XRBI HINJEWADI	A14-805	419.00
103	XRBI HINJEWADI	A14-806	419.00
103	XRBI HINJEWADI	A14-807	419.00
103	XRBI HINJEWADI	A15-603	419.00
103	XRBI HINJEWADI	A15-702	416.00
103	XRBI HINJEWADI	A15-703	416.00
103	XRBI HINJEWADI	A15-705	416.00
103	XRBI HINJEWADI	A15-707	416.00
103	XRBI HINJEWADI	A15-708	416.00
103	XRBI HINJEWADI	A15-808	419.00
103	XRBI HINJEWADI	B7-207	572.00
103	XRBI HINJEWADI	C4-005	572.00
103	XRBI HINJEWADI	C4-006	572.00
103	XRBI HINJEWADI	C4-105	571.00
103	XRBI HINJEWADI	C4-106	571.00
103	XRBI HINJEWADI	C4-310	571.00

103	XRBI	HINJEWADI	C5-001	572.00
103	XRBI	HINJEWADI	C5-204	572.00
103	XRBI	HINJEWADI	C5-404	572.00
103	XRBI	HINJEWADI	C5-601	572.00
103	XRBI	HINJEWADI	C5-703	571.00
103	XRBI	HINJEWADI	C6-004	572.00
103	XRBI	HINJEWADI	C6-702	571.00
103	XRBI	HINJEWADI	B8-720	294.00
103	XRBI	HINJEWADI	C3-708	294.00
103	XRBI	HINJEWADI	C2-605	419.00
103	XRBI	HINJEWADI	C4-405	572.00
103	XRBI	HINJEWADI	C4-704	571.00
103	XRBI	HINJEWADI	D6-707	416.00
103	XRBI	HINJEWADI	B8-521	294.00
103	XRBI	HINJEWADI	A2-702	416.00
103	XRBI	HINJEWADI	B8-620	318.00
103	XRBI	HINJEWADI	C3-501	294.00
103	XRBI	HINJEWADI	C3-510	294.00
103	XRBI	HINJEWADI	D1-605	419.00
103	XRBI	HINJEWADI	D6-601	419.00
103	XRBI	HINJEWADI	C3-519	294.00
103	XRBI	HINJEWADI	B7-704	571.00
103	XRBI	HINJEWADI	B7-605	572.00
103	XRBI	HINJEWADI	C3-112	294.00
103	XRBI	HINJEWADI	C5-405	572.00
103	XRBI	HINJEWADI	C7-508	416.00
103	XRBI	HINJEWADI	B8-621	318.00
103	XRBI	HINJEWADI	D6-608	419.00
103	XRBI	HINJEWADI	C3-003	318.00
103	XRBI	HINJEWADI	B8-602	318.00
103	XRBI	HINJEWADI	C3-307	294.00
103	XRBI	HINJEWADI	A10-716	294.00
103	XRBI	HINJEWADI	C3-503	294.00
103	XRBI	HINJEWADI	B2-721	294.00
103	XRBI	HINJEWADI	B8-412	318.00
103	XRBI	HINJEWADI	B2-213	318.00
103	XRBI	HINJEWADI	C5-402	572.00
103	XRBI	HINJEWADI	B6-507	416.00
103	XRBI	HINJEWADI	B8-112	294.00
103	XRBI	HINJEWADI	C7-707	416.00
103	XRBI	HINJEWADI	C3-522	294.00



Ref- EIFFEL/EC/D-K/11-12/99

Date – 01/12/2011

To,

**State Level Expert Appraisal Committee and SEIAA**

Environment Department (Government of Maharashtra),

15<sup>th</sup> Floor, New Administrative Building,

Mantralaya, Mumbai- 400 032.

**Subject- Environment Clearance for proposed Township project at village Dattawadi-Kasarsai, Dist- Pune.**

Dear Sir,

We are in process of setting up a Township project located at at village Dattawadi-Kasarsai, Dist- Pune.

We are enclosing a copy of application Form-I and IA and conceptual plans for your kind perusal.

Hope the above is in line with the requirement and we now look forward to further action in this regard.

We request you to acknowledge the same and oblige.

Thanking you,

Yours Faithfully,

For Eiffel Developers and Realtors Ltd.

Authorized Signatory

29/12/11  
 वाक लिपि  
 पर्यावरण विभाग  
 मंत्रालय, मुंबई-४०००३२

Encl.: A/a



16.02.2022

To,

The Member Secretary,  
**State Environmental Impact Assessment  
Authority (SEIAA) - Maharashtra**

Member Secretary  
**State Expert Appraisal Committee-III  
(SEAC-III) Maharashtra**  
Environment Department, Govt. of Maharashtra  
15<sup>th</sup> floor, New Administrative Building,  
Mantralaya, Mumbai-400032

**Subject:** Application for 'Environmental Clearance': Terms of Reference (ToR) and Environment Clearance (Fresh case under violation): **read with EIA Violation Notification 14.03.2017 AND Office Memorandum dated 28.01.2022**

**Project / Activity:** **Xrbia Hinjewadi Developers Private Limited.**  
*(hereafter called as Project Proponent (PP) as Developers – Applicant)*  
**Residential project – “Xrbia Hinjewadi Special Township” - Sector R-22 to R-28 and Sector R-29 at S. Nos. 38/2 and others, Village Nere - Dattawadi, Taluka - Mulshi, District – Pune**

**Reference:**

1. Environmental Clearance form GoI, MoEF file No. 21-153/2008-IA-III dated 27.12.2006 (Plot area 97.28 ha)
2. MoEF&CC Notification 14.03.2017
3. MoEF&CC OM dated 09.09.2019
4. Standard Operating Procedure (SOP) published by MoEF&CC on 07.07.2021
5. MoEF&CC OM dated 28.01.2022
6. NGT Order No. (I.A. No. 136/2020) of M/s Embassy Property Development Pvt. Ltd. dated 10.02.2022

Dear Sir,

The application is hereby made without prejudice to the rights and subject to orders that may be passed from time to time from Hon'ble National Green Tribunal and/or any other competent court. This is without admitting but assuming that there is a cognizable violation, as may be finally decided by the Hon'ble Tribunal or Courts.

1. We, **Xrbia Hinjewadi Developers Private Limited. (hereafter called as Project Proponent (PP) as Developers – as Applicant)** had constructed a Residential project "**Xrbia Hinjewadi Special Township**" – Sector R-29 and Sector R-22 to R-28 at S.Nos.38/2 and others, Village Nere, Dattawadi, Taluka Mulshi, District Pune.
2. The earlier Environmental Clearance (EC) for development of township "Silicon City" was received on 27.12.2006 based on Form 1 & 1A and Conceptual Plan for total plot area 97.28 ha under Category 8(b) "Township and Area development project category". (As per EC, it was mentioned ... *the Township will have 1000 plots, which will be sold to individuals for construction of bungalows. The Total area for construction as per the approved plan is 48.64 ha...*)
3. Now, we are applying for a fresh application for Environmental Clearance for residential Sector R-29 and Sector R-22 to R-28 under 8(b) "Township and Area development project category". The project has been completed as per the revised sanctioned plan under Special Township PLU from PMRDA on 25.12.2015 and the revised NA order sanctioned by District Collector. Area allotment details have been mentioned below.

<b>Details</b> (All areas in m <sup>2</sup> )	<b>Sector R-22 to 28</b>	<b>Sector R-29</b>	<b>Total</b>
Sector area in m <sup>2</sup>	79,109	38,123	1,17,232
FSI area in m <sup>2</sup>	75,212	68,031	1,43,242
Non-FSI area in m <sup>2</sup>	17,289	15,348	32,637
Total Construction area	92,501	83,378	1,75,879

4. The earlier EC letter granted on 27.12.2006.
5. The project was considered and discussed in the 60<sup>th</sup> State Expert Appraisal Committee (SEAC) meeting, Maharashtra, and had submitted a compliance reply on 06.12.2012.
6. Location clearance was received from Govt. of Maharashtra on 08.06.2009 as well as received the NA order from District Collector, Pune for Township on 07.09.2010 for the plot area 81.20 ha. Also revised NA order and Town planning letter have been received under Township development.
7. Agreement for development was done between Xrbia Hinjewadi Development Pvt. Limited, on 20.07.2012. (For sectors R-22 to R-28 and Sector R-29). Also received revised TP letter from Town planning, Collector Pune, and NA order on 10.09.2012, 08.11.2013, and 29.12.2015.
8. Again, re-submitted a separate application for EC under Category 8(b) for Sector R-22 to Sector R-28 and Sector R-29 on 12.06.2013 by Xrbia Hinjewadi Development Pvt. Limited.
9. We started the construction activity after receiving the Development Permission (DP) & Commencement Certificate (CC) from Collector Office on 10.09.2012. (Sector R-22 to Sector R-28)

and have taken DP and CC from PMRDA for (Sector-29) on 20.10.2016.

10. The construction of all the residential sectors was completed in the year 2016-2017. Out of 4,86,400 m<sup>2</sup> (48.64 ha) of the total construction area granted in the EC, around 1,75,879 m<sup>2</sup> (17.5 ha) of the construction has been completed.
11. The occupancy Certificate was taken in the year 2016-2019. The project was handed over to society and registration was completed in the year 2017-2018.
12. Project Chronology (Diary of the events) is given below:

Sr.	Documents	Date
1.	Environmental Clearance from GoI, MoEF File No. 21-153/2008-IA-III Plot area - 97.28 ha Company Name: Eiffel Infocity Pvt. Ltd.	27.12.2006
2.	Consent to Establish from MPCB -Consent No. BO/RO/(P&P)/364 Plot area - 97.28 ha Company name: M/s. Nahar Silicon City	10.04.2006
3.	Consent to Establish from MPCB Consent No. BO/RO/(P&P)/EIC No. PN-3230- 09/E/CC/231 Plot area - 1,00,700 m <sup>2</sup> BUA - 30,658 m <sup>2</sup> Company Name : Eiffel Developers & Realtors Ltd. "Silicon City" S. No. 52, 53, 54, Village Dattawadi & Kasarsai, Taluka Mulshi, District Pune	08.07.2009
4.	Location Clearance form Govt. of Maharashtra क्रमांक -टिपीएस -१८०७/९९/प्र. क्र. ७५३/०७/नवि -१३ दिनांक - ८.०६.२००९ Plot area - 81.20 ha Company Name: Eiffel Infocity Pvt. Ltd.	08.06.2009
5.	Collector Office: Letter of Intent क्र. पमअ/कवि /१४९१/०९ पुणे -०१, दिनांक २४/०९/२००९	24.09.2009

Sr.	Documents	Date
	Company name: Eiffel Developers and Realtors Ltd.	
6.	NA order क्र. पमअ/एनए/एसआर/३५५/०८ पुणे -०१, दिनांक ०७/०९/२०१० Plot area - 81.20 ha Company name: Eiffel Developers and Realtors Ltd.	07.09.2010
7.	Submitted application for Environmental Clearance at SEAC, Maharashtra	02.12.2011
8.	Revised - Town Planning letter to Collector	07.01.2012
9.	Revised NA order क्र. पमअ/टी एस /एसआर/२१/२०२१ पुणे -३१, दिनांक ३१/०३/२०१२ Plot Area : 58,34,335 m <sup>2</sup> Company name: Eiffel Developers and Realtors Ltd.	31.03.2012
10.	Agreement for sale between Xrbia Development Limited and Xrbia Hinjewadi Development Pvt. Ltd.	20.07.2012
11.	Revised Letter of TP to Collector (Sector R-22 to Sector R-28 and Sector R-29)	23.07.2012
12.	Commencement Certificate (R-22 to R-28 and R-29)	10.09.2012
13.	Submitted separate application for Environmental Clearance at SEAC, Maharashtra (R-22 to R-28 and R-29) Company Name: Xrbia Hinjewadi Developers Pvt. Ltd.	12.06.2013
14.	Letter of TP to Collector (R-22 to R-28 and R-29)	19.08.2013
15.	Revised NA order (R-29)	08.11.2013
16.	Revised NA order (R-22 to R-28)	05.06.2014
17.	Special Township - PLU sanctioned plan Vide no. 42 dated 07/01/2012 Company name: Xrbia Developers Ltd.	25.12.2015
18.	Second revised NA order (Plot area 5,84,335 m <sup>2</sup> )	29.12.2015
19.	Revised building plan from PMRDA (Development Permission and commencement Certificate) (Sector R-22- Sector R-28)	30.09.2016

Sr.	Documents	Date
	Letter no. / C.R. No. 811/16-17/Mouze - नेरे दत्तवाडी Company Name: Xrbia Developers Ltd.	
20.	Revised building plan from PMRDA (Sector R -29) Letter no. / C.R. No. 10.02.16-17/Mouze - नेरे दत्तवाडी Mulshi Company name: Xrbia Developers Ltd.	20.10.2016
21.	Part Occupancy Certificate - PMRDA	07.11.2016
22.	Part Occupancy Certificate - PMRDA	27.01.2017
23.	Corrected Completion Certificate - PMRDA	01.02.2017
24.	Formation of Society - Certificate	11.09.2017

13. **For identifying and handling violation cases, The Ministry of Environment Forest & Climate Change (MoEF&CC) had published an independent Notification on 14.03.2017** for consideration of violation projects for scrutiny under EAC. *(Para 13 (1): .....the Central Government hereby directs that the projects or activities or the expansion or modernization of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under sub-section (3) of Section 3 of the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006 and will be dealt strictly as per the procedure specified in the following manner:-.....)*

14. The window for submission was valid till 13.09.2017 and was extended further from 14.03.2018 to 13.04.2018 based on court direction and MoEF&CC Office Memorandum dated 16.03.2018.
15. **MoEF&CC also issued Office Memorandum (OM) 09.09.2019** w.r.t. 14.03.2017, about consideration of Category-B violations proposals at State level, under through "lateral entry".
16. **MoEF&CC published a Standard Operating Procedure (SOP) on 07.07.2021.** This SOP was challenged in the Madurai Bench of the High Court of Madras in the matter of W.P. (MD) No. 11757 of 2021 titled Fatima Vs Union of India and was interim stayed vide order dated 15.07.2021.
17. **As per the MoEF&CC OM dated 28.01.2022,** in a recent ***order of Hon'ble Supreme Court, in the matter of Electrosteel Steels Limited Vs Union of India and Ors., dated 9.12.2021,*** it was stated that the interim by Madras High Court was misunderstood. As per the Madras High Court, the interim stay order passed has no application beyond the territorial Jurisdiction of the Madras High Court.
18. Case of Violation was listed at Hon'ble National Green Tribunal (NGT) O.A. No. 33/2019 (I.A. No. 31/2019) and was disposed of by the Hon'ble National Green Tribunal (NGT). The enclosed following Daily Order dated 19.05.2021 was passed.
19. In light of this, MoEF&CC issued the detailed Office Memorandum, dated 28.01.2022, explaining the procedural way ahead to handle the violation cases, with emphasis supplied with it, including the Judgement of the Hon'ble Supreme Court.

20. Hence, we would like to apply for Terms of Reference and Environment Clearance (Fresh Case) for the changes/addition/variation in total covered built-up construction area occurred and executed in the project under violation as per the MoEF&CC Notification 14.03.2017 and MoEF&CC published Office Memorandum (OM) for identification and handling of violation cases under EIA Notification 2006 a Standard Operating Procedure (SOP) on 07.07.2021 and Office Memorandum dated 28.01.2022.
21. In view of the submissions made above, kindly consider the application and expedite the process of grant of Environment Clearance.

Thanking you,

Yours faithfully,

**For Xrbia Hinjewadi Developers Private Limited.**



**AUTHORIZED SIGNATORY**

**Enclosures:**

1. Copy of Form 1 & 1 A including all respective Annexures
2. Copy of NGT Order

# APPENDIX I

(See Paragraph-6)

## CATEGORY - B

**Note : If space provided against any parameter is inadequate, Kindly upload supporting document under 'Additional Attachments if any' at the last part of the Form1. Please note that all such Annexures must be part of single pdf document.**

### (I) Basic Informations

S.No.	Item	Details	
	Whether proposal involved violation of EIA notification	Yes	
	Weather Consent to Establishment Obtained	Yes	
	Upload copy of CTE	NA	
1.	Name of the Project	Residential project – “Xrbia Hinjewadi Special Township” - Sector R 22 to R28 and Sector R 29 at S. Nos. 38/2 and others, Village Nere - Dattawadi, Taluka - Mulshi, District - Pune M/s. Xrbia Hinjewadi Developers Private Limited. (hereafter called as Project Proponent (PP) as Developers - Applicant)	
	Proposal No	SIA/MH/MIS/72296/2022	
2.	Project Sector	INFRA-2	
3.	Location of the project	Nere Dattawadi, Pune	
4.	Shape of the project land Uploaded GPS file Uploaded copy of survey of India Toposheet	Block (Polygon) <a href="#">Annexure-GPS file</a>  <a href="#">Annexure-Survey of india toposheet</a>	
5.	Brief summary of project	<a href="#">Annexure-Brief summary of project</a>	
6.	State of the project	Maharashtra	
<b>Details of State of the project</b>			
S.no	State Name	District Name	Tehsil Name
(1.)	Maharashtra	Pune	Mulshi
7.	Town / Village	Nere Dattawadi, Pune	
8.	Plot/Survey/Khasra No.	Sector R 22 to R28 and Sector R 29 at S. Nos. 38/2 and others, Village Nere - Dattawadi, Taluka - Mulshi, District - Pune	
9.	S. No. in the schedule	8(b) Townships and Area Development projects.	
10.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number or wells to be drilled	a. Sector Area – R 22-28: 79,109 m2 b. Sector Area – R 29: 38,123 m2 1. Total Sector Area – (R-29, R22-28): 1,17,232 m2 a. FSI area – Sector R 22-28: 75,212 m2 b. FSI area – Sector R 29: 68,031 m2 2. Total FSI area – Sector (R-29, R22-28): 1,43,242 m2 a. Non FSI area – Sector R 22-28: 17,289 m2 b. Non FSI area – Sector R 29: 15,348 m2 3. Total Non FSI area – Sector (R-29, R22-28): 32,637 m2 1. Total BUA area – Sector R 22-28: 92,501 m2 2. Total BUA area – Sector R 29: 83,378 m2 3. Total BUA area ha.	
11.	New/Expansion/Modernization	New	

1707

12.	Category of project	B
13.	Does it attract the general condition? If yes, please specify	No
14.	Is there any court order to consider your project under 'A' Category if	Yes <a href="#">Annexure-Uploaded court order to consider your project under 'A' Category</a>
15.	Does it attract the specific condition?	No
16.	Is there any litigation pending against the project? Attach court order(s) given in this regard	Yes <a href="#">Annexure-Uploaded Attach court order(s) given in this regard</a>
17.	Nearest railway station along with distance in kms.	Chinchwad Railway Station, 10.9 km
18.	Nearest airport along with distance in kms	Pune International Airport, 22.7 km
19.	Nearest Town/City/District Headquarters along with distance in kms	Hinjewadi , 4.45 km
20.	Distance of the project from nearest Habitation	4.45 , 4.45 km
21.	Details of alternative sites examined shown on a toposheet	No
22.	Whether part of interlinked projects?	No
23.	Whether the proposal involves approval/clearance under the Forest (Conservation)Act,1980?	No
24.	Whether the proposal involves approval/clearance under the wildlife (Protection)Act,1972?	No
25.	Whether the proposal involves approval/clearance under the C.R.Z notification,2011?	No
26.	Whether there is any Government Order/Policy relevent/relating to the site?	No
27.	Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? (a)Name of the Court (b)Name of the Sub court (c) Case No. (d) Orders/directions of the court, if any and relevance with the proposed project.	Yes NGT NGT Western Zone Original Application No. 33/2019 (WZ) (I. A. No. 31/2019 (WZ)) Order attached with cover letter annexure
28.	Project Cost(in Lac.)	34700
30.	Whether the proposed project/activity located in notified Industrial area(Yes/No)	No

### Activity

#### 1 Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No	Information/Checklist confirmation	Yes/No	Details there of (with
------	------------------------------------	--------	------------------------

			<b>approximate quantities/rates, wherever possible) with source of information data</b>
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	Development was carried in line with the topography & without disturbing natural drainage pattern. Project has been approved by Town Planning Dept. Pune.
1.2	Clearance of existing land, vegetation and buildings?	Yes	EC received on dated 27.12.2006 for total construction area was 48.64 Ha & construction work completed at site is 1,75,879 m2.
1.3	Creation of new land uses?	No	Its Special Township project
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	Construction work already initiated as per EC received on dated 27.12.2006 for total construction area was 48.64 Ha & construction work completed at site is 1,75,879 m2. Hydrogeological study conducted & Soil samples taken within the plot premises for geotechnical investigation.
1.5	Construction works?	Yes	EC received on dated 27.12.2006 for total construction area was 48.64 Ha & construction work completed at site is 1,75,879 m2.
1.6	Demolition works?	No	No demolition at site
1.7	Temporary sites used for construction works or housing of construction workers?	Yes	Temporary labour camp was constructed for construction workers. The labour camp was provided with Drinking water and sanitary facilities and was later dismantled.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	Yes	EC received on dated 27.12.2006 for total construction area was 48.64 Ha & construction work completed at site is 1,75,879 m2. Excavation had been carried out for foundation work and underground utilities. The excavated top soil was used for landscaping. The construction debris was utilized for backfilling and levelling of the plot & remaining was disposed to authorized site.
1.9	Underground works including mining or tunneling?	No	No underground works including mining/ Tunnelling was required except for minor activities like excavation of earth only for foundation, laying down of pipes, underground storage tank, electric cables, etc.
1.10	Reclamation works?	No	Not applicable
1.11	Dredging?	No	Not applicable
1.12	Offshore structures?	No	Not applicable
1.13	Production and manufacturing processes?	No	Not applicable
1.14	Facilities for storage of goods or materials?	Yes	Only construction material was stored in temporary storage site.

1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Construction Stage: Septic Tank for labour colony was provided, construction debris were sent to the authorized agency. Operational Stage: Organic Waste Composting for solid waste disposal and Sewage Treatment Plant for treatment of waste water has been provided.
1.16	Facilities for long term housing of operational workers?	No	No, long term housing facility for operational workers.
1.17	New road, rail or sea traffic during construction or operation?	No	There were movements of trucks for material transport during construction phase. Existing roads were used for the transport purpose.
1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	No new road, rail, air waterborne or other transport infrastructure was built or altered. Existing road was used for the transportation.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	There was no diversion or closure of the Completed transport routes and infrastructure.
1.20	New or diverted transmission lines or pipelines?	No	There was no shifting of electrical transmission line. But the project involves construction of new internal pipelines for fresh water, recycled water, rain water , sewer lines and internal power distribution lines.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	Not Applicable
1.22	Stream crossings?	No	Not Applicable
1.23	Abstraction or transfers of water from ground or surface waters?	No	Not Applicable
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	Yes	The land use was changed permanently. The existing drainage system was upgraded due to provision of proper storm water and sewer network.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Construction phase: There was temporary movement of personnel, machines and materials for construction phase. The impact on the surrounding was negligible as the man and materials were transported from local areas and thus there was fraction of noise and emissions. Post Construction: There is regular movement of vehicles and residents/employees post construction after completion of the project and hand over.
1.26	Long-term dismantling or decommissioning or restoration works?	No	Not Applicable since there is no dismantling involved in the project.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	No ongoing activity/decommissioning that will impact the Environment.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	Construction phase: During the construction phase only construction workers were staying till construction completed. Operation

			phase: On completion of the project, there is regular movement of residents, visitors, staff and related personals. Total nos. of population : 14,624 nos.
1.29	Introduction of alien species?	No	No, Project proponent has provided all the indigenous species.
1.30	Loss of native species or genetic diversity?	No	No threat of species loss was occurred.
1.31	Any other actions?	No	No other action with reference to construction.

**2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	No	The land was used for construction of Township project.
2.2	Water (expected source & competing users) unit: KLD	Yes	Source: Local Authority 1. Total Water Requirement-1,974 m <sup>3</sup> /day 2. Fresh water requirement- 1,316 m <sup>3</sup> /day 3. Flushing water requirement- 658 m <sup>3</sup> /day 4. Landscaping water requirement-73 m <sup>3</sup> /day 5. Waste water generation-1,579 m <sup>3</sup> /day 6. Wastewater to municipal drain-675m <sup>3</sup> /day 7. Swimming Pool Water Demand-Tanker water Population details Residential population-14,624 no.
2.3	Minerals (MT)	No	Not Applicable
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	Construction Material was sourced from local market.
2.5	Forests and timber (source – MT)	No	Not Applicable
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT),energy (MW)	Yes	Source of power supply: MSEDCL During Operation Phase i) Max. Demand Load- 4,973 kW ii) Connected Load- 6,604 kW
2.7	Any other natural resources (use appropriate standard units)	No	No other natural resources used.

**3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	No hazardous material was used for construction.

1711

3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	No such activity was carried out which could have changed occurrence of disease or affect disease vectors.
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	Project is positively affecting the welfare of people by providing state of art infrastructure. The project has provided job opportunities to skilled and unskilled local people.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	People are not affected by project, as project aims to provide good infrastructure to the people in operation phase. All necessary Environmental Management practices are being followed in true spirit.
3.5	Any other causes	No	No use or storage of harmful or hazardous material within the project area during construction and operation phase.

#### 4 Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	Not Applicable
4.2	Municipal waste (domestic and or commercial wastes)	Yes	1. Total Solid waste generation - 4,387 kg/day 2. Bio-degradable waste - 2,632 kg/day 3. Non-Biodegradable waste - 1,754 kg/day Dry waste is handed over to authorized vendor for further processing. Wet waste is treated in organic waste composing machine.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	No	No hazardous waste is be generated.
4.4	Other industrial process wastes	No	Not Applicable.
4.5	Surplus product	No	Not Applicable.
4.6	Sewage sludge or other sludge from effluent treatment	Yes	About 15 kg/day sewage sludge is generated. Dry sludge is used as manure for plantation & gardening purposes inside the premises.
4.7	Construction or demolition wastes	Yes	Construction waste was used as fill material for levelling and road, pathway construction.
4.8	Redundant machinery or equipment	No	No redundant machinery or equipment at project site
4.9	Contaminated soils or other materials	No	No contamination of soil because land was kept unutilized before the development. Soil testing was done prior to construction activity.
4.10	Agricultural wastes	No	Not applicable

4.11	Other solid wastes	No	Not applicable
------	--------------------	----	----------------

## 5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	Vehicular movement and DG sets can be sources of air pollution. The D.G sets are used only in case of power failure.
5.2	Emissions from production processes	No	Not Applicable.
5.3	Emissions from materials handling including storage or transport	Yes	There was fugitive emission from transportation and handling of material such as sand, cement etc. Dust emission due to vehicular movement during construction phase. Regular water sprinkling & tarpaulin covers were provided to cover dust emissions.
5.4	Emissions from construction activities including plant and equipment	Yes	Dust emissions occur during excavation and earthwork. Proper care was taken to reduce dust emission.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	Dust generated during transport and handling of material. Regular water sprinkling & tarpaulin covers were provided to cover dust emissions.
5.6	Emissions from incineration of waste	No	No incineration of waste is carried out at site.
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	No burning of waste is carried out at site.
5.8	Emissions from any other sources	No	None

## 6 Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	Construction phase: The significant source of noise pollution was the machinery used for construction and vehicular movement. Operation phase: During operation phase the only source of noise is operation of mechanical equipment, vehicular traffic and DG sets however, these are operated during emergency only.
6.2	From industrial or similar processes	No	Not Applicable

6.3	From construction or demolition	Yes	The construction activities included the noise generating activities i.e. Excavation activities etc., Concreting and mixing, Heavy vehicle movement, Operation of D.G sets. Precautions were taken to control noise pollution i.e. High noise generating activities were carried out during day time only, Workers working near high noise machinery were provided with ear muffs/ear plugs, Acoustic enclosure for DG Set provided.
6.4	From blasting or piling	No	No blasting activities were carried out.
6.5	From construction or operational traffic	Yes	During Construction Phase: There was transportation of materials for construction work. Precautions were taken to reduce the impacts of the vehicular movement. During Operation Phase: The vehicular parking is restricted only in the adequate parking area provided, which helps in reducing noise pollution due to traffic congestion. Adequate tree plantation also helps to reduce the noise level and enhance air quality
6.6	From lighting or cooling systems	Yes	Noise generation form DG sets & cooling system.
6.7	From any other sources	No	Not Applicable

**7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	No handling, storage or use of hazardous waste is envisaged.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	The total sewage generated is 1,579 m <sup>3</sup> /day and it is treated in STP capacity of 1,600 m <sup>3</sup> /day (650 m <sup>3</sup> /day+ 950 m <sup>3</sup> /day). The treated sewage from STP is utilized for gardening, flushing and vehicle washing makeup thus there is no impact on the surface / ground water.
7.3	By deposition of pollutants emitted to air into the land or into water	No	No risk of contamination
7.4	From any other sources	No	Not Applicable.
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	Not Applicable

**8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	DG set can be provided with proper acoustic enclosure. Fire Fighting system has been provided.
8.2	From any other causes	No	Not applicable
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	The project falls under seismic zone-III as per IS1893 (Part-1):2002. The structural design is accordingly performed. Hence, no risk due to natural hazards is envisaged

**9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> <li>o Supporting infrastructure (roads, power supply,waste or waste water treatment, etc.)</li> <li>o housing development</li> <li>o extractive industries</li> <li>o supply industries</li> <li>o Other</li> </ul>	Yes	The project provides a well-designed residential area for the new occupants. Supporting infrastructure like RWH, STP Solar panel etc will be provided. The site and nearby areas are developed with good supportive infrastructure like roads, transport facility, entertainment and hospitals.
9.2	Lead to after-use of the site, which could have an impact on the environment	No	Not Applicable
9.3	Set a precedent for later developments	No	Not Applicable
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	Not Applicable

**(III) Environmental Sensitivity**

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	None in 15 km radius
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	Yes	Marunji Dam-1.19 km Kasaria Dam-3.10 km
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	None in 15 km radius
4	Inland, coastal, marine or underground waters	No	None in 15 km radius

5	State, National boundaries	No	None in 15 km radius
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes	Hinjewadi Kasarai Road- 2 km
7	Defence installations	Yes	Dehu cantonment -9.8 km
8	Densely populated or built-up area	Yes	Talegaon
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	Vidya Valley World school-4.52 km St Elis school - 6.12 km
10	Areas containing important, high quality or scarce resources. (ground water resources,surface resources,forestry,agriculture,fisheries,tourism,minerals)	Yes	Marunji Dam-1.19 km Kasaria Dam-3.10 km
11	Areas already subjected to pollution or environmental damage.(those where existing legal environmental standards are exceeded)	No	None in 15 km radius
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects	No	None in 15 km radius

#### (IV) PROPOSED TERMS OF REFERENCE FOR EIA STUDIES

1	<b>Uploaded Proposed TOR File</b>	<a href="#">Annexure-TOR file</a>
2	<b>Uploaded scanned copy of covering letter</b>	<a href="#">Annexure-scanned copy of covering letter</a>
3	<b>Uploaded Pre-Feasibility report(PFR)</b>	<a href="#">Annexure-PFR</a>
4	<b>Uploaded additional attachments(only single pdf file)</b>	<a href="#">Annexure-Additional attachments</a>
5	<b>Uploaded Form-1A</b>	<a href="#">Annexure-Form-1A</a>
6	<b>Uploaded Conceptual Plan</b>	<a href="#">Annexure-Conceptual Plan</a>

#### ADDITIONAL MULTIPLE ENTERIES

Sr. no.	Remarks	Uploaded Additional Attachments
1	<b>Environment Clearance copy</b>	<a href="#">Annexure-Additional Attachments</a>
2	<b>Consent To Establish</b>	<a href="#">Annexure-Additional Attachments</a>

#### (V) Undertaking

**The aforesaid application and documents furnished here with are true to my knowledge**

V. (i)	Name	XR BIA HINJEWADI DEVELOPERS PRIVATE LIMITED
	Designation	Authorised Signatory
	Company	XR BIA HINJEWADI DEVELOPERS PRIVATE LIMITED
	Address	1st Floor, Mantri House, 929, FC Road, Pune
<b>Essential Details Sought</b>		

1716  
EDS Sought

1698

S. No.	EDS Sought Date	EDS Sought			Letter
<b>NO Record</b>					
<b>Additional Details Sought</b>					
S. No.	ADS Sought Date	ADS Sought			Letter
<b>NO Record</b>					
<b>Transferred Details(Category A To B)</b>					
S. No.	Category A(Proposal No)	Category B(Proposal No)	Transferred Date	Reason	Letter
<b>NO Record</b>					

## APPENDIX – II (See paragraph 6)

### FORM-1 A

(Only for construction projects listed under item 8 of the Schedule)

#### CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

### 1. LAND ENVIRONMENT

	(Attach panoramic view of the project site and the vicinity)																																																																
1.1	Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority are submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.	The land use of project area is Special Township. Project is in line with Development Plan of PMRDA and earlier EC from Government of India, MoEF vide file no. No.21-153/2006-IA-III dated 27.12.2006 Following documents are attached as supporting documents. 1. Building configuration and area statement attached <b>Annexure II</b> as and Master plan layout attached as <b>Annexure III</b>																																																															
1.2	List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs, etc.	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th colspan="6" style="text-align: center;">Area details</th> </tr> <tr> <th style="width: 5%;">Sr.</th> <th style="width: 25%;">Details</th> <th style="width: 15%;">Sector Area – R 22-28</th> <th style="width: 15%;">Sector Area – R 29</th> <th style="width: 15%;">Total Sector area</th> <th style="width: 10%;">Unit</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Total Sector area</td> <td>79,109</td> <td>38,123</td> <td>1,17,232</td> <td>m<sup>2</sup></td> </tr> <tr> <td>2.</td> <td>FSI area</td> <td>75,212</td> <td>68,031</td> <td>1,43,242</td> <td>m<sup>2</sup></td> </tr> <tr> <td>3.</td> <td>Non FSI area</td> <td>17,289</td> <td>15,348</td> <td>32,637</td> <td>m<sup>2</sup></td> </tr> <tr> <td>4.</td> <td>Total construction area</td> <td>92,501</td> <td>83,378</td> <td>1,75,879</td> <td>m<sup>2</sup></td> </tr> </tbody> </table> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th colspan="3" style="text-align: center;">Building details</th> </tr> <tr> <th style="width: 5%;">Sr</th> <th style="width: 25%;">Details</th> <th style="width: 70%;"></th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Building details</td> <td>Residential building - 29 No. Open Amphitheatre, Club house and Swimming pool</td> </tr> </tbody> </table> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th colspan="3" style="text-align: center;">Tenements &amp; shops details</th> </tr> <tr> <th style="width: 5%;">Sr</th> <th style="width: 25%;">Details</th> <th style="width: 70%;"></th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Tenements</td> <td style="text-align: right;">3,120 Nos.</td> </tr> </tbody> </table> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th colspan="3" style="text-align: center;">Population details</th> </tr> <tr> <th style="width: 5%;">Sr.</th> <th style="width: 25%;">Details</th> <th style="width: 70%;"></th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Residential users</td> <td style="text-align: right;">14,624 Nos</td> </tr> </tbody> </table>	Area details						Sr.	Details	Sector Area – R 22-28	Sector Area – R 29	Total Sector area	Unit	1.	Total Sector area	79,109	38,123	1,17,232	m <sup>2</sup>	2.	FSI area	75,212	68,031	1,43,242	m <sup>2</sup>	3.	Non FSI area	17,289	15,348	32,637	m <sup>2</sup>	4.	Total construction area	92,501	83,378	1,75,879	m <sup>2</sup>	Building details			Sr	Details		1.	Building details	Residential building - 29 No. Open Amphitheatre, Club house and Swimming pool	Tenements & shops details			Sr	Details		1.	Tenements	3,120 Nos.	Population details			Sr.	Details		1.	Residential users	14,624 Nos
Area details																																																																	
Sr.	Details	Sector Area – R 22-28	Sector Area – R 29	Total Sector area	Unit																																																												
1.	Total Sector area	79,109	38,123	1,17,232	m <sup>2</sup>																																																												
2.	FSI area	75,212	68,031	1,43,242	m <sup>2</sup>																																																												
3.	Non FSI area	17,289	15,348	32,637	m <sup>2</sup>																																																												
4.	Total construction area	92,501	83,378	1,75,879	m <sup>2</sup>																																																												
Building details																																																																	
Sr	Details																																																																
1.	Building details	Residential building - 29 No. Open Amphitheatre, Club house and Swimming pool																																																															
Tenements & shops details																																																																	
Sr	Details																																																																
1.	Tenements	3,120 Nos.																																																															
Population details																																																																	
Sr.	Details																																																																
1.	Residential users	14,624 Nos																																																															

		<b>Water consumption</b>			
<b>Sr.</b>	<b>Description</b>	<b>Quantity</b>	<b>Unit</b>		
1.	Fresh water	1,316	m <sup>3</sup> /day		
2.	Recycled water (Flushing)	658	m <sup>3</sup> /day		
3.	Recycled water (Gardening)	73	m <sup>3</sup> /day		
4.	Excess treated water	675	m <sup>3</sup> /day		
5.	Total water requirement	1,974	m <sup>3</sup> /day		
		<b>Solid waste generation details</b>			
<b>Sr.</b>	<b>Details</b>	<b>Quantity</b>	<b>Unit</b>		
	<b>Total solid waste</b>	<b>4,387</b>	kg/day		
1.	Bio-degradable waste	2,632	kg/day		
2.	Non-Biodegradable waste + Inert waste	1,755	kg/day		
3.	STP sludge	15	Kg/day		
		<b>Energy requirement</b>			
<b>Sr.</b>	<b>Details</b>		<b>Unit</b>		
1.	During Construction Phase	50	kVA		
2.	During Operation Phase				
	i) Connected load	4,973	kW		
	ii) Demand load	6,604	kW		
		<b>Parking details</b>			
<b>Sr.</b>	<b>Details</b>		<b>Unit</b>		
1.	Cycle	7,076	Nos.		
2.	Two-Wheeler	7,076	Nos.		
3.	Four-Wheeler	328	Nos.		
4.	Total Parking area	17,988	m <sup>2</sup>		
<b>Connectivity</b>		<b>Railway:</b> Chinchwad Railway Station is 10.9 km from the project site. <b>Airway:</b> Pune Airport is 22.7 km from the project site. <b>Roadway:</b> Hinjewadi Kasarsai Road is 2 Km away. <b>Location Plan attached as Annexure IV</b>			
1.3	What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).	The Township project is a well-planned activity which has resulted in organized open spaces and green areas. The biodiversity in the area has increase due to the provided green areas. Community cum recreational facilities have been developed hence no stress on the existing facility is anticipated.			
1.4.	Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).	The main reasons for erosion are overexploitation of groundwater, instable slopes, landslides etc. The construction involved cutting and filling operations. The project involved construction of roads and development of green areas, which reduced the chances of erosion and subsidence. Subsidence was not anticipated, as ground water were not be used as a source of water supply. As per seismic-zoning map of India, the project site falls under zone III. Structural design is as per zone III.			
1.5	Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)	The project was planned in such a manner that it did not alter the existing drainage pattern of the area.			

1.6	What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site, etc.)	The project area required minor cutting and filling work. Excavation was done for laying foundation and road construction work activity. The debris and excavated top soil was stored separately and used for landscaping. The construction debris was used for backfilling & levelling of the plot.
1.7	Give details regarding water supply, waste handling etc during the construction period.	<b>Supply Source:</b> Water supply during construction phase was from water tanker <b>Storage:</b> Water for construction had been stored in a tank constructed temporarily at site <b>Waste handling:</b> Sanitation facilities like toilet blocks and bathrooms were provided for the construction workers and site staff and the sewage generated was collected and treated in a septic tank.
1.8	Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)	No wet lands and low-lying areas on the site.
1.9	Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)	No health hazards. Minor quantity of construction debris had been generated which was used in backfilling and landscape. Construction waste was utilized at site for road paving and plinth filling.

## 2. WATER ENVIRONMENT

2.1	Give the total quantity of water requirement for the proposed project with the break up of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.	Detailed water utilization chart Enclosed as <b>Annexure V</b>																																																
2.2	What is the capacity (dependable flow or yield) of the proposed source of water?	The water demand met from Local Authority																																																
2.3	What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)	<table border="1"> <thead> <tr> <th>Sr.</th> <th>Parameters</th> <th>Unit</th> <th>Drinking water</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>pH</td> <td>-</td> <td>6.5-8.7</td> </tr> <tr> <td>2.</td> <td>Colour (unit on Platinum Cobalt scale)</td> <td>-</td> <td>5</td> </tr> <tr> <td>3.</td> <td>Odour</td> <td>-</td> <td>Unobjectionable</td> </tr> <tr> <td>4.</td> <td>Turbidity</td> <td>NTU</td> <td>5</td> </tr> <tr> <td>5.</td> <td>Total Hardness (as CaCO<sub>3</sub>)</td> <td>mg/l</td> <td>300</td> </tr> <tr> <td>6.</td> <td>Chlorides</td> <td>mg/l</td> <td>250</td> </tr> <tr> <td>7.</td> <td>Sulphates</td> <td>mg/l</td> <td>200</td> </tr> <tr> <td>8.</td> <td>Fluorides</td> <td>mg/l</td> <td>1</td> </tr> <tr> <td>9.</td> <td>Nitrates</td> <td>mg/l</td> <td>45</td> </tr> <tr> <td>10.</td> <td>Lead</td> <td>mg/l</td> <td>0.05</td> </tr> <tr> <td>11.</td> <td>Arsenic</td> <td>mg/l</td> <td>0.01</td> </tr> </tbody> </table>	Sr.	Parameters	Unit	Drinking water	1.	pH	-	6.5-8.7	2.	Colour (unit on Platinum Cobalt scale)	-	5	3.	Odour	-	Unobjectionable	4.	Turbidity	NTU	5	5.	Total Hardness (as CaCO <sub>3</sub> )	mg/l	300	6.	Chlorides	mg/l	250	7.	Sulphates	mg/l	200	8.	Fluorides	mg/l	1	9.	Nitrates	mg/l	45	10.	Lead	mg/l	0.05	11.	Arsenic	mg/l	0.01
Sr.	Parameters	Unit	Drinking water																																															
1.	pH	-	6.5-8.7																																															
2.	Colour (unit on Platinum Cobalt scale)	-	5																																															
3.	Odour	-	Unobjectionable																																															
4.	Turbidity	NTU	5																																															
5.	Total Hardness (as CaCO <sub>3</sub> )	mg/l	300																																															
6.	Chlorides	mg/l	250																																															
7.	Sulphates	mg/l	200																																															
8.	Fluorides	mg/l	1																																															
9.	Nitrates	mg/l	45																																															
10.	Lead	mg/l	0.05																																															
11.	Arsenic	mg/l	0.01																																															

2.4	How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)	<p>Treated water from Sewage treatment plant is reused for flushing in toilet and gardening purpose.</p> <table border="1" data-bbox="735 188 1485 533"> <thead> <tr> <th>Sr.</th> <th>Details</th> <th></th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Total sewage generated</td> <td>1,579</td> <td>m<sup>3</sup>/day</td> </tr> <tr> <td>2.</td> <td>Total STP capacity</td> <td>1,600</td> <td>m<sup>3</sup>/day</td> </tr> <tr> <td>3.</td> <td>Treated water recycled for flushing</td> <td>658</td> <td>m<sup>3</sup>/day</td> </tr> <tr> <td>4.</td> <td>Treated water recycled for gardening</td> <td>73</td> <td>m<sup>3</sup>/day</td> </tr> <tr> <td>5.</td> <td>Sludge generation</td> <td>15</td> <td>kg/day</td> </tr> </tbody> </table>	Sr.	Details		Unit	1.	Total sewage generated	1,579	m <sup>3</sup> /day	2.	Total STP capacity	1,600	m <sup>3</sup> /day	3.	Treated water recycled for flushing	658	m <sup>3</sup> /day	4.	Treated water recycled for gardening	73	m <sup>3</sup> /day	5.	Sludge generation	15	kg/day
Sr.	Details		Unit																							
1.	Total sewage generated	1,579	m <sup>3</sup> /day																							
2.	Total STP capacity	1,600	m <sup>3</sup> /day																							
3.	Treated water recycled for flushing	658	m <sup>3</sup> /day																							
4.	Treated water recycled for gardening	73	m <sup>3</sup> /day																							
5.	Sludge generation	15	kg/day																							
2.5	Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)	No diversion was anticipated.																								
2.6	What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)	<p>Total sewage of about <b>1,579 m<sup>3</sup>/day</b> is generated from residential buildings. The table below indicates the quality of raw waste water before treatment.</p> <table border="1" data-bbox="735 792 1485 1077"> <thead> <tr> <th>Parameters</th> <th>Values</th> <th>Units</th> </tr> </thead> <tbody> <tr> <td>pH</td> <td>7-8</td> <td>mg/l</td> </tr> <tr> <td>BOD</td> <td>250 - 300</td> <td>mg/l</td> </tr> <tr> <td>COD</td> <td>450 - 600</td> <td>mg/l</td> </tr> <tr> <td>O &amp; G</td> <td>10-20</td> <td>mg/l</td> </tr> <tr> <td>TSS</td> <td>100-200</td> <td>mg/l</td> </tr> </tbody> </table> <p><b>Mitigation measures:</b> Generated sewage is treated in the Sewage Treatment plant of capacity <b>1,600 m<sup>3</sup>/day. (1 no 650 m<sup>3</sup>/day &amp; 1 no 950 m<sup>3</sup>/day)</b></p>	Parameters	Values	Units	pH	7-8	mg/l	BOD	250 - 300	mg/l	COD	450 - 600	mg/l	O & G	10-20	mg/l	TSS	100-200	mg/l						
Parameters	Values	Units																								
pH	7-8	mg/l																								
BOD	250 - 300	mg/l																								
COD	450 - 600	mg/l																								
O & G	10-20	mg/l																								
TSS	100-200	mg/l																								
2.7	Give details of the water requirements met from water harvesting? Furnish details of the facilities created.	Recharge pits have been provided for rainwater harvesting within project area.																								
2.8.	What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?	<p>There was no change in land use.</p> <p>The project has proper storm water drainage facility as per Storm Water Drain Remarks by concerned authority. No water logging issues have arisen due to this project.</p>																								
2.9	What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)	<p>Water supply during construction phase was from water tanker Water demand for the operational phase is met from Pune Municipal Corporation. Rainwater harvesting is practiced for groundwater recharge, which has a positive impact on the ground water table.</p>																								
2.10	What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)	<p>To prevent degradation and maintain the quality of water source, adequate control measures have been provided to check the surface run-off, as well as uncontrolled flow of water into any water body by following methods:</p> <ul style="list-style-type: none"> <li>• Avoid excavation during monsoon season.</li> <li>• Rainwater harvesting can serve as a solution to water problem in worst case scenario.</li> </ul> <p>Following methods can increase efficiency of rainwater harvesting and recharging groundwater:</p> <ul style="list-style-type: none"> <li>• Storm water line and RWH all along the periphery of plot to prevent surface runoff.</li> <li>• Reduce and filter surface runoff.</li> <li>• Use vegetated swales and depressions to reduce runoff.</li> </ul>																								

2.11	How is the storm water from within the site managed? (State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)	During rainy season, after the rainfall some part of the rainwater percolates into the ground and joins ground water table, a part is retained as soil moisture, some part is lost in evapotranspiration and the remaining part overflows as storm water runoff. The quantity of runoff reaching the sewers or drains is considerable as compared with sanitary sewage The project has proper storm water drainage facility as per Storm Water Drain Remarks by concerned authority. No problem of water logging due to this project will arise.
2.12	Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)	No, the deployment of construction labourers did not led to any unsanitary condition. The construction labourers had been provided with temporary shelter sheds within the project premises. Labour camp was provided with drinking water and sanitary facilities. Housekeeping was done in labour camp on regular basis.
2.13	What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)	The Sewage Treatment Plant (STP) is designed to treat the raw waste water generated from project STP details are attached as <b>Annexure VI</b>
2.14	Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.	Not applicable

### 3. VEGETATION

3.1	Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)	There was no sensitive ecosystem present at site that was disturbed by the project, as existing land use in surrounding area is Residential
3.2	Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)	No. There is very scanty vegetation of trees, grasses and shrubs along with very common fauna prevalent elsewhere in the area.
3.3	What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc. along with a layout plan to an appropriate scale)	<b>Green belt</b> areas has been provided for the project. The green belt is developed for control of pollution and aesthetic view of the project.

### 4. FAUNA

4.1	Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.	No. The site and its surroundings do not support any habitat for any group of wild animals
4.2	Any direct or indirect impacts on the avifauna of the area? Provide details.	No. There was no direct or indirect impact on the avifauna of the area.
4.3	Prescribe measures such as corridors, fish ladders etc. to mitigate adverse impacts on fauna	Since the project had not any adverse impact on fauna hence mitigation measure not relevant

### 5. AIR ENVIRONMENT

5.1	Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)	The Project might result in negligible increase in the atmospheric concentrations of gases due to D.G. operations (backup power only) and the increased traffic. The project activity did not result in the formation of any heat islands, as it does not involve any significant change in the land use pattern or the concreting of areas.
-----	--	--

5.2	What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.	Diesel generator sets operated for back-up power supply are identified as the only major sources of gaseous and particulate emission. Impact of vehicular is not significant. SO <sub>2</sub> , SPM, NO <sub>x</sub> and CO emissions are expected due to fuel combustion in generator sets.																				
5.3	Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.	<table border="1"> <thead> <tr> <th>Sr.</th> <th>Details</th> <th></th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Cycle</td> <td>7,076</td> <td>No.</td> </tr> <tr> <td>2.</td> <td>Two-Wheeler</td> <td>7,076</td> <td>No.</td> </tr> <tr> <td>3.</td> <td>Four-Wheeler</td> <td>328</td> <td>No.</td> </tr> <tr> <td>4.</td> <td>Total Parking area</td> <td>17,988</td> <td>m<sup>2</sup></td> </tr> </tbody> </table>	Sr.	Details		Unit	1.	Cycle	7,076	No.	2.	Two-Wheeler	7,076	No.	3.	Four-Wheeler	328	No.	4.	Total Parking area	17,988	m <sup>2</sup>
Sr.	Details		Unit																			
1.	Cycle	7,076	No.																			
2.	Two-Wheeler	7,076	No.																			
3.	Four-Wheeler	328	No.																			
4.	Total Parking area	17,988	m <sup>2</sup>																			
5.4	Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.	Internal roads, footpaths/ pedestrian pathways are within the residential project premises.																				
5.5	Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.	Considering the addition of vehicles due to the project with the existing roads and vehicles plying on them, there has been marginal increase in the noise levels but does not result in an impact.																				
5.6	What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.	DG set will be used only in case of power failure. The DG Sets are as per the guidelines laid down for specific noise emission standards. Measures shall be taken for reduction of noise by using acoustic enclosures.																				

## 6. AESTHETICS

6.1	Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?	The land use of the site is mainly residential. The project did not result in obstruction of view, scenic amenity or landscape. However, the buildings are developed in such a way that the organised open areas and landscaped areas are at the centre so that all can enjoy the green areas.
6.2	Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?	Internal roads, footpaths/ pedestrian pathway was developed within the special township project.
6.3	Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.	The project had been designed as per the Regional Planning DCR PMRDA
6.4	Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.	No anthropological or archaeological sites or artefacts are found near the site area.

## 7. SOCIO-ECONOMIC ASPECTS

7.1	Will the proposal result in any changes to the demographic structure of local population? Provide the details.	No. Majority of the labour recruited were from local area and only minimal skilled workers were from outside, which was anticipated to be very small and did not alter the existing demographic profile of the area.
7.2	Give details of the existing social infrastructure around the proposed project.	The Project comes in Residential area and has all basic infrastructural facilities as schools, medical establishments, shops, etc.
7.3	Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safe guards proposed?	No. The Project had positive impact on local communities. Employment opportunities for skilled and unskilled workers were provided.

## 8. BUILDING MATERIALS

8.1	May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)	The buildings have Sewage Treatment Plant, Rainwater harvesting systems, Solar hot water system, Solar lighting in common areas and RG.
8.2	Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?	Adequate mitigation measures were adopted. Construction equipment with idling control technologies were used. Regular maintenance of the equipment's was carried out. The construction activities were carried out during the daytime only. The workers exposed to high noise generating were provided with earplugs & earmuffs..
8.3	Are recycled materials used in roads and structures? State the extent of savings achieved?	Fly ash cement concrete was used. Typically, 20-25 % of fly ash was substituted in cement.
8.4	Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.	The bio-degradable and non-bio degradable waste is segregated at source of waste generation. Total solid waste generation: <b>4,387 kg/day</b>

Sr.	Details		Unit
	<b>Total solid waste</b>	<b>4,387</b>	kg/day
1.	Bio-degradable waste	2,632	kg/day
2.	Non-Biodegradable waste + Inert waste	1,755	kg/day
3.	STP sludge	15	Kg/day

## 9. ENERGY CONSERVATION

9.1	Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?	Source of power supply: <b>MSEDCL</b> DG Set is provided as emergency backup.
9.2	What type of, and capacity of, power back-up to you plan to provide?	DG Set is provided as emergency backup for lighting in common areas, lifts and fire pump etc. Transformer: 9 nos. X 630 KVA & 1no 500 kVA (Oil type Transformer) DG Set: 1nos. X 500 KVA & 1 no x 125 kVA
9.3	What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?	Single glazed glass provided for residential project.
9.4	What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.	The building structure are designed in such a way that solar water heating can be utilised maximum for day time.
9.5	Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.	We have provided solar water heating system.

Sr.	Details		Unit
1.	During Construction Phase	50	kVA
2.	During Operation Phase		
	i) Connected load	4,973	kW
	ii) Demand load	6,604	kW

9.6	Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been affected?	Yes. Shading hds been effectively used to reduce the cooling loads.		
9.7	Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.	Yes, rooms are so dimensioned that effective air conditioning can be carried out. Public areas were cooled by natural ventilation. The design of the building is such that maximum use of natural ventilation can be achieved. The walls, roofs and openings were so designed that influx of heat is minimum.		
9.8.	What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?	Heat emission from the project can be from the following sources: Heat absorbed from the concrete structures, heat generated from equipments/ appliances, and due to increased population in the project. However the heat generated was not be significant and dissipated in the lush greens and open areas provided within. Hence it concluded that the heat island effect has not be a concern for the project.		
9.9.	What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.	U value in Watts/m <sup>2</sup> Kelvin		
		Roof	0.409	Watts/m <sup>2</sup> Kelvin
		Wall	0.352	Watts/m <sup>2</sup> Kelvin
9.10	What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.	The firefighting system compromise of hydrant system and portable extinguishers. External yard hydrants are installed around all buildings in the complex in galvanized steel fire hose cabinet (weather proof). All external yard hydrants are at one-meter height from finished ground level as per National Building Code. External fire hydrants are located such that no portion of any building is more than 40 m from a hydrant, and the external hydrants are not vulnerable to mechanical or vehicular damage.		
9.11	If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.	We have used glass for windows only. We have provided single clear glass.		
9.12	What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.	The following measures adopted to mitigate the effects of infiltration: <ul style="list-style-type: none"> <li>Aluminium windows with rubber gasket, so that the windows are sealed, provided.</li> <li>Maximum day light and ventilation.</li> </ul>		
9.13	To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.	Non-conventional energy system is provided. We have provided solar water heating system.		

## 10. Environment Management Plan

<p>The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.</p>	Enclosed as <b>Annexure VII</b>
---	---------------------------------

## Annexure II

### Area Statement

Sr.	Details	Sector Area - R 22-28	Sector Area - R 29	Total Sector area	Unit
1.	Total Sector area	79,109	38,123	1,17,232	m <sup>2</sup>
2.	FSI area	75,212	68,031	1,43,242	m <sup>2</sup>
3.	Non FSI area	17,289	15,348	32,637	m <sup>2</sup>
4.	Total construction area	92,501	83,378	1,75,879	m <sup>2</sup>

### Building configuration

Sr.	Building Name	Number of floors	Total No of Flats (no.)	Population
	<b>Sector I</b>			
1	A1	P+G+7	64	320
2	A2	P+G+7	96	480
3	A3	P+G+7	112	560
4	A4	P+G+7	112	560
5	A5	P+G+7	112	560
6	A6	P+G+7	112	560
7	A7	P+G+7	176	704
8	A8	P+G+7	176	704
9	A9	P+G+7	160	640
10	A10	P+G+7	160	640
11	A11	P+G+7	112	560
12	A12	P+G+7	96	480
13	A13	P+G+7	80	480
	<b>Total</b>		<b>1568</b>	<b>7248</b>
	Club house	G		
	<b>Sector II</b>			
14	A14	P+G+8	72	360
15	A15	P+G+8	72	360
16	B1	P+G+7	176	704
17	B2	P+G+7	176	704
18	B3	P+G+7	64	320
19	B6	P+G+7	64	320
20	B7	P+G+7	80	480
21	B8	P+G+7	176	704
22	C2	P+G+7	64	320
23	C3	P+G+7	176	704
24	C4	P+G+7	80	480

25	C5	P+G+7	80	480
26	C6	P+G+7	80	480
27	C7	P+G+7	64	320
28	D1	P+G+7	64	320
29	D6	P+G+7	64	320
	<b>Total</b>		<b>1552</b>	<b>7376</b>

**Annexure - I**  
**Environment Clearance**

1709

By Speed Post

No. 21-153/2006-IA -III  
Government of India  
Ministry of Environment and Forests  
(I.A. Division)

Paryavaran Bhawan,  
CGO Complex, Lodhi Road  
New Delhi 110003  
Dated: December 27, 2006

To

Mr. Rahul R. Nahar  
M/s Eiffel Infocity Pvt. Ltd.  
125/6/7, Patil Plaza,  
First Floor, Near Mitra Mandal Chowk,  
Pune-411009

**Subject: Environmental Clearance for construction of proposed township "Silicon City" at Vill.- Dattawadi, Tal. -Mulshi, Distt.- Pune, Maharashtra.**

Sir,

I am directed to refer to your application seeking prior environmental clearance for the above project under the EIA Notification 1994 as amended on July 7, 2004. The above proposal has been appraised as per prescribed procedure on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP, Public Hearing proceedings and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee (EAC) constituted by the competent authority in its meeting held on 13-14 October, 2006.

2. The project proponent is proposing for development of township "Silicon City" at Vill.- Dattawadi, Tal. -Mulshi, Distt.- Pune, Maharashtra. The project involves development of township on a total plot area of 97.28 Ha. The township will have 1000 plots which will be sold to individuals for construction of bungalows. Total area for construction as per approved plan is 48.64 Ha. Total water requirement will be 50 cu. m. /day and total wastewater generated will be appx. 38 cu. m./ day. A common sewage treatment plant will be provided to treat sewage. The solid waste generation will be 1.0mt/d. The solid waste management will be entrusted to a private operator. However, composting of biodegradable component will be encouraged.

3. The EIA report submitted along with the application predicts that the impact of the project on the air quality will be negligible. There will be slightly adverse impact on air quality and soil quality during construction phase. There will be no negative impact on water quality of the receiving water body during construction as well as operation phase. There will be positive impact on land use pattern due to landscaping and greenbelt development. Plantation of

trees and development of recreational area, surrounding area will have positive impact on overall land use.

4. The EAC after due consideration of the relevant documents submitted by the project proponent, responses to the public concerns expressed during the public hearing and additional clarifications furnished in response to its observations have recommended the grant of environmental clearance for the project mentioned above subject to compliance with the EMP and other stipulated conditions. Accordingly, the Ministry hereby accords necessary environmental clearance for the project subject to the strict compliance with the specific and general conditions mentioned below:

#### PART A- SPECIFIC CONDITIONS

##### I. Construction Phase

i. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

ii. Soil and ground water samples will be tested to ascertain that there is no threat to groundwater quality by leaching of heavy metals and other toxic contaminants.

iii. A First Aid Room will be provided at the project site both during construction and operation of the project.

iv. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

v. Disposal of muck including excavated material during construction phase should not create any adverse effects on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people.

vi. Diesel power generating sets used during construction phase should be of "enclosed type" to prevent noise and should conform to rules made under Environment (Protection) Act 1986, prescribed for air and noise emission standards.

vii. Ambient noise levels should conform to residential standards both during day and night when measured at boundary wall of the premises. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.

viii. Vehicles hired for bringing construction material at site should be in good condition and should have valid "pollution under check"(PUC) certificate and to conform to applicable air and noise emission standards.

ix Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

x Any hazardous waste generated during construction phase should be disposed of as per applicable Rules & norms with necessary approvals of the Maharashtra State Pollution Control Board

xi Regular supervision of the above and other measures for monitoring should be in place all through the construction phase so as to avoid disturbance to the surroundings.

## II. Operation Phase

The environmental clearance recommended to the project is subject to the specific conditions as follows:

i. Necessary permission of competent authority shall be taken to store diesel in the premises for operation of DG set.

ii. Diesel power generating sets proposed as source of back up power for lifts and common area illumination should be of "enclosed type" and conform to rules made under Environment (Protection) Act 1986, prescribed for air and noise emission standards as per CPCB guidelines. Exhausts should be discharged by stack, raised to 4 meters above the rooftop.

iii. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

iv. Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards.

v. Weep holes in the compound walls shall be provided to ensure natural drainage of rainwater in the catchment area.

vi. The sewage treatment plants should be certified by an independent expert for efficiency as well as adequacy and should submit a report in this regard to the Ministry before the project is commissioned for operation. The wastewater should be treated to tertiary level and after treatment reused for flushing of toilets and gardening. Discharge of treated sewage, if any, shall conform to the norms & standards prescribed by Maharashtra State Pollution Control Board.

vii. Oil & Grease trap shall be provided to remove oil and grease from the surface run off and suspended matter shall be removed in a settling tank before its utilization for rainwater harvesting.

viii. The solid waste generated should be properly collected & segregated. Wet garbage should be composted and dry/inert solid waste should be disposed of for land filling.

ix Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Maharashtra State Pollution Control Board.

x The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.

xi Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.

xii. The ground water levels and its quality should be monitored regularly.

xiii. A Report on the energy conservation measures should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the Ministry in three months time.

xiv. The values of R & U for the building envelope should meet the requirements of the hot & humid climatic location. Details of the building envelope should be worked out and furnished in three months time.

#### **PART - B. GENERAL CONDITIONS**

i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.

ii) Provision should be made for the supply of kerosene or cooking gas and pressure cooker to the laborers during construction phase.

iii) All the laborers to be engaged for construction works should be screened for health and adequately treated before the issue of work permits.

iv) 6 monthly monitoring reports should be submitted to the Ministry and its Regional Office.

5. Officials from the Regional Office of MOEF, Bhopal who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bhopal.

6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

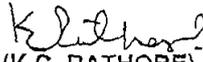
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department (if required), CRZ Regulations etc. shall be obtained by project proponents from the competent authorities.

9. A copy of the environmental clearance letter would be marked to the local NGO(s), if any, from whom suggestion/representation were received at the time of public hearing.

10. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Maharashtra State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bhopal.

11. These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

12. The project authority will enter in to MOU with all buyers of the property, flats/shops etc. to ensure operation and maintenance of the assets handed over to the society formed by the residents/owners of the buildings.

  
(K.C. RATHORE)  
Additional Director (IA)  
[rathore27@yahoo.com](mailto:rathore27@yahoo.com)  
Tele: 24368526

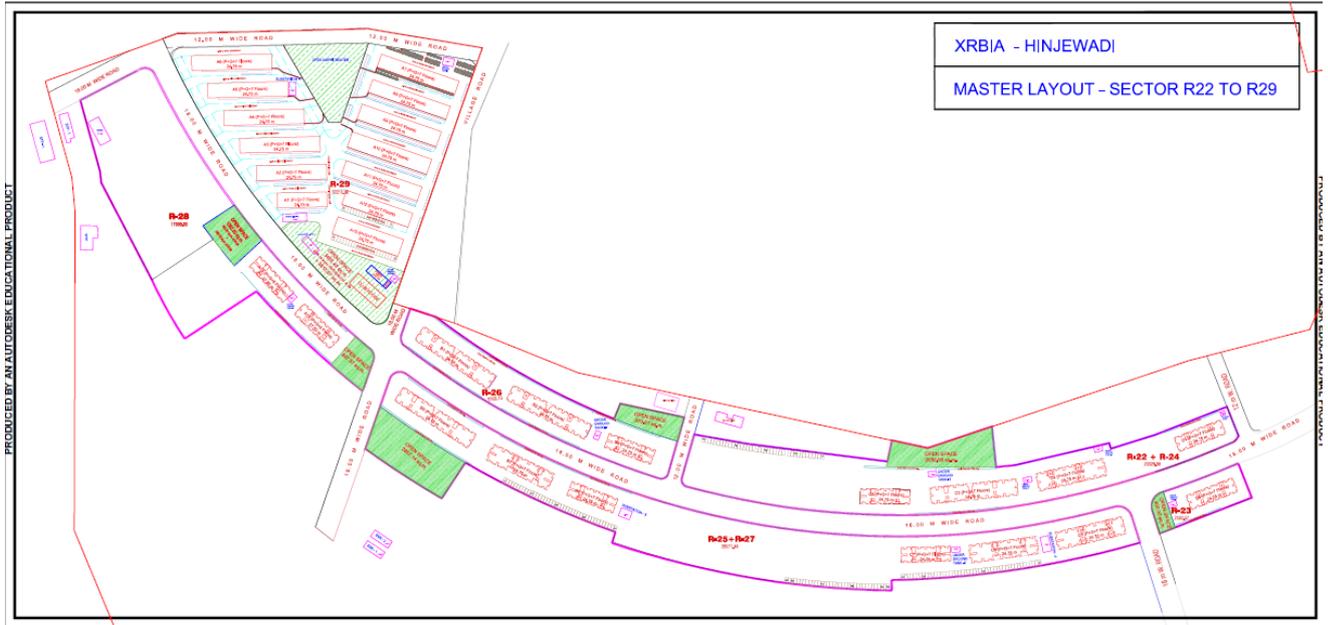
Copy to: -

1. The Secretary, Department of Environment, Government of Maharashtra, New Administrative Building, 15<sup>th</sup> Floor, Opp. Mantralaya, Mumbai.
2. The Member Secretary, Maharashtra State Pollution Control Board, Kalptaru Point, 3<sup>rd</sup> Floor, Near Sion Circle Opp. Cine Planet Cinema, Sion(E), Mumbai.
3. The CCF, Regional Office, Ministry of Environment & Forests, Bhopal.
4. IA - Division, MOEF, New Delhi - 110001.
5. Guard file.

(K. C. RATHORE)  
Additional Director (IA)

# Annexure III

## Master Plan



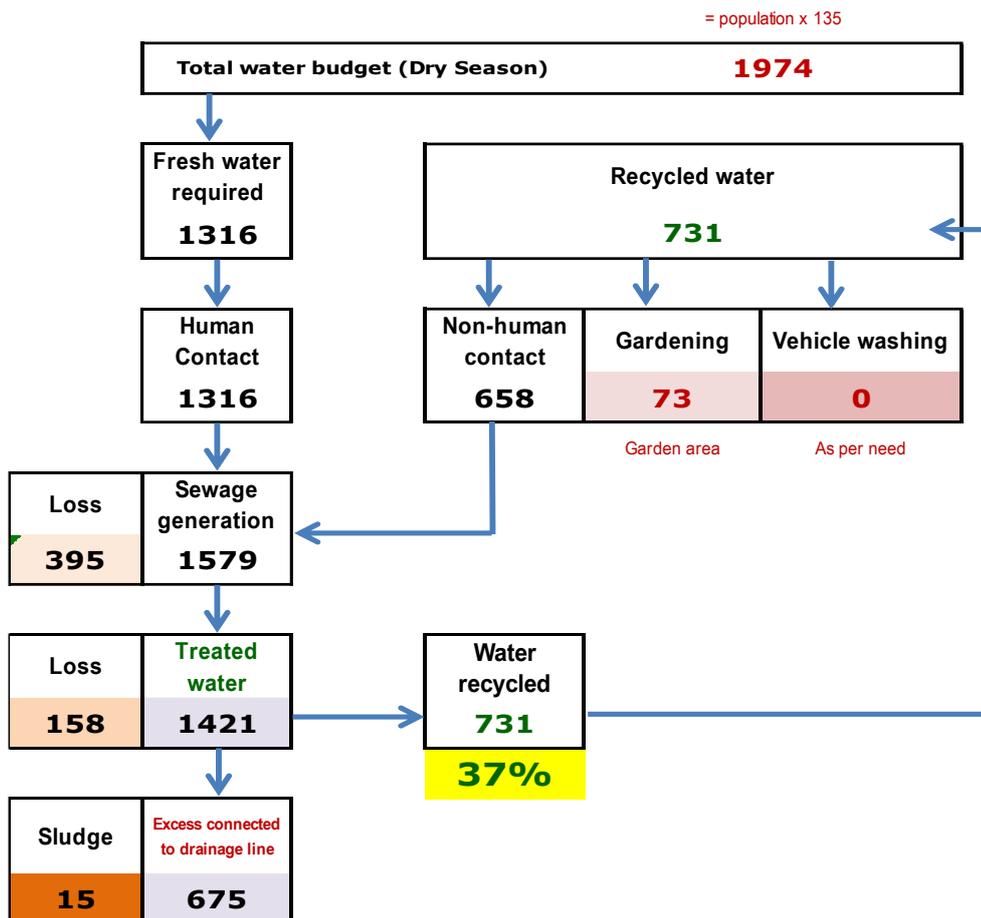
# Annexure IV

## Location Plan



## Annexure V

### Water utilization Statement



	Dry Season	Wet Season
Total water budget	<b>1,974</b>	1,974
Fresh water requirement	<b>1,316</b>	1,316
Human contact	<b>1,316</b>	1,316
Non-human contact	<b>658</b>	658
Gardening	<b>73</b>	15
Vehicle washing	<b>0</b>	0
Losses (total) & sludge	<b>568</b>	568
Sewage generation	<b>1,579</b>	1,579
Treated water	<b>1,421</b>	1,421
Water recycled	<b>731</b>	673
Excess connected to drainage line	<b>675</b>	733
% recycled	<b>37</b>	34

Rounded off to Integer values

## Annexure VI

### Sewage Treatment Plant

#### Calculation for STP Capacity:

Total Estimated population: 14,624 no.

Total water demand: 19,742 m<sup>3</sup>/day

Total sewage generation: 1,579 m<sup>3</sup>/day

STP Capacity: 1600 m<sup>3</sup>/day (2 no of STP provided having capacity 1 no 650 m<sup>3</sup>/day & 1 no 950 m<sup>3</sup>/day)

The expected characteristics of raw sewage and treated sewage are given below-

Sr.	Parameters	Raw Sewage	Treated Sewage
1	pH	6.5 - 7.5	7.0 - 8.5
2	Suspended Solids	100 - 200 mg/l	<10 mg/l
3	BOD (3 days 28°C)	280 - 350 mg/l	<20 mg/l
4	COD	500 - 600 mg/l	<30 mg/l
5	Oil & Grease	30 - 60 mg/l	-

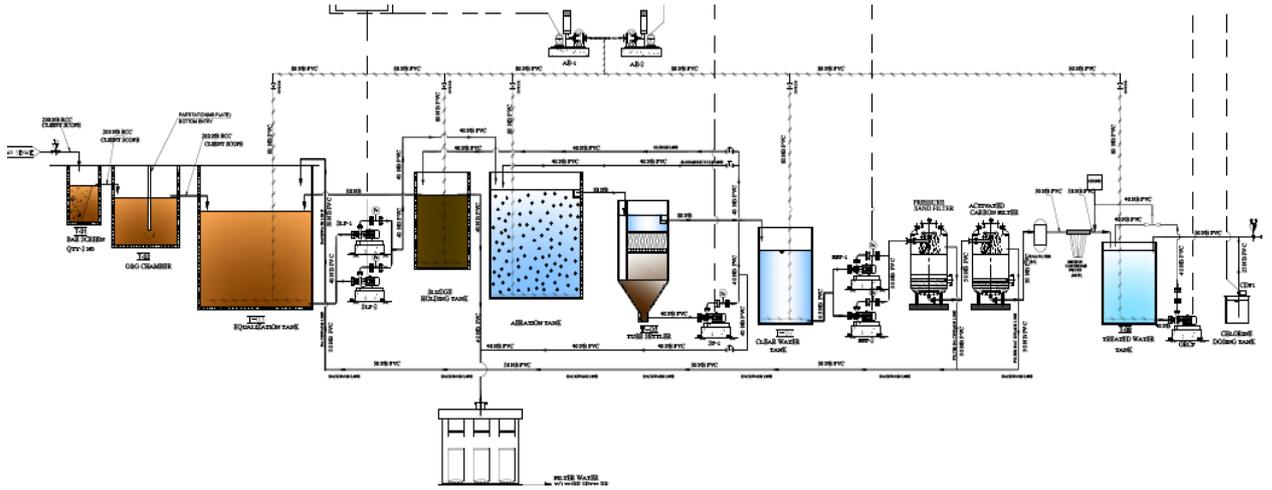
#### Expected Treatment:

- The Sewage from the building along with waste would be treated in sewerage treatment plant
- The sewerage treatment plant shall be designed to treat combined sewage (i.e. soil and wastewater). The treatment plant shall be compact type with minimum 2.4 m headroom above maximum water level (platform level) for maintenance. The process of treatment shall be divided into three parts
  - Primary Treatment
  - Secondary Treatment
  - Tertiary Treatment
- The treatment shall be extended aeration with Activated Sludge Process. The air shall be distributed through diffused aeration system single coarse bubble and fine pore diffusers. After the tertiary treatment, treated effluent is used for landscape irrigation & toilet flushing purpose.

#### Units and its function

Name of the Unit	Purpose
Bar Screen Chamber	For removing unwanted floating materials
Equalization Tank	To even out the flow variations, and continuous uniform mixing operations with coarse bubble.
Aeration Tank	Activated Sludge Process for developing the bacterial culture, which stabilizes the waste aerators.
Secondary clarifier/Plate settler	To separate out the solids from the treated sewage, and to separate clear supernatant water, Clarifloculator has been proposed with flash mixer to add coagulant to allow more settlement of fine particles.
Intermediate Tank	To collect the supernatant clear water from the settling tank for further treatment.
Filter Press	A Sludge holding tank has been provided with filter press for dewatering sludge. Sludge cakes shall be used as manure.
Pressure Sand Filter	To filter out minute suspended solids if any in the treated water.
Activated Carbon Filter	To remove color and Odor if any in the filtered water.
Final holding tank	To collect the final treated water from the outlet of Activated carbon filter for reuse

# STP Flow Sheet



## Annexure VII

### Environmental Management Plan during Construction Phase

Sr.	Environmental Components	Predicted Impacts	Probable source of Impact	Mitigation Measures	Remarks
<b>Construction phase</b>					
1.	Ambient Air Quality	Negative impact inside construction site premises. No negative impact outside site.	Dust emissions from excavation, air emissions from machinery and other construction activities at site.	Dust reduction measures such as road watering. Periodic maintenance of construction equipment. Use of good quality fuels. Use of Personal Protective Equipments	Impacts are temporary during construction phase. Impacts has been confined to short distances, as coarse particles will settle within the short distance from activities.
2.	Noise	Negative impact near noise generation sources inside premises. No significant impact on ambient noise levels in the surrounding area.	Noise generated from construction activities and operation of construction equipment and DG sets	Use of well-maintained equipment. Heavy construction activity limited to day- time hours only. Use of noise mufflers in and construction vehicle. Use of earplugs/muffs by construction staff.	Temporary impacts during construction phase. No blasting or other high noise activities envisaged.
3.	Water	No significant negative impact.	Surface runoff from project site. Oil/fuel and waste spills. Improper debris disposal. Discharge of sewage from labour camp.	Silt fences to reduce runoff Secondary containment and dykes in material storage areas. Sewage treatment in septic tanks.	Labour has employed to reduce size of labour camps. No perennial surface water resource adjacent to site. No excavation work is carried out.
4.	Land	Minor negative impact	Excavation, Construction debris, waste from labour camp.	Reutilization and recycling of construction debris. Waste from labour camps is collected and composted on site. Non compostable waste is transported to landfill site. Topsoil is conserved and used for landscaping in functional phase.	-
5.	Aesthetics	Minor negative impacts	Construction activities and Excavation	The impacts has been compensated by extensive tree plantation and gardening in the use phase.	Short term impact restricted only in the initial stages of construction.

## Environmental Management Plan during Functional Phase

Sr.	Environmental Components	Predicted Impacts	Probable Source of Impact	Mitigation Measures	Remarks
<b>Functional phase</b>					
1.	Ambient Air Quality	Minor Negative impact	Particulate and gaseous emissions from DG sets and vehicle movement	Use of low sulphur good fuel Periodic maintenance of DG sets. Use of CNG/LPG as a fuel encouraged.	200 kVA DG set used.
2.	Noise	Minor negative impact inside premises.	Noise from vehicle movement and operation of diesel generator sets during power failure.	Housing of DG sets in buildings with appropriate acoustics. Traffic management measures to reduce noise. Appropriate trees which act as noise barriers planted in the premises and along roadside.	--
3.	Water	No significant adverse impact	Oil/ fuel and waste spills in vehicle parking area. Discharge of sewage. Discharge of contaminated storm water	Sewage water is treated and recycled. Rainwater harvesting and recharge of groundwater aquifer is proposed. Good housekeeping and storm water management followed.	Recycled water is used for gardening flushing purpose.
4.	Land	No negative impact	Storage and disposal of solid wastes. Discharge of sewage. Fuel and material spills.	Treatment and reuse of sewage water. Integrated waste management and spill control plan. Dry garbage is sent for recycling and wet garbage is composted.	Segregation of dry and wet garbage is done before disposal.
5.	Biological	Overall Positive impact	Habitat disturbance	Green spaces inside the premises help to compensate the earlier effect from vegetation. Landscaping and extensive plantation in the premises.	Landscaping help in reducing any adverse impacts on air and noise quality.
6.	Socio-economic	Overall positive impact	Increased job opportunity in household maintenance and ancillary services.	--	Positive and long-term impact
7.	Traffic Pattern	No significant Impact	The complex is likely to add moderately to the traffic flow considered during peak hour.	Traffic Management practises is employed. Adequate parking space provided in the premises.	

15. PP to ensure that RG required is as per the norms and should be on Mother Earth. PP to submit the details of plantation.
16. PP to submit Carbon footprint analysis with mitigation measures.
17. PP to carry out noise modelling and with mitigation measures proposed.
18. PP to also refer standard ToR published by MoEF vide order dated 10/04/15 in addition to above

**Decision-**

**After deliberations, committee decided to recommend the TOR for the said project with above points.**

\*\*\*\*\*

22.	P-22	SIA/MH/MIS/72260/2022	Application for Environment Clearance of Residential project "Riverfront" (formerly known as Megacity) on plot bearing Gut No. 1(p), 3(p) at Village Bebadohal, Taluka Maval, District Pune by Xrbia North Hinjewadi Developers Pvt. Ltd.(hereafter called as Project Proponent (PP) – Applicant)t
-----	------	-----------------------	--

Representative of PP Mr. Veer Bharti was present during the meeting along with environmental consultant M/s. Mahabal Enviro Engineers Pvt. Ltd. It is noted that, the PP has submitted the application for prior Environmental clearance for total plot area of 26,415 m<sup>2</sup>, FSI area of 27,933 m<sup>2</sup>, Non FSI area of 18,492 m<sup>2</sup> and total BUA of 46,425 m<sup>2</sup>.

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/MIS/72260/2022	
2	Name of Project	Residential project "Riverfront" (formerly known as Megacity) on plot bearing Gut No. 1(p), 3(p) at Village Bebadohal, Taluka Maval, District Pune by Xrbia North Hinjewadi Developers Pvt. Ltd.	
3	Project Category	8(b) Townships and Area Development Project	
4	Type of Institution	Private	
5	Project Proponent	Name	Mr. Veer Bharti KoulsAuthorized Person
		Address	First Floor, Mantri House, 929, Fergusson College Rd, near Dnyaneshwar Paduka Chowk, Pune, Maharashtra 411004
		Tel	02066858659

		Mobile	9960400259
		Email ID	veerkouls@xrbia.com
6	Consultant	Name	Mahabal Enviro Engineers Pvt. Ltd.
		Address	Plot F-7, Road 21, MIDC Wagle Estate, Thane West - 400604
		Tel	022 25823154
		Mobile	98211 27972
		Email ID	mahabal.thane@gmail.com
		Accreditation no.	QCI/NABET/ENV/ACO/21/1967
7	Applied for	Expansion in Environmental Clearance (Violationproject)	
8	Details of previous EC	Govt. of Maharashtra vide Letter No. SEAC-III-2013/CR-244/TC-3 on 31.03.2015	
9	Location of project	Gat No. 1(p), 3(p) of village Bebadohal, Taluka Maval, District Pune	
10	Latitude and Longitude	18 <sup>0</sup> 41'38.40"N 73 <sup>0</sup> 38'52.83"E	
11	Total Plot area (m <sup>2</sup> )	26,415	
12	Deductions (m <sup>2</sup> )	3,962	
13	Net Plot Area (m <sup>2</sup> )	22,453	
14	Proposed FSI Area (m <sup>2</sup> )	27,933	
15	Proposed Non FSI Area (m <sup>2</sup> )	18,492	
16	Proposed Total BUA area (m <sup>2</sup> )	46,425	
17	TBUA (m <sup>2</sup> ) approved by Planning Authority till date	45,757.20	
18	Ground coverage (m <sup>2</sup> ) & %	5007 m <sup>2</sup> i.e.19%	
19	Total Project Cost (Rs.)	60 crore	
20	CER as per MoEF&CCcircular dated 01/05/2018	NA	
21	Details of		

	Building Configuration	Building Name	Configuration	Flats (no.)	Height (m)
		A1 (earlier B7)	Po+8 floors	96	26.55
	A2	Po +11 floors	132	35.40	
	B1	Po +7 floors	56	23.65	
	B2	Po +7 floors	56	23.65	
	B3	Po +7 floors	56	23.65	
	B4	Po +8 floors	64	26.55	
	B5	Po +8 floors	64	26.55	
	B6	Po +9 floors	72	29.50	
	C1	Po +9 floors	71	29.50	
	C2	Po +9 floors	72	29.50	
	Club house	Ground			4.2
	<b>Total</b>			<b>739</b>	
22	Total number of tenements	739 nos.			
23	<b>Water Budget</b>				
		<b>Dry Season</b>	<b>Wet Season</b>		
	Fresh water (in m <sup>3</sup> /day)	325	325		
	Recycled water (Flushing)	162	162		
	Recycled water (Gardening)	20	10		
	Total water requirement	487	487		
24	<b>Water Storage Capacity for Firefighting/ UGT (m<sup>3</sup>)</b>				
	Firefighting (Underground water tank)	150 m <sup>3</sup> /day	150 m <sup>3</sup> /day		
	Firefighting (Overhead water tank)	10 m <sup>3</sup> /day	10 m <sup>3</sup> /day		
	Excess treated water	168 m <sup>3</sup> /day	183 m <sup>3</sup> /day		
25	<b>Source of water</b>				
26	<b>Rain Water Harvesting (RWH)</b>				
	i) Size and no of RWH tank(s) and Quantity	No RWH tank			
	ii) Quantity of recharge pits proposed	15 Nos.			

27	<b>Sewage and waste water Demand</b>		
	i) Sewage generation in KLD	390 m <sup>3</sup> /day	
	ii) STP technology	MBBR STP technology	
	iii) No. and Capacity of STP	380 m <sup>3</sup> /day	
28	<b>Solid Waste Generated in the Pre-Construction &amp; Construction phase:</b>		
	i) Dry waste	No waste generates from the project	
	ii) Wet waste	No waste generates from the project	
	iii) Construction Waste generation	No waste generates from the project	
29	<b>Solid Waste generation in operation Phase:</b>		
	<b>Type</b>	<b>Quantity</b>	<b>Treatment / disposal</b>
	i) Dry waste	650 kg/day	Handed over to Local Body
	ii) Wet waste	975 kg/day	Treated in OWC
	iii) Hazardous waste	NA	NA
	iv) Biomedical waste (If applicable)	Negligible	Negligible
	v) E Waste	Negligible	Negligible
	vi) STP Sludge (dry)	4 kg/day	Dried sludge is used as manure
30	<b>Green Belt Development</b>		
	Req .RG area (m <sup>2</sup> )	2641.50	
	Provided RG area	2663.91	
	Additional garden / paved area	3336.09	
	Existing trees on plot	357 No.	
	Number of trees to be planted	NA	
	No of trees to be cut	NA	
	Number of trees to be transplanted	NA	
31	<b>Power requirement</b>		
	1. Source of powersupply	MSEDCL	
	2. During Construction Phase: (Demand	50 kVA	

	Load)			
	3. During Operation phase (Connected Load)	2,337 kW		
	4. During Operationphase (Demand Load)	1,795 kW		
	5. Transformer	3 no. X 600 kVA		
	6. DG set	1 no. X 200 kVA		
	7. Fuel Used	Diesel		
32	<b>Detail Energy saving</b>			
	<b>Sr.</b>	<b>Energy Conservation Measures</b>	<b>Quantity</b>	
	1.	Overall energy saving	20%	
33	<b>Environmental Management plan budget during Construction phase</b>			
	<b>Sr.</b>	<b>Type</b>	<b>Details</b>	<b>Cost (Rs. In Lacs)</b>
	1	Air Environment	NA	NA
	2	Site Sanitation& Safety	NA	NA
	3	Environmental Monitoring	NA	NA
	4	Disinfection	NA	NA
	5	Health Check up	NA	NA
		<b>Total</b>	NA	NA
34	<b>Environmental Management plan budget during Operation phase</b>			
	<b>Sr. No</b>	<b>Component</b>	<b>Details</b>	<b>Capital cost Rs. In Lacs</b>
				<b>Operational and maintenance cost (Rs. In Lacs/yr)</b>
	1	Storm Water	Storm Water Drainage is provided	35
	2	Sewage Treatment plant	Sewage Treatment Plant	35
				5.2
				8.7

		of 380 m <sup>3</sup> /day		
	3	Rain Water Harvesting		4 0.4
	4	Swimming pool		0 0
	5	Solid waste		15 1.5
	6	Green belt development		
	7	Energy saving		20.6 0.6
	8	Environmental Monitoring		0 3
	10	Water Treatment Plant		25 6.2
		<b>Total</b>		<b>134.6 25.6</b>
35.	<b>Parking</b>			
36	Details of Court cases / litigations w.r.t. the project and project location if any.		yes	

**Deliberations:-**

PP informed that earlier Environmental clearance was obtained on 31.03.2015 for total construction area of 42,671 m<sup>2</sup>. The actual construction done on-site has a different building configuration, than mentioned in EC (the configuration has been changed in the vertical direction). The excess area constructed over and above sanctioned in EC is 3,755 m<sup>2</sup>. The total covered built-up area constructed to the date is 46,425 m<sup>2</sup>, vis-à-vis area approved in the EC of 42,671 Sq.m. PP accepted that Violation has been done out by PP. Since there was no provision of regularisation of violation cases the application was not submitted. However MoEFCC came out with office memorandum dated 28.01.2022 mentioning the procedure to be followed in case of violation already done. Accordingly PP applied for Terms of Reference for the changes/

Secretary, SEAC-3

Chairman, SEAC-3

addition / variation in total covered built-up construction area, on 16.02.2022. The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(b) B1.

The office memorandum dated 28.01.2022 mentions SOP in clause no 10 and sub clause no (i) mentions that “ *without prejudice to any other consequences, action to be initiated under section 15 read with section 19 of the Environment (Protection) Act, 1986 against all Violations.*”

It is not clear that who will initiate the action under section 15 read with section 19 of Environment (Protection) act 1986. In violation cases the committee feels that proper procedure shall be laid down based on the of OM issued by MoEFCC. However Step 3 mentions about appraisal under EIA notification, 2006, the sub clause B (i) mentions about procedure of TOR to be issued in Violation cases.

#### **Decision-**

**Considering above the application is submitted for further guidance in violation cases**

\*\*\*\*\*

23.	P-23	SIA/MH/MIS/72296/2022	Residential project – “Xrbia Hinjewadi Special Township” - Sector R 22 to R28 and Sector R 29 at S. Nos. 38/2 and others, Village Nere - Dattawadi, Taluka - Mulshi, District – Pune M/s. Xrbia Hinjewadi Developers Private Limited. (hereafter called as Project Proponent (PP) as Developers – Applicant).
-----	------	-----------------------	---

Representative of PP Mr. Veer Bharti Kouls was present during the meeting along with environmental consultant M/s. Mahabal Enviro Engineers Pvt. Ltd.

It is noted that, the PP has submitted the application for prior Environmental clearance for total plot area of 1,17,232 m<sup>2</sup>, FSI area of 1,43,242 m<sup>2</sup>, Non FSI area of 32,637 m<sup>2</sup> and total BUA of 1,75,879 m<sup>2</sup>.

**Secretary, SEAC-3**

**Chairman, SEAC-3**

Brief information of the proposal is as below:

1.	Proposal No.	SIA/MH/MIS/72296/2022	
2.	Name of Project	Residential project – “Xrbia Hinjewadi Special Township” - Sector R 22 to R28 and Sector R 29 at S. Nos. 38/2 and others, Village Nere - Dattawadi, Taluka - Mulshi, District – Pune by Xrbia Hinjewadi Developers Private Limited	
3.	Project Category	8(b) B1	
4.	Type of institution	Private	
5.	Project Proponent	Name	Mr. Veer Bharti Kouls Authorized Person
		Address	First Floor, Mantri House, 929, Fergusson College Rd, near Dnyaneshwar Paduka Chowk, Pune- 411004, Maharashtra
		Tel	02066858659
		Mobile	99604 00259
		Email ID	veerkouls@xrbia.com
6.	Consultant	Name	Mahabal Enviro Engineers Pvt. Ltd.
		Address	Plot F-7, Road 21, MIDC Wagle Estate, Thane West - 400604
		Tel	022 25823154
		Mobile	98211 27972
		Email ID	mahabal.thane@gmail.com
		Accreditation no.	QCI/NABET/ENV/ACO/21/1967
7.	Applied for	Environmental Clearance (Violation)	
8.	Details of previous EC	EC letter vide File no. 21-153/2008-IA-III dated 27.12.2006 granted by Government of India, MoEF	
9.	Location of the project	Sector R 22 to R28 and Sector R 29 at S. Nos. 38/2 and others, Village Nere - Dattawadi, Taluka - Mulshi, District – Pune	
10.	Latitude and Longitude	18°60'38.58" N 73°69'01.53" E	
11.	Total Plot Area (m <sup>2</sup> )	Sector Area – R 22-28: 79,109 m <sup>2</sup> Sector Area – R 29: 38,123 m <sup>2</sup> Total Plot Area: (R-29, R22-28): 1,17,232 m <sup>2</sup>	
12.	Deductions (m <sup>2</sup> )	Nil	

13.	Net plot area (m <sup>2</sup> )	Sector Area – R 22-28: 79,109 m <sup>2</sup> Sector Area – R 29: 38,123 m <sup>2</sup> Total Plot Area: (R-29, R22-28): 1,17,232 m <sup>2</sup>				
14.	Proposed FSI area (m <sup>2</sup> )	FSI area – Sector R 22-28: 75,212 m <sup>2</sup> FSI area – Sector R 29: 68,031 m <sup>2</sup> Total FSI area: 1,43,242 m <sup>2</sup>				
15.	Proposed Non FSI area (m <sup>2</sup> )	Non FSI area – Sector R 22-28: 17,289 m <sup>2</sup> Non FSI area – Sector R 29: 15,348 m <sup>2</sup> Total Non FSI area: 32,637 m <sup>2</sup>				
16.	Proposed TBUA (m <sup>2</sup> )	Total BUA area – Sector R 22-28: 92,501 m <sup>2</sup> Total BUA area – Sector R 29: 83,378 m <sup>2</sup> Total BUA area – Sector (R-29, R22-28): 1,75,879 m <sup>2</sup>				
17.	Total Built up area (m <sup>2</sup> ) approved by Planning Authority till date	Total BUA area – Sector R 22-28: 92,501 m <sup>2</sup> Total BUA area – Sector R 29: 83,378 m <sup>2</sup> Total BUA area – Sector (R-29, R22-28): 1,75,879 m <sup>2</sup>				
18.	Ground coverage (m <sup>2</sup> ) & %	17,987.63				
19.	Total Project Cost (Rs.)	Rs.347 Crore				
20.	CER as per MoEF&CC circular dated 01/05/2018	-				
21.	Details of Building Configuration:					
	<b>Sr.</b>	<b>Building Name</b>	<b>Configuration</b>	<b>Total No of Flats (no.)</b>	<b>Population</b>	<b>Height (m)</b>
		<b>Sector R-29</b>				
	1	A1	P+G+7	64	320	24.75
	2	A2	P+G+7	96	480	24.75
	3	A3	P+G+7	112	560	24.75
	4	A4	P+G+7	112	560	24.75
	5	A5	P+G+7	112	560	24.75
	6	A6	P+G+7	112	560	24.75
	7	A7	P+G+7	176	704	24.75
	8	A8	P+G+7	176	704	24.75
	9	A9	P+G+7	160	640	24.75
	10	A10	P+G+7	160	640	24.75
	11	A11	P+G+7	112	560	24.75
	12	A12	P+G+7	96	480	24.75

	13	A13	P+G+7	80	480	24.75																								
		<b>Total</b>		<b>1,568</b>	<b>7,248</b>																									
		<b>Club house</b>	G+1			<b>8.70</b>																								
		<b>Sector R-22-28</b>																												
	14	A14	P+G+8	72	360	27.5																								
	15	A15	P+G+8	72	360	27.5																								
	16	B1	P+G+7	176	704	24.75																								
	17	B2	P+G+7	176	704	24.75																								
	18	B3	P+G+7	64	320	24.75																								
	19	B6	P+G+7	64	320	24.75																								
	20	B7	P+G+7	80	480	24.75																								
	21	B8	P+G+7	176	704	24.75																								
	22	C2	P+G+7	64	320	24.75																								
	23	C3	P+G+7	176	704	24.75																								
	24	C4	P+G+7	80	480	24.75																								
	25	C5	P+G+7	80	480	24.75																								
	26	C6	P+G+7	80	480	24.75																								
	27	C7	P+G+7	64	320	24.75																								
	28	D1	P+G+7	64	320	24.75																								
	29	D6	P+G+7	64	320	24.75																								
		<b>Total</b>		<b>1,552</b>	<b>7,376</b>																									
22.		Total tenements		3,120 nos.																										
23.	Water Budget		<table border="1"> <thead> <tr> <th>Dry Season</th> <th>(in m<sup>3</sup>/day)</th> <th>Wet Season</th> <th>(in m<sup>3</sup>/day)</th> </tr> </thead> <tbody> <tr> <td>Fresh water</td> <td>1,316</td> <td>Fresh water</td> <td>1,316</td> </tr> <tr> <td>Recycled (Flushing)</td> <td>658</td> <td>Recycled (Flushing)</td> <td>658</td> </tr> <tr> <td>Recycled (Gardening)</td> <td>73</td> <td>Recycled (Gardening)</td> <td>15</td> </tr> <tr> <td>Total Water requirement</td> <td>1,974</td> <td>Total Water requirement</td> <td>1,974</td> </tr> <tr> <td>Waste water generation</td> <td>1,579</td> <td>Waste water generation</td> <td>1,579</td> </tr> </tbody> </table>				Dry Season	(in m <sup>3</sup> /day)	Wet Season	(in m <sup>3</sup> /day)	Fresh water	1,316	Fresh water	1,316	Recycled (Flushing)	658	Recycled (Flushing)	658	Recycled (Gardening)	73	Recycled (Gardening)	15	Total Water requirement	1,974	Total Water requirement	1,974	Waste water generation	1,579	Waste water generation	1,579
Dry Season			(in m <sup>3</sup> /day)	Wet Season	(in m <sup>3</sup> /day)																									
Fresh water			1,316	Fresh water	1,316																									
Recycled (Flushing)			658	Recycled (Flushing)	658																									
Recycled (Gardening)			73	Recycled (Gardening)	15																									
Total Water requirement			1,974	Total Water requirement	1,974																									
Waste water generation			1,579	Waste water generation	1,579																									

24.	Water Storage Capacity for Firefighting / UGT										
25.	Source of Water	Pune Municipal Corporation (PMC)									
26.	Rainwater Harvesting (RWH)	7 no. of Recharge pits Recharge pits size: 2m × 2m × 2m									
27.	Sewage and waste water	Sewage generation: 1,579 m <sup>3</sup> /day STP Capacity: 1,600 m <sup>3</sup> /day									
28.	Solid Waste Management during Construction Phase	Not applicable									
29.	Solid Waste Management during Operation Phase	<table border="1"> <thead> <tr> <th>Type</th> <th>Quantity (kg/day)</th> <th>Treatment / disposal</th> </tr> </thead> <tbody> <tr> <td>Dry waste</td> <td>1,754</td> <td>Handed over to Local Body</td> </tr> <tr> <td>Wet waste</td> <td>2,632</td> <td>Treated in OWC</td> </tr> </tbody> </table>	Type	Quantity (kg/day)	Treatment / disposal	Dry waste	1,754	Handed over to Local Body	Wet waste	2,632	Treated in OWC
Type	Quantity (kg/day)	Treatment / disposal									
Dry waste	1,754	Handed over to Local Body									
Wet waste	2,632	Treated in OWC									
30.	Green Belt (m <sup>2</sup> )	Total RG area (m <sup>2</sup> ) : 11,876 m <sup>2</sup>									
31.	Power requirement:	Source of Power Supply: MSEDCL									
32.	Details of Energy saving	-									
33.	Environmental Management plan budget during Construction phase	Not applicable									
34.	Environmental Management plan Budget during Operation phase	-									

35.	Parking	
36.	Details of Court cases / litigations w.r.t. the project and project location if any.	Yes

**Deliberations:-**

PP informed that “Xrbia Hinjewadi Special Township” (formerly known as Silicon City) is a residential project at Sector R 22 to R 28 and Sector R 29 located at S. No. 38/2 and others. The project has received an Environment Clearance from Government of India, on 27.12.2006 for the Plot area of 97.28 ha (9,72,800 m<sup>2</sup>) and Total Construction Area of 48.64 ha (4,86,400 m<sup>2</sup>) in the name of “Silicon city” by Eiffel Infocity Pvt. Ltd. Application for Environment Clearance was submitted to SEIAA through SEAC, Maharashtra on 02.12.2011. An agreement was done with Xrbia Hinjewadi Developers Private Limited for development of sectors R-22 to R-28 and Sector R-29 on 20.07.2012. A separate application for Environmental Clearance was submitted to SEIAA through SEAC, Maharashtra for development of sectors R-22 to R-28 and Sector R-29 on 12.06.2013. The total construction of around 17.5 ha (1,75,879 m<sup>2</sup>) was completed for residential sectors (R -22 to R-28 and R-29) in the year 2016-2017 against the 48.64 ha (4,86,400 m<sup>2</sup>). The part occupancy certificate was obtained on 07.11.2016 and 27.01.2017 and complete occupancy certificate was received on 01.02.2017. • The project was handed over to the society and registration was done on 11.09.2017. PP accepted the violation has applied for Terms of Reference and Environment Clearance (Fresh Case) for the changes/ addition/ variation in total covered builtup construction area that occurred and executed in the project under violation as per Office Memorandum (OM) for identification and handling of violation cases under EIA Notification 2006 a Standard Operating Procedure (SOP) on 07.07.2021 and Office Memorandum dated 28.01.2022. Since there was no provision of regularisation of violation cases the application was not submitted. However MoEFCC came out with office memorandum dated

Secretary, SEAC-3

Chairman, SEAC-3

28.01.2022 mentioning the procedure to be followed in case of violation already done. Accordingly PP applied for Terms of Reference for the changes/ addition / variation in total covered built-up construction area. The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised .

The office memorandum dated 28.01.2022 mentions SOP in clause no 10 and sub clause no (i) mentions that “ *without prejudice to any other consequences, action to be initiated under section 15 read with section 19 of the Environment (Protection) Act, 1986 against all Violations.*

It is not clear that who will initiate the action under section 15 read with section 19 of Environment (Protection) act 1986. In violation cases the committee feels that proper procedure shall be laid down based on the of OM issued by MoEFCC. However Step 3 mentions about appraisal under EIA notification, 2006, the sub clause B (i) mentions about procedure of TOR to be issued in Violation cases.

#### **Decision-**

**Considering above the application is submitted for further guidance in violation cases**

\*\*\*\*\*

31 <sup>st</sup> March, 2022			
24.	P-24	SIA/MH/MIS/70950/2018	Proposed Expansion in Environment Clearance of "Centre for Perfect Health" at Village Wahangaon, Taluka Mawal, District Pune, Maharashtra. By Maharishi Vedoddharak Foundation and Maharishi Vedic Healt.

Representative of PP Mr. Giridhari Kale was present during the meeting along with environmental consultant M/s. Mahabal Enviro Engineers Pvt. Ltd.

It is noted that, the PP has submitted the application for prior Environmental clearance for total plot area of 8,43,415 m<sup>2</sup>, FSI area of 1,62,577 m<sup>2</sup>, Non FSI area of 4,066 m<sup>2</sup> and total BUA of 1,67,048 m<sup>2</sup>.

!! Shri Mahadevi Prasanna !!



# OMKAR WATER SUPPLIERS

INVOICE

A/P. KHARABWADI (CHAKAN), TAL.KHED DIST.PUNE 410 501

Mr./ Mrs. <u>Bhate &amp; Rajee Pvt. Ltd.</u> Xzbia	Invoice No. : 495 Vehicle No. : MH-14-AH-6564 Date : 11/10/2017
---	---

No.	Date	Particulars	Trip	Liters	Rate	Amount
	11/9/2017 to 30/9/2017	Water tankar MH-14-AH-6564	54 Trip	12,000 Lit	1,000 Rs	54,000/-
Received on 05/10/17 and checked O.K.						total 54,000/-

Amount in words: चाळीस हजार रुपये मात्र

**For. OMKAR WATER SUPPLIERS**

Acharya  
Proprietors

P. P. P. P.  
Draner By

[Signature]  
Checked & Passed By

Approved By













01<sup>st</sup> Dec- 2018**WORK COMPLETION CERTIFICATE**

THIS IS TO CERTIFY THAT THE WORK AWARDED BY **XR BIA HINJEWADI DEVELOPERS** FOR **“XR BIA- HINJEWADI”** SITE ADDRESS **HINJEWADI, PUNE - 412101** FOR SUPPLY ERECTION AND COMMISSIONING OF **SEWAGE TREATMENT PLANT FOR 700 KLD.**

**ERECTION HAS BEEN COMPLETED BY AQUA TECH ENGINEERS**

**FOR AQUA TECH ENGINEERS**

*Stamp*

A circular blue ink stamp with the text 'Aqua Tech Engineers' around the top edge, 'Pune' in the center, and a small star at the bottom.

**AUTH. SIGN**











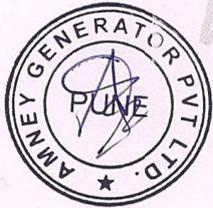


This is to certify that 200 KVA DG set (Model No -KG1-200WS1/200kva) supplied to Xrbia Developers Pvt. Ltd. , Near Hinjewadi , Village- Dattawadi Nere, Pune, meets the noise limit & emission norms as per "ENVIORNMENT PROTECTION RULES, 1986" & CPCB norms as applicable at the time of sale.

- DG. Set Model No.- KG1- 200WS1/200KVA
- DG Set Serial No.- 22-12-2014/1400121
- DG Set Type Approval Certificate no.-ARAI/DGTA/KOEL/KG1- 200WS1/2014/453
- Engine Type – 6SL1500TA.G2
- Engine Sr. No.- F6.9620/1420134
- Noise limit  $\leq 75$ DB (A) at 1 meter
- Manufactured by - Kirloskar Oil Engines Ltd (KOEL)

Thanks & Regards,

Amney Generator



This is to certify that 125 KVA DG set (Model No -KG125WS2 ) supplied to Xrbia Developers Pvt. Ltd. , Near Hinjewadi , Village- Dattawadi Nere, Pune, meets the noise limit & emission norms as per "ENVIORNMENT PROTECTION RULES, 1986" & CPCB norms as applicable at the time of sale.

1. DG. Set Model No.- KG125WS2
2. DG Set Serial No.- KGPL/12-13
3. DG Set Type Approval Certificate no.-ARAI/DGTA/KOEL/RGPL/2357
4. Engine Type – 6R1080TA
5. Engine Sr. No.- 6H3552/1201706
6. Certificate No.- ARAI/MOEF/DGTA/KOEL/F3/2008-34
7. Noise limit  $\leq 75$ DB (A) at 1 meter
8. Manufactured by - Kirloskar Oil Engines Ltd (KOEL)

Thanks & Regards,

Amney Generator

